

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI**

ORIGINAL APPLICATION NO.114 to 122 OF 2020

In the matter of :-

Mallapu Chengamma & Ors

..... Applicants

Vs

State of Andhra Pradesh & Ors

..... Respondents

ADDITIONAL DOCUMENTS FILED BY THE APPLICANTS

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G.STANLY HEBZON SINGH
COUNSELS FOR THE APPLICANT

Place: Chennai

Date: 23.07.2022

Impact of brackish water Shrimp culture on Agriculture and Environment

The main stem of Indian Economy is agriculture that's why Indian Economy is called agrarian Economy. The State of Andhra Pradesh no doubt it is also agrarian economy. As per the 2011 census more than 60% of the people depend on agriculture. Agriculture is the only supplier of food. Nobody can deny that the development of Industrial Sector and Tertiary Sector depend on the development of Agriculture. Hence the development of Agriculture should be sustainable for the socioeconomic development of the people.

The soil quality in Chittamur, Vakadu and Kota Mandals

Table No.3.12

The soil quality in Chittamur, Vakadu and Kota Mandals

Sl.No	Name of the Mandal	PH	Average productivity(quintal per acre based on EC experiments)	Crop quality
		Present value		
1	Chittamur	5.3 -8.2	25.55	Average
2	Vakadu	6.3 - 8.3	25.20	Average
3	Kota	5.7-7.4	24.63	Average

Source: Department of Agriculture

The table indicates the impact of soil quality on Agriculture production and crop quality. The PH value exists in the soil in the sample of Chittamur Mandal identified between the ranges of 5.3 - 8.2. The impact is adverse on Agriculture productivity. The average productivity in the Mandal is 25.55 qui/acre. The quality of crop is average in the Mandal. The PH value in the sample soil in the Mandal of Vakadu is found between the values of 6.3-8.3. Due to this PH value the average productivity in agricultural produce is recorded as 25.20qui/acre. The quality of crop is also average. In Kota Mandal the PH value in the sample soil lies between the range 5.7 and7.4. The productivity in the Mandal is 24.63qui/acre. The quality of crop is so average.

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Assessment of loss of income of the agricultural farmers:-

We need the data that related to before and after the adoption of shrimp culture in agricultural fields for estimating the loss of income of the farmers due to conversion of agricultural lands into aqua culture. But, even though the absence after data it can be possible to estimate the production during the period in which agriculture crops were replaced by farming of shrimp culture by employing of simple regression technique. The formula is given below

$$\hat{Y} = a + bx + SE$$

\hat{Y} = estimated production, $SE = \sqrt{e^2/n-2}$

x = year and SE = standard error

a = intercept and b = rate of change

But the estimated value of the loss of income of the farmers may not be accurate as the time series data which is available that may not fit for estimating agricultural production. In spite of the time series data can estimate future production while assuming all factors are unchanged or in constant trend. But literally various factors influence the Agricultural production. Though there is an increasing trend in agricultural production it cannot be continued forever. In fact we can find constant and diminishing returns in addition to increasing returns in agriculture. It is a common phenomenon in the Agriculture. Hence, the average production may be suitable for estimating the loss of income of the farmers in the study area. Hence, the committee has estimated the loss of income of the farmers in the study area with help of average production which had been calculated with available data from 2005 to 2013.

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Estimation of production in the study area

Table No. 3.13

Production of paddy in Pittivanipalli of Chittimur Mandal

Production= quintal/ per acre per year

Year	Production
2005	26.38
2006	24.10
2007	22.15
2008	19.60
2009	21.80
2010	23.80
2011	27.30
2012	26.70
2013	27.10

Source: statistical dept,

Average = 24.33 Quintal/per acre per year.

Table No. 3.14

The production of paddy in Ranganathapuram in Chittamur Mandal

Production= quintal/ per acre per year

Year	Production
2005	27.49
2006	24.32
2007	22.90
2008	22.40
2009	24.50
2010	28.50
2011	29.10
2012	28.60
2013	27.55

Source: statistical dept,

Average = 26.15 Quintal/per acre per year.

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Table No.3.15
Production of paddy in Padarthavari Kandriga in Chittamur Mandal
 Production= quintal/ per acre per year

Year	Production
2005	25.58
2006	24.10
2007	22.70
2008	20.10
2009	19.80
2010	22.40
2011	24.50
2012	23.60
2013	23.40

Source: statistical dept,

Average = 22.91 Quintal/per acre per year.

Table No.3.16
Production of paddy in Karlapudi Village in Kota Mandal
 Production= quintal/ per acre per year

Year	Production
2005	42.50
2006	43.00
2007	44.00
2008	42.50
2009	43.00
2010	42.50
2011	43.20
2012	43.50
2013	42.00

Source: statistical dept,

Average = 42.91 Quintal/per acre per year

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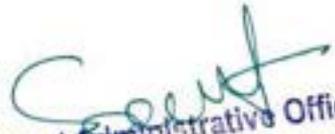

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Table No.3.17**Production of paddy in Muttembaka Village in Vakadu Mandal**

Production = quintal/ per acre per year

Year	Production
2005	23.58
2006	24.10
2007	22.10
2008	21.10
2009	19.20
2010	23.40
2011	23.50
2012	24.60
2013	22.40

Source: statistical dept,

Average = 22.66 Quintal/per acre per year

Table No.3.18**Production of paddy in Tirumuru Village in Vakadu Mandal**

Production = quintal/ per acre per year

Year	Production
2005	33.45
2006	32.45
2007	31.5
2008	32.45
2009	31.45
2010	31
2011	32.5
2012	30.5
2013	30.7

Source: statistical dept,

Average = 31.63 Quintal/per acre per year

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Table No.3.19

Production of Groundnut in Karlapudi Village in Kota Mandal

Production= quintal/ per acre per year

Year	Production
2005	22.00
2006	22.00
2007	22.00
2008	22.00
2009	22.00
2010	22.00
2011	22.00
2012	22.00
2013	22.00

Source: statistical dept,

Average = 22.00 Quintal/per acre per year

The committee has observed keenly on the matter of the loss of income what the farmers have claimed in the Honorable National Green Tribunal, Chennai. The committee has arrived at conclusion that the cost of production should be deducted from the average production in money terms for finding the loss of income. Hence, the following formula can find the loss of income of the agricultural farmers in the study area.

Loss of income = average production x average price - average cost of production.

Note: average price can be calculated that prices of the calculated period/ no. of years.

The above formula is explained below mathematically

$$Li = A * p - ci$$

$$= A * \sum_{i=1}^n pi + \sum_{i=1}^n yi - C \quad (i = 1, 2, 3, \dots, n)$$

Here, A indicates average production, p indicates price (MSP) and y indicates year and C average cost of production

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The Year wise minimum support price is shown below

Table No.3.20

Minimum support price of paddy from 2013-14 to 2019-20

(MSP in Rs.)

Sl. NO.	year	MSP
1	2013-14	1310
2	2014-15	1360
3	2015-16	1410
4	2016-17	1470
5	2017-18	1550
6	2018-19	1750
7	2019-20	1815

Source: Source: Dept of Agriculture and Co-Operation, Ministry of Agriculture, Government of India.

Average MSP of paddy=Rs.1523.57 rounded to Rs.1524

Loss of income of the farmers is shown below

Table No.3.21

Village wise loss of income of the farmers per acre per year

Sl.NO.	Name of the Mandal	Name of the village	Average production	Average price	Total income	Total production cost	Loss of Income	Loss of income for 7 years
1	Chittamur	Pittivani palli	24.33	1524	37079	19000	18079	126553
		Ranganath puram	26.15	1524	39853	19000	20853	145971
		Padarthivani kandriga	22.91	1524	34915	19000	15915	111405
2	Vakadu	Muttembaka	22.66	1524	34534	19000	15534	108738
		Tirumuru	31.63	1524	48204	19000	29204	204428
3	Kota	Karlapudi	42.91	1524	65395	19000	46395	324765

Source: Calculated by formula

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According to the Committee Report submitted to the National Green Tribunal, made by the subcollector, subcollector's office, Gudur, SPSR Nellore District was issued under RTI Act, 2005 vide 6(1) register no. 39/2021 dated 28.04.2021 (has been annexed) contains "Table no. 3.21" in page 51 which comprises data regarding "village wise loss of income of the farmers per acre per year." The same has been replicated here:

Table No. 3.21

Village wise loss of income of the farmers per acre per year

Sl.NO.	Name of the Mandal	Name of the village	Average production	Average price	Total income	Total production cost	Loss of income	Loss of income for 7 years
1.	Chittampur	Pittivanipalli	24.33	1524	37079	19000	18079	126553
		Ranganathapuram	26.15	1524	39853	19000	20853	145971
		Padarthivani kandriga	22.91	1524	34915	19000	15915	111405
2.	Vakadu	Muttembaka	22.66	1524	34534	19000	15534	108738
		Tirumuru	31.63	1524	48204	19000	29204	204428
3.	Kota	Karlapudi	42.91	1524	65395	19000	46395	324765

On the basis of the above table, loss of the applicants has been calculated as follows:

Sl.NO.	Name of the applicant	No. Of acres	Name of the village	Loss of income (per acre, per year)	Loss of income for 9 years (2013-2022)
1.	Mallapu Chengamma	4.45	Kokkupalam	20853	8,35,162.65
2.	Pantrangam Ramasubbaiah	1.4	Mallam	20853	2,62,747.8
3.	Poluru Murali	4.05	Ranganathapuram	20853	7,60,091.85
4.	Nalajam Srinivasulu	1.96	Ranganathapuram	20853	3,67,846.92
5.	Vinamala Muni Sekar Reddy	3.82	Ranganathapuram	20853	7,16,929.14
6.	Saguturu Krishna Reddy	4.21	Ranganathapuram	20853	7,90,120.17
7.	Pantrangam Subrahmanyam	1.85	Mallam	20853	3,47,20.45
8.	Poluru Bhargavi	1	Ranganathapuram	20853	1,87,677
9.	Saguturu Dayakar Reddy	4.01	Ranganathapuram	20853	7,52,584.77

1. Introduction:

Fisheries Sector plays a critical role in Indian economy by its contribution to national income, exports potentiality, food & nutritional security and employment generation. Though fishing has been an age old occupation in the country it is undergoing a transmission in response to market forces and technological changes. It leads to take a form of competition its manifest in the form a shift away from marine fisheries to inland fisheries, at the same time the demand for fish has been raising gradually, it putting pressure on the natural fishing resources, marine resources are being over exploited due to this the demand - supply gap would have to be filled in by aqua culture. The economic liberalization policies which initiated in 1991 has triggered the growth of aqua culture sector particularly brackish water aqua culture. A great emphasis has been laid on the development of brackish water shrimp culture due to its export potential and high value. In favorable policy environment shrimp farming has attracted considerable private investment. The area and production of shrimp has been increasing substantially.

The following table shows the trend of fish production in India

TABLE-1.1
Changes in Structure of Fish Production in India

Year	Total fish production (Lakhtones)	Share of marine fisheries (%)	Share of inland fisheries (%)
1950-51	7.52	71.01	28.99
1960-61	11.60	75.86	24.14
1970-71	17.56	61.85	38.15
1980-81	24.42	63.68	36.32
1990-91	38.36	59.96	40.04
1998-99	52.62	51.24	48.76

Source: Handbook of Fisheries Statistics, Minister of Agriculture, GOI

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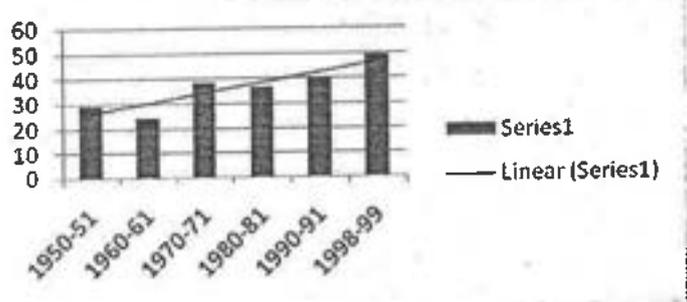
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The table shows that in the financial year 1951 the total fish production in the country was 7.52 tonnes in which the share of marine fisheries was 71.01 and the remaining share was contributed by inland fisheries with accounted for 28.99 crores. During the financial year 1960-61 the total the fish production was creased drastically to 11.60 lakh tones. out of these the share of inland fisheries dropped to 24.14 at the same time the share of marine fisheries crept to 75.86. During the 1998-99 the total fish production increased to 52.62, the share of inland fisheries raised to total 48.76. During this period the share of marine fisheries declined to 51.24. However, the share of inland fisheries is in raising trend. This is shown in the below figure No.1.The data compiled in the table No.1 emphasis the importance of inland fisheries.

Figure No.1.1
Trend in share of inland fisheries



Source: Table No.1.1

Shrimp food exports

Shrimp food is one of the important sources of Foreign exchange as in India. During 1997-98 sea food items worth Rs. 431271 lakhs were exported that accounted for 3.42% of the total value of exports. The share of shrimp food in total exports has almost reminded constant since 1991-92 except in 1994-95 when it reached its highest 4.28%. The shrimp production was also at it's speak during this year. In fact the growth in shrimp production in India is export driven about 2/3 of the aqua shrimp culture production is targeted to export.

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TABLE-1. 2
Contribution of shrimp food to India's Exports.

Year	Value of Shrimp exports (Rs. Lakhs)	Share of Shrimp exports (%)	
		Total exports	Agricultural exports
1991-92	144272	3.28	18.31
1992-93	174315	3.25	19.88
1993-94	255189	3.66	20.24
1994-95	353664	4.28	26.65
1995-96	338113	3.18	16.54
1996-97	400763	3.37	16.45
1997-98	4311271	3.42	18.12

Source: CMIE (1998), Foreign Trade

The table ascertains that the share of shrimp exports in total exports is almost constant. In 1991 the shrimp exports compare to total exports was 3.28. In 1992-93 it was slightly declined to 3.25. Further the share was increased to 3.66. Thereafter it means 1994-95 it reached the peak, with 4.28 per cent. In 1997-98 it increased at marginal level when compare to previous year which accounted for 3.37. In 1997-98 the shrimp share in total exports was 3.42 per cent. In the same way the share of the shrimp exports in agricultural exports gradually increased up to 1994-95 from that (1994-95) onwards the table confirms decreasing rate.

Andhra Pradesh is blessed with 1.74 lakh hectares of brackish water area and about 6 lakh hectares of freshwater resources. The total area under aquaculture is 1.96 lakh ha. (Includes Brackish Water area of 0.58 lakh ha and fresh water area of 1.38 lakh ha.)

The Government of Andhra Pradesh has identified the fisheries as one of the growth engine under primary sector mission for achieving double digit inclusive growth. The A.P. Fisheries Policy, 2015 envisages achieving the fish production from 27.66 lakh tones (2016-2017) to 42 lakh tones with a GVA of Rs. 80,000 crore by 2019-20. A.P. ranks first in the country in total fish and prawn production and producing more than 70% of cultured shrimp in the country. The State ranks third in global shrimp production (0.3 million tons) and sixth in aquaculture production (1.57 million tonnes). Recently the Government of Andhra Pradesh had also passed Aquaculture Development Authorities Rules-2020, in order to encourage the Aquaculture in the State.

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The accelerated growth of aquaculture in Andhra Pradesh has resulted in increased production of shrimp and enhanced the foreign exchange earnings. During 2016-17, out of the total earnings of Rs.37,000 crores from India, the share of Andhra Pradesh is about Rs.17, 000/- crores (45.9%). The rapid and aggressive growth of aquaculture effects the aquatic environment through release of heavy organic load, large amounts of chemicals, antibiotics and other substances and resulted emergence of antibiotic-resistant bacteria in aquaculture environments and antibiotic resistance in fish/shrimp pathogens. Few shrimp consignments are being rejected due to presence of antibiotic residues by major markets such as USA, European Union and Japan.

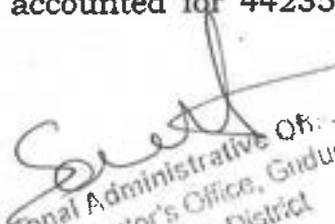
Table No.1.3
Comparative statement of marine production AP and Nellore district
(Production in MT and GAV in cores)

Sl.No.	Years	A.P.State		SPSR Nellore District				
		Production	GVA	Prod.	GVA	GVA		
						BWS	M.S	Total shrimp
1	2015-16	2352263	24475	249336	3829	1495	313	1808
2	2016-17	2766193	30999	282937	4662	1926	380	2306
3	2017-18	3449558	41328	369693	6483	2683	507	3190
4	2018-19	3992358	48222	442358	5891	2825	638	3463
5	2019-20	4175511	51143	413105	5672	2826	666	3492

Source: Dept of Fisheries, Nellore

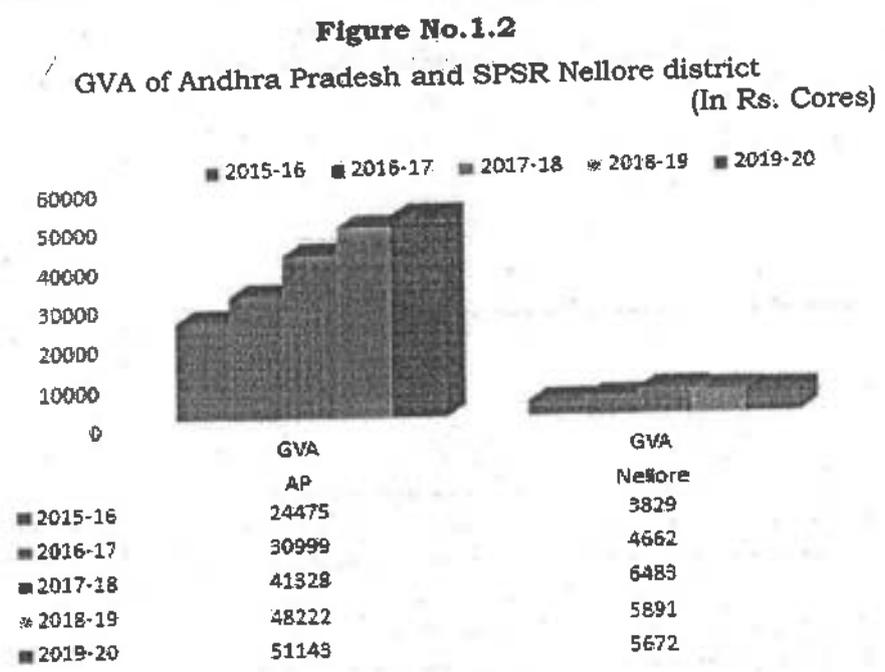
A comparative statement of Andhra Pradesh and SPSR Nellore district regarding fisheries is shown in the table No.1.3 from 2015-16 to 2019-20. The fish production in the state of Andhra Pradesh is apparently increasing year to year. The table ascertains that the total marine production in 2015-16 in the state was 2352263 MT. gradually it was creeping and has reached to 4175511MT in 2019-20. We can find the same trend except during 2019-20 in marine production in SPSR Nellore district also. The district produced 249336MT of marine food in 2015-16. The production was increased rapidly and reached peak in 2018-19. It accounted for 442358 MT, and then it was decline to 413105 MT.

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It is interesting to study that we know there is an increasing trend in marine production in both cases but when see the growth rates of SPSR district it is more than the state of Andhra Pradesh. The growth rates recorded in the state of Andhra Pradesh during 2016-17 to 2019-20 are 27.66, 35.00, 39.92 and 41.76 whereas the district of SPSR Nellore recorded they are 28.29, 37.00, 44.24 and 41.31 % in the respective period.

We can see the Gross Value Added (GVA) relating to the state of Andhra Pradesh and SPSR Nellore district in below figure



Source: Table No.1.3

The figure 1.2 explains GVA of AP as well as PSR Nellore district. It reveals that the GVA in the both cases is having increasing trend but the trend in GVA though is increasing the district the GVA was decline to some extent during the period 2018-19 and 2019-20. However, the GVA in the state in 2015-16 was 24475 crores and gradually reached to 51143 crores. It is the peak point of GVA of AP during the period of five years that is from 2015-16 to 2019-20.


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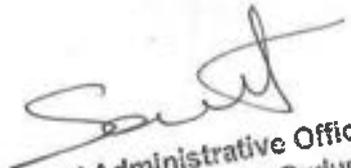
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The available data in the official records of fisheries department of SPSR Nellore relating to shrimp farming shows that the brackish water shrimp culture plays a critical role in producing shrimp food. The district is blessed with 167 KM of coastal line. The brackish water is meant for shrimp farming. It is clear that the GVA from the brackish water shrimp is dominating the marine GVA as the variation between these is very high. Out of 1808 shrimp production in the district brackish water shrimp farming shared 1445 in 2015-16, it accounted for 79.92%. From that onwards the average share of brackish water shrimp production the table ascertains more than 80%. This is an indicator for development of brackish water shrimp farming in the district. The production compare to marine shrimp production was 83.52% in 2016-17, in the next year it was 84.11%. In 2018-19 and 2019-20 the share of brackish water though decline; it was more than 80%. In fact they were 81.58 and 80.93% respectively.

The brackish shrimp farming in the district plays crucial role not only in producing shrimp food but also in creating employment in both ways such as directly and indirectly.

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2. Need for the study

Farming of Aqua culture has become more beneficial which attracts not only private investment inflow into Shrimp cultivation, but also invites legal issues. As a part of legal issues some petitions had been filed U/s 14 & Sec.15 of the National Green Tribunal Act, 2010 belonging to Chittamur, Kota and Vakadu Mandals on farming of Shrimp cultivation which is being taken up by aqua cultivation along the channels of Pulikaluva and Royyalakaluva in Pittivanipalli and Padarthivarikandriga and Ranganadhapuram Villages which is finally drains into the Mallam Tank of Mallam Village of Chittamur Mandal, SPSR Nellore District of Andhra Pradesh.

Before going into the details of the orders of the Hon'ble National Green Tribunal, Chennai, it is essential and necessary to mention the grievances of Agricultural Paddy farmers and further correspondence and steps taken to resolve the said grievances by the Administration.

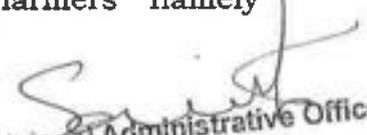
Initially i.e., during the Month of October 2019, several grievances were received by the District Administration as well Divisional Administration on the unauthorized Aqua cultivation, releasing of contaminated water from the Aqua ponds to the drains of the channels of Mallam Tank, by which the Mallam tank is being contaminated and also on the unauthorized Electrical connections laid in the Aqua ponds. On the said grievances, as per the instructions of the District Collector, SPSR Nellore a meeting was conducted on 2-11-2019 under the chairmanship of the Sub Collector, Gudur at his chamber, in order to resolve the above grievances.

For the said meeting the Hon'ble MLA, Gudur, Joint Collector-2, SPSR Nellore District, Director Coastal Aquaculture Authority, Chennai, District Forest Officer(Wild Life) Sullurpet, Executive Engineer, Irrigation, Executive Engineer, Electrical, Executive Engineer Pollution Control Board, Joint Director, Fisheries (Convener), Tahsildars, Chittamur and Vakadu Mandals were present. In the said meeting some of the farmers namely

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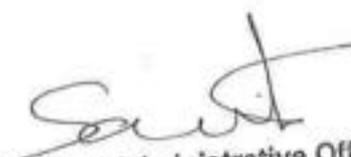


Sri D.Sesha Reddy, Farmer Mallam Village, Sri M.Mani Reddy, Farmer, Mallam Village, Sri Rajeswara Reddy, Secretary of District Farmer Association also attended and they expressed their grievances to the officers present.

Finally, after hearing all the pleas of the farmers and the same was discussed with the officers present and passed resolution (Annexure-I) as follows:

1. To include Ground Water Department, Irrigation Department and Forest/Department as a members into the District Level Committee (DLC) where the application for approval of Aqua ponds is being scrutinized and finalized.
2. To disconnect the Electrical connections which have been got unauthorizedly.
3. To demolish the Aqua ponds which have no approvals by duly following the procedure laid down under CAA Rules.
4. Institutionalization of Aqua cultivation in the said Mandals.
5. The cultivation of Aqua has to be done in the land which is unfit for agriculture and has to be certified by the Agriculture Department.
6. Minimum of 100mtrs distance has to be maintained between the Aqua ponds and Agricultural fields.
7. Minimum of 2 Kms distance should be maintained from the habitation containing more than 500 members to the Aqua ponds.
8. A committee consisting of different departments like Agriculture, Revenue, Electricity and Forest while issuing Electrical connections for Aquaculture.

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On the above resolutions the Tahsildar, Chittamur and the Assistant Engineer, Electricity, Chittamur have identified Aqua ponds which are being cultivated unauthorizedly and which got Electrical connections without any permission from the Electricity Department and taken steps for removal of the said electrical connections and demolishing the Aqua ponds.

Aggrieved on the above action of the Tahsildar as well as Assistant Engineer, Electricity, Chittamur some of the Aqua farmers had approached the Hon'ble High Court, AP, Vijayawada and filed Writ Petitions accordingly.

The Hon'ble High Court has issued Stay orders and accordingly the said action has been stopped by the officers.

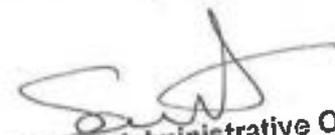
While the matter stood thus, some of the Agricultural paddy farmers had again approached the District Collector, SPSR Nellore as well as the Sub Collector, Gudur regarding the discharge of contaminated water by the Aqua farmers due to which the water being contaminated and therefore the yield of the Paddy is getting decrease and finally the Paddy farmers requested the Administration to do justice in this regard.

On the said representations the then District Collector, SPSR Nellore and the Sub Collector, Gudur along with the field staff had visited the land under question and came to a conclusion for formation of a inspection teams to examine and submit detailed report on the ground level issues faced by both Agricultural Farmers as well as Aqua farmers. Accordingly, as per the proceedings of the District Collector, SPSR Nellore vide Rc.No.1053/D/2019 Dt03-07-2020 (Annexure-II) teams consisting of different departments like., Revenue, Survey, Irrigation, Electricity, Pollution, Fisheries, Agriculture and Ground Water at Village Level, Mandal level and Divisional Level teams have been constituted and directed to submit field level report in the Karlapudi Village in Kota Mandal, Pittivanipalli, Padarthivarikandriga, Ranganadhapuram villages of Chittamur Mandal and Muttembaka, Tirumuru Village of Vakadu Mandal of their respective levels in the prescribed checklist as mentioned below:

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CHECK LIST FOR REGULATION OF BRAKISH WATER AQUA CULTURE IN CHITTAMUR, VAKADU & KOTA MANDALS		MANDAL LEVEL COMMITTEE REPORT	DIVISIONAL LEVEL COMMITTEE REPORT
VILLAGE LEVEL COMMITTEE REPORT		Remarks to be furnished by Fisheries Development Officer concerned	Remarks to be furnished by Asst Director of Fisheries concerned
I. INFORMATION TO BE FURNISHED BY VILLAGE FISHERIES ASSISTANT OFVILLAGE OF.....MANDAL			
A.	AQUA FARMER DETAILS	Name of the Farmer..... Aadhar Number..... Ration Card Number.....	
1	Name of the Aqua Farmer, Aadhar Number & Ration Card number :		
2	Address of the farmer:		
3	No.of ponds:		
4	How the Aqua farmers has got the land(own/lease) enclose the supporting documents :		
5	Survey Number and extent details as per the documents:	Survey Number: Extent in AC.....	
6	Location of the Farm:		
7	Boundaries of the Farm:	East..... West..... North..... South.....	
8	Whether the Farm is authorized or unauthorized (Regd No: & date with supporting documents) :		
9	If unauthorized, what are the irregularities noticed with specific remarks:		
10	Specify the water source of the pond(Sea/creek/canal/drains/borewells):		
11	Type of culture: intensive / semi - intensive / Traditional / improved traditional:		

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12	Whether the Aqua farm releasing the waste water to which drain / channel ? (Mention name of the drain) :													
13	If yes, specify the the channel with direction of flow ie.,the water flowing to the Mallam Tank(Yes/No):													
14	Approximate extent of each farm:													
15	Water salinity a). with in pond b). 500 mts away from pond (where the waste water login in drains)													
16	Whether the culture is done as per the Norms of the CAA ie., a).Farm should be located at least 100Mtrs away from the human settlement villages(Yes/No) b).Farm should maintain 100Mtrs distance from the nearest drinking water source (Yes/No) c).Farm should no be located across natural drainage canals/flood drains(Yes/No) d).The farm should maintain 50 to 100 Mtrs distance from the nearest agricultural land(Yes/No) e).A minimum of 10% of total farm area should reserved as reservoir for holding and regenerating water waste ie., ETP/ETS (Yes/No):	<table border="0"> <tr> <td><input type="checkbox"/> Yes</td> <td><input type="checkbox"/> No</td> </tr> </table>	<input type="checkbox"/> Yes	<input type="checkbox"/> No	<input type="checkbox"/> Yes	<input type="checkbox"/> No	<input type="checkbox"/> Yes	<input type="checkbox"/> No	<input type="checkbox"/> Yes	<input type="checkbox"/> No	<input type="checkbox"/> Yes	<input type="checkbox"/> No		
<input type="checkbox"/> Yes	<input type="checkbox"/> No													
<input type="checkbox"/> Yes	<input type="checkbox"/> No													
<input type="checkbox"/> Yes	<input type="checkbox"/> No													
<input type="checkbox"/> Yes	<input type="checkbox"/> No													
<input type="checkbox"/> Yes	<input type="checkbox"/> No													
17	Any other objectionable points noticed:													
18	Any other objections are complaints received (if yes, specify the complaint in detail):													
		Signature of the Village fisheries Assistant with seal	Signature of the Fisheries Dev Officer concerned with seal	Signature of the Asst Director of Fisheries concerned with seal										

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II. INFORMATION TO BE FURNISHED BY THE VILLAGE REVENUE OFFICER CONCERNED		Remarks to be furnished by Mandal Tahsildar concerned	Remarks to be furnished by Sub Collector, Gudur
1	Revenue Village:		
2	Survey No:		
3	Total Extent in Ac:		
4	Whether the land is Government or Patta:		
5	If Government, any permission has obtained for cultivating as per norms:		
6	Name of the Pattadar and Enjoydar as per Revenue Records:		
7	Whether the land farm title is clear or not: (yes/No)		
8	If no specify the remarks:		
9	How the Aqua farmers has got the land from the pattadar (if same mention as same, if different mentioning the details of acquire with supporting documents:		
10	Whether the land belongs to agriculture land/saltpan/wet land/mangrove/Forest land meant for public purpose/ other land:		
11	d). Any other omissions noticed during enquiry regarding title dispute, boundary dispute or any complaints arised:		
12	Verify the all the village records and documents produced and certify that how the farmer got the land in detail:		
		Signature of the Village Revenue Officer with seal	Signature of the Mandal Tahsildar with seal

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III. INFORMATION TO BE FURNISHED BY THE VILLAGE SURVYOR CONCERNED		Remarks to be furnished by Mandal Surveyor concerned	Remarks to be furnished by Deputy Inspector of Survey, Gudur
1	Survey Number and extent of pond:		
2	Whether the pond has any encroachment of Government land or not (Yes/No):		
3	If yes specify the extent of encroachment and survey number:		
4	Whether the located pond survey number and the permission accorded for electricity connection is same or not:		
5	If differ specify the remarks in detail:		
6	Whether the Aqua farm has electricity connection (yes/No) :		
7	If yes, any permission has obtained from the electricity department:		
8	a).Survey Number and extent mentioned in the permission given by the electricity department:		
9	b).If the permission accorded survey number for electricity and the survey number in the documents of land produced during enquiry is different (yes/No):		
10	c).If yes clearly specify with detail remarks:		
		Signature of the Village Surveyor with seal	Signature of the Divisional Surveyor with seal


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IV. INFORMATION TO BE FURNISHED BY THE VILLAGE AGRICULTURE ASSISTANT		Remarks to be furnished by Agriculture Officer of Mandal concerned	Remarks to be furnished by the Asst Director of Agriculture concerned
1	Type of Soil (Enclose Soil tested parameters):		
2	Crop yield : High Yield / Low yield:		
3	Source of water for Agri farmers:		
4	Distance from Agriculture / Horticulture land:		
5	Is there any impact on Agriculture crops / Horticulture units?:		
6	Any dispute with the neighboring Agri farmers on account of farm:		
7	Any complaint received from neighboring Agri farmer:		
V. INFORMATION TO BE FURNISHED BY THE ASST EXECUTIVE ENGINEER IRRIGATION DEPARTMENT		Signature of the Village Agriculture Assistant with seal	Signature of the Asst Director of Agriculture with seal
1	Source of water for Agriculture lands:		
2	Source of water for Aqua ponds:		
3	Is there any drains / canals for Agriculture lands / Aqua farms; If yes indicate the drain / canal name:		
4	Is there any impact on drains / canals due to seepage water of Aqua ponds: Specify in details:		
5	Is there any impact on Agriculture crops due to seepage / drain of Aqua ponds; Specify in details:		
		Signature of the Deputy Executive Engineer of Mandal Irrigation department with seal	Signature of the Executive Engineer of Mandal Irrigation department with seal

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VI. INFORMATION TO BE FURNISHED BY THE ASST EXECUTIVE ENGINEER ELECTRICITY DEPARTMENT		Remarks to be furnished by Asst Divisional Engineer of Mandal concerned	Remarks to be furnished by Divisional Engineer of Mandal concerned
1	Whether the electricity connection issued to Aqua farmer (Yes / No):		
2	If yes: Indicate the connection to whom in the name:		
3	Whether the Connection is in the name of land owner / lease:		
4	Connection Service No. mention connection Year & period:		
5	Connection recommended by whom (Enclose the document):		
6	Whether the permission granted survey number and recommended survey number by the Revenue Authorities is same or not:		
7	If differ, specify the remarks in detail:		
8	If yes, any permission has obtained from the electricity department:		
9	a). Survey Number and extent mentioned in the permission given by the electricity department:		
10	b). If the permission accorded survey number for electricity and the survey number in the documents of land produced during enquiry is different [yes/No]:		
11	c). If yes clearly specify with detail remarks:		
		Signature of the Asst Executive Engineer electricity department with seal	Signature of the Divisional Engineer of Mandal concerned
			Signature of the Divisional Engineer of Mandal concerned


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VII. REMARKS TO BE FURNISHED BY THE POLLUTION CONTROL BOARD		Remarks to be furnished by Pollution department Mandal concerned	Remarks to be furnished by EE Pollution department Mandal concerned
1	Is the Aquaculture Activity in the said land causing salinity of drinking water / wells State Yes or No with details:	Signature of the Divisional Officer with seal	Signature of the Environmental Engineer concerned with seal
2	Is there any Pollution problem to he Adjoining lands / Crops / environment - specify clearly:		
VIII. INFORMATION TO BE FURNISHED BY GROUND WATER DEPARTMENT CONCERNED		Remarks to be furnished by the Asst Director Ground Water concerned	Remarks to be furnished by Dy Director Ground Water concerned
1	Usage of Bore well:	Signature of the Hydrologist with seal	Signature of the Deputy Director Ground Water concerned
2	Fresh Water / Salt water:		
3	Permission under the AP WALTA Act 2002:		
4	Depth of Bore well:		
5	Yield /hour:		

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All the teams formed at different levels ie., Village and Mandal level had made a Joint Field Inspection and submitted their reports with their specific remarks prescribed in the checklist.

As the enquire is going on some of the farmers from the Chittamur Mandal had approached the Hon'ble National Green Tribunal, South Zone, Chennai by filing petitions in which it was contended on the same issues which have been already addressed by the District Administration and is under enquiry.

The Hon'ble National Green Tribunal, Chennai while disposing the above petitions issued orders vide original Application No. 114 to 122 of 2020 (SZ) (Annexure-III) in which it was directed as below:

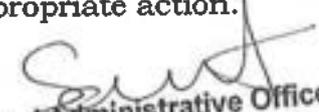
1. All these cases have been filled by different applicants raising the same environmental issue, alleging that the party respondents 6 to 66 and some other persons whose address is not known to the applicant are doing unauthorized prawn cultivation in the agricultural lands without obtaining necessary permission or license from the authority constituted agricultural lands.
2. According to the applicants, on account of this illegal activity large scale untreated effluents are being discharged into the neighboring agricultural lands belonging to the applicants, causing damage to the soil and affecting the fertility of the soil thereby affecting the growth and fertility of the plants that is being cultivated in their lands. They also relied on the decision reported in S. Jagannath Vs. Union of India & others (AIR 1997 SC 811) where the Supreme Court has discussed about the consequences of allowing a large-scale commercial shrimp cultivation along the coastal zone and also in the agricultural lands. It is also reiterated the necessity for regulating such activities as well in order to avoid possible pollution being caused to environment.

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3. It is also alleged in the application that the persons who are indulging in unauthorized prawn cultivation are discharging the untreated effluents into Swarnamukhi River and its branches and these activities are being conducted in Chittamuru Mandal, in Nellore District of Andhra Pradesh.
4. It is also alleged that unauthorized bore wells have been dug to extract ground water unauthorizedly without getting necessary permission from the authorities thereby, affecting the ground water level in that area which is likely to cause water scarcity during summer season. So, the applicants' claimed compensation for the loss sustained by them and also the loss caused by the environment apart from seeking for restoration and also remedial measures to restore the damage caused to the environment and preventive direction from restraining them for doing such activities.
5. Since, all these cases are relating to the same issue from the same area, we feel it appropriate to consolidate the same and pass a consolidated order.
6. When the matter came up for hearing for admission for today through Video conference, Sri. Stanley Hebzon Singh along with Sri. K. Mageshwaran represented the applicants in all these case and Smt. Maduri Donti Reddy represented respondents 1 to 5 in all the cases.
7. The learned counsel appearing for the applicant reiterated the allegations mentioned in the applications. Smt. MaduriDonti Reddy the learned counsel appearing for the State respondents submitted that when this was brought to the notice of the authorities, the District Collector, Nellore District has already constituted committees at different level to look into the matter and take appropriate action.

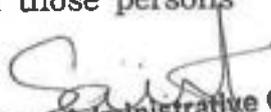

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8. It is also submitted by the learned counsel that some of the unauthorized structure made in the shrimp farm had already been demolished and the process is still going on and if some time is granted, they may be able to submit the details of the same to this Tribunal.
9. Having gone through the allegations in the application and also a dictum laid down in the decision reported in *S. Jagannath Vs. Union of India & others* (AIR 1997 SC 811) cited supra, we are satisfied that there arises a substantial question of environment in all these cases. So, the applications are admitted.
10. Since, the official respondents have entered appearance through standing counsel, we are dispensing with notice to those official respondents. Issue notice to other respondents.
11. The applicant is directed to take out notice to the party respondents by Registered Post with Acknowledgement Due and also by Dusthi to complete service on the party respondents. If the applicant fails to serve notice on the party respondents for want of address, then they will be subjected to further consequences that may be ensued in proceeding with the matter.
12. The applicant is directed to produce necessary proof of such service on those respondents by filing an affidavit of service as required under rules.
13. Considering the grievance in the matter and also the substantial question of environment arises for consideration, and also in view of the dictum laid down in the decision cited supra there is a possibility of damage being caused to the environment and also to soil affecting its fertility, in order to ascertain the impact of such activities and also assess the environmental damage to be realized from those persons

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and also to ascertain the action taken by the authorities, we feel it appropriate to appoint a joint committee comprising of 1) District Collector, Nellore District or a Senior Officer not below the rank of Assistant Collector or Sub-Division Magistrate to be deputed by him, 2) Joint Director of Fisheries Department, 3) Senior Officer from Andhra Pradesh State pollution Control Board to be designated by the Chairman, 4) Senior Officer from Coastal Aquaculture Authority and 5) a Professor from Acharya N.G. Ranga Agricultural University Guntur to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

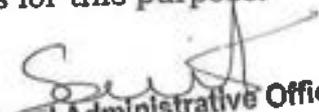
14. The committee is also directed to go into the question as to whether any environmental damage has been caused on account of the unauthorized functioning of these shrimp/prawn cultivation in the agriculture land, whether any illegal discharge of untreated effluents being done into the water bodies from these units and if so for the quality of the water is affected, whether there is any authorized extraction of ground water for this purpose without obtaining any necessary permission from the authorities, considering the nature of the area as to whether it is critically over exploited or semi critical area and assess the environmental compensation and the persons responsible for the same apart from assessing individual damage caused to the agriculturist who have come with the application before this Tribunal.

15. Considering the loss of income caused on account of the illegal activity and submit the report to this Tribunal within a period of two months i.e., on or before 15.10.2020 through e-filing @ ngtszfilling@gmail.com.

16. The Joint Director of Department of Fisheries will act as nodal agency for or co-ordination and for providing necessary logistics for this purpose.

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17. The applicant is also directed to submit a set of papers including the application and the documents produced by him in all these cases to the members of the committee within a week.

18. The Registry is directed to communicate this order to the members of the committee immediately through e-mail along with the copy of the application, so as to enable them to comply with the direction.

19. For appearance for parties and also for consideration of report, post on 15.10.2020.

As per the court directions it has to be study for fact finding.

In obedience to the orders of the Hon'ble National Green Tribunal, Chennai, the District Collector, SPSR Nellore has appointed a committee vide proceedings Rc.No.1053/D/2019 Dt03-08-2020(Annexure-IV) under supervision of Sub Collector & Sub Divisional Magistrate, Gudur with the following members.

1. Joint Director, Fisheries, SPSR Nellore.
2. Executive Engineer, Pollution Control Board, SPSR Nellore.
3. Sri A.Antony Xavier, Director (Technical) Coastal Aquaculture Authority Department of Fisheries, Chennai.
4. Principal, Scientist (Agro) & Head Saline Water Scheme, Acharya NG Ranga University, Bapatla.

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3. Factual Situation in the Study Area

Accordingly a meeting was conducted by the Sub Collector, Gudur on 24-8-2020 at about 5.00PM in the chamber of the Sub Collector with the constituted committee members above and subsequently the committee visited the Villages under question on 27-8-2020 ie., Pittivanipalli, Ranganadapuram & Padarthivarikandriga of Chittamur Mandal, Muttembaka & Thirumuru of Vakadu Mandal and Karlapudi of Kota Mandal and a study has been conducted by the committee members and therefore the committee members have submitted their reports individually as detailed below:

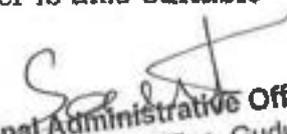
I. Report of the Joint Director of Fisheries, SPSR Nellore (Annexure-V):

As per the observations of the Joint Directors of Fisheries, SPSR Nellore there are 134 farmers are there in the Pittivanipalli, Padarthivarikandriga & Ranganadapuram who are unauthorizedly brought an extent of 142.58 Hectors of land in to Aqua cultivation by utilizing bore wells. As there is a quantity of alkalinity in the water is more and there is no other source of water for irrigation. The salinity in the sanity of the water ranges from 10 to 15 PPT in the bore wells and hence most of the farmers have opted Aqua culture gather than Paddy farming.

He further observed that the reason behind the large extent of Aqua ponds in the Chittamur Mandal are due to the salinity of the water and the saline soli available which makes the agriculture farmers turn into opt aqua farming. Though some of the farmers have opted Paddy farming they have not yielded the good results when compare to the other area paddy farmers. Further it is also observed that the existence of Upputeru since long back the entire ground water in the respective mandals have turned into salty in nature which results in not usage of such water for Irrigation of fields and hence in an alternative way most of the farmers in the respective Mandals had made their fields into Aqua Ponds as since the salt water is also suitable and yields good results in Aqua Pond Culture.

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Finally, the Joint Director for Fisheries had recommended for taking necessary action on the farmers who have brought the land into use of Aqua ponds unauthorizedly by utilizing bore wells and as there are some Paddy farmers may affect due to waste saline water into the drain flow.

II. Report of the Executive Engineer, Pollution Control Board, SPSR Nellore. (Annexure-VI)

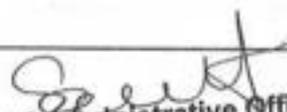
The observations of the Executive Engineer, Pollution Control Board, SPSR Nellore is here under.

Sl.No	Remarks furnished by EE, A.P. Pollution Control Board
1	<p>Is the Aqua, Culture Activity in the said land causing salinity of drinking water / wells state</p> <p>Yes or No with details:</p> <p>Yes. It is to submit that the aqua culture activity is being carried out in villages of Pittivanipalli, Ranganadhapuram & Mallam of Chittamur Mandal and Muttembaka & Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district. The Mallam Irrigation Tank of Mallam Village in Chittamur Mandal with ayucut of about 2925 Acres is the main source of water for irrigation to the Agriculture farmers in the surrounding villages, which are getting through Puli Vagu, which carries the flood water/ Telugu Ganga water (supply by the Irrigation Dept. as per the request of farmers) to the Mallam Irrigation tank. As per the analysis reports of the waste water discharged from the aqua culture ponds (by using brackish water/ saline water) to the Pulivagu, is not fit for the agriculture purpose, as it contains high TDS between the range of 5000 to 11000 mg/ltr as against the standard of 2100 mg/ltr stipulated for on land for irrigation and also aqua culturists are using saline water for culture and hence, there is every possibility of adverse impact on the agriculture lands / crops. Further, also there is every possibility of adverse impact on the agriculture activity carrying at down steams of Royyala vagu/etigattu kaluva due to discharge of the waste water from the aqua culture ponds into the Royyala vagu, as it contains high TDS between the range of 8000 to 17000 mg/ltr as against the standard of 2100 mg/ltr stipulated for on land for irrigation. Hence, it is not advisable to carry the present brackish water aqua culture in this area without having proper treatment and also separate dedicated disposal drain/ pipeline to the Uppu Kaluva / Buckingham canal, which is passing at a distance of about 5kms. Copies of the analysis reports are herewith enclosed.</p>
2	<p>Is there any Pollution Problems to the Adjoining Lands/ Crops/ Environment - specify clearly</p>

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In view of the above, the aqua culture activity does not permit in villages of Pittivanipalli, Ranganadhapuram and Mallam of Chittamur Mandal, Muttembaka and Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district unless the aqua culturists provide a dedicated drain/ pipeline for discharge of waste water after treatment into the Uppu kaluva/ Buckingham canal, to avoid water contamination of nearby canals i.e. Pulivagu & Royyalavagu.

III. Report of the Senior Officer from Coastal Aquaculture Authority ie., Sri A. Antony Xavier, Director (Technical) Coastal Aquaculture Authority Department of Fisheries, Chennai (Annexure-VII)

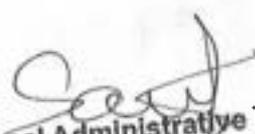
Field observations:

- > Shrimp farmers using Swarnamukhi river water as well as bore water for culture.
- > They are not maintaining ETS (Effluent Treatment System) facility in their farms.
- > Without treating the water they are directly releasing into the agriculture irrigation canal. There is no proper drainage system for shrimp farms.
- > The farmers are not following bio security measures like Bird scare net and crab fencing.
- > Those farmers who are registered with CAA recently, they are not doing the culture they are given those lands on lease to other farmers.
- > The supply channels are found to be carrying salt water.

Para 4.9 and 19 of the Guidelines for Regulating Coastal Aquaculture issued under Chapter II of Coastal Aquaculture Authority Rules, 2005 provides that

4.9 The following guidelines, which are mandatory, should be adopted for site selection and also to avoid subsequent social and environmental impacts:

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- Mangroves, agricultural lands, saltpan lands, ecologically sensitive areas like sanctuaries, marine parks, etc., should not be used for shrimp farming.
- Shrimp farms should be located at least 100 m away from any human settlement in a village / hamlet of less than 500 population and beyond 300 m from any village / hamlet of over 500 population. For major towns and heritage areas it should be around 2 km.
- All shrimp farms should maintain 100 m distance from the nearest drinking water sources.
- The shrimp farms should not be located across natural drainage canals / flood drain.
- While using common property resources like creeks, canals, sea, etc., care should be taken that the farming activity does not interfere with any other traditional activity such as fishing, etc.
- Spacing between adjacent shrimp farms may be location specific. In smaller farms, at least 20 m distance between two adjacent farms should be maintained, particularly for allowing easy public access to the fish landing centers and other common facilities. Depending upon the size of the farms, a maximum of 100 - 150 m between two farms could be fixed. In case of better soil texture, the buffer zone for the estuarine based farms could be 20 -25 m. A gap having a width of 20 m for every 500 m distance in the case of sea based farms and a gap of 5 m width for every 300 m distance in the case of estuarine based farms could be provided for easy access.
- Larger farms should be set up in clusters with free access provided in between clusters.
- A minimum distance of 50-100 meters shall be maintained between the nearest agricultural land (depending upon the soil condition), canal or any other water discharge / drainage source and the shrimp farm.

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Divisional Administrative Officer
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- Water spread area of a farm shall not exceed 60% of the total area of the land. The rest 40% could be used appropriately for other purposes. Plantation could be done wherever possible.
- Areas where already a large number of shrimp farms are located should be avoided. Fresh farms in such areas can be permitted only after studying the carrying / assimilation capacity of the receiving water body.

19.0 Protecting the livelihood of various coastal communities:

19.1 Coastal aquaculture, which is now confined mainly to shrimp farming, is one among the several activities in the coastal area involving the coastal communities. Much of the social conflicts in coastal areas are due to the larger demands on the limited resources, resulting in competition amongst the various stakeholders. There are also instances where through harmonious use of resources coastal communities have set up excellent examples of integrated coastal development.

19.2 Badly planned and unregulated operation of shrimp farms, as already indicated can cause considerable level of avoidable conflicts with the community and other sectoral activities in the vicinity of the farms. Conflicts could arise between shrimp farmers and others who either live in the coastal zone or depend on coastal zone resources for their livelihood, as also between shrimp farm owners / managers and employees, especially in the case of larger farms. Some of the more serious inter-sect oral problems would be addressed in the overall governance and regulation by adopting the following guidelines:

- Shrimp farm owners / managers should respect the community rights and needs and in case of any conflicts arising always attempt to solve the problems in amicable ways for ensuring harmony in the community and sustainability of the shrimp farms. They should co-operate with the community and other sectoral users of the coastal resources, in common efforts for improving environmental conditions and community welfare.

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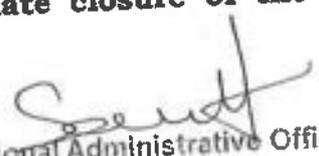
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- Farmers, especially with larger holdings should employ local workers as far as possible.
- Workers should be provided with good working conditions and should also be trained for their skill up gradation.
- Access to the sea front and other common resources to the coastal communities by the aquaculture units should be ensured. The interests of the communities and organizations in the area should be safeguarded.
- Care should be taken to see that the natural drainage canals which are used as water source for aquaculture units are not blocked so as to avoid flooding of low lying areas and villages.
- Stalination of land and drinking water should be avoided by providing suitable buffer zones between agricultural land, villages and shrimp farms.
- Use of common property resources like the creeks, canals, etc., should be carried out in a harmonious manner and the traditional rights of the coastal communities should not be affected in any way.
- To avoid problems of ground water Stalination, drawal of ground water is strictly prohibited for shrimp aquaculture. It must be ensured that piezometers / ground water monitoring bore wells preferably 4 / ha (along the periphery of the pond) are installed to monitor salinity ingress. In case of salinity ingress, the Coastal Aquaculture Authority should ensure immediate closure of the farms.

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Further suggested that

Suggestions:

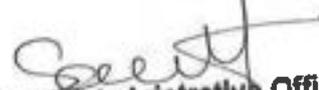
1. The drawl of ground water is strictly prohibited and hence the same shall be enforced accordingly.
2. The Stalinization of water ways (Canal and creeks) and the reservoir tanks such as Mallam Reservoir need to be corroborated with the historical data to confirm the salinisation due to shrimp farming. Action shall be initiated based on the confirmation.
3. The reclamation of lands already brought under shrimp farming is considered difficult and hence further expansion of shrimp farming into freshwater agricultural lands shall be prohibited effectively.

IV. Report of Principal, Scientist (Agro) & Head Saline Water Scheme, Acharya NG Ranga University, Bapatla (Annexure-VIII)

Paddy is the main crop in Chittamur Mandal of SPSR Nellore District. The source of Irrigation for Paddy crop is the river Swarnamukhi. The river water comes to Chittamur Mandal through Royyalakaluva which is a tributary to Swarnamukhi River. Pulikaluva which is a subchannel of Royyalakaluva become the main feeding channel of Mallam Irrigation Tank. This tank is the major source of Irrigation for most of the Paddy farmers. The other sub channels from Pulikaluva are Yetigattu Kaluva and Palamadugu drain which also act as direct source of Irrigation to Paddy crop.

It is observed that some of the Paddy farmers converted their fields along theses channels into aqua ponds. These farmers are exploiting the high saline ground water for culturing prawns. After harvesting of the aqua crop, the high saline water drained into nearby irrigation channels and polluted the irrigation water with saline water. When the farmers use this polluted water for irrigation to Paddy crop, it not only decreases the crop yields but also deteriorates the soil by increasing soil salinity. Continuous use of high saline water for irrigation makes the soil unfit for growing paddy crop in long run.

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The salinity of ground water samples using for Aqua ponds varied between 16-30 dSm-1. The water salinity of Palamadugu drain (middle) Pulikaluva (Near the bridge), Royyalakaluva (Near Tagettamma temple), Mallam tank (Beginning) and Mallam Tank (Middle) is found to be 17.0 Dsm-1, 5.2 dSm-1, 27.0 dSm-1, 8.9 dSm-1 and 10.5 dSm-1 respectively. At present the water levels in Mallam Tank are very low and almost dried up. The water levels in irrigation canals are also very low.

Regarding soils, 40 soil samples were collected from different farmers fields covering Ranganadhapuram, Pittivanipalle, Mallam, Kokkupalem and Padarthivarikandriga villages of Chittamur Mandal and analyzed for soil salinity. Out of forty samples, 52.5% samples are non saline (ECe 0-2 dSm-1) 20% are slightly saline (ECe 2-4 dSm-1), 17.5% are moderately saline (ECe 4-8 dSm-1), 5% are strongly saline (ECe 8-16 dSm-1) and 5% are very strongly saline (ECe>16 dSm-1). The paddy crop can be grown up to moderately saline soils. Beyond this, the crop yields will be declined.

Finally the scientist has suggested that the high saline ground water using for aqua culture should not be drained into irrigation channels. A separate arrangement by way of laying closed pipeline may be made to dispose it directly to salt creeks. Already the soils which become saline can be reclaimed through leaching of salts by using good quality irrigation water. Saline tolerant varieties of Paddy may be selected for growing paddy corp.

And further reported soil sample analysis report of farmers of Chittamur Mandal.

Sl. No	Name of the farmers	Village	Survey No	pH	ECe	Remarks
1	Sri Nalajam Srinivasulu	Ranganadhapuram	45-1	7.2	3.8	Slightly saline suitable for paddy cultivation
2	Sri Saguturu Dayakar Reddy	-do-	104-3P	7.5	2.3	Slightly saline suitable for paddy cultivation
3	Sri Vinnamala Munisekhar Reddy	-do-	104-4P	7.3	1.1	Non-saline suitable for paddy cultivation

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4	Sri Potluru Murali	-do-	78-1	6.0	0.5	Non-saline suitable for paddy cultivation
5	Sri S. Krishna Reddy	-do-	56-1	6.2	1.0	Non-saline suitable for paddy cultivation
6	Smt Potluru Bhargavi	-do-	74-2	6.4	0.7	Non-saline suitable for paddy cultivation
7	Sri Patrangam Subrahmanyam	Mallam	207-5	5.7	0.8	Non-saline suitable for paddy cultivation
8	Sri Putragunta Rimasubbaiah	-do-	240-3A	5.8	3.0	Slightly saline suitable for paddy cultivation
9	Smt Maralaku Chengamma	Kokkupalem	18-5	6.9	23.2	Very strongly saline. Paddy yields decreased

Report of the Sub Collector, Gudur as well as Supervision Officer of the constituted committee (Annexure-IX)

As explained supra before communicating of orders by the Hon'ble National Green Tribunal, Chennai, in order to redress the grievances of the paddy farmers, as per the proceedings of the District Collector, SPSR Nellore vide proceedings No. Rc1053/D/2019 Dt:3-7-2019 a field level joint inspection enquiry has been conducted at different levels i.e., at Village, Mandal Level and as per as Division Level concerned the Sub Collector, Gudur appointed a committee, comprising of Deputy Inspector of Surveyor, EE Irrigation, EE Electrical, Asst. Director Agriculture, EE Pollution Control Board as members of the committee and Asst. Director of Fisheries as convener of the committee. The committee has conducted physical inspection on brackish water aqua culture ponds existing in Pittivanipalli, Raganadhapuram and PadarthivariKandriga Villages of Chittamur Mandal. Muttemabaka and Thirumuru Village of Vakadu Mandal and Karlapudi Village of Kota Mandal to ascertain the facts about the allegations raised by the farmers of Mallam Irrigation Tank and to assess the groundwater status in those villages.

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The committee has studied about the allegation laid by the certain petitioners regarding the aforesaid villages on the base of primary as well as secondary data. For collection of primary data 10% of sample has been selected randomly.

The data compiled in the table No.3.1 by the Assistant Director of Fisheries, Gudur Division. The table No.3.1 which states the particulars of the brackish water aqua culture in Chittamur, Kota and Vakadu Mandals in Gudur Division, SPSR Nellore District (Annexure-X).

The table Ascertain that in Chittamur Mandal there are three villages i.e., Pittivanipalli, Padamatikandriga and Ranganadhapuram consisting of 166 farmers of aqua culture 126 are lease holders the remaining are owners of the land out 126 lease holders of the Mandal 108 farmers are doing unauthorized cultivation of aqua culture. The remaining 18 are cultivating authorizedly. The total extension of the area of aqua culture is 178.35 Hectors in which 130.57 Hectors of land is being cultivated on leased base. The remaining 47.78 is being formed by the owners of the land. Out of 130.57 Hectors maximum extent of land in the division is under unauthorized cultivation. It equals to 109.38 Hectors. It accounts for 83.77%. The remaining just 32.19 Hectors are being cultivated by owners but unauthorized. Out of 47.78 Hectors in the Chittamur Mandal in which 32.19 Hectors of land is being cultivated on unauthorized. It accounts for 67.37 %.

In Kota Mandal there is only one village ie., Karlapudi in which 58 farmers are being cultivated aqua culture in the extent of 91.134 Hectors. Out of this 41.164 Hectors of land is being cultivated on lease. The remaining 49.97 Hectors are being cultivated by the owners of land. The shrimp cultivation in the leased land in the extent of 41.16 Hectors in which 31.16 Hectors of land is unauthorized. It accounts for 75.70% and the remaining 9.67 Hectors of land is authorized.

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In Vakadu Mandal there are two villages ie., Muttembaka and Tirumuru in which 309 farmers are cultivating in the extent of 262.19 Hectors. Out of this 161.74 Hectors of land is being cultivated by lease holders. The remaining 101.17 Hectors are being cultivated by the owners. Out of 262.19 Hectors in which 247.37 Hectors are unauthorized. It accounts for 94.09%. The remaining 5.91% of land is being cultivated authentically.

In aggregate 532.39 Hectors of land is being cultivated by 533 farmers in the three Mandals. Out 532.39 Hectors of land 333.47 Hectors of land is being cultivated by 367 lease holders. Out of 532.39 Hectors 302.27 Hectors are being cultivated by 343 leaseholders but the cultivation is unauthorized and 158.13 Hectors though cultivated by 132 owners but the cultivation is also unauthorized. The unauthorized cultivation of brackish water shrimp culture has occupied 86.43 % to the total extent of land of 532.39 Hectors.

However the table concludes that majority of the land in which the shrimp culture is being cultivated is under unauthorized.

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TABLE NO.3.1
Statement showing the particulars of the Survey on Brackish water Aqua farmers existing with Chittamur, Kota and Vakadu Mandal,
SPSR Nellore District

Sl. No	Name of the Mandal	No of farm ers	Total extent in (Ha)	No of pond s	No of Bore Well s	Authorized			Unauthorized			Total extent in Ha					
						Lease Holder		Owners		Lease Holder		Owners		Lease Holder		Owners	
						No of Farm ers	Exte nt in Ha	No of Farm ers	Exten t in Ha	No of Farm ers	Extent in Ha	No of Farm ers	Exte nt in Ha	No of Farm ers	Extent in Ha	No of Farm ers	Exten t in Ha
1	Chittamur	166	178.35	288	80	18	21.18	14	15.6	108	109.39	26	32.19	126	130.57	40	47.78
2	Kota	58	91.134	142	44	6	10	7	9.67	19	31.16	26	40.3	25	41.164	33	49.97
3	Vakadu	309	262.91	413	195	0	0	13	15.53	216	161.73	80	85.64	216	161.74	93	101.17
	TOTAL	533	532.39	843	319	24	31.18	34	40.80	343	302.28	132	158.1	367	333.47	166	198.92

Source: Field data by AD Fisheries

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TABLE NO.3.2
Statement showing the particulars of the Survey on Brackish water Aqua farmers existing with Chittampur, Kota and Vakadu Mandal,
SPSR Nellore District

Sl.No	Name of the Village	Name of the Mandal	No of farmers	Total extent in (Ha)	No of ponds	No of Bore Wells	Authorized				Unauthorized				Total extent in Ha				Remarks
							Lease Holder		Owners		Lease Holder		Owners		Lease Holder		Owners		
			No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	No of Farmers	Extent in Ha	
1	Pittivanipalli	Chittampur	98	78.38	147	35	8	10.04	10	7.71	66	53.33	14	7.3	74	63.37	24	15.01	15 Nos arc Unauth orized
2	Padarthiveri kandriga	Chittampur	28	27.93	43	20	10	11.14	1	0.60	16	15.49	1	0.70	26	26.63	2	1.30	
3	Ranganathapura in	Chittampur	40	72.04	98	25	0	0	3	7.29	26	40.57	11	24.19	26	40.57	14	31.47	
4	Karlapudi	Kota	58	91.134	142	44	6	10	7	9.67	19	31.16	26	40.30	25	41.164	33	49.97	
5	Muttembaka	Vakdu	96	92.93	155	75	0	0	1	3.20	42	25.23	53	64.32	42	25.23	54	67.52	
6	Tirumuru	Vakdu	213	169.98	258	120	0	0	12	12.33	174	136.5	27	21.32	174	136.51	39	33.65	
	TOTAL	TOTAL	533	532.39	843	319	24	31.18	34	40.80	343	302.28	132	158.13	367	333.47	166	198.92	

Source : Field data by AD Fisheries

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The table No.3.2 shows particulars of brackish water aqua culture in village wise. The total extent of the land in chittamuru Mandal is 178.35 Hectors (As per table No.3.1) in which 78.38 Hectors of land is cultivated by 98 farmers of Pittivanipalli Village. In these 67.37 Hectors are being cultivated on leased base. The remaining 15.01 Hectors cultivated by owners of the land. Out of 78.38 Hectors in which 53.33 Hectors of land is unauthorized. It accounts for 77.35%. The remaining 17.77 Hectors are being cultivated authentically. It accounts for 22.65%.

In Padartivani kandriga village of Chittamur Mandal the total extent of land in which 28 farmers are using for brackish water aqua culture is 27.93 Hectors. Out of these 16.19 Hectors of land is being used for brackish aqua culture but unauthorized and given to lease. It accounts for 58%. The remaining 42 hectors are being cultivated authentically. The remaining just 0.7 Hectors are under owners. However in Padartivarikandriga most of the land which is used for aqua farming is in the hands of unauthorized lease holders.

In Ranganadapuram Village of Chittamur Mandal the total extent of land under brackish water aqua culture is 72.04 Hectors in which 40.57 Hectors are under unauthorized lease holders and the remaining 24.19 Hectors of land is being used for brackish aqua culture by unauthorized owners. The total unauthorized land under brackish water culture in Rangadapuram of Chittamur Mandal is 64.76 Hectors. It accounts for 90 %

The brackish aqua culture spread over in 91.134 hectors in Karlapudi Village of Kota Mandal. Out of the total extent under brackish water aqua culture 31.16 Hectors of land exists in the hands of unauthorized lease holders of aqua farmers. The remaining 40.3 is being cultivated by 26 owners of the aqua farmers. The total authorized cultivation extended in 71.46 hectors out of 91.134. It accounts for 78.41%. The remaining 19.774 Hectors of land are being cultivated authentically.

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In Muttembaka Village of Vakadu Mandal, the brackish water culture spread over 92.93 hectores in which 25.23 Hectors of land is being used for brackish water aqua culture on lease basis and remaining 67.52 Hectors of land is used by owners for brackish water aqua culture. Out of 92.93 Hectors 25.23 Hectors is being cultivated by 42 unauthorized lease holders and 64.32 Hectors of land is cultivated by 53 unauthorized farmers of the own land. Therefore, the total unauthorized land out of 92.93 Hectors is 89.55 Hectors it accounts for 96.35 per cent.

In Tirumuru Village of Vakadu Mandal the total extent under brackish water aqua culture is 269.98 Hectors. Out of the total extent 136.51 Hectors are being farmed on lease and the remaining 33.65 Hectors are being cultivated by 39 land owners. Out of the total extent i.e., 269.98 Hectors 136.50 Hectors of land is being used for the culture by 176 unauthorized lease holders and 21.32 Hectors of land is being cultivated by 27 farmers but unauthorized. The total extent of land under unauthorized cultivation of brackish water aqua culture is 157.82 Hectors it accounts for 58.46%. However, in overall the percentage of unauthorized cultivation has dominated.

The brackish aqua water culture under the area of various ownership

The inspecting committee has observed during its physical inspection in PadartivariKandriga, Pittivanipalli, Ranganadapuram of Chittamur Mandal and Karlapudi Village of Kota Mandal and Tirumuru, Muttembaka Village of Vakadu Mandal. The observations as follows:

The table 3.3 ascertains that there are 289 shrimp ponds in Chittamur Mandal. Out of these 43 ponds exist in PadartivariKandriga, 148 are in Pittivanipalli and the remaining 98 ponds have been located in Ranganadapuram for an extent of 441.85 hectores. Out of these 69.02 Hectors of land is there in the PadartivariKandriga in which 48.99 Hectors of land is recorded as Patta land and 17.99 Hectors of land is Assigned land and the remaining 2.04 Hectors belong to the Government that have been encroached for Shrimp culture in the village.

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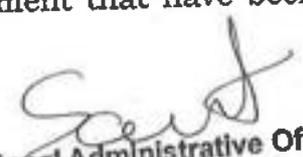

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Table No.3.3
The area of brackish aqua water culture under various ownership
(Annexure-XI)

Mandal	Village	Shrimp ponds	Total extent	Patta land	Assigned land	CJFS	Government land encroached
Chittamur	Padartivarikandriga	43	69.02	48.99	17.99	0	2.04
	Pittivanipalli	148	194.89	84.5	76.69	0	33.7
	Ranganadapuram	98	177.94	55.57	101.91	0	20.46
TOTAL		289	441.85	189.06	196.59	0	9.48
Kota	Karlapudi	142	231.47	140.22	81.77	0	9.48
TOTAL		142	231.47	140.22	81.77	0	9.48
Vakadu	Tirumuru	258	424.9	386.97	0	22.00	15.93
	Muttembaka	158	232.19	168.11	0	56.50	7.58
TOTAL		416	657.09	555.08	0	78.50	23.51
Grand Total		847	1330.41	884.36	278.36	78.50	89.19

Source: Field data Collected by Dy.Inspector of Survey, Gudur

In the village of Pittivanipalli in Chittamur Mandal 148 Shrimp ponds spread over 194.89 hectares in which Patta land is 84.50 Hectors and the Assigned land under cultivation of Shrimp culture in the village is recognized in the extent of 76.69 Hectors. A noteworthy point here is 33.70 Hectors of the Government land has been encroached and being cultivated for Shrimp culture in the village. This is the highest encroachment area in the Mandal.

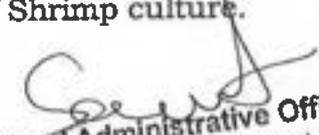
In the village of Ranganadapuram in the Mandal of Chittamur 98 Shrimp ponds out of 289 are there in the village. The total extent of shrimp culture in the village is 177.94 hectares. Out of these 55.57 Hectors are noticed under Patta land and the 101.91 Hectors of land is recognized as Assigned. The remaining 20.46 Hectors of Government land has been encroached for the culture. The total encroachment of the Government land in the Mandal is 56.20 Hectors.

In Karlapudi Village of Kota Mandal which is only village in the Mandal there is 231.47 Hectors of land is being used for brackish water Shrimp culture in 142 Shrimp ponds. The total Patta land under brackish water Shrimp in the village is 140.22 Hectors. The Assignment land under the culture in the village is 81.77 Hectors. There is 9.48 Hectors of the Government land has been encroached for cultivation of Shrimp culture.

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There are two village of Vakadu Mandal. The 416 Shrimp ponds spread over 657.09 Hectors in the Mandal. Out of these 424.90 Hectors of land is used for Shrimp culture by 258 Shrimp ponds in Thirumuru village. Out of these 386.97 Hectors are Patta. There is no Assigned land is recognized under the cultivation of Shrimp culture in the Village. But 22.00 Hectors of land is recognized under CJFS land which is being used for Shrimp farming. The encroachment of Government land is also found that used for Shrimp farming in the Village of Tirumuru. The encroachment of Government land has been recognized as 15.93 Hectors. In Muttembaka Village there are 158 Shrimp ponds in the extent of 232.19 Hectors. Out of these the Patta land is 168.11 hectors. No Assigned land is found under Shrimp culture in the village. The extent of 56.50 extent of CJFs land is being used for farming of aqua culture in the village. The encroachment of Government land of 7.58 Hectors has been found under Shrimp culture in the Village. However, the total encroachment Government land in the village is 23.51 hectors.

Quality of water in various Mandals (Annexure-XII)

The table No.3.4 shows the quality details of Ground Water sample collected from Mandals of Vakadu, Kota and Chittamur. The sample that collected from Muttambaka Village of Vakadu Mandal relating to depth of well is an average of 120 feet. The Shrimp farmers used 5PHP Submersible motors for lifting of water @ 10000-12000LPH. The value of Electrical conductivity in the sample is 2056 us/cm and 2062 us/cm. According to the classification the Electrical conductivity value lies between 2000-3000 us/cm indicates highly saline and fall doubtful. The Electrical conductivity in the sample that collected in Muttembaka village is more than BIS standards the total dissolved solids in the sample are 1029 PPM and 1030 PPM respectively. The authority remarks the area under doubtful.

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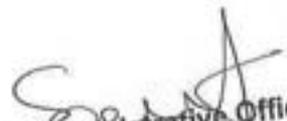

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Table No.3.4
Quality of water in various Mandals

Village	Mandal	Name of the Beneficiary	Depth of Well in Feet	Yield in LPH	Mode of lift	Electrical conductivity us/cm	Total Dissolved Solids PPM	Remarks
Muttembaka	Vakadu	N. Rangaiah	120	10000-12000	5 HP Sub	2056	1029	Doubtful
Muttembaka	Vakadu	Mani Reddy	120	11000-13000	5 HP Sub	2062	1030	Doubtful
Tirumuru	Vakadu	N. Balaji	90	15000-16000	7.5 HP Sub	5466	2733	Unsuitable for Irrigation
Tirumuru	Vakadu	Hand pump Temple Premises	20	0	Manual	1100	550	Doubtful
Karlapudi	Kota	P. Prandamaya	90	10000-13000	5HP Sub	5466	2800	Unsuitable for Irrigation
Karlapudi	Kota	Handpump Temple Premises	20	0	Manual	1114	557	Doubtful
Pittivanipalle	Chittampur	M. Satish	130	10000-12000	5 HP Sub	4640	2320	Unsuitable for Irrigation
Padarthivari Kandriga	Chittampur	Krishna	150	0	0	4650	2400	Unsuitable for Irrigation

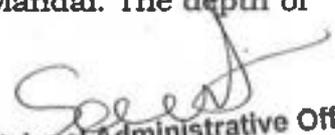
NOTE

Classification of Irrigation Water based on Electrical Conductivity (BIS Standards)		
Type of Water	Classification	Electrical Conductivity (us/cm)
Low Saline	Excellent	100-250
Medium	Good	250-750
Saline	Permissible	750-2000
Highly Saline	Doubtful	2000-3000
Very Highly Saline	Unsuitable	>3000

Source: Field data Collected by Dy. Director, Ground Water & Water Audit Dept, Nellore.

The two samples collected from the village namely Tirumuru in the same Mandal i.e., Vakadu indicate the values of Electrical conductivity in the samples of two are 5466 us/cm and 1100 us/cm respectively. The depth of well in the first sample indicates 90 feet and in the second sample 20 feet. The mode of lifting of water from bore well is motor pump with 7.5 HP Submersible. It is 15000-16000 LPH. Manual mode of lifting is adopted in the second sample which indicates the depth of well is 20 feet. There are two samples collected from the village of Karlapudi in Kota Mandal. The depth of

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first sample and second sample is as similar as two samples of Tirumuru. The yield of water is 10000-13000 lph of 5 HP Submersible motor. The Electrical conductivity in the first sample of Karlapudi indicates 5466 us/cm resulted the water in the area is unsuitable for irrigation. Though manual system has been adopted for lifting of water in the second sample the Electric conductivity is 1114 us/cm. Hence it falls under doubtful. The test result of total dissolved solids (TDS) in the first sample is 2866 PPM and the second it is 557 PPM. Finally, the sample was collected from each village namely Pittivanipalli and Padartivarikandriga in the Mandal of Chittamur. The depth of well in Pittivanipalli is 130 feet where as in Padartivarikandriga it is 150 feet. The Electrical conductivity in Pittivanipalli is 4640 us/cm and the total dissolved solids in the sample is found 2320 PPM, in the case of Padarthivarikandriga the Electrical conductivity is 4650 us/cm and the total dissolved solids in the sample of the village is 2400 us/cm. The two samples confirmed that the water is unsuitable for Irrigation as per BIS standards.

Source of Water for farming of Shrimp culture in Chittamur, Kota and Vakadu Mandals

Table No.3.5 (Annexure-X).

Sl.No	Name of the Mandal	No of Villages	Total Extent (Ha)	No of borewells	No of ponds
1	Chittamur	3	178.35	80	288
2	Kota	1	91.134	44	142
3	Vakadu	2	262.91	195	413
	TOTAL	6	532.394	319	843

Source: Field data Collected by Assistant Director, Fisheries, Gudur

The table shows that there are 319 bore wells in 6 villages of 3 Mandals. The 319 bore wells supply water to 843 farms which spread over 532.39 hectares. Out of 319 there are 80 bore wells in Chittamur Mandal. These bore wells discharge water to 288 Shrimp farms that spread over in extent of 178.35 hectares.

In Kota Mandal 142 ponds having the extent of 91.134 Hectors depend on 44 bore wells for water. In two villages of Vakadu mandal 413 Shrimp ponds that extent in 262.91 hectares depend on 195 bore wells.

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**Variation in Electrical connections in various Mandals
(Annexure-XIII)**

During the physical inspection of the committee the following things were found.

**Table No.3.6
Variations in Electrical connections in Pittuvanipalli village in
Chittamuru Mandal.**

Sl.No.	Year of Release	released	Survey No.matched	Survey No. notmatched	Sanctioned Survey No. not available
					8
1	2003	8			1
2	2004	1			2
3	2005	2			3
4	2006	3			6
5	2007	6			1
6	2009	1			5
7	2010	5			10
8	2011	10			1
9	2012	7	2	4	
10	2013	1		1	
11	2014	1		1	
12	2015	1		1	
13	2017	12	3	9	
14	2018	6		5	1
15	2019	9	4	5	
	Total	73	9	26	38

Source: Southern Distribution Company of AP Limited

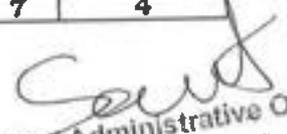
The table confined to Pittuvanipalli Village of Chittamur Manadal. The table shows that 73 connections were released during the period from 2003 to 2019 in the village. Out of 73 released connections 26 connections are not matched with sanctioned survey numbers and the survey numbers of 38 connections are not available. Just 09 connections out of 73 are matched with sanctioned survey numbers.

**Table No.3.7
Variations in Electrical connections in Ranganathapuram village in
Chittamur Mandal**

Sl.No.	Year of Release	released	Survey No. matched	Survey No.notmatched	Sanctioned Survey No. not available
1	2004	2			2
2	2011	2			2
3	2012	1	2		
4	2014	2		2	
5	2016	2	2		
6	2017	9	4	5	
7	2018	2	2		
	Total	21	10	7	4

Source: Southern Distribution Company of AP Limited

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In Ranganathapuram of same Mandal i.e., Vakadu 21 connections were released during the period from 2004 and 2011 to 2018. The situation regarding released connections with survey numbers is better than Pittuvanipalli Village. Out of 21 connections 10 are matched with sanctioned survey numbers, 07 are not matched with sanctioned survey numbers and the survey numbers of 04 connections are not available.

Table No.3.8
Variations in Electrical connections in Muttambaka Village in Vakadu Mandal

Sl.No.	Year of Release	released	Survey No.matched	Survey No.notmatched	Sanctioned Survey No. not available
1	1999	3			3
2	2001	2			2
3	2002	1			1
4	2003	2			2
5	2004	1			1
6	2006	2			2
7	2007	5			5
8	2010	3			3
9	2011	16			16
10	2018	2	1		1
11	2019	11	6	5	
	Total	48	7	5	36

Source: Southern Distribution Company of AP Limited

It is realized from the table No. 3.8 that 48 connections were released in Muttambaka village of Vakadu Mandal during the period from 1999 to 2019. Out of these, just 07 connections are matched with the sanctioned survey numbers. The number related to not match with survey number is 05. A noteworthy point is here is the sanctioned survey number that not available is at considerable level. It accounts for 36 out of 48 connections.

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Table No.3.9
Variations in electrical connections in Tirumuru Village in Vakadu Mandal

Sl.No.	Year of Release	released	Survey No. matched	Survey No.not matched	Sanctioned Survey No. not available
1	2011	2			2
2	2012	1			1
3	2014	2			2
4	2017	37	22	14	1
5	2018	40	35	3	2
6	2019	3	3		
	Total	85	60	17	8

Source: Southern Distribution Company of AP Limited

In Tirumuru village in the same Mandal 85 connections were released from 2011 to 2019. The sanctioned connections which matched with survey numbers are comparatively much better than the connections of other villages. It is found that 60 connections out of 85. The number related to not match connections is 17 and the not available connections are at considerable low that is 08.

Table No.3.10
Variations in Electrical connections in Karlapudi Village in Kota Mandal

Sl.No.	Year of Release	Released	Survey No. matched	Survey No.not matched	Sanctioned Survey No. not available
1	2001	4			4
2	2011	20	1	1	18
3	2012	6	1	5	
4	2014	7		6	1
5	2015	2		1	1
6	2016	2		2	
7	2017	7	3	2	2
8	2020	3		3	
	Total	51	5	20	26

Source: Southern Distribution Company of AP Limited

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The table No. 3.10 shows that the southern Distribution Company A.P Limited sanctioned 51 connections in the village of Karlapudi of Kota Mandal. The committee found in its physical inspection that out 51 released connections 20 connections are not matched with survey numbers and 26 sanctioned survey numbers are not available. A pitiable thing is just 05 connections are matched with survey numbers in the village.

Analysis of Soils in various villages of Chittamur, Kota and Vakadu Mandals (Annexure-XIV).

Table No.3.11

Analysis of Soils in various villages of Chittamur, Kota and Vakadu Mandals

Sl.No	Name of the Mandal	PH Value						Total
		Moderately Alkaline	Moderate acidic	Neutral	Slightly acidic	High acidic	Slightly Alkaline	
1	Chittamur	2	5	7	12	4	1	31
2	Kota	-	2	-	2	-	2	6
3	Vakadu	6	-	1	3	-	2	12

Source: Assistant Director of Agriculture, Naidupet

The department of Agriculture collected samples in the three Mandals namely Chittamur, Kota and Vakadu and compiled. The values of PH in the soils of the three Mandals are shown by the table No.3.11. The PH value in the sample soil of 31 which were collected that out of these the soils of 2 farmers' land having moderate alkaline, in the lands of 5 farmers the soil belong to moderate acidic, 7 belong to neutral 12 having slightly acidic and 4 having high acidic and one having slight alkaline.

In Kota the sample soil collected from the lands of 6 farmers. Out of these the soils belong to 2 farmers having moderate acidic, 2 samples are slightly acidic another sample 2 belong to slightly alkaline. In Mandal of Vakadu sample soil was collected from the lands of 12 farmers. Out of these 6 samples have indicated modern alkaline one is neutral 3 are slightly acidic and one is slightly alkaline. In grand total out of 49 farmers' lands samples 8 have indicated modern alkaline, 7 having modern acidic, 8 are neutral, 17 having slightly acidic and 4 having high acidic and 5 having slightly alkaline.

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Impact of brackish water Shrimp culture on Agriculture and Environment

The main stem of Indian Economy is agriculture that's why Indian Economy is called agrarian Economy. The State of Andhra Pradesh no doubt it is also agrarian economy. As per the 2011 census more than 60% of the people depend on agriculture. Agriculture is the only supplier of food. Nobody can deny that the development of Industrial Sector and Tertiary Sector depend on the development of Agriculture. Hence the development of Agriculture should be sustainable for the socioeconomic development of the people.

The soil quality in Chittamur, Vakadu and Kota Mandals

Table No.3.12

The soil quality in Chittamur, Vakadu and Kota Mandals

Sl.No	Name of the Mandal	PH	Average productivity(quintal per acre based on EC experiments)	Crop quality
		Present value		
1	Chittamur	5.3 -8.2	25.55	Average
2	Vakadu	6.3 - 8.3	25.20	Average
3	Kota	5.7-7.4	24.63	Average

Source: Department of Agriculture

The table indicates the impact of soil quality on Agriculture production and crop quality. The PH value exists in the soil in the sample of Chittamur Mandal identified between the ranges of 5.3 - 8.2. The impact is adverse on Agriculture productivity. The average productivity in the Mandal is 25.55 qui/acre. The quality of crop is average in the Mandal. The PH value in the sample soil in the Mandal of Vakadu is found between the values of 6.3-8.3. Due to this PH value the average productivity in agricultural produce is recorded as 25.20qui/acre. The quality of crop is also average. In Kota Mandal the PH value in the sample soil lies between the range 5.7 and 7.4. The productivity in the Mandal is 24.63qui/acre. The quality of crop is so average.

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Assessment of loss of income of the agricultural farmers:-

We need the data that related to before and after the adoption of shrimp culture in agricultural fields for estimating the loss of income of the farmers due to conversion of agricultural lands into aqua culture. But, even though the absence after data it can be possible to estimate the production during the period in which agriculture crops were replaced by farming of shrimp culture by employing of simple regression technique. The formula is given below

$$\hat{Y} = a + bx + SE$$

\hat{Y} = estimated production, $SE = \sqrt{e^2/n-2}$

x = year and SE = standard error
 a = intercept and b = rate of change

But the estimated value of the loss of income of the farmers may not be accurate as the time series data which is available that may not fit for estimating agricultural production. In spite of the time series data can estimate future production while assuming all factors are unchanged or in constant trend. But literally various factors influence the Agricultural production. Though there is an increasing trend in agricultural production it cannot be continued forever. In fact we can find constant and diminishing returns in addition to increasing returns in agriculture. It is a common phenomenon in the Agriculture. Hence, the average production may be suitable for estimating the loss of income of the farmers in the study area. Hence, the committee has estimated the loss of income of the farmers in the study area with help of average production which had been calculated with available data from 2005 to 2013.

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Estimation of production in the study area

Table No. 3.13

Production of paddy in Pittivanipalli of Chittimur Mandal

Production= quintal/ per acre per year

Year	Production
2005	26.38
2006	24.10
2007	22.15
2008	19.60
2009	21.80
2010	23.80
2011	27.30
2012	26.70
2013	27.10

Source: statistical dept,
Average = 24.33 Quintal/per acre per year.

Table No. 3.14

The production of paddy in Ranganathapuram in Chittamur Mandal

Production= quintal/ per acre per year

Year	Production
2005	27.49
2006	24.32
2007	22.90
2008	22.40
2009	24.50
2010	28.50
2011	29.10
2012	28.60
2013	27.55

Source: statistical dept,
Average = 26.15 Quintal/per acre per year.

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Table No.3.15
Production of paddy in Padarthavari Kandriga in Chittamur Mandal
 Production= quintal/ per acre per year

Year	Production
2005	25.58
2006	24.10
2007	22.70
2008	20.10
2009	19.80
2010	22.40
2011	24.50
2012	23.60
2013	23.40

Source: statistical dept,

Average = 22.91 Quintal/per acre per year.

Table No.3.16
Production of paddy in Karlapudi Village in Kota Mandal
 Production= quintal/ per acre per year

Year	Production
2005	42.50
2006	43.00
2007	44.00
2008	42.50
2009	43.00
2010	42.50
2011	43.20
2012	43.50
2013	42.00

Source: statistical dept,

Average = 42.91 Quintal/per acre per year

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Table No.3.17

Production of paddy in Muttembaka Village in Vakadu Mandal

Production= quintal/ per acre per year

Year	Production
2005	23.58
2006	24.10
2007	22.10
2008	21.10
2009	19.20
2010	23.40
2011	23.50
2012	24.60
2013	22.40

Source: statistical dept,

Average = 22.66 Quintal/per acre per year

Table No.3.18

Production of paddy in Tirumuru Village in Vakadu Mandal

Production= quintal/ per acre per year

Year	Production
2005	33.45
2006	32.45
2007	31.5
2008	32.45
2009	31.45
2010	31
2011	32.5
2012	30.5
2013	30.7

Source: statistical dept,

Average = 31.63 Quintal/per acre per year

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Table No.3.19

Production of Groundnut in Karlapudi Village in Kota Mandal

Production= quintal/ per acre per year

Year	Production
2005	22.00
2006	22.00
2007	22.00
2008	22.00
2009	22.00
2010	22.00
2011	22.00
2012	22.00
2013	22.00

Source: statistical dept,

Average = 22.00 Quintal/per acre per year

The committee has observed keenly on the matter of the loss of income that the farmers have claimed in the Honorable National Green Tribunal, Chennai. The committee has arrived at conclusion that the cost of production should be deducted from the average production in money terms for finding the loss of income. Hence, the following formula can find the loss of income of the agricultural farmers in the study area.

Loss of income = average production x average price - average cost of production.

Note: average price can be calculated that prices of the calculated period/ no. of years.

The above formula is explained below mathematically

$$Li = A * p - ci$$

$$= A * \sum_{i=1}^n pi + \sum_{i=1}^n yi - C \quad (i = 1, 2, 3, \dots, n)$$

Here, A indicates average production, p indicates price (MSP) and y indicates year and C average cost of production

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The Year wise minimum support price is shown below

Table No.3.20

Minimum support price of paddy from 2013-14 to 2019-20

(MSP in Rs.)

Sl. NO.	year	MSP
1	2013-14	1310
2	2014-15	1360
3	2015-16	1410
4	2016-17	1470
5	2017-18	1550
6	2018-19	1750
7	2019-20	1815

Source: Source: Dept of Agriculture and Co-Operation, Ministry of Agriculture, Government of India.

Average MSP of paddy=Rs.1523.57 rounded to Rs.1524

Loss of income of the farmers is shown below

Table No.3.21

Village wise loss of income of the farmers per acre per year

Sl.NO.	Name of the Mandal	Name of the village	Average production	Average price	Total income	Total production cost	Loss of Income	Loss of income for 7 years
1	Chittamur	Pittivani palli	24.33	1524	37079	19000	18079	126553
		Ranganath puram	26.15	1524	39853	19000	20853	145971
		Padarthivani kandriga	22.91	1524	34915	19000	15915	111405
2	Vakadu	Muttembaka	22.66	1524	34534	19000	15534	108738
		Tirumuru	31.63	1524	48204	19000	29204	204428
3	Kota	Karlapudi	42.91	1524	65395	19000	46395	324765

Source: Calculated by formula

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As per the above table it is clear that an amount of Rs.126553/- loss had been occurred in Pittivanipalli Village & an amount of Rs.145971/- loss had been occurred in Ranganadhapuram Village and an amount of Rs.111405/- loss is occurred in Padarthivani Kandriga Village of Chittamur Mandal to the Paddy farmers for the past 7 years.

Regarding Vakadu Mandal, an amount of Rs.108738/- loss had been occurred in Muttembaka Village & an amount of Rs.204428/- loss had been occurred in Tirumuru Village to the Paddy farmers for the past 7 years.

Where as, for Karlapudi Village of Kota Mandal an amount of Rs.324765/- loss had been occurred to the Paddy farmers for the past 7 years.

Loss of income from groundnut also is calculated below as same formula as above. The average production of groundnut is 22.00 quintal per acre per year. The groundnut crop is being cultivated in Karlapudi village of Kota Mandal.

Table No.3.22

Minimum support price of Groundnut from 2013-14 to 2019-20

(MSP in Rs.)

Sl. NO.	year	MSP
1	2013-14	4000
2	2014-15	4000
3	2015-16	4030
4	2016-17	4220
5	2017-18	4450
6	2018-19	4890
7	2019-20	5100

Source: Dept of Agriculture and Co-Operation, Ministry of Agriculture, Government of India.

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Table No.3.23

**Loss of income of groundnut farmers in Karlapudi village
of Kota Mandal**

(Income in Rs./per acre per year)

Sl. NO.	Name of the Mandal	Name of the village	Average production	Average price	Total income	Total production cost	Loss of Income	loss of income for 7 years (2013-14 to 19-20)
1	Kota	Karlapudi	22.00	4384	96448	40000	56448	395136

Source: Calculated by formula

An amount of Rs.395136/- loss had been occurred to the farmers of Groundnut for the past 7 years.

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Impact of Shrimp farming on Pollution of supply channels
(Source : Irrigation Department) (Annexure-XVI).

The river Swarnamukhi is an east flowing river. It flows at an altitude of 300 mtrs in the Eastern Ghat ranges near Pakala village in Chittoor District of Andhra Pradesh at 13° 28' N and 79° 09' E. It runs for a length of 130 Km and finally joins into the Bay of Bengal near Pamanji Village of Vakadu Mandal. Tsallakaluva & Royyalakaluva both are tributaries to Swarnamukhi River. Tsallakaluva a branch of Swarnamukhi takes off at left from Swarnamukhi River at Gudali Village in Kota Mandal. Tsallakaluva runs completely in Kota Mandal until it joins in Swarnamukhi River near GovindaPalli Village of Kota Mandal. Kota Anicut & Jarugumalli Anicut are constructed across Tsallakaluva to Irrigate an ayacut of 8000 acres in Kota Mandal. Royyalakaluva a branch of Swarnamukhi river takes off at right from Swarnamukhi river near Vemuguntapalem village in Naidupeta Mandal. Royyalakaluva runs in Naidupeta, Vakadu & Chittamur Mandals and finally joins in the Salt creeks near Raviguntapalem Village of Vakadu Mandal. Mallam Anicut is a Minor Irrigation Scheme constructed across Royyalakaluva, the Mallam tank supply channel called as Puli kaluva by the locals takes off left from Mallam Anicut near Eswarvaka Village of Chittamur Mandal. Puli Kaluva is the feeder channel to Mallam Minor Irrigation tank in Chittamur Mandal & Thirumuru Minor Irrigation tank in Vakadu Mandal. The Channel was designed to carry a discharge of 150 cusecs and to irrigate an ayacut of 3238 acres. Yetigattu Kaluva which takes off at right of Mallam tank supply channel (Puli Kaluva) near Muttembaka Bridge is a direct feeder channel to the Agriculture fields in Pittuvanipalli, Padarthivarikandriga & Ranghanadhapuram Villages in Chittamur Mandal. Palamaduguvagu is a Drain that carries excess flood water from Mallam tank Supply Channel. All these Channels carry fresh water during Monsoon periods.

Further it is said that around 2000 farmers of 13 Revenue Villages

1. Mallam
2. Pallamparthi
3. JalaPaddiGramam
4. Kokkupalem
5. Kothapalem
6. Gollapalem
7. Pothunayinapalli
8. Mangalavaripalli
9. Putra Gunta
10. Vadlavanipalli
11. DevuniKandriga
12. Gangupalem and

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Mukkidipalem are irrigating 6472 acres of land based on the Water in Mallam tank. Mallam tank supply Channel/ PuliKaluva is the only source of water supply to Mallam tank. The farmers of 3 Revenue Villages 1.PittuvaniPalli 2.PadarthivariKandriga and Ranghanadhapuram are cultivating their crops by lifting water from the Channels Yetigattu Kaluva, Palamadugu Drain & Royyala Kaluva . Karlapudi tank in Karlapudi village of Kota Mandal is a Minor Irrigation tank having a registered ayacut of 396 acres out of which 70 acres is converted from Agriculture to Aquaculture and an un-registered ayacut of 230 acres in Karlapudi also converted into Aquaculture.

Aqua farms Aqua Pond owners of Vakadu, Gollapalem, Durgavaram & Muttembaka villages have constructed the outlet structures and are discharging Salt, Chemical & waste effluents into the Pulikaluva. The Aqua pond owners of Pittuvanipalli, Padarthivanikandriga & Ranghanadhapuram villages have also constructed the Outlet structures and are discharging salt, chemical & waste effluents into Yetigattu Kaluva, Palamaduguvagu & RoyyalaKaluva. The Waste water from the Aqua ponds in Karlapudi are discharging into Tsallakaluva, a Irrigation source & Penukaluva which is the Irrigation field channel from Sluice No.4 of Karlapudi tank. Due to the release of Saline & Waste water into the Irrigation sources & channels during rainy seasons the salt water gets mixed with the fresh water in the channels there by decreasing the productivity of Agriculture crops when the water is used for Irrigation and the adjacent cultivable lands to these channels are not in a position to cultivate. The Irrigation Department have not issued any permission to Aqua Pond owners for constructing outlet structures into the irrigation channels and have also not granted any permission for discharging saline & waste water into the irrigation channels.

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Responsible persons for environmental damage:

Environment is not confined to either soil or water or air. It includes all of them. The environmental damage in the area in question is caused by both owners and lessees who are cultivating shrimp culture illegally and causing for polluting fresh water supply channel of Royyalakalva and Pulikaluva and Mallam tank and some other channels in the area in question. The degree of damage can depend on the area of shrimp cultivation. Hence, all shrimp cultivators in the area are responsible for the environmental damage. The list of responsible persons (owners and lessees) is given in the Annexure XVII.

As discussed earlier, on the Grievances made by the Paddy farmers before the Administration the following action has been taken up.

LEVICTON OF ENCROACHMENTS:- On the representation of Sri. Nellipiudi Murali and other ryots of Mallam village during Spandana programme held in Tahsildar's office, Chittamur on 13.1.2020 that their crops were damaged and Mallam tank water was polluted due to waste of water of aqua ponds sent to Pulikaluva which is the feeder channel of Mallam tank the notices were issued on 27.1.2020 to the following STs of Padarthivarikandriga for violation of conditions of Assigned lands by alienation of their Assigned lands for Aqua culture to the landed ryots in contravention to the POT Act and Assignment rules that the land assigned only agricultural purpose of their livelihood and development

SLNo	Name of the village	Name of the Assignee	S.No	Extent	Name of the Alienee
1	Padarthivarikandriga	Smt.Bandi Polamma	19 27-9	1.36 1.40	Valipi Sreenivasulu
2	-do-	Smt.Mekala Suneeta	27-6	1.40	-do-
3	-do-	Smt.Kanuru Jayamma	27-8	1.40	-do-
4	-do-	Smt.Kanuru Kameswaramma	27-5	1.40	-do-
5	-do-	Smt.Kanuru Chenchamma	18-2B2	1.43	-do-
6	-do-	Smt.Satheti Santhi	19 27-7 29-2	0.95 1.40 1.43	-do-

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Basing on the above notices Sri Kanuru Rmanaiyah and 6 other STs of Padarthivarikandriga were filed a writ petition in the Hon'ble High Court that due to aqua ponds in the surrounding lands of their Assigned lands they are unable to do agriculture and they have converted their lands into aqua culture and they are doing aqua culture of their own and not to disconnect their electricity connections.

In response to the writ petition the instructions were submitted to the Hon'ble High Court by Tahsildar, Chittamur that there is no permission to the STs for aqua culture in their assigned lands and the lease holder who has taken the land on lease has filed the writ petition on behalf of STs and request to dismiss the writ petition in the admission stage.

On the request of Mallam ryots the Sub-Collector, Gudur has inspected the ponds on 7.2.2020 and instructed to remove the ponds in Assigned lands. On the instructions of Sub Collector the aerators were removed in the aqua ponds in DKT lands of STs on 8.2.2020 by the Tahsildar, Chittamur and his staff and disconnected the electricity connections by the electricity staff and the photos are enclosed herewith.

II.REMOVAL OF ELECTRICITY CONNECTIONS:- Similarly the Electricity Department has also identified unauthorized connections and issued notices in their Ref.No.D.635/2020 Dt.1.3.2020.In response to the above notices Sri.Parvathareddy Venkata Ramana Reddy and 5 others were filed a writ petition in the Hon'ble High court of AP against the action of the Electricity Department and the Hon'ble High Court of AP in WP.No.9442/2020 dt.29.5.2020 has posted the case after 3 weeks so as to file detailed counter by the respondents and in the meanwhile the respondents shall not interfere with the petition mention lands for prawn culture. Based on the above orders the Electricity department has not disconnected any service connection to the aqua ponds of the petitioners.

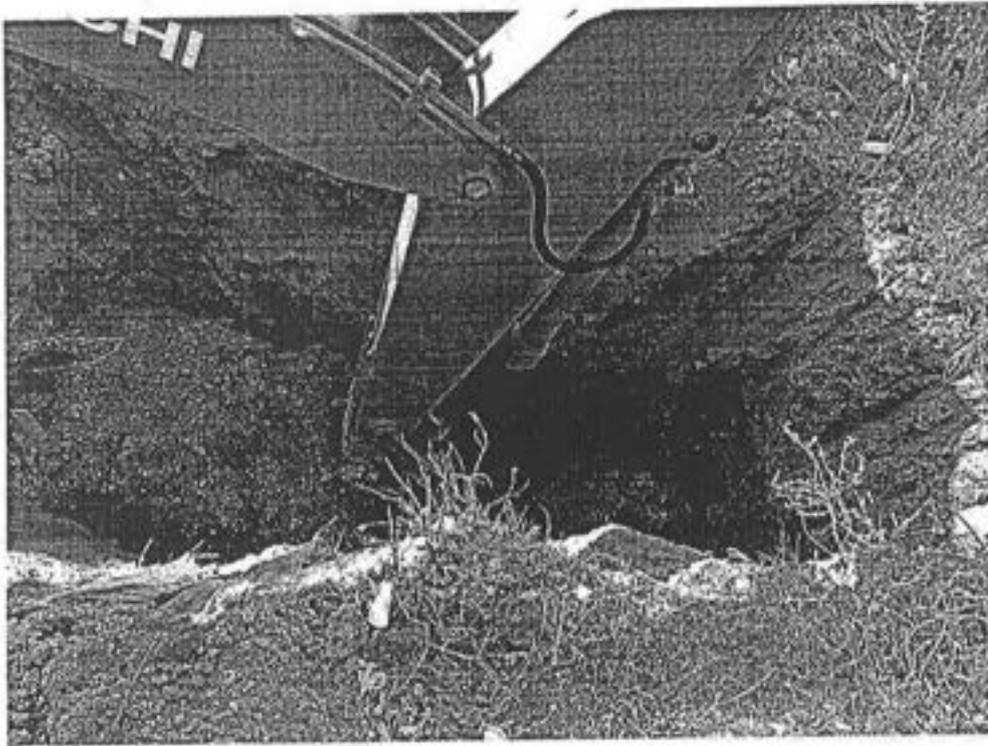
On the representation of villagers of Mallam village on 1.6.2020 the Sub Collector, Gudur has directed the Mandal team of Executive Engineer Electricity, Assistant Director, Fisheries, Executive Engineer Irrigation,

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Agriculture Officer, Chittamur, Executive Engineer, Pollution Control Board, Executive Engineer Ground water, Executive Engineer RWS and Tahsildar Chittamur to conduct joint inspection on 2.6.2020 and remove all illegal constructions that are leading to the pollution of Mallam tank.

On the instructions of the Sub Collector, Gudur the Mandal team has conducted joint inspection on 1.6.2020 but due to insufficient police force it is not possible to close the illegal supply of waste water into Pulikaluva and Royyalakaluva. Again with sufficient police force on 5.6.2020 the Mandal team has removed the illegal encroachments in Pulikaluva closed the flowing of waste water channels in Pulikaluva by the aqua ryots of Vakadu Mandal through Proclain in Pittivanipalli village in 2 places. The photos are enclosed herewith.



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In Ranganathauram village the big sluices through which waste water was sent to Royyalakaluva were also removed. Hence the waste water of Ranganathauram aqua ponds will not flow into Royyalakaluva and not polluting the lands.



While removing the unauthorised sluices in the aqua ponds of STs taken out for lease by 1.Valipi Seenaiah S/o Ankaiah 2.Malli Sreenivasulu S/o Ramanaiah and 3.Yanamala Chenchaiyah S/o Chenchaiyah were resisted the proclain but they were removed with the assistance of police and the sluices throwing waste water into Palamadugukaluva to Royyalakaluva were removed as they are not having any permission from the Aqua culture authority and drawing ground water for aqua culture in violation of the Aqua culture authority rules. Photos enclosed.



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4. Findings of the study:

The committee has found the following points during its physical inspection in the aforesaid villages such as

1. Some of the farmers have converted their agricultural lands into aqua culture.
2. Some extent of assigned land was converted for aqua cultivation.
3. The brackish ground water is being used for farming of shrimp culture in all villages of three Mandals in the rage of 10000-16000 lph.
4. There is 83.77% of unauthorized shrimp culture is found in Chittumur Mandal, it is 94.09 in Vakadu Mandal and it occupies 75.7 % in Kota Mandal. In aggregate it is 86.43 %.
5. Absence of Effluent Treatment System facility to treat waste water in the shrimp farms.
6. Release of untreated brackish waste water into Pulikaluva and Royyalakaluva caused for water pollution in Mallam Tank which is designed to carries 150 cusecs and irrigate to 3738 acres.
7. Owing to water pollution TDS ranges 550 - 2400 PPM and EC ranges 1100 - 5466 us/cm.
8. Increasing salinity and Electrical conductivity due to increasing TDS diminishes agriculture productivity. The average productivity is about 25 quintals per hectors. The quality of the product is average.
9. It is found that 56.2 hectors of Government land is encroached and farming brackish water shrimp culture in Chittamur Mandal, it is 9.48 Ha in Kota and 23.51 in Vakadu Mandal. In aggregate it is 89.19 Ha.
10. Lack of inspection by authorizes concerned during the period of shrimp culture.
11. Absence of co-ordination among the departments concerned.
12. Most of the shrimp culture is doing on lease basis.
13. Unmatched Electrical connections and unavailable Electrical connections are found more in number.

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5. Conclusion and Recommendations:

Fisheries Sector plays a critical role in Indian economy by its continuation to national income, exports potentiality food and nutritional security and employment generation. The sector has become more profitable particularly shrimp, resulted more gap raised between demand and supply of prawn. The economic liberalization policies have triggered the growth of aqua culture sector particularly brackish water aqua culture. In favorable policy environment shrimp farming has attracted considerable private investment. The area and production of shrimp has been increasing substantially. Though there are some up and downs in the fisheries production is in increase trend.

Shrimp exports are increasing at considerable level of worth. In 91-92 exports was 3.28 % to the total exports of the country. The exports reached heights in 94-95. It accounted for 4.28 %.

Andhra Pradesh is blessed with 1.74 lakh hectares of brackish water area and about 6 lakh hectares of freshwater resources. The total area under aquaculture is 1.96 lakh ha. (Includes Brackish Water area of 0.58 lakh ha and fresh water area of 1.38 lakh ha.)

SPSR Nellore relating to shrimp farming shows that the brackish water shrimp culture plays a critical role in producing shrimp food. The district is blessed with 167 KM coastal line. The share of brackish shrimp to the district GVA is increasing compare to marine. It contributed 83.52 %. The GVA of brackish shrimp reached peaks in 2018-19. It accounted for 84.11%. Though the share declined slightly the average is more than 80%.

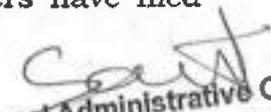
The brackish shrimp farming in the district plays crucial role not only in producing shrimp food but also in creating employment in both ways such as directly and indirectly.

Farming of Aqua culture has become more beneficial. It attracts not only private investment inflow into Shrimp culture but also invites legal issues. M/s Standly Hebzon Singh along with other petitioners have filed

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a Writ Petition U/s 14 & Sec.15 of the National Green Tribunal Act, 2010 belonging to Chittamur, Kota and Vakadu Mandals on farming of Shrimp culture which is being taken up by Aqua farmers along with the channels of Pulikaluva & Royyalkaluva in Pittivanipalli & PadarthivariKadriga and Ranganathapuram villages of Chittamur Mandal, SPSR Nellore District of Andhra Pradesh and discharging seepage. The contaminated waste water of aqua ponds discharges into drain channels of Pulikaluva & Royyalakaluva which are feeder channel to the Mallam tank. With that effect of contaminated water, the Agriculture fields of paddy crops are getting damaged.

In this connection the adjacent farmers have raised some sort of allegations in form of complaint in the Writ Petition before Honorable National Green Tribunal, Chennai has directed the District Collector, SPSR Nellore appropriate to appoint a joint committee comprising of 1) District Collector, Nellore District or a Senior Officer not below the rank of Assistant Collector or Sub-Division Magistrate to be deputed by him, 2) Joint Director of Fisheries Department, 3) Senior Officer from Andhra Pradesh State pollution Control Board to be designated by the Chairman, 4) Senior Officer from Coastal Aquaculture Authority and 5) a Professor from Acharya N.G. Ranga Agricultural University Guntur to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

Further the Honorable National Green Tribunal has directed the committee to study the following things.

1. The environmental damage has been caused on account of unauthorized function of shrimp culture.
2. The illegal discharge of untreated effluents being done into water bodies from the units.
3. If so, the quality of affected water.
4. Unauthorized extraction of ground water for the purpose of shrimp cultivation.
5. Area as to whether it is critically over exploited or semi critical area.
6. Assess the environmental compensation and persons responsible for the damage.
7. Consider the loss of income caused on account of the illegal activity.

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In pursuance of the proceedings of District Collector, SPSR Nellore the Sub Collector & Sub Divisional Magistrate, Gudur has appointed a committee under his supervision, comprising of Deputy Inspector of Surveyor, Executive Engineer Irrigation, Executive Engineer Electrical, Asst. Director Agriculture, Executive Engineer Pollution Control Board, as members of the committee and Assistant Director of Fisheries as convener of the committee.

The committee has conducted physical inspection on brackish water aqua culture ponds existing in Pittivanipalli, Raganadhapuram and PadarthivariKandriga Villages of Chittamur Mandal. Muttemabaka and Thirumuru Village of Vakadu Mandal and Karlapudi Village of Kota Mandal to ascertain the facts about the allegations raised by the farmers of Mallam Irrigation Tank and to assess the groundwater status in those villages.

The committee has studied about the allegation laid by the certain petitioners regarding the aforesaid villages on the base of primary as well as secondary data. For collection of primary data 10% of sample has been selected randomly.

The committee physically inspected the area in question. During its inspection the committee has observed that the agricultural fields have been converted addition to assigned lands into shrimp culture in all villages of the three Mandals. This is violation of the law. The law shall not permit assigned lands and agricultural lands in to shrimp culture.

In Pittivanipalli of Chittamur Mandal there is 77.35 % of brackish water shrimp culture is being cultivating on unauthorized. In Padarthivari kandriga of the same Mandal 58% ponds are unauthorized and in Ranganathapuram Village of Chittamur Mandal the unauthorized shrimp culture is accounted 90%. In aggregate 83.77% shrimp cultivation in the Mandal is unauthorized.

In Karlapudi village which is only village of Kota Mandal the unauthorized brackish water shrimp culture is accounted for 78.41%.

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In Muttembaka village of the Mandal of Vakadu, the unauthorized shrimp culture is going on in 89.55%. The unauthorized brackish water shrimp culture is doing in Tirumuru village of the same Mandal it is 89.55%. In aggregate the unauthorized prawn culture is accounted for 94.09 %.

Further the committee has observed while inspection that 89.19 hecters of Government land has been encroached for the purpose of brackish water shrimp culture in three Mandals. In Padarthivari kandriga the encroached land is accounted for 2.04 hecters. In Pittivanipalli it is accounted for 33.7 hecters where as in Ranganathapuram it is 20.40 hecters. In aggregate the encroachments reached to 56.20 hecters in Chittamur Mandal.

In Karlapudi village of Kota Mandal 9.48 hecters of Government land has been encroached.

In the village of Tirumuru of Vakadu Mandal the encroachments has found in 15.93 hecters and 7.58 hecters in Muttembaka village of the same Mandal. An overall encroachment in the Mandal is 23.51 hecters.

The quality of water and soil depend on PH and the degree of pollution. The committee has observed rivers as well as shrimp ponds physically and go through the reports of the samples which reveals salinity, electrical conductivity TDS, the depth of bore wells etc, submitted to the committee.

The committee has found that the out lets of shrimp ponds are connected to irrigated supply channels of Pulikaluva, Royylakaluva. Further it is noticed that the untreated effluent brackish waste water is releasing into the supply channels. Royyalakaluva is a tributary to River Swarnamukhi. Hence, there is no possibility to get polluting water from the River Swarnamukhi. The Pulikaluva rises from Royyalakaluva and it is the only channel to supply water to Mallam Tank. All the channels carry fresh water.

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Pulikaluva is the feeder channel to Mallam Minor Irrigation tank in Chittamur Mandal & Thirumuru Minor Irrigation tank in Vakadu Mandal. The Channel was designed to carry a discharge of 150 cusecs and to irrigate an ayacut of 3238 acres. YetigattuKaluva which takes off at right of Mallam tank supply channel (Puli Kaluva) near Muttembaka Bridge is a direct feeder channel to the Agriculture fields in Pittuvanipalli, Padarthivarikandruga & Ranghanadhapuram Villages in Chittamur Mandal. Palamaduguvagu is a Drain that carries excess flood water from Mallam tank Supply Channel. All these Channels carry fresh water during Monsoon periods.

The chief scientist and Head Saline water Scheme, Bapatla of AICR pollution Management of Salt affected Soil sand Use of Saline Water in Agriculture, Agricultural College reported as it is observed that some of the paddy farmers converted their fields along these channels into aqua ponds. These farmers are exploiting the saline groundwater for culturing prawns. After harvesting of the aqua crop, the high saline water drained into nearby irrigation channels and polluted the irrigation water with saline water. When the farmers use this polluted water for irrigation to paddy crop, it not only decreases the crop yields but also deteriorates the soil by increasing soil salinity. Continuous use of high saline water for irrigation makes the soil unfit for growing paddy crop in long run.

The salinity of groundwater samples using or aqua ponds is varied between 16-30 dSm-1. The water salinity of Palamadugu drain (middle), Pulikaluva (near the bridge), Royyalakaluva (near Tagettamma temple), Mallam tank (beginning) and Mallam tank (middle) is found to be 17.0 dSm-1, 5.2 dSm-1, 27.0 dSm-1, 8.9 dSm-1 and 10.5 dSm-1 respectively. At present the water levels in Mallam tank are very low and almost dried up. The water levels in irrigation canals are also very low.

Regarding soils 40 soil samples were collected from different farmers fields covering Ranganadhapuram, Pittuvanipalli, Mallam, Kokkupalem and Padarthivarikandruga villages of Chittamur Mandal and analyzed for soil salinity. Out of forty samples, 52.5% samples are non saline

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(ECe 0-2 dSm-1), 20% are slightly saline (ECe 2-4 dSm-1), 17.5% are moderately saline (ECe 4-8 dSm-1), 5% are strongly saline (ECe 8-16 dSm-1) and 5% are very strongly saline (ECe >16 dSm-1). The paddy crop can be grown up to moderately saline soils. Beyond this, the crop yields will be declined.

All the observations and reports of the Technological experts have confirmed that the channels are meant for supply of fresh water to the agricultural fields. Therefore there is no possibility to become saline where the Ph and EC values are certainly below the permissible level in the fresh water. The existing values in the samples are more than the permissible levels. Hence, the channels namely Royylakaluva, Pulikaluva etc, have affected by the contaminated brackish waste water that released from shrimp ponds. The owners of the shrimp ponds cannot escape from the cause of damaging environment particularly soil, water and low productivity as there is a positive correlation between EC and TDS and negative correlation between EC and Productivity(fertility).

The loss of income arises to the neighboring farmers of shrimp ponds and other farmers those who are using ground water and irrigating contaminated water from the supply channels and Mallam Tank. Over exploitation of ground water causes for increasing salinity in the ground water table due to low rate of percolation of water because these areas having such structure of soil.

The committee has observed that the lessors are getting Rs.20, 000 per acre per year. The agricultural productivity is estimated by using of average production. Village wise loss of income has been calculated from table 3.21 and 3.23.

Environment is not confined to either soil or water or air. It includes all of them. The environmental damage particularly soil and water in the area in question is caused by both owners and lessees who are cultivating shrimp culture illegally and causing for polluting fresh water supply channel of Royyalakaluva and Pulikaluva and Mallam tank and

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some other channels in the area in question. The degree of damage can depend on the area of shrimp cultivation. Hence, all shrimp cultivators in the area are responsible for the environmental damage. The list of responsible persons (owners and lessees) is given in the annexure X.

On the representation which had been submitted in Spandana programmes in Chittamur Mandal. The Tahsildar, Chittamur inspected and submitted a report to the Sub-collector, Gudur. On the request of ryots of Mallam the sub-collector, Gudur, inspected on 7-2-2020 and instructed to remove ponds in assigned lands. On the instructions of the sub-collector the Tahsildar of Chittamur Mandal and his staff removed the illegal ponds in the assigned land. The Tahsildar and his staff removed the sluices which throw the waste water into Royyalakaluva and Pulikaluva. The Electrical department removed unauthorized connections.

The committee has observed during the inspection that some electrical connections are not matched with sanctioned survey numbers.

Some Recommendations:

Man, who cannot create a thing; he does not have a Right to destroy the thing. The committee has suggested some recommendation keeping in view of preventing and mitigating such illegal activities, environmental issues and smooth functioning of the system and for the state economic development.

1. The lessors should take necessary measures to convert the lands which are not fit for agriculture into shrimp ponds.
2. Only lands which are not fit for agriculture which was certified by the Agriculture Department should be allowed to convert into brackish water shrimp culture and for Aqua cultivation.
3. The Government of India as well as Government of Andhra Pradesh is spending huge amount of money in form of subsidies. But the benefits are not reaching to the gross root level. Hence, the Government may establish a fish market yard like agricultural market yard that should take up marine business.
4. The number in shrimp cultivation by owner is very small due to lack of investment. Hence the benefits may be reached by credit linkage with fish market yard. The credit amount may be met from either its own funds which have been provided by the Government or Banks on guaranty of fish market yard.

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5. The mechanism may be established headed by not below the rank of Assistant Collector or Sub Collector & Sub Divisional Magistrate with empowered to conduct surprise visits or inspection, levy huge penalties and demolition on illegal prawn ponds and demolition if necessary, and cancel the license of the illegal ponds.
6. The mechanism should consist of Senior Agricultural Scientist, Officers from the board of Pollution and Control, Fisheries, Ground Water and Audit as members of the agency.
7. The lease amount may be fixed by the Government or the mechanism that should be not less than the loss of agricultural income due to the conversion of agricultural land into shrimp pond.
8. In order to avoid problems of ground water Salinization, drawal of ground water is strictly prohibited for shrimp aquaculture. It must be ensured that piezometers / ground water monitoring bore wells preferably 4 / ha (along the periphery of the pond) are installed to monitor salinity ingress. In case of salinity ingress, the Coastal Aquaculture Authority should ensure immediate closure of the farms.
9. An underground pipe line may be constructed which may be convenient to drain the waste water freely. The drain should be connected to salt pond or Buckingham canal whichever is nearer to the ponds. The cost of constructing the drain will be collected from shrimp cultivators irrespective of owners of the land. (OR)
10. A common drain system may be connected to a pond which the cost of construction has been shared between public and the owner of shrimp cultivators irrespective of ownership of the land in the ratio of 25:75.
11. It is better to hand over the maintenance of the drain system to the fish market yard if the yard has been established. In case of absence of the yard the maintenance may be handed over to Irrigation Department. It may be inspected by the mechanism.
12. Take necessary measures to all high saline ground water for shrimp farming because the saline water with high PH value is unfit for agricultural and drinking purposes. But, as such farm shall have pollution free or eco friendly drain system.
13. Category wise land utilization with survey numbers may be tagged with GPS to prevent encroachments of Government lands.
14. Necessary measures should be taken to reclaim the agricultural lands and the cost of reclaiming will be collected from the responsible shrimp cultivators.

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15. The departments concerned may take necessary steps to quick disposal of the legal issues in the Honorable courts by timely responding according to the directions of the Honorable courts.
16. To include Ground Water Department, Irrigation Department and Forest Department as a members into the District Level Committee (DLC) where the application for approval of Aqua ponds is being scrutinized and finalized.
17. To disconnect the Electrical connections this has been got unauthorizedly.
18. To demolish the Aqua ponds which have no approvals by duly following the procedure laid down under CAA Rules.
19. Institutionalization of Aqua cultivation in the said Mandals.
20. Minimum of 100mtrs distance may to be maintained between the Aqua ponds and Agricultural fields.
21. Minimum of 2 Kms distance may be maintain from the habitation containing more than 500 members to the Aqua ponds.
22. A committee consisting of different departments like Agriculture, Revenue, Electricity and Forest while issuing Electrical connections for Aquaculture may be constituted for issuing No Objection Certificate.

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Action to be taken immediately:

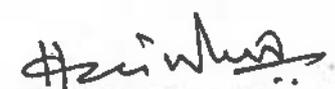
1. Demolish the illegal shrimp ponds if any one of the pond has been missed while the action that had been taken.
2. Remove all illegal Electrical connections and Electrical polls.
3. Encroachments should be removed immediately.
4. Immediate steps to be taken for cultivation of Paddy crops in the affected area.


M. Nagaswara Rao,
Joint Director of Fisheries,
SPSR Nellore


M. Framed Kumar Reddy
Environmental Engineer,
A.P., Pollution Control Board,
SPSR Nellore


Dr. Y. Radhakrishnan
Principal Scientist (Agro)
& Head, Saline Water Scheme,
Bapatla


A. Antony Xavier
Director (Technical)
Coastal Aquaculture Authority,
Chennai


Gopalakrishna Ronanki, I.A.S.,
Sub Collector, Gudur, SPSR Nellore.

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Annexures

యం.మనరెడ్డి, వైయం. చిట్టాం గ్రామం

చేపనకండ్లగ రెవెన్యూ గ్రామంలో ముగ్గురు వైతులు చెరువు కట్టను తీసి లోపలకు పి.సి.ఆర్. అధికారిని పొంగుచేయుచున్నారు. జరిగిన కేసు కేసులో మంచి ప్రాధాన్యం 4 కి.మీ. వేల అడ్డుకట్ట నీటిని పీటికి వాడుతున్నారని, కొంత మంది బోర్డు వేసి ఆ నీటిని కూడా రోయ్యల గుంటలను వాడుతున్నారని, కలుషిత నీటిని చెరువులోని వదులుతున్నారని కావున దీనిని అరికట్టవలసినదిగా కోరియున్నారు.

రాజేశ్వర రెడ్డి, వైయం కార్యదర్శి:

బోర్డు వేలవ గ్రాంట్ వాలర్ తొలి ఉప్పునీరు బాగా భూమిలోనికి ఇంక చెరువులో నీరు కలుషితం అయి నీటి సమస్య వస్తున్నదని, చుట్టూ ప్రదేశాల నీరు భూములుగా మారినవని మరియు తీరం నుంచి 2 కి.మీ. దూరంలో అక్కాని ఏర్పాటుచేయవలసినదిగా తెలిపినారు మరియు అక్కా సాగుకి ప్రత్యేక బోన్ ఏర్పాటుచేసి వాటికి ప్రత్యేక ప్రాజెక్ట్ వ్యవస్థ ఏర్పాటుచేయాలని తెలిపినారు.

జే.డి. మల్వ్యశాఖ :

అక్కా సాగు రెగ్యులరైజేషన్ చేయడానికి కలెక్టరుగారు టైలైన్ గా జిల్లా స్ట్రాయిలో ఉంటారని, జిల్లా స్ట్రాయి అధికారులు అయిన వ్యవసాయ, డి.ఆర్.ఓ. జి.పి.సి.ఇ.ఓ. కాలుష్య నియంత్రణ మండలి, మల్వ్యశాఖ అధికారులు కట్టలుగా ఉంటారని, మండల స్ట్రాయిలో తవ్వకాలుగారు భూమిని తవ్వకం చేశారు. అగ్రికల్చర్ వారు భూమి వర్షిరణకు సంబంధించి సిపార్చు చేస్తారని, ఇరిగేషన్ వారు ప్రత్యేక ప్రాజెక్ట్ సంబంధించి సిపార్చుచేస్తారని, కాలుష్య నియంత్రణ మండలి వారు ప్రాజెక్ట్ నీటిలో కాలుష్య కారకాలశాతం ను గుర్తించిన పిమ్మట డి.యల్.సికి సిపార్చు చేస్తారని తెలిపియున్నారు.

డి.డి అగ్రికల్చర్: శివనారాయణ: ఈ శాఖ మండల స్ట్రాయిలో మండల వ్యవసాయాధికారి భూమి యొక్క వర్షిరణను చూసి వ్యవసాయానికి యోగ్యముకాని భూములను సిపార్చుచేస్తారని తెలిపినారు.

ఇరిగేషన్ శాఖ: అక్కాచేసిన నీటిని చెరువులోనికి వదలకూడదని చెరువులోనికి వదలడం వలన పంటలు పండక మరియు చెరువులు పూడిపోతాయని, ఇప్పుడు నీటి వలన చెరువునందు ఎలాంటి డెట్టు కూడా ఒకవంక తెలిపినారు. ఇలాంటి నీరు సాగుకు పనికిరాదని తెలిపినారు. కావున అక్కా గుంటల నుండి వ్యర్థ నీటిని ఇరిగేషన్ చెరువులు/కాలువలలోనికి వదలకూడదని తెలిపియున్నారు.

విద్యుత్తు శాఖ: ముందుగా తవ్వకాలుగారు యన్.ఓ.సి జస్టి ఆఫీసిస్తామని, పిషరీన్ వారిని నుంచి కూడా యన్.ఓ.సి తీసుకుంటామని తదుపరి కేటగిరి-5కి క్రింద కనెక్షన్ అనుమతిస్తామని తెలిపినారు. తదుపరి పారెస్ట్ వారి దగ్గరు కూడా యన్.ఓ.సి తీసుకుంటామని తెలిపినారు. దీనికి శాసన సభ్యులుగారు మాట్లాడుతూ అక్కాసాగుకు విద్యుత్తు కనెక్షన్లు మంజూరుచేయుటకు ప్రత్యేక కమిటీ ఏర్పాటుచేసి కమిటీ సిపార్చు మేరకు మూతమే అక్కాసాగుకు విద్యుత్తు కనెక్షన్ ఇవ్వాలని తెలిపినారు.

డి.యల్.ఓ అటవీ శాఖ: 2 నెలలు వరకే చేయగా వాకాడు, చిట్టమూరు మండలములలో అన్ అథరైజ్ గా 90 విద్యుత్తు కనెక్షన్లు ఉన్నాయని, నదరు కనెక్షన్లు తొలగించాలని, ఫులికాట్ లోక్ లోనికి పొరుగుల వచ్చు రోయ్యలకాలువలోనికి అక్కా వ్యర్థ నీటిని నిలుపుదల చేయవలసినదిగా కోరియున్నారు.

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Dt. 21.10.2021


Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

చౌర్యుడైన శాఖ కొయ్యల గుంటలు సాగుచేసిన తరువాత నీటిని బకింగ్ హామ్ కెనాల్ కు మూతమే వరదాచి, ఇరిగేషన్ చెరువులకు నీటిని వదలకూడదని, లేకపోతే సదరు నీటిని శుద్ధి చేసి పంపింగ్ ద్వారా 4.5.50 దగ్గరలో ఉన్న ఉప్పుకాలువకు పంపింగ్ చేయాలని తెలిపారు.

సి.ఎ.ఎ. డి.యల్.సి సిపార్సు మేరకు అగ్ని సాగుకు ట్రైసిస్సులు మంజూరుచేయుదరని మరియు తొలగించుటకు సిపార్సు చేయుదరని తెలిపియున్నారు.

జాయింట్ కలెక్టరు-2 గారు, మండల లెవల్ కమిటీ సరైన జాగ్రత్తలు ఏటించాలని, అన్నిశాఖల వారు సమన్వయంతో సరైన నిబంధనలు అనుసరించి తదుపరి మూతమే అగ్ని పర్యవేక్షణ ఇవ్వాలని, వెంటనే అనే అంశాలకు లొంగించాలని, సమావేశంలో అన్ని అంశాలను కలెక్టరుగారి దృష్టికి తీసుకువెళ్ళామని తెలిపారు.

సజ్ కలెక్టరు, గూడూరు వారు మాట్లాడుతూ

- 1.వ్యవసాయ సాగు గణనీయముగా తగ్గిపోతున్నందున ముందుగా వ్యవసాయము ప్రోత్సహించాలని.
- 2.వ్యవసాయ సాగుకు పనికిరాని భూములలో మూతమే అగ్నిసాగును ప్రోత్సహించవలెనని.
- 3.అనుమతులు లేని అగ్నిసాగును అరికట్టాలని మరియు అనుమతులు కలిగిన అగ్నిసాగు సులభ వచ్చు వ్యర్థ నీటిని కూడా శుద్ధిచేసి తదుపరి ప్రత్యేక డ్రైనేజీ ద్వారా విడుదల చేయవలెనని.
- 4.వ్యర్థ నీటిని చెరువులలో వదులుటవలన మూగజీవాలు సంజానోత్పత్తిని కోల్పోతున్నవని మరియు చెరువు నీరు కలుషితమై వ్యవసాయరైతులు అనేక ఇబ్బందులు పడుతున్నారని, వ్యవసాయ భూమికి అగ్నిసాగుకు మధ్య నిబంధన మేరకు కనీసం 100 మీటర్లు దూరం ఉంచునట్లు చూడవలెనని.
- 5.500 జనాభా గల గ్రామములకు అగ్నిసాగు 2.00 కిమీ దూరములో ఉంచవలెనని తెలిపారు.
- 6.అగ్నిసాగుకు విద్యుత్తు కనెక్షన్లు మంజూరుచేయుటకు ప్రత్యేక కమిటీ ఏర్పాటుచేయవలెనని తెలిపారు.
- 7.అనుమతి లేని అగ్నిసాగుకు విద్యుత్తు కనెక్షన్లు సుమారు 90 అక్షరము విద్యుత్తు కనెక్షన్లు కలవని, వాటిని నిబంధనల ప్రకారం తొలగించవలసినదిగా తెలిపారు.
8. తదుపరి సి.ఎ.ఎ. వారు అగ్నిరైతులకు ఏమైనా సమస్యలు ఉన్నట్లు అయితే వారు సి.ఎ.ఎ. వారికి అర్జీ దాఖలుచేసినట్లైతే వారు వెంటనే స్పందించి తగిన చర్యలు తీసుకోవలసినదిగా తెలిపారు.

శాశ్వత అందరు అధికారులు అక్రమ అగ్నిసాగును నియమనిబంధనల ప్రకారం తనిఖీ చేసి తగు చర్యలు తీసుకోవలసినదిగా తెలిపారు.

తీర్మానములు:

- 1.భూగర్భజలముల శాఖ, ఇరిగేషన్ శాఖ మరియు అటవీ శాఖ వారిని డి.యల్.సి లో సభ్యులుగా చేర్చవలెనని కోరియున్నారు.
2. అనుమతి లేని అగ్నిసాగుకు విద్యుత్తు కనెక్షన్లు వెంటనే నిలుపుదల చేయవలెనని కోరియున్నారు.
3. అనుమతి లేని అగ్నిసాగు రైతులకు సంజాయిషీ నోటీసు జారీ చేసి 15రోజుల లోగా వారి సంజాయిషీ కోరవలసినదిగా తెలిపియున్నారు.
4. తదుపరి సంజాయిషీని పరిశీలించి డి.యల్.సి కి కమిటీ సభ్యులు ట్రైత్రినియల్లో పరిశీలించి తగు చర్యలు సిపార్సు చేయుదరని తెలిపారు. పై తీర్మానములు అన్నియు అందరు జిల్లా స్థాయి అధికారులు ఆమోదించవలెనని.

శ్రీ. గూడూరు
సజ్ కలెక్టరు 20/1/2023
గూడూరు

Vide 6(1) Register No. 39... 2022

DL... 20/1/2023

Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

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Annexure-II
Proceedings of the District Collector, SPSR Nellore Dt:3-7-2020

Proceedings of the Collector & District Magistrate SPSR Nellore
Present : Sri. M.V. Seshagiri Babu I.A.S.,

Proc. No: 1053/D/2019

Dt -07-2020

Sub:- Fisheries - SPSR Nellore District - Survey on Brackish water Aqua farms existing along with Pulikalva & Royyalakavla of Chittamur, Vadau & Kota Mandals - Constitution of Committee - orders - issued.

Read:- 1). Joint Directories of Fisheries, SPSR Nellore Lr.No.1053/D/2019 dt:16.10.2019.

2).Representation of Sri Kamireddy Subramanyam Reddy & others Agriculture farmers of Mallam Village of Chittamur Mandal dt:01.06.2020.

3).Instructions of the District Collector, SPSR Nellore during visit to the Mallam Village of Chittamur Mandal, dt:25.06.2020

4).R/o Sri Duvvuru Rajagopal Reddy of Siddavaram Village of Kota Mandal dt:27.06.2020

ORDER:-

In the references 1st & 2nd read above, certain complaints have been received from the Agriculture farmers of Mallam village of Chittamur Mandal stating that they are Ayacutdars of Mallam Minor irrigation tank of Mallam village in Chittamur Mandal which is having and Ayacut of around Ac.6685.00 in 13 villages of Chittamur Mandal & 2 villages of Vakadu Mandal and the said tank is main source of water for Irrigation of their paddy fields which are getting through Pulikalva & Royyalakavla Feeder Channels and further they represented that during the last decade, the Aqua farmers are raised aqua. ponds for cultivation of shrimp Prawn Culture and releasing the waste contaminated water into the drains of Pulikalva & Royyalakavla canals and the entire contaminated water is entering into the Mallam MI tank, as result that heavy quantum of effluents assimilated in the tank and year to year, huge losses occurred in paddy production & put into hardship to them. They finally requested to take necessary steps for not entering the contaminated waste water into the Mallam Tank which was released by the Aqua Farmers.

In the reference 3rd read above, the District Collector, SPSR Nellore has instructed to constitute committees from Village to Division Level Committee with respective officers of all departments for conducting of joint inspection on the farm ponds in the respective Mandals where complaints have been received from the agricultural farmers and report compliance in detail within 3days.

In the mean while, in the reference 4th read above Sri Duvvuru Rajagopal Reddy of Kota Mandal has made a representation stating that the Aqua farmer is running Aqua culture against the rules so that his paddy field which besides the farm pond is getting damage.

Issued under RTI Act, 2005

Vide 6(1) Register No:.....39...../202)

Dt.....28.4.2021

Sesh
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

Keeping in view of the above complaints and in order to resolve the complaints of agricultural farmers of Chittamur, Kota & Vakadu Mandals whose paddy fields are getting effected by the release of contaminated water by the Aqua farmers from their farms and also ascertain the genuineness and facts about the allegations raised by the farmers the following committees are hereby constituted

Village Level Committee:

1. Village Revenue Officer
2. Village Level Surveyor
3. Asst. Executive Engineer, Irrigation
4. Asst. Executive Engineer, Electrical
5. Village Fisheries Assistant
6. Village Agriculture Assistant

Mandal Level Committee:

1. Tahsildar
2. Fisheries Development Officer
3. Deputy Executive Engineer, Irrigation
4. Deputy Executive Engineer, Electrical
5. Mandal Surveyor
6. Mandal Agriculture Officer

Divisional Level Committee:

1. Sub Collector, Gudur
2. Executive Engineer, Irrigation
3. Executive Engineer, Electrical
4. Deputy Director of Ground Water
5. Executive Engineer, Pollution Control Board
6. District Inspector of Surveyor
7. Asst. Director of Agriculture
8. Asst. Director of Fisheries, Gudur/Member and Convener

The members of the committee is directed to take up detail survey on existing Aqua ponds as per the check list in the villages at Pittivanipalli, Ranghnadhapuram & Mallam of Chittamur Mandal, Muttembaka and Tirumuru of Vakadu Mandal & Karlapudi of Kota Mandal which are effecting the Mallam MI tank of Mallam village of Chittamur Mandal and complete the entire survey on Aqua ponds within 3 days and submit detailed inspection reports in the prescribed formats without any delay. The officers appointed in the above committees ie., at Village level, Mandal Level, Divisional Level are hereby enclosed. The drafted officers of different level committees should attend the work immediately and submit the prescribed reports within 3 days from the date of issue of this order.

Any deviation in the above will be viewed seriously

H.S.
Collector & District Magistrate
SPSR Nellore 23/5

To
The members of Committee concerned
Copy to the Joint Director, Fisheries, SPSR Nellore with direction to pursue the above inspections and consolidation and submission of reports within time.
Copy to the Sub-Collector Gudur for information and necessary action

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Chittamur MandalVillage Level Committee

1. Pittivanipalli, Padarthivari Kandriga & Ranganadhapuram Villages. T

S.no	Name of the Employee	Designation	Mobile Number
1	K. Chiranjeevi	VRO	9703957109
2	K. Kotaiah	Village Surveyor	9573750265
3	Y. Leela Mohan	AEE Irrigation	9110356759
4	Murall	Assistant Line man	9493028388
5	N.Venkataramana	Village Fisheries Assistant	9491726917
6	Y.Sudhakar	Village Agriculture Assistant	8985980703

Mandal Level Committee

S.no	Name of the Employee	Designation	Mobile Number
1	T.Masthanalah	MRO	9989931809
2	R. Lakshmi Narayana	Mandal Surveyor	8096897437
3	T.Anandh Babu	D.E.E Irrigation	8374040075
4	K.Suresh	AEE Electrical	9440812041
5	Sk.Khalesha	Asst. Inspector of Fisheries	9704888512
6	M. Suchendra Prasad	Agriculture Officer	8886613715

Division Level Committee

1. Pittivanipalli, Padarthivari Kandriga & Ranganadhapuram Villages, Chittamur Mandal.

S.no	Name of the Employee	Designation	Mobile Number
1	Sri Ronanki Gopal Krishna I.A.S	Sub. Collector, Gudur	9849904056
2	MD. Althaf Mozin	Deputy Inspector of Surveyor	9989005372
3	P. Suresh Babu	E.E Irrigation	9391268055
4	A. Soma Sekhar Reddy	E.E Electrical	9440811988
5	Sk. Chand Basha	Asst. Director of Fisheries	9618194006
6	Siva Nayak	Asst. Director of Agriculture	8886613652
7	P.Soban Babu	Deputy Director of Ground Water	9866578689
8	M. Pramod Kumar Reddy	E.E Pollution Control Board	9866776736

Collector & District Magistrate
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VAKADU MANDAL
Village Level Committee

1. Muttembaka and Tirumuru Village.

S.no	Name of the Employee	Designation	Mobile Number
1	Pavitha	VRO	8330976700
2	K.Masthanamma	Village Surveyor	9886478089
3	Dayalu	AEE Irrigation	9502784047
4	Praveen	Assistant Line man	9160501151
5	D.Ramesh & M.Ramesh	Village Fisheries Assistant	9490467223 & 8074248270
6	E.Subramanyam	Village Agriculture Assistant	9885031326

Mandal Level Committee

S.no	Name of the Employee	Designation	Mobile Number
1	T.Masthanaiyah (i/c)	MRO	9989931809
2	V.Viswanadh	Mandal Surveyor	9550039258
3	T.Anandh Babu	D.E.E Irrigation	8374040075
4	Madhav Reddy	AEE Electrical	9440812842
5	K.Ramesh Babu	Fisherles Development Officer	7780474676
6	Bharathi	Agriculture Officer	8886613716

Division Level Committee

1. Muttembaka and Tirumuru Villages, Vakadu Mandal.

S.no	Name of the Employee	Designation	Mobile Number
1	Sri Ronanki Gopal Krishna I.A.S	Sub. Collector, Gudur	9849904056
2	MD. Althaf Mozin	Deputy Inspector of Surveyor	9989005372
3	P. Suresh Babu	E.E Irrigation	9391268055
4	A. Soma Sekhar Reddy	E.E Electrical	9440811988
5	Sk. Chand Basha	Asst. Director of Fisheries	9618194006
6	Siva Nayak	Asst. Director of Agriculture	8886613652
7	P.Soban Babu	Deputy Director of Ground Water	9866578689
8	M. Pramod Kumar Reddy	E.E Pollution Control Board	9866776736

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Annexure-III
Orders of the Hon'ble National Green Tribunal, Chennai issued vide original
Application No. 114 to 122 of 2020 (SZ)

Item Nos.02 to 10:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No. 114 of 2020 (SZ)

With

Original Application No. 115 of 2020 (SZ)

With

Original Application No. 116 of 2020 (SZ)

With

Original Application No. 117 of 2020 (SZ)

With

Original Application No. 118 of 2020 (SZ)

With

Original Application No. 119 of 2020 (SZ)

With

Original Application No. 120 of 2020 (SZ)

With

Original Application No. 121 of 2020 (SZ)

With

Original Application No. 122 of 2020 (SZ)

IN THE MATTER OF:

Mallapu Chengamma	<i>Versus</i>	...Applicant(s)
State of Andhra Pradesh and Ors.	WITH	...Respondent(s)
Pantrangam Ramasubbaiah	<i>Versus</i>	...Applicant(s)
State of Andhra Pradesh and Ors.	WITH	...Respondent(s)

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Poluru Murali		...Applicant(s)
	<i>Versus</i>	
State of Andhra Pradesh and Ors.		...Respondent(s)
	WITH	
Nalajam Srinivasalu		...Applicant(s)
	<i>Versus</i>	
State of Andhra Pradesh and Ors.		...Respondent(s)
	WITH	
Vinnamala Muni Sekhar Reddy		...Applicant(s)
	<i>Versus</i>	
State of Andhra Pradesh and Ors.		...Respondent(s)
	WITH	
Saguturu Krishna Reddy		...Applicant(s)
	<i>Versus</i>	
State of Andhra Pradesh and Ors.		...Respondent(s)
	WITH	
Pantrangam Subrahmanyam		...Applicant(s)
	<i>Versus</i>	
State of Andhra Pradesh and Ors.		...Respondent(s)
	WITH	
Poluru Bhargavi		...Applicant(s)
	<i>Versus</i>	
State of Andhra Pradesh and Ors.		...Respondent(s)
	WITH	
Saguturu Dayakar Reddy		...Applicant(s)
	<i>Versus</i>	

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Sant
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 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

State of Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 22.07.2020.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

For Applicant(s): M/s. Stanley Hebzon Singh along with
(all cases) Sri. K. Mageshwaran.

For Respondent(s): Smt. Maduri Donti Reddy for R1 to R5.
(all cases)

ORDER

1. All these cases have been filed by different applicants raising the same environmental issue, alleging that the party respondents 6 to 66 and some other persons whose address is not known to the applicant are doing unauthorised prawn cultivation in the agricultural lands without obtaining necessary permission or licence from the authority constituted under the Coastal Aqua Culture Authority Act near the agricultural lands.
2. According to the applicants, on account of this illegal activity large scale untreated effluents are being discharged into the

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neighbouring agricultural lands belonging to the applicants, causing damage to the soil and affecting the fertility of the soil thereby affecting the growth and fertility of the plants that is being cultivated in their lands. They also relied on the decision reported in *S. Jagannath Vs. Union of India & others (AIR 1997 SC 811)* where the Supreme Court has discussed about the consequences of allowing a large scale commercial shrimp cultivation along the coastal zone and also in the agricultural lands. It is also reiterated the necessity for regulating such activities as well in order to avoid possible pollution being caused to environment.

3. It is also alleged in the application that the persons who are indulging in unauthorised prawn cultivation are discharging the untreated effluents into Swarnamukhi River and its branches and these activities are being conducted in Chittamuru Mandal, in Nellore District of Andhra Pradesh.
4. It is also alleged that unauthorised bore wells have been dug to extract ground water unauthorisedly without getting necessary permission from the authorities thereby, affecting the ground water level in that area which is likely to cause water scarcity during summer season. So, the applicants'

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claimed compensation for the loss sustained by them and also the loss caused by the environment apart from seeking for restoration and also remedial measures to restore the damage caused to the environment and preventive direction from restraining them for doing such activities.

5. Since, all these cases are relating to the same issue from the same area, we feel it appropriate to consolidate the same and pass a consolidated order.
6. When the matter came up for hearing for admission for today through Video conference, Sri. Stanley Hebzen Singh along with Sri. K. Mageshwaran represented the applicants in all these case and Smt. Maduri Donti Reddy represented respondents 1 to 5 in all the cases.
7. The learned counsel appearing for the applicant reiterated the allegations mentioned in the applications. Smt. Maduri Donti Reddy the learned counsel appearing for the State respondents submitted that when this was brought to the notice of the authorities, the District Collector, Nellore District has already constituted committees at different level to look into the matter and take appropriate action.
8. It is also submitted by the learned counsel that some of the

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unauthorised structure made in the shrimp farm had already been demolished and the process is still going on and if some time is granted, they may be able to submit the details of the same to this Tribunal.

9. Having gone through the allegations in the application and also a dictum laid down in the decision reported in *S. Jagannath Vs. Union of India & others (AIR 1997 SC 811)* cited supra, we are satisfied that there arises a substantial question of environment in all these cases. So, the applications are admitted.
10. Since, the official respondents have entered appearance through standing counsel, we are dispensing with notice to those official respondents. Issue notice to other respondents.
11. The applicant is directed to take out notice to the party respondents by Registered Post with Acknowledgement Due and also by Dusthi to complete service on the party respondents. If the applicant fails to serve notice on the party respondents for want of address, then they will be subjected to further consequences that may be ensued in proceeding with the matter.
12. The applicant is directed to produce necessary proof of such

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service on those respondents by filing an affidavit of service as required under rules.

13. Considering the grievance in the matter and also the substantial question of environmental arises for consideration, and also in view of the dictum laid on the decision cited supra there is a possibility of damage is being caused on environment and also to soil affecting its fertility, in order to ascertain the impact of such activities and also assess the environmental damage to be realised from those persons and also to ascertain the action taken by the authorities, we feel it appropriate to appoint a joint committee comprising of 1) District Collector, Nellore District or a Senior Officer not below the rank of Assistant Collector or Sub-Division Magistrate to be deputed by him, 2) Joint Director of Fisheries Department, 3) Senior Officer from Andhra Pradesh State pollution Control Board to be designated by the Chairman, 4) Senior Officer from Coastal Aquaculture Authority and 5) a Professor from Acharya N.G. Ranga Agricultural University, Guntur to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

14. The committee is also directed to go into the question as to

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whether any environmental damage has been caused on account of the unauthorised functioning of these shrimp/prawn cultivation in the agriculture land, whether any illegal discharge of untreated effluents being done into the water bodies from these units and if so for the quality of the water is affected, whether there is any authorised extraction of ground water for this purpose without obtaining any necessary permission from the authorities, considering the nature of the area as to whether it is critically over exploited or semi critical area and assess the environmental compensation and the persons responsible for the same apart from assessing individual damage caused to the agriculturist who have come with the application before this Tribunal.

15. Considering the loss of income caused on account of the illegal activity and submit the report to this Tribunal within a period of two months i.e., on or before 15.10.2020 through e-filing @ ngtszfilings@gmail.com.
16. The Joint Director of Department of Fisheries will act as nodal agency for co-ordination and for providing necessary logistics for this purpose.

[Signature]
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

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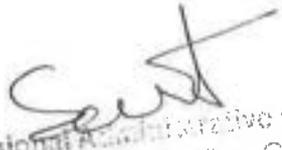
17. The applicant is also directed to submit a set of papers including the application and the documents produced by him in all these cases to the members of the committee within a week.
18. The Registry is directed to communicate this order to the members of the committee immediately through e-mail along with the copy of the application, so as to enable them to comply with the direction.
19. For appearance for parties and also for consideration of report, post on 15.10.2020.

.....J.M.
(Justice K. Ramakrishnan)

.....E.M.
(Shri. Saibal Dasgupta)

O.A. No.114 of 2020 to
O.A. No. 122 of 2020,
22nd July, 2020. Sr.

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Annexure-IV
Proceedings of the District Collector, SPSR Nellore vide
Re.No.1053/D/2019 Dt03-08-2020.

GOVERNMENT OF ANDHRA PRADESH
 FISHERIES DEPARTMENT

From
 Sri.M.Nageswara Rao M.Sc.,
 Joint Director of Fisheries
 SPSR Nellore

To
 The Sub-Collector
 Gudur
 SPSR Nellore -Dist

Re. No: 1053/D/2019 dt 3-08-2020

Sir,
 Sub- Fisheries - SPSR Nellore District - Brackish water Aqua culture in Chittamur
 - Mandal Nellore District-Impact on Agriculture activities and environmental
 damages - Constitution of Joint Committee - Nomination of senior officer -
 Intimation - Reg
 Ref:- The National Green Tribunal sothern Zone, Chennai Original
 application No 114 to 122 of 202, Orders dated 22-07-2020.

I invite kind attention to the subject and reference cited wherein certain Ayacutdars of Mallam Minor Irrigation tank of Mallam village in Chittamur Mandal have filed Original applications from SLNo 114 to 122 before the National Greed Tribunal South Zone Chennai and the above cases are came to hearing on the bench and on both side arguments, the Hon'ble National Green Tribunal Chennai passed orders on 22-07-2020 and appointed the following joint committee to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

1. District Collector, Nellore District or a Senior Officer not below the rank of Assistant Collector or Sub-Division Magistrate to be deputed by him,
2. Joint Director of Fisheries Department,
3. Senior Officer from Andhra Pradesh State pollution Control Board to be designated by the Chairman,
4. Senior Officer from Coastal Aquaculture Authority and
5. A Professor from Acharya N.G. Ranga Agricultural University, Guntur.

In this Connection it is submitted that this office has circulated the file to the District Collector Nellore to nominate a Senior Officer not below the rank of Assistant Collector or Sub-Division Magistrate so as to supervise the Committee on the orders passed by the Hon'ble National Green Tribunal Chennai.

Accordingly, the District Collector Nellore has nominated the Sub-Collector Gudur to supervise the Committee and to take action from time to time on the orders passed by the Hon'ble National Green Tribunal Chennai.

This is submitted for kind information and further orders in the matter.

Encl: National Green Tribunal
 Passed Orders dt 22-07-2020

Yours faithfully

[Signature]
 Joint Director of Fisheries
 SPSR Nellore

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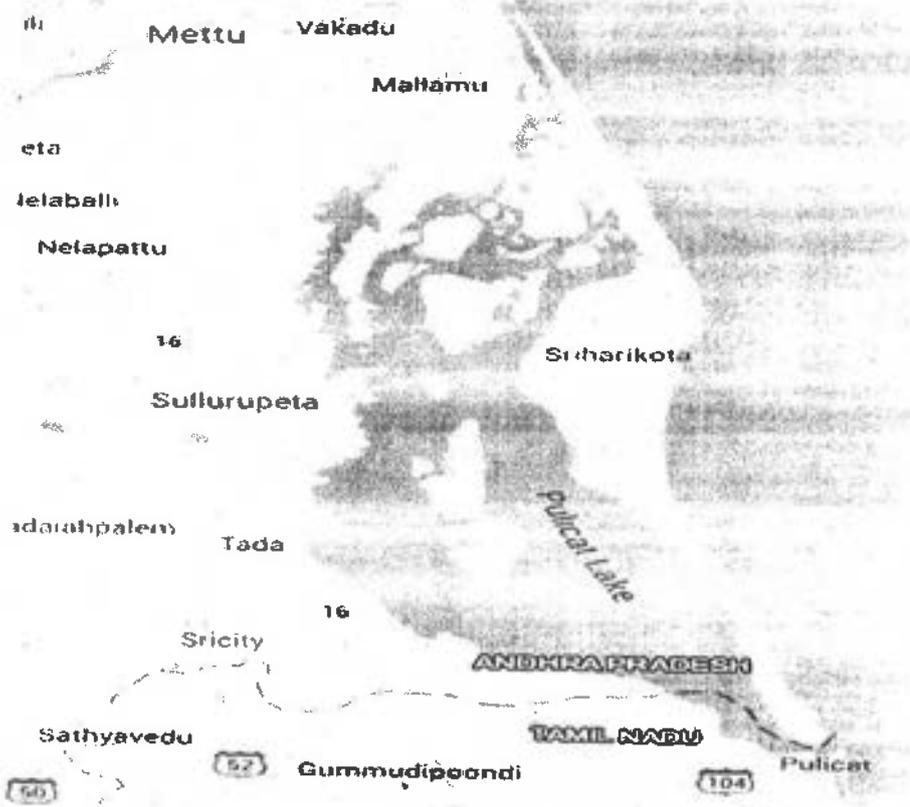
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 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

Annexure-V
Report of the Joint Director of Fisheries, SPSR Nellore

V

Report on Aqua culture in and around Mallam tank
in Mallam village of Chittamur Mandal

The Mallam tank is located in between 13.937805 latitude and 80.128354 longitude and also in between the Royyala vagu creek (in 13.953704 latitude, and 80.095988 longitude) in southern part and Upputeru creek (in 13.925609 latitude, and 80.134005 longitude) in northern side and it is having dried part adjacent to the Pulicat lake lagoon and within radius of 10 KM's to the Bay of Bengal. The Upputeru & Royyalavaugu creeks are enter into sea with high saline content due to constant retain of saline water during summer and the effect of tides in Bay of Bengal. In history of early days, the salt culture was being formed near kondurupalem & duggarajapatnam which is nearer to the Mallam tank & Upputeru creek due to high salinity in water.



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Rain fall :-

The annual normal rainfall of Nellore district is 1084 mm. The contribution of SW monsoon is far less than the contribution of NE monsoon rainfall. About 70% of the annual rainfall is contributed by the North East monsoon.

Irrigation facilities to Mallem tank :-

During North East monsoon, as and when heavy rains received the flood water discharging from swarnamuki river to Royyala Kalva, which is a main drain channel and flows into the Vemuguntapalem, Aletipadu, Kondapuram, Eswaravaka, Chittamur, Somasamudram, Padarthivari kandriga, Ranganadhapuram, Perantallapmitta, Kogili, Yeluru, Buradagali & Veligajulapalli of Chittamur Mandal which covers around 20 Kms in the Mandal and finally merges into the Raviguntapalem Village of Vakadu Mandal where there is a salt lake (Upputeru).

The Puli Kaluva is sub drain channel originated from Kondapuram village from Royyala main drain channel and flows through Muttembaka and Vakadu villages and some of the villages of Chittamur Mandals and finally merges into Upputeru via Royyalakalva and puli Kalva drain channel flows for a distance of 8 -10 KMs in the mandal. But due to scanty rain fall for the last few years the water is not flowing along with the pulikalva and dried up with up and down elevations and grown up bushes in the drain channel. During rainy season, rainy water flow through channel and partially filled with tank and farmers are raising their paddy crop only depending on continuous rains during North East monsoon and also partial water retained in irrigation tank.

Ground Water :-

In the Nellore District, the quality of ground water is found to deteriorates from west to east i.e., towards coast. All along the coast both shallow and deeper aquifers are saline. The adjacent villages of Mallam tank such as Pittavanipalli, Padarthivari Kandriga, Ranganathapuram, Mallam of Chittamur Mandal and Muttembakam, srinivasapuram, Duggarajapatnam and anjalapuram, kondurupalem in Vakadu Mandal are located adjacent to Pulicat lagoon covering in saline water at ground level and there is no fresh water for usage of drinking purpose. Hence the drinking water is lifted to the above villages from swarnamuki river through lift irrigation.

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Nature of Soil :-

The Nature of soil in Mallam village of Chittamur Mandal Nellore District is saline with sandy since it is located in coastal plain which extends upto a distance of 5 to 10 km from sea coast. The Salinization is the accumulation of water-soluble salt in soil, which endangers to agricultural crops and its production, environmental health, and welfare. The Mallam tank in and surrounding area is having dried part as it is adjacent to the Pulicat lake lagoon and also located within radius of 10 KM's to the Bay of Bengal

Cultivation of Paddy in Mallam tank :-

The main source of water in Mallam MI Tank of Mallam Village is basing on rain fed water, which flows along with Pulikaluva, Palamadugu Vagu of Chittamur & Vakadu Mandals and enter into Mallam tank in rainy season especially in North-East monsoon. The said water is the only source for Irrigation in the entire ayacut of MI tank for the farmers of Malleem village in Chittamur Mandals who raising paddy crops. But due to scanty rain fall for the last few years the water is not received self sufficient to the ayacut of MI tank. As result, the yield of paddy crop is also very low due to nature of soil with low fertility and also certain farmers are kept ideal without any crops. At this juncture, certain agriculture farmers are turning into the Aqua culture as it is booming since 2000 in coastal belt.

Aqua culture in Chittamur Mandal :-

The Aqua culture in coastal belt is flourished since 2000 due to suitability of Nature of soil and water in the villages of chittamur Mandal. Most of farmers are turned into Aqua culture from Agriculture for diversification of crops due to scanty rain fall and not receipt of rain with in time spell, insufficient water to malleem tank and also infertility of soil. In addition to that, the aqua culture getting more income by culture practices of shrimps in coastal area. Keeping in view of the adverse conditions to the agriculture activities and favourable conditions to Aqua farmers, all small and marginal Agri-farmers are leased

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Sub Collector's Office, Gudur
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out to the big farmers for aqua culture and cultivating shrimp culture by drawing saline water from bore well. In this regard the Fisheries department has not encouraged and not issued any permission to the aqua farmers since the water is drawing from bore well and also not maintaining ETS in waste water of aqua ponds. However, the growth of aquaculture is being accelerated in the villages of chittamur mandal due to good result in production of shrimp and enhanced income generation per annum.

The Govt. of Andhra Pradesh have identified the fisheries as one of the growth engine under primary sector and developed strategies for sustainable aquaculture and also constituted High Level committee for declaration of Aqua culture zonation area in the state vide G.O. Ms No. 8 AH DD & Fisheries (Fish) Department Dt. 23.02.2018 with the main objectives of i). Regulation and prohibition of the un-authorized conversions of Fertile Agriculture lands into Aquaculture. ii). Promotion of the Sustainable aquaculture. iii). Taking up of Aquaculture in the suitable areas like low lying, prone to water logging and agriculturally unproductive and saline soils. iv). Adopting eco-friendly farming techniques such as proper drainage system, water quality monitoring, disease surveillance, provision of common ETPs and reduce adverse social and environmental conflicts.

In view of the Aqua culture zonation, the potential aquaculture area with an extent of 22142.80 Hect was published in the District Gazette Notification No 23 dt 20-05-2019 in Nellore District. Out of which, 180.64 Hect was published as potential area for aqua culture in Yelluru, Kogili & Pittivanipalli revenue villages in Chittamur mandal and 347.73 Hect was published as potential area for aqua culture in Duggarajapatnam, Konduru, Andalamala, Boodidalavagu, Muttembaka, Tirumur, pathetipalem, vaggaru, Tupilipalem, Jamen kothapalem, valmedu and Pamanji revenue villages in Vakadu mandal.

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Seetha
Civilian Administrative Officer
P. College, P. K. G. P. G. P.

(Signature)

Keeping in view of the favourable conditions of saline soil and water in chittamur mandal, the aqua culture is being running with shrimp farming since 2000s onwards. and both agriculture and aqua culture farmers are doing their respective cultivation amicably without any issues and problems. During rainy season especially from October to February, the Agriculture farmers cultivating their paddy crop depending on North-East monsoon. Whereas the aqua farmer cultivating their shrimp forming in the month of March to May during summer season. As such, there is an agreement in-between both cropping farmers without any impact on crops one on another. But recently, the Agriculture farmers under the ayacut of Mallam Tank had made the representation and requesting to take necessary steps for not releasing the waste water by the Aqua farmers from their ponds to the Mallam Tank and also requested to take necessary action on the said Aqua farmers in accordance with the law. In addition to that, the Agriculture farmers under ayacut of Mallam tank filed cases against the aqua farming at Lokayukta and also National Green Tribunal Chennai to take action in accordance with the law.

In pursuant to the representation submitted by the Agriculture farmers under ayacut of Malam tank, the Sub Collector & Sub Divisional Magistrate Gudur has initiated immediate action and demolished certain Aqua ponds in Pittavanipalli village of Chittamur Mandal to avoid law and order situation in the villages of Chittamur Mandal.

In view of the above facts, the District Collector, SPSR Nellore vide Proceedings Rc.1053/D/2019 dt:03.07.2020., the Village, Mandal and Divisional Level Committee has been constituted for detail survey on effect of waste water of aqua ponds over the agriculture farming in Kota, Vakadu & Chittamur Mandals .

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[Signature]
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

Basing on survey reports furnished by the Village, Mandal and Divisional Committee, there are 134 farmers are there in the Pittivanipalli, Padarthivarikandriga & Ranganadapuram who are unauthorizedly brought an extent of Ac.142.58 Hectors of land in to Aqua cultivation by utilizing bore wells. As there is high salinity in ground water and there is no other source of fresh water for Irrigation. The salinity in the sanity of water ranges from 10 to 15 PPT in bore wells and hence most of the farmers have opted Aqua Culture rather than paddy farming, but the department of Fisheries not issued permission to the aqua ponds due to drawing of water from Bore wells, since it is violation of CAA Rules.

It is finally observed that as the reason behind the large extent of Aqua Ponds in Chittamur are due to the salinity of the water and saline soil available which makes the agriculture farmers turned into opt Aqua farming. Though some of the farmers have opted paddy farming they have not yielded the good results when compare to the other area paddy farmers. Further it is also observed that the existence of Upputeru since long back the entire ground water in the respective mandals have turned into salty in nature which results in not usage of such water for Irrigation of fields and hence in an alternative way most of the farmers in the respective mandals had made their fields into Aqua Ponds as since the salt water is also suitable and yields good results in Aqua Pond Culture.

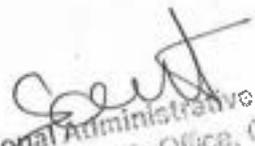
In view of the above facts, it is recommended for taking necessary action on the farmers who have brought the land into use of Aqua Ponds unauthorizedly by utilizing Bore wells and as such there are some paddy farmers may affect due to direct release of waste saline water into the irrigation channel, necessary action has to be initiated to maintain effluent treatment system in aqua ponds to release into irrigation channel as per the CAA norms.


Joint Director of Fisheries
SPSR Nellore

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Dt. 28.4.2021


Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District



Annexure - VI
Report of the Executive Engineer, Pollution Control Board,
SPSR Nellore



VI
ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: NELLORE

1st Floor, A.P.S.F.C BUILDING, A.K.NAGAR, NELLORE - 524 004

M. Pramod Kumar Reddy
ENVIRONMENTAL ENGINEER

e-mail: nlr.ro.ee@pcb.ap.gov.in
 Phone : +91- 861- 2329730

Lr No. GN-6/PCB/RO-NLR/2020- 589

Dated 23.09.2020.

To
 The Sub-Collector,
 Gudur,
 SPSR Nellore District.

Sir,

Sub : APPCB - RO, Nir - Survey on Brackish water Aqua farms existing along with Pulikalva & Royyalakaluva of Chittamur, Kota & Vakadu Mandals - Remarks - submitted - Reg.

Ref :- 1) Hon'ble NGT order dt.22.07.2020 in OA No.114 to 122 of 2020.
 2) Lr. No.Rc.No.1053/D/fish/2019 dt.18.08.2020 received from the Sub-Collector, Gudur.

With reference to the above, it is herewith submitting this office remarks on Brackish Water Aqua culture activity in Pittinadhapalli, Ranganadhapuram & Mallam of Chittamur Mandal and Muttembaka & Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district thereby causing contamination of Mallam Irrigation Tank.

Submitted for favour of information & necessary action.

Yours faithfully,

Encl: a/a

ENVIRONMENTAL ENGINEER

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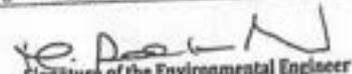
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Dt...23.09.2020 1

Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

VII. Remarks to be Furnished by A. P. Pollution Control Board, Regional office, Nellore.

Sl.No	Remarks furnished by EE, A.P. Pollution Control Board
1	<p>Yes.</p> <p>It is to submit that the aqua culture activity is being carried out in villages of Pittinadhapalli, Ranganadhapuram & Mallam of Chittamur Mandal and Muttembaka & Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district. The Mallam Irrigation Tank of Mallam Village in Chittamur Mandal with ayucut of about 2925 Acres is the main source of water for irrigation to the Agriculture farmers in the surrounding villages, which are getting through Pull Vagu, which carries the flood water/ telugu ganga water (supply by the Irrigation Dept. as per the request of farmers) to the Mallam Irrigation tank. As per the analysis reports of the waste water discharged from the aqua culture ponds (by using brackish water/ saline water) to the Pull vagu, is not fit for the agriculture purpose, as it contains high TDS between the range of 5000 to 11000 mg/ltr as against the standard of 2100 mg/ltr stipulated for onland for irrigation and also aqua culturists are using saline water for culture and hence, there is every possibility of adverse impact on the agriculture lands / crops. Further, also there is every possibility of adverse impact on the agriculture activity carrying at down streams of Royyala vagu/etigatu kaluva due to discharge of the waste water from the aqua culture ponds into the Royyala vagu, as it contains high TDS between the range of 8000 to 17000 mg/ltr as against the standard of 2100 mg/ltr stipulated for onland for irrigation. Hence, it is not advisable to carry the present brackish water aqua culture in this area without having proper treatment and also separate dedicated disposal drain/ pipeline to the Uppu kaluva / Buckingham canal, which is passing at a distance of about 5kms. Copies of the analysis reports are herewith enclosed.</p> <p>In view of the above, the aqua culture activity does not permit in villages of Pittinadhapalli, Ranganadhapuram and Mallam of Chittamur Mandal, Muttembaka and Tirumuru of Vakadu Mandal and Karlapudi of Kota Mandal, SPSR Nellore district unless the aqua culturists provide a dedicated drain/ pipeline for discharge of waste water after treatment into the Uppu kaluva/ Buckingham canal, to avoid water contamination of nearby canals i.e. Pull vagu & Royyala vagu.</p>
2	<p>Is the Aqua Culture Activity in the said land causing salinity of drinking water / wells state</p> <p>Yes or No with details:</p>
	<p>Is there any Pollution Problems to the Adjoining Lands/ Crops/ Environment - specify clearly</p>


Signature of the Environmental Engineer
with seal

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Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY - VIJAYAWADA
 Plot No.41, Sri Kanakadurga Officers' Colony,
 Gurunanak Road, Vijayawada-520008
 Accredited by NABL as per ISO/IEC: 17025:2005



TC - 7304

K.SRINIVAS, M.Sc., M.Tech.,
 Senior Environmental Scientist

e.mail: zonalab-scsl@appcb.gov.in
 Tel No: 0866-2546218

Water & Waste Water Test Report

ULR - TC730419001089 F

Report No	2007W042	Report Date	14.08.2020
Sample code	Y2007183 to 186	Test Completion Date	03.08.2020
Sample Collected date	25.07.2020	Sample Received Date	27.07.2020
Sample Collected by	Environmental Engineer, RO - Nellore(Complaint).		
Name & Address of the Customer	Environmental Engineer, RO - Nellore.		
Sample Reference	Aqua culture samples Collected at Chittamur (V & M), SPSR Nellore District against Public Complaint.		
Description of Sample	Y2007183 - Water Sample collected from Peda Kamanu Vagu, Near Pittuvanipalli, Chittamur (M), SPSR Nellore District. Y2007184 - Water Sample collected from Etigattu Kaluva, Near Thagedamma Temple, Ranganathapuram, Chittamur (M), SPSR Nellore District. Y2007185 - Sample collected from Aqua pond at Puli Kaluva, Near Pittuvanipalli (V), Chittamur (M), SPSR Nellore District. Y2007186 - Sample collected from Aqua pond at Etigattu Kaluva, Pedhavarthivari Kandriga (V), Chittamur (M), SPSR Nellore District.		

S.No	Parameter (s) / Name of Test	Test Method	Units	Sample Code			
				Y2007 183	Y2007 184	Y2007 185	Y2007 186
1	pH	APHA (23rd Edition) 4500-H ⁺ B: 2017,	----	7.31	7.18	6.69	6.67
2	Total Suspended Solids	APHA (23rd Edition) 2540-D: 2017	mg/L	14	12	16	10
3	Total Dissolved Solids	APHA (23rd Edition) 2540-C: 2017	mg/L	8810	16976	7152	4800
4	Chemical Oxygen Demand (COD)	APHA (23rd Edition) 5220-B: 2017	mg/L	56	68	44	36
5	Biochemical Oxygen Demand (BOD) For 3days @ 27 °C	IS 3025 (Part 44): 1993	mg/L	8.4	10.4	6.2	5.0

Note:

- ❖ The contents of the report shall not be reproduced either in full or in part without prior written consent of the issuing authority.
- ❖ The results relate only to the items tested.

K. Srinivas
 SENIOR ENVIRONMENTAL SCIENTIST

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Dt....28.11.2021

Sreed
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District



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Water & Waste Water Test Report**ULR - TC730419001088 F**

Report No	2007W041	Report Date	14.08.2020
Sample code	Y2007179 to 182	Test Completion Date	03.08.2020
Sample Collected date	25.07.2020	Sample Received Date	27.07.2020
Sample Collected by	Environmental Engineer, RO - Nellore (Complaint).		
Name & Address of the Customer	Environmental Engineer, RO - Nellore.		
Sample Reference	Aqua culture samples Collected at Chittamur (V & M), SPSR Nellore District against Public Complaint.		
Description of Sample	Y2007179 - Water Sample collected from Puli Kaluva, Near Etigattu Thumu, Chittamur (M), SPSR Nellore District. Y2007180 - Water Sample collected from Puli Kaluva, Near Pittuvanipalli, Chittamur (M), SPSR Nellore District. Y2007181 - Water Sample collected from Etigattu Kaluva, Pedhavarthivari Kandriga, Chittamur (M), SPSR Nellore District. Y2007182 - Water Sample collected from Mallam Tank, Near Pallemparthri Junction, Jalapeddipalem, Chittamur (M), SPSR Nellore District.		

S.No	Parameter (s) / Name of Test	Test Method	Units	Sample Code			
				Y2007 179	Y2007 180	Y2007 181	Y2007 182
1	pH	APHA (23rd Edition) 4500-H-B: 2017,	----	7.10	7.28	7.15	7.13
2	Total Suspended Solids	APHA (23rd Edition) 2540-D: 2017	mg/L	18	22	16	14
3	Total Dissolved Solids	APHA (23rd Edition) 2540-C: 2017	mg/L	10530	5680	8124	7200
4	Chemical Oxygen Demand (COD)	APHA (23rd Edition) 5220-B: 2017	mg/L	60	52	64	48
5	Biochemical Oxygen Demand (BOD) For 3days @ 27°C	IS 3025 (Part 44): 1993	mg/L	9.0	7.8	9.2	7.0

Note:

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 SENIOR ENVIRONMENTAL SCIENTIST

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S. S. S.
 Divisional Administrative Officer,
 Sub Collector's Office, Gudur
 SPSR Nellore District



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TC - 7304

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 Tel No: 0866-2546218

Water & Waste Water Test Report

ULR - TC730419000556 F

Report No	1909W047	Report Date	22.10.2019
Sample code	Y1909237 to 239	Test Completion Date	04.10.2019
Sample Collected date	26.09.2019	Sample Received Date	27.09.2019
Sample Collected by	Environmental Engineer, RO - Nellore (Randomized).		
Name & Address of the Customer	Environmental Engineer, RO - Nellore.		
Sample Reference	Aqua Culture Samples collected at Chittampur (V&M), SPSR Nellore District against public complaint.		
Description of Sample	Y1909237 - Water Sample collected from Puli Kaluva, Near Etigattu Thumu, Chittampur (M). Y1909238 - Water Sample collected from Puli Kaluva, Near Pittuvani Palli, Chittampur (M). Y1909239 - Water Sample collected from Etigattu kaluva, Pedharthivari Kandriga, Chittampur (M).		

S.No	Parameter (s) / Name of Test	Test Method	Units	Sample Code		
				Y1909 237	Y1909 238	Y1909 239
1	pH	APHA (23rd Edition) 4500-H ⁺ B: 2017.	----	7.85	7.79	7.60
2	Total Suspended Solids	APHA (23rd Edition) 2540-D: 2017	mg/L	28.0	31.0	35.0
3	Total Dissolved Solids	APHA (23rd Edition) 2540-C: 2017	mg/L	4656	4875	5832
4	Chemical Oxygen Demand (COD)	APHA (23rd Edition) 8220-B: 2017	mg/L	50	56	48
5	Biochemical Oxygen Demand (BOD) For 3days @ 27°C	IS 3025 (Part 44): 1993	mg/L	12	15	10

Note:

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K. Srinivas
 SENIOR ENVIRONMENTAL SCIENTIST

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Sant
 Environmental Engineer, RO - Nellore
 S. D. Chetty & Co., Nellore
 522008



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Water & Waste Water Test Report

ULR - TC730419000557 F

Report No	1909W048	Report Date	22.10.2019
Sample code	Y1909240 to 242	Test Completion Date	04.10.2019
Sample Collected date	26.09.2019	Sample Received Date	27.09.2019
Sample Collected by	Environmental Engineer, RO - Nellore (Randomized).		
Name & Address of the Customer	Environmental Engineer, RO - Nellore.		
Sample Reference	Aqua Culture Samples collected at Chittampur (V&M), SPSR Nellore District against public complaint.		
Description of Sample	Y1909240 - Water Sample collected from Mallam tank, Near pallemparthri junction, Jalapeddipalem, Chittampur(M). Y1909241 - Water Sample collected from Peda kamanu vagu, Near pittuvani palli, Chittampur(M). Y1909242 - Water Sample collected from Etigattu kaluva, Near Thagedamma temple, Ranganathapuram, Chittampur(M).		

S.No	Parameter (s) / Name of Test	Test Method	Units	Sample Code		
				Y1909 240	Y1909 241	Y1909 242
1	pH	APHA (23rd Edition) 4500-H ⁺ B: 2017.	----	7.77	7.76	7.52
2	Total Suspended Solids	APHA (23rd Edition) 2540-D: 2017	mg/L	16.0	18.0	84.0
3	Total Dissolved Solids	APHA (23rd Edition) 2540-C: 2017	mg/L	5122	6728	10822
4	Chemical Oxygen Demand (COD)	APHA (23rd Edition) 5220-B: 2017	mg/L	80	67	56
5	Biochemical Oxygen Demand (BOD) For 3days @ 27 °C	IS 3025 (Part 44): 1993	mg/L	20	18	15

Note:

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K. Srinivas
SENIOR ENVIRONMENTAL SCIENTIST

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Sant
Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

[Signature]

Annexure - VII

Report of the Senior Officer from Coastal Aquaculture Authority ie.,
Sri A. Antony Xavier, Director (Technical) Coastal Aquaculture
Authority Department of Fisheries, Chennai

तटीय जलकृषि प्राधिकरण
मत्स्यपालन विभाग
मत्स्य पालन, पशुपालन व डेयरी उद्योग नगरपाल
भारत सरकार
COASTAL AQUACULTURE AUTHORITY
Department of Fisheries
Ministry of Fisheries, Animal Husbandry and Dairying
Government of India



5वीं मंजिल, इंटीग्रेटेड ऑफिस कॉम्प्लेक्स
पशु पालन व मत्स्य पालन विभाग
पशु विधिविज्ञान रोड, फान्पेट, चन्नई,
तेलंगु-600035, तमिलनाडु, भारत
5th Floor, Integrated Office Complex For
Animal Husbandry and Fisheries Department
Veterinary Hospital Road, FanoPET, Nandanam,
Chennai - 600035, Tamil Nadu, India.
फोन/ Phone : +91 44 24353764 / 24353502
ईमेल/ E-mail : aquaauth@gmail.com,
वेबसाइट/ website : http://www.caa.gov.in



Report on survey on Brackishwater Aquaculture farms located at Chittamuru,
Vakadu and Kota Mandals of Nellore District, Andhra Pradesh on 27.08.2020.

In accordance with the orders passed by the Hon'ble National Green Tribunal,
Southern zone, Chennai, the Competent Authority has nominated the Director (Tech),
CAA as the Member of Joint Committee constituted by the Hon'ble National Green
Tribunal, Southern Zone, Chennai and the same was forwarded to the Joint Director
of Fisheries.

On the approval of the Competent Authority, the Director (Technical) and Sr.
Technical Assistant, CAA attended the meeting with joint Committee headed by the
Sub-Collector, Gudur Region on 24.08.2020 at 5 pm in the Chamber of Sub-Collector
& Sub Divisional Magistrate Gudur, Nellore District Andhra Pradesh and subsequently,
the Director (Technical) and Sr. Technical Assistant, CAA had visited the following
villages on 27.08.2020 along with the Joint Committee headed by the Sub Collector,
Gudur, Nellore District constituted for this purpose.

Sl. No.	Name of the Village	Mandal Name
1.	Pittuvanipalli	Chittamuru
2.	Ranganathapuram	Chittamuru
3.	Padarthivari	Chittamuru
4.	Muttembaka	Vakadu
5.	Thirumeru	Vakadu
6.	Karlapudi	Kota

Field observations:

- > Shrimp farmers using swarnamukhl river water as well as bore water for culture.
- > They are not maintaining ETS facility in their farms.
- > Without treating the water they are directly releasing into the agriculture irrigation canal. There is no proper drainage system for shrimp farms.
- > The farmers are not following bio security measures like Bird scare net and crab fencing.
- > Those farmers who are registered with CAA recently, they are not doing the culture they are given those lands on lease to other farmers.
- > The supply channels are found to be carrying salt water.

1



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Dt. 28.08.2021

Sant
Deputy Administrative Officer,
Sub Collector's Office, Gudur
SPSR Nellore District

Para 4.9 and 19 of the Guidelines for Regulating Coastal Aquaculture issued under Chapter II of Coastal Aquaculture Authority Rules, 2005 provides that

4.9 The following guidelines, which are mandatory, should be adopted for site selection and also to avoid subsequent social and environmental impacts:

- Mangroves, agricultural lands, saltpan lands, ecologically sensitive areas like sanctuaries, marine parks, etc., should not be used for shrimp farming.
- Shrimp farms should be located at least 100 m away from any human settlement in a village / hamlet of less than 500 population and beyond 300 m from any village / hamlet of over 500 population. For major towns and heritage areas it should be around 2 km.
- All shrimp farms should maintain 100 m distance from the nearest drinking water sources.
- The shrimp farms should not be located across natural drainage canals / flood drain.
- While using common property resources like creeks, canals, sea, etc., care should be taken that the farming activity does not interfere with any other traditional activity such as fishing, etc.
- Spacing between adjacent shrimp farms may be location specific. In smaller farms, at least 20 m distance between two adjacent farms should be maintained, particularly for allowing easy public access to the fish landing centers and other common facilities. Depending upon the size of the farms, a maximum of 100 - 150 m between two farms could be fixed. In case of better soil texture, the buffer zone for the estuarine based farms could be 20 -25 m. A gap having a width of 20 m for every 500 m distance in the case of sea based farms and a gap of 5 m width for every 300 m distance in the case of estuarine based farms could be provided for easy access.
- Larger farms should be set up in clusters with free access provided in between clusters.
- A minimum distance of 50-100 metres shall be maintained between the nearest agricultural land (depending upon the soil condition), canal or any other water discharge / drainage source and the shrimp farm.
- Water spread area of a farm shall not exceed 60 per cent of the total area of the land. The rest 40 per cent could be used appropriately for other purposes. Plantation could be done wherever possible.
- Areas where already a large number of shrimp farms are located should be avoided. Fresh farms in such areas can be permitted only after studying the carrying / assimilation capacity of the receiving water body.

2



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Coost
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

19.0 Protecting the livelihood of various coastal communities:

19.1 Coastal aquaculture, which is now confined mainly to shrimp farming, is one among the several activities in the coastal area involving the coastal communities. Much of the social conflicts in coastal areas are due to the larger demands on the limited resources, resulting in competition amongst the various stakeholders. There are also instances where through harmonious use of resources coastal communities have set up excellent examples of integrated coastal development.

19.2 Badly planned and unregulated operation of shrimp farms, as already indicated can cause considerable level of avoidable conflicts with the community and other sectoral activities in the vicinity of the farms. Conflicts could arise between shrimp farmers and others who either live in the coastal zone or depend on coastal zone resources for their livelihood, as also between shrimp farm owners / managers and employees, especially in the case of larger farms. Some of the more serious inter-sectoral problems would be addressed in the overall governance and regulation by adopting the following guidelines:

- Shrimp farm owners / managers should respect the community rights and needs and in case of any conflicts arising always attempt to solve the problems in amicable ways for ensuring harmony in the community and sustainability of the shrimp farms. They should co-operate with the community and other sectoral users of the coastal resources, in common efforts for improving environmental conditions and community welfare.
- Farmers, especially with larger holdings should employ local workers as far as possible.
- Workers should be provided with good working conditions and should also be trained for their skill upgradation.
- Access to the sea front and other common resources to the coastal communities by the aquaculture units should be ensured. The interests of the communities and organisations in the area should be safeguarded.
- Care should be taken to see that the natural drainage canals which are used as water source for aquaculture units are not blocked so as to avoid flooding of low lying areas and villages.
- Salinisation of land and drinking water should be avoided by providing suitable buffer zones between agricultural land, villages and shrimp farms.
- Use of common property resources like the creeks, canals, etc., should be carried out in a harmonious manner and the traditional rights of the coastal communities should not be affected in any way.
- To avoid problems of ground water salinisation, drawal of ground water is strictly prohibited for shrimp aquaculture. It must be ensured that piezometers / ground water monitoring bore wells preferably 4 / ha (along the periphery of the pond) are installed to monitor salinity ingress. In case of salinity ingress, the Coastal Aquaculture Authority should ensure immediate closure of the farms.

3



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Dt.....28.4.2021

Srest
Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

[Signature]

Suggestions:

1. The drawl of ground water is strictly prohibited and hence the same shall be enforced accordingly.
2. The salinisation of water ways (Canal and creeks) and the reservoir tanks such as Mallam Reservoir need to be corroborated with the historical data to confirm the salinisation due to shrimp farming. Action shall be initiated based on the confirmation.
3. The reclamation of lands already brought under shrimp farming is considered difficult and hence further expansion of shrimp farming into freshwater agricultural lands shall be prohibited effectively.



(A. Antony Xavier)
Director (Technical)

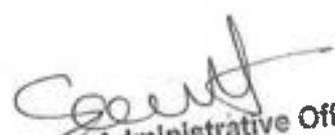
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Dt.....22-1-2021

4




Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District



Annexure - VIII

Report of Principal, Scientist (Agro) & Head Saline Water Scheme, Acharya NG Ranga University, Bapatla

AICRP on Management of Salt affected Soils and Use of Saline Water in Agriculture, Agricultural College Farm, Bapatla

Report on Effect of Aqua culture on Agriculture fields of Chittampur mandal of SPSR Nellore District

Paddy is the main crop in Chittampur mandal of SPSR Nellore district. The source of irrigation for paddy crop is the river Swarnamukhi. The river water comes to Chittampur mandal through Royyalakaluva which is a tributary to Swarnamukhi river. Pulikaluva which is a subchannel of Royyalakaluva become the main feeding channel of mallam irrigation tank. This tank is the major source of irrigation for most of the paddy farmers. The other subchannels from Pulikaluva are Yetigattu kaluva and Palamadugu drain which also act as direct source of irrigation to paddy crop.

It is observed that some of the paddy farmers converted their fields along these channels into aquaponds. These farmers exploiting the high saline ground water for culturing prawns. After harvesting of the aqua crop, the high saline water drained into nearby irrigation channels and polluted the irrigation water with saline water. When the farmers use this polluted water for irrigation to paddy crop, it not only decreases the crop yields but also deteriorates the soil by increasing soil salinity. Continuous use of high saline water for irrigation makes the soil unfit for growing paddy crop in long run.

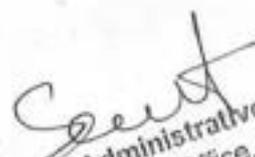
The salinity of groundwater samples using for aqua ponds is varied between 16-30 dSm⁻¹. The water salinity of Palamadugu drain (middle), Pulikaluva (near the bridge), Royyala Kaluva (near Tagettamma temple), Mallam tank (beginning) and Mallam tank (middle) is found to be 17.0 dSm⁻¹, 5.2 dSm⁻¹, 27.0 dSm⁻¹, 8.9 dSm⁻¹ and 10.5 dSm⁻¹ respectively. At present the water levels in Mallam tank are very low and almost dried up. The water levels in irrigation canals are also very low.

Regarding soils, 40 soil samples were collected from different farmers fields covering Ranganadhapuram, Pittuvari palle, Mallam, Kokkupalem and Padarthivarikandriga villages of Chittampur mandal and analysed for soil salinity. Out of forty samples, 52.5% samples are non saline (ECe 0-2 dSm⁻¹), 20% are slightly saline (ECe 2-4 dSm⁻¹), 17.5% are moderately saline (ECe 4-8 dSm⁻¹), 5% are strongly saline (ECe 8-16 dSm⁻¹) and 5% are very strongly saline (ECe >16 dSm⁻¹). The paddy crop can be grown up to moderately saline soils. Beyond this, the crop yields will be declined.

Finally it is suggested that the high saline ground water using for aqua culture should not be drained into irrigation channels. A separate arrangement by way of laying closed pipeline may be made to dispose it directly to salt creeks. Already the soils which become saline can be reclaimed through leaching of salts by using good quality irrigation water. Saline tolerant varieties of paddy may be selected for growing paddy crop.


Principal Scientist (Agro) & Head
Saline Water Scheme,
BAPATLA

Issued under RTI Act, 2005
Vide 6(1) Register No: 39.../2021 /
Dt: 28.07.2021


Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

SOIL SAMPLE ANALYSIS REPORT OF FARMERS OF CHITTAMUR MANDAL IN SPSR NELLORE DISTRICT

S.No.	Name of the farmer	District	Mandal	Village	Survey No.	pH	ECe	Remarks
1.	Sri Nalajam Srinivasulu	SPSR Nellore District	Chittamur	Ranganadpuram	45-1	7.2	3.8	Slightly saline Suitable for paddy cultivation
2.	Sri Saguturu Dayakar Reddy	-do-	-do-	-do-	104-3P	7.5	2.3	Slightly saline Suitable for paddy cultivation
3.	Sri Vinnamala Munisekhar Reddy	-do-	-do-	-do-	104-4P	7.3	1.1	Non-saline Suitable for paddy cultivation
4.	Sri Potluru Murali	-do-	-do-	-do-	78-1	6.0	0.5	Non-saline Suitable for paddy cultivation
5.	Sri S. Krishna Reddy	-do-	-do-	-do-	56-1	6.2	1.0	Non-saline Suitable for paddy cultivation
6.	Smt. Potluru Bhargavi	-do-	-do-	-do-	74-2	6.4	0.7	Non-saline Suitable for paddy cultivation
7.	Sri Patrangam Subrahmanyam	-do-	-do-	Mallam	207-5	5.7	0.8	Non-saline Suitable for paddy cultivation
8.	Sri Putragunta Ramasubbaiah	-do-	-do-	-do-	240-3A	5.8	3.0	Slightly saline Suitable for paddy cultivation
9.	Smt Maralaku Chengamma	-do-	-do-	Kokkupalem	18-5	6.9	23.2	Very strongly saline. Paddy yields decreased.

Misra
 PRINCIPAL SCIENTIST (AGRO.) & HEAD
 SALINE WATER SCHEME
 BAPATLA - 522 101

Issued under RTI Act, 2005

Vide G(1) Register No. 39/2021

Dt. 28.11.2021

Seetha
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

Annexure - IX
Constituted Committee appointed by the Sub Collector, Gudur

Rc.No:1053/D/Fish/2019

Sub Collector Office,
Gudur, dt: -08-2020.

From
Sri. Gopalakrishna Ronanki, I.A.S.,
Sub Collector,
Gudur.

To
1. The Tahsildars
Chittamur/Vakadu/Kota

Sir/Madam,

Sub:- Fisheries - SPSR Nellore District - Chittamur, Vakadu & Kota Mandals - Survey on Brackish water Aqua farms - Request to join in personal inspection along with records and report called for- Reg

- Ref:- 1) District Collector Nellore Note orders dt: 03-07-2020
 2) Procs No 1053/D/2019 dt 3-7-2020 of the District Collector Nellore.
 3) JD Fisheries Lr.No.1053/D/2019 dt:03.08.2020 Dt:06.08.2020.

I invite attention to the references cited,
 In the reference 3rd it is to informed that vide 2nd cited The District Collector Nellore has Constituted the Committee at Village Level, Man

dal Level and Division Level, that the Divisional Level, Committee conduct a survey on existing Aqua ponds in the villages at Pittivanipalli, Ranghnadhapuram & Karlapudi of Kota Mandal which are effecting the Mallam MI tank of Mallam Village of Chittamur Mandal.

It is instructed to submit detailed report within 2 days and it is decided to conduct field visit with Divisional Level Committee on 27.08.2020 at 10.00 am.

Following are the Divisional Level Committee Members.

Sl.No	Name of the Employee	Designation	Mobile number
1	Sri Ronanki Gopalakrishna, IAS,	Sub Collector, Gudur	9849904056
2	MD. Althaf Mozin	Dy. Inspector of Surveyor	9989005372
3	P.Suresh Babu	EE Irrigation	9391268055
4	A.Soma Sekhar Reddy	EE Electrical	9440811988
5	Sk.Chand Basha	Asst. Director of Fisheries	9618194006
6	Siva Nayak	Asst. Director of Agriculture	8886613652
7	P.Soban Babu	Dy. Director of Ground Water	9866578689
8	M.Pramod Kumar Reddy	EE Pollution Control Board	9866776736

Yours faithfully

[Signature]
 Sub Collector
 Gudur

[Signature]
 DAO

[Signature]

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 Vide 6(1) Register No:.....29...../202)
 Dt.....28/8/2021

[Signature]
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

Annexure - X

Report of the Assistant Director of Fisheries, Gudur Division

Notes of Inspection of Divisional Level Committee on the Aqua Ponds in Kota, Vakadu & Chittamur Mandal dt:27.08.2020.

In pursuance of the orders of the District Collector, SPSR Nellore vide Proceedings Rc.1053/D/2019 dt:03.07.2020. The Divisional Level Committee members namely Sub Collector, Gudur, Executive Engineer, Irrigation Gudur, Executive Engineer, Electricity Gudur, Deputy Director of Ground Water, Executive Engineer, Pollution Control Board Nellore, Assistant Director of Agriculture Naidupet, Assistant Director of Fisheries, Gudur (under signed) had inspected the Aqua Ponds in Kota, Vakadu & Chittamur Mandals.

On the basis of the Village Level & Mandal level constituted Committees reports, totally 843 Aqua Ponds were there (Chittamur 288, Kota 142 & Vakadu 413) and therefore the Divisional Level Committee on 27.08.2020 had inspected the Aqua Ponds in a random reaching 10% of the total Aqua ponds in the respective mandals and noticed the following as detailed below.

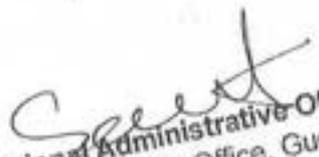
1. There are totally 843 Aqua Ponds Culture in the respective mandals in which 319 borewells had been laid in the Aqua Ponds.
2. In the respective mandals totally 24 lease holders had cultivating the Aqua Ponds in an extent of 31.18 Hectors authorizedly and 343 lease holders were cultivating an extent of 302.27 Hectors un authorizedly.
3. In the respective mandals 34 farmers who are owners of the land had got an extent of 40.80 Hectors into Aqua Cultivation authorizedly where as 132 owners had cultivated an extent of 158.13 Hectors of land un authorizedly. The statement is enclosed herewith for kind perusal and necessary action.
4. As a mandal wise the following are my observations:
 - a. Kota Mandal: In karlapudi Village of Kota Mandal, the main drain channel is Challakalva Canal which is originated from Kokkupadu Village and enters into the Jarugumalli, Agarharam, Kottapalem, Kota & Karlapudi Villages of Kota Mandal which covers a distance of 10KM in the mandal and finally merges into the Bay of Bengal at Govindapalli Village of Kota Mandal. There are 13 un authorized Aqua Ponds covering an extent of Ac.49.20 in the Karlapudi Village. The sample of water is tested and the salinity of the water 17 PPT.

Finally my observation is that all the Aqua waste and contaminated water is flowing through the Challakalva canal and finally merges into the Bay of Bengal at Govindapalli Village of Kota Mandal because of which the entire water in the Challakalva Canal is getting contaminated. As since the entire contaminated water is getting into the Bay

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Dt.....28.11.2021


 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

of Bengal and the entire flow of Challakaluva Drain Canal is with Aqua Culture and hence there is no other loss to any farmers.

b. Vakadu Mandal:

- I) Muttembaka Village:- The main drain channel is Puli Kaluva Canal which is originated from Kondapuram village and flows through Muttembaka and Vakadu villages and some of the villages of Chittamur Mandals and finally merges into Royyala Kaluva in Pittivanipalli of Chittamur Mandal. The drain canal flows for a distance of 8 Kms in the mandal. The sample of water tested and the salinity of the water is 3 PPT. There are 24 un authorized Aqua Ponds are there in the village covering an extent of Ac.109.54.

As there are paddy farmers who are using Pulikaluva for Agriculture purpose, the release of contaminated and waste water from the Aqua Ponds through Pulikaluva, there is a damage to the paddy farmers who are using the Pulikaluva as a source of Irrigation for water and other cultivation purposes.

- II) Tirumuru Village:- As there are 21 un authorized Aqua Ponds covering an extent of Ac.30.12 in the village and main source of the Aqua Ponds is bore water and the contaminated and waste Aqua water are getting into the Tungali area in which most of the land is Government land and there are no paddy farmers along the drain and hence no loss to the paddy farmers. The sample of water is tested and the salinity is 14 PPT.

- c. Chittamur Mandal: Royyala Kaluva is a main flow channel which originated from Swarnamukhi River and flows into the Vemuguntapalem, Aletipadu, Kondapuram, Eswaravaka, Chittamur, Somasamudram, Padarthivarikandriga, Ranganadhapuram, Perantallapmitta, Kogili, Yeluru, Buradagali & Veligajulapalli of Chittamur Mandal which covers around 20 Kms in to the Mandal and finally merges into the Raviguntapalem Village of Vakadu Mandal where there is a salt lake (Upputeru).

There are 151 farmers are there in the Pittivanipalli, Padarthivarikandriga and Ranganadhapuram who are unauthorizedly brought an extent of 154.83 Hectors of land into Aqua Cultivation. As there is a quantity of alkalinity in the water is more and there is no other source of fresh water for Irrigation, most of the paddy farmers had drilled bores which is the main source of water for Irrigation. As the salinity in the sanity of water ranges from 10 to 15 PPT and hence most of the farmers have opted Aqua Culture rather than paddy farming.

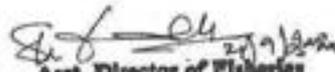
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Dt.....20-4-2011

S. S. S.
Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

It is further observed that as there is a 4 Kms distance from the Mallam Cheruvu to Upputeru in which the contaminated water from the Aqua ponds is getting released by which the Mallam Tank is getting polluted to some extent. But, it is not true only because of the Aqua Pond Culture contaminated waste water released the Mallam Tank is getting contaminated. It is also observed that the said flow of water to the Mallam Tank is only because of Feeder Channels of Royyala Kaluva but not due to the main flow of water from the Royyalakaluva.

It is finally observed that as the reason behind the large extent of Aqua Ponds in Chittamur, Kota & Vakadu Mandals are due to the salinity of the water available which makes the farmers not to opt paddy farming. Though some of the farmers have opted paddy farming they have not yielded the good results when compare to the other area paddy farmers. Further it is also observed that the because of existence of Upputeru since long back the entire ground water in the respective mandals have turned into salty in nature which results in not usage of such water for Irrigation of fields and hence in an alternative way most of the farmers in the respective mandals had made their fields into Aqua Ponds as since the salt water is also suitable and yields good results in Aqua Pond Culture.

In view of the above observations noticed by the undersigned it is recommended for taking necessary action on the farmers who have brought the land into use of Aqua Ponds unauthorizedly and further as there are some paddy farmers are effecting due to the drain flow necessary action has to be initiated to regularize drain water flow as per the Government norms and CAA norms. Further the Mallam Tank is mainly getting contaminated because of Feeder channels it is recommended for necessary instructions in order to control the flow of drain water into the feeder channels by which the contamination of Mallam Tank is going to be reduced.


Asst. Director of Fisheries
GUDUR

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Vide 6(1) Register No:.....39...../2011
Dt.....28.11.2011


Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

ABSTRACT

Statement Showing the Particulars of the Survey on Brackish water Aquaculture Existing with Chittamar, Kote and Valadu Mandal, SPBR Nellore District

S.No	Name of the Mandal	No. of Villages	No. of Farmers	Total Extent in (Ha)	No. of Ponds	No. of Brackish water	Subsided				Unsubsided				Total Extent in Ha				Remarks
							Lease holder		Others		Lease holder		Others		Lease holder		Others		
							No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	
1	Chittamar	3	166	178.35	288	80	18	21.18	14	15.60	100	109.38	26	32.18	126	130.57	40	47.78	76 Not yet Unsubsided
2	Kote	1	58	91.134	342	44	6	10.004	7	9.67	19	31.16	26	40.3	25	41.364	33	49.97	
3	Valadu	2	309	262.91	413	195	0	0	13	15.53	216	261.73	80	85.64	216	161.74	93	101.17	
Total		6	533	532.39	1043	319	24	31.18	34	40.80	343	382.27	132	158.13	367	383.47	166	198.91	

[Signature]
Asst. Director of Fisheries
GUDUR

ABSTRACT

Statement Showing the Particulars of the Survey on Brackish water Aquaculture Existing with Chittamar, Kote and Valadu Mandal, SPBR Nellore District

S.No	Name of the Village	Name of the Mandal	No. of Farmers	Total Extent in (Ha)	No. of Ponds	No. of Brackish water	Subsided				Unsubsided				Total Extent in Ha				Remarks
							Lease holder		Others		Lease holder		Others		Lease holder		Others		
							No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	No. of Farmers	Extent in Ha	
1	Chittamar	Chittamar	80	78.38	147	35	8	10.04	10	7.71	66	53.33	34	7.30	74	63.37	24	15.81	15 Not yet Unsubsided
	Chittamar	Chittamar	38	37.93	43	20	20	31.34	1	0.6	18	25.49	1	6.7	26	26.63	2	1.3	
	Chittamar	Chittamar	40	72.04	58	25	9	0	3	7.29	26	40.97	11	24.19	26	48.57	14	31.47	
	Kote	Kote	58	91.134	342	44	6	10.004	7	9.67	19	31.16	26	40.3	25	41.164	33	49.97	
	Valadu	Valadu	96	92.93	155	75	0	0	3	3.2	42	25.13	53	64.32	42	25.23	54	67.52	
	Valadu	Valadu	213	269.98	258	120	0	0	13	12.33	174	134.59	27	21.32	174	134.51	30	33.65	
Total			533	532.39	1043	319	24	31.18	34	40.80	343	382.27	132	158.13	367	383.47	166	198.91	

[Signature]
Asst. Director of Fisheries
GUDUR

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Vide 6(1) Regulation No. S.9.../2021

Dt. 28.12.2021

[Signature]
Divisional Administrative Officer
Sub Collector's Office, Gudur
SPBR Nellore District

Annexure - XI
Report of the Dy. Inspector of Survey, Gudur

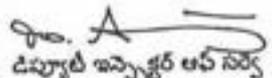
XI

శ్రీయుత సబ్ కలెక్టర్ గూడూరు వారికి నివేదిక సమర్పించు

చిట్టమూరు మండలము మళ్ళా గ్రామ శాసనసభలైన శ్రీ కామిరెడ్డి సుబ్రమణ్యం రెడ్డి మరియు కోట మండలము సిద్ధవరం గ్రామ శాసనసభలైన శ్రీ దువ్వూరు రాజగోపాల్ రెడ్డి మరియు ఇతరులు శ్రీయుత జిల్లా కలెక్టర్ శ్రీ చొట్టి శ్రీరాములు నిల్వారు జిల్లా వారికి వేది:01.06.2020, 27.06.2020న దాఖలు పరచిన అర్థ మేరకు శ్రీయుత జిల్లా కలెక్టర్ శ్రీ చొట్టి శ్రీరాములు నిల్వారు జిల్లా వారి మరియు శ్రీయుత సబ్ కలెక్టర్ గూడూరు వారి ఆదేశానుసారము శ్రీ ఉప్పూటి ఇస్పాక్ అఫ్ సర్వే గూడూరు, కోట, చిట్టమూరు, వాకాడు మండల సర్వేయర్ల ఆధ్వర్యములో ఆ మండల గ్రామ సర్వేయర్ల మరియు గ్రామ పరిపాలనాధికారులు మరియు ఇతర విభాగముల సిబ్బంది హాజరై ఆ గ్రామములోని ఆక్వాల్చర్ ను (కోయ్యలగుంటలు) కొలిచి వివరములను పూర్తి వివరములను ఈ క్రింది విధముగా సంబంధిత మండల తహసీల్దారులకు నివేదికలు దాఖలు పరచియున్నారు.

వ.సంఖ్య	మండలము	గ్రామము	మొత్తం కోయ్యల గుంటల సంఖ్య	కోయ్యల గుంటల పూర్తి విస్తీర్ణము	చిట్టా చొలము విస్తీర్ణము	అసైన్ మెంట్ చొలము విస్తీర్ణము	సి.జి.యస్.యస్ చొలము విస్తీర్ణము	ప్రభుత్వ భూమి (అక్షమణలు) విస్తీర్ణము
1	కోట	కర్లపూడి	142	231.47	140.22	81.77	-	9.48
		మొత్తము:	142	231.47	140.22	81.77	-	9.48
2	వాకాడు	రియమూరు	258	424.90	386.97	-	22.00	15.93
		ముట్టింటాక	158	232.19	168.11	-	56.50	7.58
		మొత్తము:	416	657.09	555.08	-	78.5	23.51
3	చిట్టమూరు	పాదర్లవారి కండ్లిగ	43	69.02	48.99	17.99	-	2.04
		పట్టివానిపల్లి	148	194.89	84.50	76.69	-	33.70
		రంఘినాద పురం	98	177.94	55.57	101.91	-	20.46
		మొత్తము:	289	441.85	189.06	196.59	-	56.2

పై విషయములను తమ దృష్టికి తెస్తూ తదుపరి చర్య నిమిత్తము నివేదిక సమర్పించడమైనది.


 డిప్యూటీ ఇన్స్పెక్టర్ ఆఫ్ సర్వే
 గూడూరు

Issued under RTI Act, 2005
 Vide 6(1) Register No:.....39../2021
 Dt.....28.4.2021


 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

Annexure - XII
Report of the Dy. Director, Ground Water & Water Audit Dept,
SPSR Nellore.

XII
 GOVERNMENT OF ANDHRA PRADESH
 GROUNDWATER & WATER AUDIT DEPARTMENT

From
 Sri T. Satyanarayana Sarma, B.E.
 Deputy Director (FAC)
 Groundwater & Water Audit Dept.
 SPSR Nellore.

To
 The Sub Collector.
 Gudur Division
 SPSR Nellore District

Dt: 24.09.2020.

Lr.No. 163/Hg/2020.

Sir,

Sub: - Groundwater and Water Audit Department - Sri Potti Sriramulu
 Nellore District - Inspection of Aqua Ponds existing along Puli
 Kalava and Royyala Kalava in Chittamuru, Kota and Vakadu
 Mandals - Inspection Report - Submitted - Regarding.

Ref: - Proc.No: 1053/D/2019, dated: 03/07/2020

At the instance of Sub Collector, Guduru Division, investigations conducted on
 Brackish Water Aqua Ponds existing in Pittuvenipalli, Raganadhapuram and
 Padrthivari Kandriga Villages of Chittamuru Mandal, Muttembaka and Thirumuru
 Villages of Vakadu Mandal and Karlapudi Village of Kota Mandal to ascertain the
 facts about the allegations raised by the farmers of Mallam Irrigation Tank and to
 assess the groundwater status in those villages. Accordingly surveys were conducted
 and the following observations were made.

The area under investigation is covered with mixed sandy clay soils
 underlain by coastal alluvium formation belonging to recent age of geological time
 scale. This underlain formation is of unconsolidated in nature and comprises mostly
 of medium to coarse grained sand with clay intercalations. Here, groundwater occurs
 under water table conditions and is being utilized mostly by means of tube wells and
 shallow filter points. Around 600 to 700 tube wells and shallow filter points are being
 used for the purpose of aqua culture. The depth of these tube wells ranges from 100
 feet's to 180 feet's while the depth of shallow filter points ranges from 21 feet's to 30
 feet's. They are energized with 5 to 10 HP Submersible Motors and their discharges
 ranges from 5,000 lph to 18,000 lph. As the underlying formation is comprised of
 clay intercalations the quality of the groundwater is affected and became saline in
 nature with salinity ranging from 2 PPT to 20 PPT. It is reported that each bore well is
 being used 5 to 10 hours per day, withdrawing a quantity of 50,000 to 90,000 litres
 per day to fill their aqua ponds.

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It is clear from the above observations that there is over exploitation of groundwater in those investigated areas. This much of groundwater exploitation not only leads to the depletion of groundwater levels but also leads to the further deterioration of groundwater quality in and around the investigated areas causing sea water intrusion.

It is also observed that the waste water or chemically polluted water from the aqua ponds is released into the surrounding first and second order streams and irrigation canals like Royyala Kalava and Pull Kalava etc. Due to which Mallam irrigation tank which gets its water from the Swarnamukhi River through pull kalava and royayala kalava is completely filled with this waste water/chemically polluted water, making it difficult for the ayucudars of Mallam tank, Royyala Kalava and Pull Kalava to irrigate their paddy fields from the last few years. This release of untreated water not only depletes the quality of groundwater in Mallam village to a further level but also affects the groundwater quality in the surrounding villages.

Randomly, few groundwater samples were collected from the aqua pond wells in the study areas and analysed chemically (details enclosed in annexure - 1). The resulting Total Dissolved Solids and Electrical Conductivity of the samples are compared to the BIS Standards of irrigation as follows.

S.No	Parameters	BIS Standards Acceptable Limit for Irrigation	BIS Standards Acceptable Limit for Drinking	Values of Collected Samples
1	Total Dissolved Solids	500-2000 PPM	50-250	550-2733
2	Electrical Conductivity	Below 2000 uS/cm	750	1114-5466

Note: as the water samples were collected in the rainy season, the resulting TDS values fallen near to the acceptable limits but their values may increase to 3000-5000ppm during summer season.

It is clear from the above figures that the electrical conductivity of collected samples are beyond the permissible limits which indicates that the brackish water aquaculture has adversely affecting the groundwater as well as the surface water sources in the surveyed and their neighbourhood villages. In Pittuvanipalli, Padarthivari Kandriga and Raganedhapuram Villages of Chittamuru Mandal, Tirumuru village of Vakadu mandal normalcy may not be attained as the groundwater quality is greatly diminished but in muttembaka village of vakadu mandal there are chances of restoring the groundwater quality by minimizing the groundwater usage for aquaculture.

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Further it is to submit that, none of the aqua farmers has obtained permission from Groundwater and Water Audit Department either to construct or to use their tube wells for brackish water aqua purpose. As per APWALTA Act the Mandal Revenue Officer (Mandal Water Authority) may take further necessary action on the unauthorized wells and stop the usage of groundwater for aqua ponds cultivation

It is opined that the waste water from the aqua ponds may be directed towards the buckingham canal to stop the groundwater depletion and deterioration of groundwater quality to further extent. This will also let the ayucudars of the mallam tank, royyala kalava and pull kalava to irrigate their paddy fields with the swarnamukhi water.

Yours Faithfully

[Signature]
Deputy Director (FAC) 24/9/2020
GW & WA Department

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Annexure-1
Statement Showing the Quality Details of Groundwater Samples.

S.No	Village	Mandal	Name of the Beneficiary	Depth of Well in Feet	Yield in LPH	Mode of lift	Geo Co-Ordinated	Electrics Conductivity uS/cm	Total Dissolved Solids PPM	Remarks
1	Muttumbaka	Vakadu	N. Rangalah	120	10,000-12,000	5 HP Sub	13°58'27.85"N 80°04'57.18"E	2056	1029	Doubtful
2	Muttumbaka	Vakadu	Mani Reddy	120	11,000-13,000	5 HP Sub	13°58'18.55"N 80°04'49.52"E	2062	1030	Doubtful
3	Tirumuru	Vakadu	N. Balaji	90	15,000-16,000	7.5 Hp Sub	13°58'14.91"N 80°07'08.24"E	5466	2739	Unsuitable for Irrigation
4	Tirumuru	Vakadu	Handpump Temple Premises	20		Manual	13°58'41.30"N 80°07'08.90"E	1100	550	Doubtful
5	Karlapudi	Kota	P. Parandamayo	90	10,000-13,000	5 HP Sub	14°04'26.77"N 80°04'49.45"E	5466	2800	Unsuitable for Irrigation
6	Karlapudi	Kota	Handpump Temple Premises	20		Manual	14°04'26.75"N 80°04'49.45"E	1114	557	Doubtful
7	Pittuvanipalle	Chittamuru	M Sathish	130	10,000-12,000	5 HP Sub	13°58'07.10"N 80°05'20.60"E	4640	2320	Unsuitable for Irrigation
8	Padarthivari Kandriga	Chittamuru	Krishna	150			13°58'1.54"N 80°05'37.05"E	4650	2400	Unsuitable for Irrigation

Note:

Classification of Irrigation Water based on Electrical Conductivity (EC Standards)		
Type of Water	Classification	Electrical Conductivity (uS/Cm)
Low Saline	Excellent	100-250
Medium	Good	250-750
Saline	Permissible	750-3000
Highly Saline	Doubtful	3000-10000
Very highly Saline	Unsuitable	>10000

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24/9/2016
Deputy Director
Ground Water & Water Audit Dept
B.P.S.R. NELLORE

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Sub Collector's Office, Gudur
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**GOVERNMENT OF ANDHRA PRADESH
GROUNDWATER & WATER AUDIT DEPARTMENT**

From
Sri R. Sobhan Babu,
Deputy Director,
Groundwater & Water Audit Dept.,
SPSR Nellore.

To
The Sub Collector,
Gudur Division
SPSR Nellore

Lr.No.163/Hg/2020.

Dt: 18.08.2020.

Sir,

Sub: - Groundwater and Water Audit Department – Sri Potti Sriramulu
Nellore District – Inspection of Aqua Ponds existing along Puli
Kalava and Royyala Kalava In Chittamuru, Kota and Vakadu
Mandals - Inspection Report - Submitted - Regarding.

Ref:- Proc.No: 1053/D/2019, dated: 03/07/2020

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At the instance of Sub Collector, Guduru Division, surveys conducted on Brackish Water Aqua Ponds existing in Pittuvanipalem, Raganadhapuram and Padrthivari Kandriga Villages of Chittamuru Mandal, Muttembaka and Thirumuru Villages of Vakadu Mandal and Karlapudi Village of Kota Mandal to ascertain the facts about the allegations raised by the farmers of Mallam Tank and to assess the groundwater status in those villages. Accordingly surveys were conducted and the following observations were made.

Muttembaka Village, Vakadu Mandal:-

Muttembaka village of Vakadu mandal falls in NLR_C_74_DUGGARAJUPATNA-MB and the stage of development of village and basin is 119% and 73% respectively, i.e., the village falls in over exploited category and the basin falls in semi critical category. Total geographical area of the village is 914 acres. Most of the area is covered mixed sandy black soils and is underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells and shallow filter points. These wells are

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chiefly in use cultivation of paddy and aqua culture. The wells which are being used for cultivation of paddy are constructed up to a depth of 100fts and are energized with 3 to 5 hp submersible motors. The discharges of these wells range from 10,000 to 17,000 lph. The quality of water is moderately suitable for irrigation of paddy with a salinity of less than 2ppm. While the wells for aquaculture are constructed to a depth of 250fts and energized with 7.5 to HP submersible motors. The discharges of these wells vary from 12,000 to 15,000 lph and the quality of groundwater is brackish in nature with a salinity of 2 to 5ppm.

It is observed during the survey that the paddy fields are located along the north and east sides of the village. Around 50 to 70 wells are in use for irrigation of paddy and each well is capable of irrigating up to 3acres with 7 hours pumping per day, withdrawing an average quantity of 30,000 litres per day. While the aqua ponds are located along the south and south west sides of the village and the cultivation of aquaculture is taking place from February to September months. Around 100 to 150 wells are in use for cultivation of 230 acres of aqua ponds and each well is being used for a period of at least 5 hours per day, with an average withdrawal of 50,000 to 75,000 litres per day.

It is reported by the villagers that, before commencing of aquaculture they used to irrigate their lands with the shallow filter points but on the rise of aquaculture the water levels decreased from time to time most of their filter points became defunct. Due to that they increased the depths of their filter points to 100fts. As the depth of wells and the overall usage of groundwater increased in the village the quality gradually decreased. So it is clear from the above findings that the aquaculture has adversely affected the groundwater regime in this village.

Tirumuru Village, Vakadu Mandal:-

Tirumuru village of Vakadu mandal falls in NLR_C_74_DUGGARAJUPATNA-MB and the stage of development of village and basin is 54% and 73% respectively, i.e., the village falls in safe category and the basin falls in semi critical category. Total geographical area of the village is 1478 acres. Most of the area is covered mixed sandy black soils and is underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under

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water table conditions and the development is mainly through tube wells. These wells are chiefly in use cultivation of paddy and aqua culture. The wells which are being used for cultivation of paddy are constructed up to a depth of 100fts and are energized with 3 to 5 hp submersible motors. The discharges of these wells range from 10,000 to 14,000 lph. The quality of water is moderately suitable for irrigation of paddy. While the wells for aquaculture are constructed to a depth of 200fts and energized with 7.5 to HP submersible motors. The discharges of these wells vary from 10,000 to 15,000 lph and the quality of groundwater is saline in nature with a salinity of more than 5 ppm.

It is observed during the survey that the paddy fields are located along the north and west sides of the village. In this village most of the paddy cultivation is rainfall based and the groundwater is being used as supplement source only due to the quality problem. Only few wells which are existing along the west side of the village are getting good quality water which is suitable for irrigation of paddy. While the aqua ponds are located along the south and east sides of the village and the cultivation of aquaculture is taking place from February to September months. Around 200 to 250 wells are in use for cultivation of 400 acres of aqua ponds and each well is being used for a period of at least 5 hours per day, with an average withdrawal of 40,000 to 50,000 litres per day.

It is reported by the villagers that the aquaculture has adversely affected the groundwater regime in the village. Before commencing aquaculture they used to irrigate their lands with the groundwater but currently they are unable to use most of their wells as the quality has greatly decreased due to the over usage of groundwater for aqua ponds.

Pittuvanipalli Village, Chittamuru Mandal :-

Pittuvanipalli village of Chittamuru mandal falls in NLR_C_74_DUGGARAJUPATNA-MB and the stage of development of basin is 73%, i.e. the basin falls in the semi critical category. Total geographical area of the village is 427 acres. Most of the area is covered mixed sandy black soils and underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells. These wells are chiefly in use cultivation of aqua culture only. They

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are constructed to a depth of 150fts and energized with 6 to 7.5 to HP submersible motors. The discharges of these wells vary from 5,000 to 15,000 lph and the quality of groundwater is saline in nature with a salinity of 5 to 30ppm.

It is observed during the survey that the paddy fields are located along the east side of the village. Around 200 acres of land is available to irrigate paddy but due to the reasons like diminished groundwater quality and lack of irrigation tanks most of the land is kept dry from the past few years. Currently the villagers are depending on the rainfall to irrigate their fields. While the aqua ponds are located along the west side of the village and the cultivation of aquaculture is taking place from February to September months. Around 100 to 150 wells are in use for cultivation of 200 acres of aqua ponds and each well is being used for a period of at least 6 hours per day, with an average withdrawal of 30,000 to 70,000 litres per day.

It is reported by the villagers that there is groundwater quality problem in this village since last twenty years. However they used to irrigate their lands by using groundwater as a supplement source but on commencing the aquaculture the quality is further decreased which makes the groundwater useless for irrigating paddy. It is also observed during the investigation that the waste water from the aqua ponds is being released into the local canals/drains like royyala kalava.

Padarthivari Kandriga Village, Chittamuru Mandal:-

Padarthi Vari Kandriga Village of Chittamuru Mandal falls in NLR_C_74_DUGGARAJUPATNA-MB and the stage of development of basin is 73%, i.e. the basin falls in the semi critical category. Total geographical area of the village is 99 acres. Most of the area is covered mixed sandy black soils and underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells. These wells are chiefly in use cultivation of aqua culture only. They are constructed to a depth of 150fts and energized with 6 to 7.5 to HP submersible motors. The discharges of these wells vary from 5,000 to 15,000 lph and the quality of groundwater is saline in nature with a salinity of 5 to 30ppm.

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It is observed during the survey that the aqua ponds are existing along the royyala kalava, around 30 wells are in use for cultivation of 60 acres of aqua ponds. Each well is being used for a period of at least 6 hours per day withdrawing an average of 30,000 to 70,000 litres per day. In this village only few acres of land is available for irrigation of paddy. Since the quality of groundwater has diminished over the years due to various reasons, the villagers used to depend upon the royyala kalava to irrigate their fields. But as the royyala kalava is being polluted by the release of waste water from the aqua ponds the villagers are now entirely depended on rainfall to irrigate their fields.

Ranganadhapuram Village, Chittamuru Mandal:-

Ranganadhapuram village of Chittamuru mandal falls in NLR_C_74_YAKASIRI-MB and the stage of development of basin 75% respectively, i.e. the basin falls in the semi critical category. Total geographical area of the village is 902 acres. Most of the area is covered mixed sandy black soils and is underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells. These wells are chiefly in use cultivation of aqua culture only. They are constructed to a depth of 160fts and energized with 7 to 10 HP submersible motors. The discharges of these wells vary from 10,000 to 15,000 lph and the quality of groundwater is saline in nature with a salinity of 5 to 30ppm

It is observed during the survey that the aqua ponds are located along the south side of the village and the cultivation of aquaculture is taking place from February to September months. Around 30 to 50 wells are in use for cultivation of 170 acres of aqua ponds and each well is being used for a period of at least 5 hours per day, with an average withdrawal of 50,000 to 75,000 litres per day. While the paddy fields are located along the north side of the village. Around 600 acres of land is available to irrigate paddy. Since the quality of groundwater has diminished over the years due to various reasons, the villagers are depending upon the royyala kalava, rainfall to irrigate their fields.

It is reported by the villagers that there is groundwater quality problem in this village since last twenty years. However they used to

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irrigate their lands by using local canals/ drains like royyala vaagu. But as the royyala kalava is being polluted by the release of waste water from the aqua ponds the villagers are now entirely depended on rainfall to irrigate their fields.

Karlapudi Village, Kota Mandal:-

Karlapudi village of Kota mandal falls in NLR_C_73_CHINTAVARAM-MB and the stage of development of village and basin is 43% and 12% respectively. I.e. both the village and basin falls in safe category. Total geographical area of the village is 1655 acres. Most of the area is covered sandy and black soils and is underlain by Alluvium Formation belonging to recent age of geological time scale. In this village groundwater occurs under water table conditions and the development is mainly through tube wells and shallow filter points. These wells are chiefly in use cultivation of paddy, groundnut and aqua culture. The wells which are being used for cultivation of paddy and groundnut are constructed up to a depth of 25fts and are energized with 3 to 5 hp motors. The discharges of these wells range from 10,000 to 17,000 lph. The quality of water is moderately suitable for irrigation. While the wells for aquaculture are constructed to a depth of 150fts and energized with 5 to 7.5 HP submersible motors. The discharges of these wells vary from 12,000 to 18,000 lph and the quality of groundwater is saline in nature with a salinity of more than 5ppm.

It is observed during the survey that the paddy fields are located along the north, west and east sides of the village. Around 100 to 150 wells are in use for irrigation of paddy, groundnut and each well is capable of irrigating up to 1.5 ha with 7 hours pumping per day. While the aqua ponds are located along the south side of the village and the cultivation of aquaculture is taking place from February to September months. Around 50 to 60 wells are in use for cultivation of 230 acres of aqua ponds and each well is being in use for a period of at least 5 hours per day, with an average withdrawal of 50,000 to 75,000 litres per day.

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During the inspection it is also observed that, as the groundwater quality in and around the Mallam village is diminished due to various reasons like over usage from time to time and sea water intrusion, the villagers of Mallam and surrounding villages are largely depended on Mallam tank to irrigate their paddy fields. But the Mallam irrigation tank which gets its water from Swarnamukhul River through the Pulli Kalava and Royyala Kalava is being polluted by the release of untreated/waste water from the brackish water aqua ponds existing in the above villages, as a result the Mallam tank is completely filled with this waste water/chemically polluted water, making it difficult for the ayucutdars of Mallam tank to irrigate their paddy fields from the last few years. This release of untreated water not only depletes the quality of groundwater in Mallam village to a further level but also affects the groundwater quality in surrounding villages.

From the above observations it is clear that the aquaculture has adversely affected the groundwater as well as the surface water sources in the surveyed and their neighbourhood villages. In Pittuvanipalli, Padarthivari Kandriga and Raganadhapuram Villages of Chittamuru mandal, Tirumuru village of Vakadu mandal and Karlapudi village of Kota mandal normalcy may not be attained as the groundwater quality is greatly diminished but in muttembaka village of vakadu mandal there are chances of restoring the groundwater quality by minimizing the groundwater usage for aquaculture.

Further it is to submit that, none of the aqua farmers have given permission from this department either to construct their tube wells or to use their wells for aqua purpose. As per APWALTA Act the Mandal Revenue Officer (Mandal Walta Authority) may take further necessary action on the unauthorized tube wells and stop the usage of groundwater for aqua pond cultivation.

Yours Faithfully
 JA A. Binkar A. W. G.
 Deputy Director
 GWS&WAD
 Nellore

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Annexure - XIII
Report of the Executive Engineer, APSPDCL, Gudur

SOUTHERN POWER DISTRIBUTION COMPANY OF AP LIMITED.,

From:
A.SomaSekhar Reddy,
Executive Engineer,
Operation, APSPDCL,
Gudur.

To:
Sri RonankiGopala Krishna, IAS
Sub Collector & Divisional Magistrate,
Gudur.

Lr.No.EE/OGudur/AEE-C/E. /D.No. 1089 /2020, dated: 25.09.2020.

Sir,

Sub:- APSPDCL - Operation Division/Gudur - Survey on brackish water aqua farms existing along with PuliKaluva&RoyyalaKaluva of Chittamur, Vakadu and Kota Mandals-Report-Submitted-Reg.

Ref:- 1)Proc.no.1053/D/2019, dt: 07.2020.

In obedience to the orders issued vide above cited reference, I submit herewith report pertaining to electricity connections as follows.

As per the above cited orders, APSPDCL staff and officials have participated in Village level and Mandal level Joint inspections and submitted reports to Tahsildars of Kota, Vakadu and Chittamuru Mandals.

I have attended Divisional level Joint inspections. As per the field inspections carried out, the following points are noted regarding electricity issues.

- 1) 73 Nos. aqua services existing under 50 Nos. Distribution Transformers at Pittuvanipalli village in Chittamur Mandal. These services are released from the year 2003 to 2019 as follows:

Sl.No	Year of Release	No.of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	2003	8	-	-	8
2	2004	1	-	-	1
3	2005	2	-	-	2
4	2006	3	-	-	3
5	2007	6	-	-	6
6	2009	1	-	-	1
7	2010	5	-	-	5
8	2011	10	-	-	10
9	2012	7	2	4	1
10	2013	1	-	1	-
11	2014	1	-	1	-
12	2015	1	-	1	-
13	2017	12	3	9	-
14	2018	6	-	5	1
15	2019	9	4	5	-
Total		73	9	26	38

- 2) 21 Nos. aqua services existing under 17 Nos. DTRs at Ranganathapuram village in Chittamur Mandal. These services are released from the year 2004 to 2018 as follows:

Sl.No	Year of Release	No.of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	2004	2	-	-	2
2	2011	2	-	-	2
3	2012	2	2	-	-
4	2014	2	-	2	-
5	2016	2	2	-	-
6	2017	9	4	5	-
7	2018	2	2	-	-
Total		21	10	7	4

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- 3) 48 Nos. aqua services existing under 44 Nos. DTRs at Muttembaka village in Vakadu Mandal. These services are released from the year 1999 to 2019 as follows:

Sl.No	Year of Release	No. of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	1999	3	-	-	3
2	2001	2	-	-	2
3	2002	1	-	-	1
4	2003	2	-	-	2
5	2004	1	-	-	1
6	2006	2	-	-	2
7	2007	5	-	-	5
8	2010	3	-	-	3
9	2011	16	-	-	16
10	2018	2	1	-	1
11	2019	11	6	5	-
Total		48	7	5	36

- 4) 85 Nos. aqua services existing under 76 Nos. DTRs at Tirumuru village in Vakadu Mandal. These services are released from the year 2011 to 2019 as follows:

Sl.No	Year of Release	No. of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	2011	2	-	-	2
2	2012	1	-	-	1
3	2014	2	-	-	2
4	2017	37	22	14	1
5	2018	40	35	3	2
6	2019	3	3	-	-
Total		85	60	17	8

- 5) 51 Nos. aqua services existing under 32 Nos. DTRs at Karlapadi village in Kota Mandal. These services are released from the year 2001 to 2020 as follows:

Sl.No	Year of Release	No. of Services released	Survey No. matched	Survey No. not matched	Sanctioned Survey No. not available
1	2001	4	-	-	4
2	2011	20	1	1	18
3	2012	6	1	5	-
4	2014	7	-	6	1
5	2015	2	-	1	1
6	2016	2	-	2	-
7	2017	7	3	2	2
8	2020	3	-	3	-
Total		51	5	20	26

APSPDCL is sanctioning aqua services only after obtaining NOC from concerned Mandal Tahsildar and Fisheries department official. As seen from the above, most of the services are existing since long back and they are utilizing the services by proper payment of CC charges regularly. Survey numbers are not available for long back released services. Among the available Survey numbers some are not matching as per the actual field survey. Some have extended the area of cultivation besides sanctioned survey numbers. The electricity department can disconnect the service by issuing of proper notice to the service holder after getting request letter from any of the departments with proper reason.

The main issue here is to stop releasing of Waste Contaminated Water into RoyyalaKaluva & PuliKaluva and to stop cultivation of aqua culture where Paddy fields are being effected. For this purpose either total fish ponds along the RoyyalaKaluva & PuliKaluva and the Ponds which are damaging the nearby Paddy fields are to be

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demolished if possible or else alternate arrangement to be made either for drinking water purpose or for waste water disposal to the sea.

In general it is to submit that, NOC for releasing of electricity to be issued either by Revenue officials or by Fisheries department only after obtaining / full filling all statutory obligations as this is the last activity for preparation of aqua culture ponds. It is better to provide Longitude and Latitude of the Survey number boundaries to avoid release of service on other than sanctioned Survey numbers .

APSPDCL has released services only after obtaining NOC from Revenue and Fisheries department. But some of the services are existing in different survey numbers due to releasing in other than sanctioned Survey numbers by mistake . These can be disconnected by issue of proper notice if they are confirmed un-authorized ponds. But by disconnecting some of the electricity service connections the purpose cannot be served.

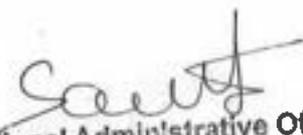
Hence the decision can be taken thinking broadly to benefit all aqua culture, Agriculture & Drinking water purposes by some other means. APSPDCL will always follow the directions given by the authorities from time to time.


Executive Engineer,
Operation :: Gudur

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PITTUVANIPALLI VILLAGE, CHITTAMUR MANDAL

Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
1		56	M.Venkalah	26HP	2003	Not Available	17	N/A
2	100KVA	59	M.Indiramma	25HP	2003	Not Available	17	N/A
3		60	Jayarimalah	26HP	2003	Not Available	17	N/A
4		90	P.Chengalah	28HP	2007	Not Available	17	N/A
5		91	P.Jayamma	16HP	2007	Not Available	17	N/A
6		95	Ch.Syamsundaraiah	30HP	2007	Not Available	17	N/A
7	100KVA	124	S.Venkateswarlu	20HP	2010	Not Available	17	N/A
8		62	K.Rajendrababu	100HP	2003	Not Available	32	N/A
9		72	K.Sundaralah	24HP	2005	Not Available	32	N/A
10		97	K.Rajendrababu	45HP	2007	Not Available	32	N/A
11	100KVA	127	P.Gopalrao	10HP	2011	Not Available	32	N/A
12	63KVA	151	P.Sudarsanamma	36HP	2011	1-2	5-1	Different
13	63KVA	134	Ch.Parandambreddy	47HP	2011	Not Available	4-1	N/A
14		122	M.Seenaiah	35HP	2010	Not Available	8	N/A
15	63KVA	123	M.Ramanamma	63HP	2010	Not Available	8	N/A
16	63KVA	146	T.Suresh Babu	45HP	2012	9A	9	Same
17	25KVA	140	P.Subramanyamreddy	17HP	2012	Not Available	3-1	N/A
18	25KVA	143	T.Moni	37HP	2012	1-1	1-1	Same
19		120	T.Suresh Babu	77HP	2010	Not Available	9-1	N/A
20	63KVA	121	T.Suresh Babu	38HP	2010	Not Available	9-1	N/A
21		63	T.Thirupalu	54HP	2003	Not Available	33	N/A
22		79	T.Bujamma	30HP	2006	Not Available	1-1	N/A
23	100KVA	94	M.Madhu	78HP	2007	Not Available	33	N/A
24		73	T.nanesamma	30HP	2005	Not Available	33	N/A
25		66	M.Saibish	19HP	2003	Not Available	33	N/A
26		89	P.Chengalah	21HP	2007	Not Available	70	N/A
27		126	M.Ramalah	24HP	2011	Not Available	33	N/A
28	100KVA	64	M.Ramaiah	22HP	2003	Not Available	33	N/A
29	63KVA	169	M.Ramma	84HP	2017	38-1A	38	Same
30	63KVA	170	M.Venkalah	78HP	2017	38/4,39/1	38	Same
31	63KVA	141	M.Venkateswarlu	17HP	2012	36-10	41	Different
32	25KVA	147	T.Chandraiah	67HP	2012	46-1A	41	Different
33	63KVA	132	T.Narasalah	44HP	2011	Not Available	41	N/A
34	25KVA	133	P.Ramanalah	12HP	2011	Not Available	41	N/A
35	63KVA	167	P.Ramachandraiah	77HP	2017	94-1	94-1	Same

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Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
36	25KVA	171	K.Chinagurawalsh	38HP	2017	94-2	42	Different
37	25KVA	186	P.Prabhakarreddy	20HP	2019	15-4A	15	Same
38	63KVA	175	P.Lokalah	45HP	2018	Not Available	96	N/A
39	63KVA	153	K.Manurwamy	76HP	2014	69-1	65	Different
40	63KVA	68	K.Sreehari	34HP	2003	Not Available	65	N/A
41		69	K.Sundaralah	47HP	2004	Not Available	65	N/A
42		119	K.Varalakshamma	8HP	2009	Not Available	65	N/A
43		129	T.Venkateswarlu	43HP	2011	Not Available	62	N/A
44	100KVA	80	M.Ramalah	42HP	2006	Not Available	61	N/A
45	100KVA	135	T.Chandralah	73HP	2011	Not Available	61	N/A
46		137	T.Thirupala	48HP	2011	Not Available	22-1	N/A
47	63KVA	136	P.Jayabalaya	25HP	2011	Not Available	39	N/A
48		138	M.Sujanamma	25HP	2011	Not Available	21	Different
49	63KVA	172	P.Krishnah	45HP	2017	23-5	23	Different
50	63KVA	173	P.Chandralah	88HP	2017	84-2	23	Different
51	25KVA	182	T.Mani	40HP	2018	51-18	21	Different
52	63KVA	150	P.Venkateswarlu	77HP	2012	5-18	3	Different
53	63KVA	189	P.Prandamalah	45HP	2019	84-1	5	Different
54	63KVA	190	Ch.KranthiKumar	45HP	2019	9-10	66	Different
55	63KVA	77	P.Koteswaramma	72HP	2006	Not Available	69	N/A
56	63KVA	185	K.Ramanalah	30HP	2019	13-1A	80	Different
57	63KVA	187	K.Balasunireddy	70HP	2019	15-6	15-1	Same
58	63KVA	188	Ch.Maduvudanamma	26HP	2019	15-4	15	Same
59	63KVA	177	Ch.Srinivasareddy	75HP	2018	7-11	27	Different
60	63KVA	178	P.Subbamma	74HP	2018	15-4B	27	Different
61	63KVA	179	Ch.Komala	45HP	2018	9-10	27	Different
62	63KVA	180	K.Ramanalah	45HP	2018	13-1A	27	Different
63	63KVA	163	P.Terwanthreddy	65HP	2017	18-2A	20	Different
64	63KVA	166	Ch.Fichamma	45HP	2017	21-2	17	Different
65	100KVA	161	P.Prabhakarreddy	45HP	2017	15/4A	20	Different
66		162	P.Venkatakrishnareddy	45HP	2017	23-2,18-2	17	Different
67		164	P.Venkataramanareddy	45HP	2017	23-2,18-2	17	Different
68	100KVA	165	P.Subbamma	45HP	2017	15-4C,21-3	17	Different
69	63KVA	191	I.Subbalah	45HP	2019	12-2	12	Same
70	63KVA	192	I.Subbalah	45HP	2019	10-3	12	Different
71	63KVA	193	P.Venkataramanareddy	45HP	2019	17-2B	12	Different

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Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per Joint survey	Remarks
72	25KVA	145	M.Ventala	48HP	2012	123-3	17	Different
73	63KVA	157	A.Babu	44HP	2015	119-2	98	Different

Total Services	73	Survey numbers matched	9
DTRs	50	survey numbers not matched	26
		sanctioned survey number not available	38

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RANGANADHAPURAM VILLAGE, CHITTANUR MANDAL

Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per Joint survey	Remarks
1	63KVA	22	O.Yasodamma	45 HP	22.05.2004	Not Available	84	N/A
2	63KVA	33	D.Venkatarajeswari	57HP	30.10.2004	Not Available	84	N/A
3		45	D.Rajeswari	95HP	02.08.2011	Not Available	92	N/A
4	100KVA	46	D.Venkatesumamaheswari	69HP	20.10.2011	Not Available	92	N/A
5		47	V.Malakondalah	71HP	20.06.2012	84-1	84	same
6	100KVA	48	N.Surendrareddy	45HP	20.06.2012	84-2	84	same
7		50	K.Prabhakarao	95HP	25.08.2014	92	90	Different
8	100KVA	51	K.Sujathamma	79HP	08.09.2014	92	90	Different
9		52	K.Chandrarreddy	45HP	11.08.2016	84-1	84	same
10	100KVA	53	K.Kasthurreddy	45HP	11.08.2016	84-1	84	same
11	63KVA	56	A.Nagaraju	82HP	07.06.2017	53-4	79	Different
12	63KVA	57	N.Srinivasulu	81HP	07.06.2017	65-4B	79	Different
13	63KVA	58	M.Chiranjeevi	49HP	07.06.2017	85-3	85	same
14	63KVA	59	K.Haritha	45HP	21.08.2017	1-1A	1-1A	same
15	63KVA	60	P.Krishnalah	45HP	21.08.2017	76-3	82	Different
16	63KVA	61	N.Munramalah	45HP	16.12.2017	76-3E	78	Different
17	63KVA	62	P.Ramachandralah	84HP	16.02.2017	76-5B,77-1	78	Different
18	63KVA	63	N.Chinnaguravalah	75HP	16.12.2017	81-4	81-4	same
19	63KVA	64	P.Bujamma	97HP	16.12.2017	81/4	81	same
20	63KVA	70	M.Chiranjeevi.Reddy	68HP	09.05.2018	84-2	84	same
21	63KVA	71	M.Chiranjeevi Reddy	61HP	15.04.2018	84-1	84	same

Total Services 21
DTRs 17

Survey numbers matched 10
survey numbers not matched 7
sanctioned survey number not available 4

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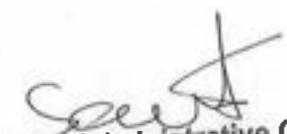
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MUTTEBAKA VILLAGE VAKADU MANDAL

SL. NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTR CAPI(KVA)	NAME OF THE SERVICE HOLDER	C.I (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NOS	SERVICE UTILIZING SURVEY NOS DURING JOINT INSPECTION	REMARKS
1	VAKADU	3121249003682	63	SANNAREDDY,MADAVI	45	05.04.2019	442-1C OF VAKADU SURVEY NO	136/1-2-3 TO 136/1-2-7 SUPPLY UTILIZING TO MUTTEM BAKA SURVEY NOS	Different
2	VAKADU	3121249003703	63	AVISA,SEENAIAH	45	27.06.2019	144-B	136/1-2-5,136/1-2-6,136/1-2-8,136/1-2-7,136/1-2	Different
3	VAKADU	3121249002926	63	P.VENKATESWARLU	75	22.12.2010	NOT AVAILABLE	149-P	
4	VAKADU	3121249002950	63	POCHAREDDY,BALAJI	87	14.03.2011	NOT AVAILABLE	150-B1,150-B2	
5	VAKADU	3121249002177	100	POCHAREDDY,SAMPATH REDDY	99	17.03.2002	NOT AVAILABLE	150-B1,150-B2	
6	VAKADU	3121249003693	63	POCHAREDDY,BALAJI	49	10.03.2019	150-B	150-B2	Same
7	VAKADU	3121249003694	63	POCHAREDDY,SAMPATH REDDY	49	10.03.2019	150-B	150-B2	Same
8	VAKADU	3121249002306	63	V.NARAYANA REDDY	47	01.04.2004	NOT AVAILABLE	150-C,150-B4	
9	VAKADU	3121249003733	100	NEDURUMALLI,GOURAV SAI REDDY	45	26.12.2019	150-B	150-B4	Same
10	VAKADU	3121249003734		NEDURUMALLI,UDAYASE KHAR REDDY	45	26.12.2019	150-B	150-B4	Same
11	MUTTEBAKA	3121222000468	63	CHITTETI GOPI	44	25-06-2007	NOT AVAILABLE	114-P,142-2P,113-B-P,117-1P	
12	MUTTEBAKA	3121222000566	25	SK.MOHAMMAD	20	20.05.2011	NOT AVAILABLE	117-1P	SK.Mohammad previous land owner now land purchased A.Chengamma
13	MUTTEBAKA	3121222000464	25	NADIPI VIJAYAKUMAR	34	20.08-2007	NOT AVAILABLE	93-P	
14	MUTTEBAKA	3121222000638	63	UTCURU.MALLIKARJUNA REDDY	49	5/26/2018	NOT AVAILABLE	116-P	

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SL NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTR CAP(KVA)	NAME OF THE SERVICE HOLDER	CA (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NOS	SERVICE UTILISING SURVEY NOS DURING JOINT INSPECTION	REMARKS
15	MUTTEMBAKA	3121222000550	25	K.CHENGAIAH	41	3/15/2011	NOT AVAILABLE	154-P	
16	MUTTEMBAKA	3121222000649	63	NALLAREDDY,LEELAVATA KIRMA	45	4/4/2019	150-A	150A,134-65,134-70,133-P,134-71	Same
17	MUTTEMBAKA	3121222000648	63	PELLURU,SUDHAKAR REDDY	80	4/4/2019	131-A,152-B	153-P,151-P	Different
18	MUTTEMBAKA	3121222000379	63	N.ANLIKUMAR REDDY	22	7/22/2003	NOT AVAILABLE	134-71,134-65,134-72,133-P,134-76,134-77,134-78,134-79,134-80,134-81,133-P,154-P,151-P,152-P,153-P	
19	MUTTEMBAKA	3121222000209	63	M.SASI	68	5/23/1999	NOT AVAILABLE	152-P,151-P	
20	MUTTEMBAKA	3121222000434	63	NALLAREDDY,MADHUSU DHANREDDY	45	6/23/2006	NOT AVAILABLE	134-71,134-65,134-72,153-P,134-76,134-77,134-78,134-79,134-80,134-81,153-P,154-P,151-P,152-P,153-P	
21	MUTTEMBAKA	3121222000553	63	C.SVAIAH	45	3/15/2013	NOT AVAILABLE	131-P	
22	MUTTEMBAKA	3121222000536	25	P.PRABHUKUMAR	49	11/3/2010	NOT AVAILABLE	151-P,152-P,131-P	P.PRABHUKUMAR previous land owner now land purchased P.Prabhakar Reddy
23	MUTTEMBAKA	3121222000537	100	P.KALPANA	68	11/3/2010			
24	MUTTEMBAKA	3121222000218		P.SUDHAKARA REDDY	35	9/23/1999			
25	MUTTEMBAKA	3121222000564	100	P.PRANAYKUMAR REDDY	40	4/29/2011	NOT AVAILABLE	151-P	P.PRANAYKUMAR REDDY SA P.Prabhakar Reddy,he is the land owner

SL NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTR CAP(KVA)	NAME OF THE SERVICE HOLDER	CA (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NOS	SERVICE UTILISING SURVEY NOS DURING JOINT INSPECTION	REMARKS
26	MUTTEMBAKA	3121222000316		P.PRABHAKARA REDDY	45	9/23/1999			
27	MUTTEMBAKA	3121222000372	25	B.CHAKADHAR REDDY	28	7/15/2003	NOT AVAILABLE	131-P,131-P,130-1-P	
28	MUTTEMBAKA	3121222000562	63	B.CHAKADHAR REDDY	29	4/29/2011			
29	MUTTEMBAKA	3121222000581	25	P.LAVANYA	54	9/17/2011	NOT AVAILABLE	127-P	
30	MUTTEMBAKA	3121222000651	63	MANUBOLU,INDRAMMA	45	5/14/2019	122-A,122-B	123-P,128-P	Different
31	MUTTEMBAKA	3121222000652	63	MANUBOLU,VENKAMAH	45	5/14/2019	123-B	123-P,122-A	Same
32	MUTTEMBAKA	3121222000295	63	D.RAGHURAM REDDY	51	6/23/2001	NOT AVAILABLE	152-P,153-P,154-P	
33	MUTTEMBAKA	3121222000576	63	PANDI POLAIAH	84	8/2/2011	NOT AVAILABLE	114-P,117-1-P	
34	MUTTEMBAKA	3121222000557	63	SKHANEEM	61	4/13/2011	NOT AVAILABLE	129-P	
35	MUTTEMBAKA	3121222000647		CHINAGA,KOTAMMA	17	4/1/2019	10-3A,10-3C	114-P,117-1-P	Different
36	MUTTEMBAKA	3121222000457	25	UTCHURU MALLIKARJUNA REDDY	34	3/24/2007	NOT AVAILABLE	154-P	
37	MUTTEMBAKA	3121222000458	25	UTCHURU,LAHMI PRASAD REDDY	10	3/24/2007	NOT AVAILABLE	154-P	
38	MUTTEMBAKA	3121222000472	25	TUPILI,VENKATESWARLU	15	7/21/2007	NOT AVAILABLE	194-P	
39	MUTTEMBAKA	3121222000561	63	LINGAREDDY SAI NEMANTH	39	4/25/2011	NOT AVAILABLE	150-A	Initially service issue to land owner by lease Agreement Name changed
40	MUTTEMBAKA	3121222000639	63	MANUBOLU,VENKAMAH	45	5/16/2018	123-J	122-A-P,123-P,145-P,143-P,122-B	Same
41	MUTTEMBAKA	3121222000431	25	UTCHURU,LAHMI PRASAD REDDY	5	4/20/2006	NOT AVAILABLE	154-P	

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SL. NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTR CAP(KVA)	NAME OF THE SERVICE HOLDER	CA (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NOS	SERVICE UTILIZING SURVEY NOS DURING JOINT INSPECTION	REMARKS
42	MUTTEBAKA	3121222000538	63	U.INDRASENAMMA	39	1/24/2011	NOT AVAILABLE	116-P,127-P	
43	MUTTEBAKA	3121222000535	63	U.MALLIKARATNA REDDY	66	4/14/2011	NOT AVAILABLE	154-P	
44	MUTTEBAKA	3121222000565	25	H.BALAJI	27	5/20/2011	NOT AVAILABLE	117-1P	
45	MUTTEBAKA	3121222000570	63	HMADHUSUDHAN	30	21.06.2011	NOT AVAILABLE	4-A-1,4-B-P,4-C-4-D	
46	MUTTEBAKA	3121222000572		N.ESWARAJAN	20	21.06.2011	NOT AVAILABLE	4-A-P	
47	MUTTEBAKA	3121222000582	100	MEDKONDA SRINIVASULU	98	23.11.2011	NOT AVAILABLE	3-A-1,3-A-2,3-B,2-P	
48	MUTTEBAKA	3121222000305	25	CH.KOTA REDDY	34	24.06.2001	NOT AVAILABLE	3-A-1,17-B,17-C,17-D	

Total Services 48
DTRs 44

Survey numbers matched 7
survey numbers not matched 5
sanctioned survey number not available 36

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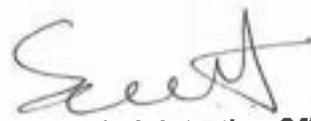
KARLAPUDI VILLAGE, KOTA MANDAL

SI No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
1	100KVA	614	P.Ananda Reddy	45 HP	18.05.2017	170/4	169.170	Same
2		615	P.Vamsikrishna Reddy	53 HP	18.05.2017	174/6,179/3	169.170	Different
3	100KVA	616	P.Varada Reddy	45 HP	18.05.2017	171/B,174/A	169.170	Different
4		617	P.Radhakrishna Reddy	61 HP	18.05.2017	170/2,173/3	169.170	Same
5	63 KVA	628	P.Gopikrishna Reddy	55HP	30.06.20120	184-5, 181-1	174	Different
6	63 KVA	629	P.Sivakrishna Reddy	69HP	30.06.20120	180-2	173	Different
7	63KVA	618	D.Jahnavi	45HP	29.06.2017	177-6	177	Same
8	25KVA	507	P.Satish Reddy	38HP	23.11.2011	Not Available	177	N/A
9	63KVA	502	P.Venkatashubbar Reddy	41HP	11.10.2011	Not Available	177	N/A
10		493	P.Prabhakar Reddy	50HP	11.09.2011	Not Available	177	N/A
11		501	D.Chenchukrishna Reddy	37HP	11.10.2011	Not Available	177	N/A
12	100KVA	494	K.Masthanath	51HP	14.09.2011	Not Available	177	N/A
13		576	P.Polamma	38HP	16.10.2015	Not Available	177	N/A
14		550	P.Venugopala Reddy	47HP	15.04.2014	Not Available	175	N/A
15	100KVA	551	S.Pattanareddy	51HP	15.04.2014	175-3	178	Different
16		555	S.Pavithramma	26HP	15.04.2014	175-12	173	Different
17	63KVA	611	P.Srinivasulareddy	45HP	25.01.2017	Not Available	173	N/A
18	63KVA	487	D.Suneel	99HP	02.06.2011	Not Available	201	N/A
19	100KVA	520	D.Vani	30HP	30.06.2012	252-1	259	Different
20		521	D.Kotamma	56HP	30.06.2012	252-3	259	Different
21	63KVA	573	V.Subbarao	50HP	19.06.2015	29	201	Different
22	100KVA	503	D.Sivaramireddy	44HP	13.10.2011	210-2	257	Different
23		504	D.Kalpna	44HP	13.10.2011	257-1	257	Same
24	63KVA	491	D.Chenchukrishna Reddy	99HP	21.06.2011	Not Available	209	N/A
25	100KVA	489	D.Kalpna	99HP	21.07.2011	Not Available	251	N/A
26		490	D.Sivaramireddy	78HP	21.07.2011	Not Available	251	N/A
27	63KVA	485	S.Srinivasulareddy	77HP	02.06.2011	Not Available	251	N/A
28	100KVA	479	P.Shakumar Reddy	71HP	22.03.2011	Not Available	268	N/A
29		480	P.Kusumakumar Reddy	79HP	22.03.2011	Not Available	268	N/A
30	100KVA	554	P.Kusumakumar Reddy	67HP	16.08.2014	260	268	Different
31		274	K.Papalah	71HP	0.06.2011	Not Available	268	N/A
32	63KVA	552	Y.Ratnamma	45HP	25.05.2014	175-9	267	Different

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Sl No	DTR Particulars	Service No	Name of the Consumer	Contracted load in HP	Date of supply	For which Permission granted Survey No	Actual survey No as per joint survey	Remarks
33	63KVA	492	D.Harishreddy	40HP	21.06.2011	Not Available	156	N/A
34	100KVA	272	K.Balasubramanyamreddy	76HP	18.05.2001	Not Available	236	N/A
35		266	D.Anandamma	82HP	18.05.2001	Not Available	236	N/A
36	100KVA	268	D.Saakrishanreddy	64HP	18.05.2001	Not Available	236	N/A
37		270	D.Padmaabhareddy	88HP	15.05.2001	Not Available	236	N/A
38	100KVA	606	P.Ramalingiah	44HP	24.12.2016	188/1	273	Different
39		605	P.Chenchuramalah	44HP	24.12.2016	249/P	273	Different
40	25KVA	636	A.Manoj	20HP	15.03.2020	239/A	274	Different
41	25KVA	610	Y.Vijayamma	23HP	25.02.2017	Not Available	274	N/A
42	100KVA	557	P.Parandamalah	30HP	25.09.2014	238/2	240	Different
43		558	P.Vijaya	49HP	25.09.2014	239/BC	240	Different
44	63KVA	522	D.Subramanyamreddy	40HP	23.07.2012	241/C	240	Different
45		523	D.Padmaabhareddy	82HP	23.07.2012	241B	240	Different
46	100KVA	509	P.Premelamma	45HP	04.02.2012	224	225	Different
47		510	P.Krishnavenamma	45HP	04.02.2012	225/2	225	Same
48	100KVA	488	P.Radakrishnareddy	45HP	02.06.2011	Not Available	224	N/A
49		483	O.baskareddy	45HP	25.05.2011	Not Available	224	N/A
50	63KVA	486	K.Srinivasulu	72HP	02.06.2011	Not Available	240	N/A
51	63KVA	484	S.Chenchuraghavareddy	35HP	25.05.2011	Not Available	227	N/A

Total Services 51
DTRs 32

Survey numbers matched 5
survey numbers not matched 20
sanctioned survey number not available 26

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THIRUMURU VILLAGE VAKADU MANDAL

Sl. No.	NAME OF THE DISTRIBUTION	SERVICE NO	OTR CAP	NAME OF THE SERVICE HOLDER	C.I. (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NO	SERVICE UTILISING SURVEY NOS DURING JOINT INSPECTION	POHO NOS AS PER SURVEYER MAP	REMARKS
1	TIRUMURU	3121241000330	63	PUCHALAPALLI, TIRPALAIAH	77	7/24/2017	300-2P	300-2AP, 205-4, 255-7, 284, 205-5, 205-3P, 205-7, 205-4, 205-1	141, 142, 143, 149, 151	Same
2	TIRUMURU	3121241000331	63	TIRUMURU, SESHANAH	48	8/8/2017	250-2	250-2P, 250-1P, 250-3P, 301-1, 301-2P	152, 145	Different
3	TIRUMURU	3121241000334	63	TARRAMATHI, RAMANAMMA	45	8/8/2017	310-3	310-3, 308-2, 300, 307-1, 307-4,	196, 197, 198, 212, 199, 200	Same
4	TIRUMURU	3121241000333	63	PONNA, CHINNA SUBRAMANYAM	74	8/8/2017	316-E	316-2P	255	Same
5	TIRUMURU	3121241000337	63	TARRAMATHI, POLAMMA	74	8/8/2017	314-3	314-3P, 307-4P, 309-	213, 214, 225, 226	Same
6	TIRUMURU	3121241000335	63	TARRAMATHI, VENKATAH	45	8/8/2017	316-4F	316-1P	256	Same
7	TIRUMURU	3121241000332	63	MACHIREDDY, MADHUSUDHANAMMA	45	8/8/2017	316-4D, 316-4C, 316-4B, 316-3, 316M-2, 316-3C	316-1P, 316-P	255, 256	Same
8	TIRUMURU	3121241000336	63	TARRAMATHI, PADMA	68	8/8/2017	315-1	315-4, 315-7, 318-4, 314-1, 314-2, 314-3	227, 228	Same
9	TIRUMURU	3121241000338	63	TARRAMATHI, MERRI HANCI	73	8/8/2017	275-3	307-5, 307-6	202, 203, 204	Different
10	TIRUMURU	3121241000340	100	JUPPALAMATHI, SUCHIER REDDY	45	8/26/2017	229-9, 185-5, 185-4P1	252, 253	124, 125, 126	Different
11	TIRUMURU	3121241000341	100	DUVVURU, LAKSHMI NARAYANA REDDY	45	8/26/2017	252-1A, 251-1A, 250-A	252, 250, 253	124, 125, 126, 165	Same
12	TIRUMURU	3121241000339	63	PAMANI, DEVASENA	72	20/08/2017	DOCUMENTS NOT AVAILABLE	302-1, 302-2, 302-7, 302-8, 302-9	170, 171, 193, 194, 195	
13	TIRUMURU	3121241000347	100	VAKATI, VENU REDDY	45	16/10/2017	316/7C	315-1, 314-3, 307-10, 307-11	215, 228, 253, 254	Different Same
14	TIRUMURU	3121241000348	100	POONNA, RAMURTHY	69	16/10/2017	315/8, 10			Different
15	TIRUMURU	3121241000345	100	PAMANI, RANGAMMA	98	16/10/2017	280/7	302-4, 300-3, 305-9		
16	TIRUMURU	3121241000346	100	MAMIDIPUDI, CHANDRAMMA	94	16/10/2017	304/3	304-3, 304-7, 304-6, 303-5, 303-3, 303-4	173, 174, 175, 176, 177, 178, 179, 180, 181, 201	Same
17	TIRUMURU	3121241000349	63	PAMANI, RAGMAH	55	10/14/2017	169-2	170-1, 282, 283	136, 137	Different
18	TIRUMURU	3121241000366	63	VANDIYAKA, RUSANAMMA	68	8/8/2017	282-P	282-P, 171, 170	134, 135, 136	Same
19	TIRUMURU	3121241000350	63	SHAKI, MEERA SAHEB	58	10/14/2017	55-1	55-1, 53-2	9, 10, 11, 12	Same
20	TIRUMURU	3121241000351	63	TILURU, POLAMAH	45	14/10/2017	315/8, 315/2	130, 340, 349	230, 238	Different
21	TIRUMURU	3121241000367	25	SHAKI, SUBHANBASHA	40	11/7/2017	105/3, 140/2B	162-4, 263-6, 263-7, 263-3	129, 131, 128	Different
22	TIRUMURU	3121241000353	100	PANDI, MASTHANASAH	45	14/10/2017	337-1P	337-1, 336	97, 98, 99	Same
23	TIRUMURU	3121241000352	100	TERRAMATHI, KOTANAH	45	14/10/2017	297-4C, 297-3B, 314-2	297-3, 297-4	125	Same
24	TIRUMURU	3121241000368	25	SHAKI, MEERASAHAB	30	27/11/2017	178-8, 178-5	170-7, 170-6	122	Different
25	TIRUMURU	3121241000383	63	TERRAMATHI, ANNESU	45	1/04/2018	333-5	333-5P, 333, 345	116, 117	Same
26	TIRUMURU	3121241000355	100	MAMIDIPUDI, RAGMAH	60	14/10/2017	334-4	334-4, 334-5, 345	110, 114	Same
27	TIRUMURU	3121241000354	100	MAMIDIPUDI, PUSHPAMMA	45	22/10/2017	329-1P2	335-P, 334-1, 336-10, 336-11, 336-12	99	Different

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Dt. 28.04.2021

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Sub-Divisional Officer
Gudur
G.P. Mysore District

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Sl. NO	NAME OF THE DISTRIBUTION	SERVICE NO	OTR CAP	NAME OF THE SERVICE HOLDER	C.I (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NO	SERVICE UTILISING SURVEY NOS DURING JOINT INSPECTION	POND NOS AS PER SURVEY MAP	REMARKS
26	TIRUMURU	3121241000375	63	PUCHALAPALLI ANISHANNAI	45	11/27/2017	335-1	186-2, 186-1, 186-4, 186-5, 186-7	123, 184	Different
27	TIRUMURU	3121241000375	63	PUCHALAPALLI POLAIAN	45	28/04/2018	293-4, 293-9	293-4, 293	85, 94, 109	Same
28	TIRUMURU	3121241000375	63	PUCHALAPALLI POLAIAN	45	11/27/2017	312-2	312-2P, 312-1, 310-4	251, 252, 254, 211	Same
29	TIRUMURU	3121241000369	63	VALLURU POLAIAN	67	11/27/2017	300-4	300-4P, 300-3P	154	Same
30	TIRUMURU	3121241000369	63	VALLURU POLAIAN	67	11/27/2017	300-4	300-4P, 300-3P	154	Same
31	TIRUMURU	3121241000376	63	MUTHUKURUGANANDA	45	24/01/2018	299-8	299-4P, 299-8P, 299-3P	115, 153	Same
32	TIRUMURU	3121241000376	63	MUTHUKURUGANANDA	45	4/14/2018	299-8	299-4P, 299-8P, 299-3P	115, 153	Same
33	TIRUMURU	3121241000376	63	PANAKKAL MAGAIAN	62	11/27/2017	89-1, 89, 3P3	89-1, 89, 3P3	14, 15, 16, 20, 21	Same
34	TIRUMURU	3121241000376	63	SHAKI JAGANNATHI	60	11/27/2017	95-5P, 95-4P2	95-5P, 95-1, 95-3P	14, 15, 16, 22	Same
35	TIRUMURU	3121241000376	63	SHAKI JAGANNATHI	60	11/27/2017	95-5P, 95-4P2	95-5P, 95-1, 95-3P	14, 15, 16, 22	Same
36	TIRUMURU	3121241000399	65	SHAKI, SHABER	72	11/26/2017	107-2, 103-8, 103-5, 103-10, 103-14, 103-13, 103-12	103-8, 103-13, 103-14, 103-12, 103-11	82, 95	Same
37	TIRUMURU	3121241000399	65	SHAKI, SHABER	72	11/26/2017	290-4, 290-1, 290-4, 290-4	290-4, 290-1, 290-4, 290-4	64, 65, 66, 67	Same
38	TIRUMURU	3121241000300	63	SHAKI, NAGESHARTI	71	28/12/2017	4, 154-8, 153-8, 153-8	293-1, 293-1, 293-4, 180	171, 184, 189	Same
39	TIRUMURU	3121241000379	63	PUTHI, SANKAR REDDY	66	24/01/2018	263/1	263-1, 263-1, 263-4, 180	171, 184, 189	Same
40	TIRUMURU	3121241000379	63	PUTHI, SANKAR REDDY	66	24/01/2018	263/1	263-1, 263-1, 263-4, 180	171, 184, 189	Same
41	TIRUMURU	3121241000380	63	PABBAREDDY, SUNENDRA REDDY	62	1/24/2018	260/P	180-P, 260-P	240, 245	Same
42	TIRUMURU	3121241000380	63	PABBAREDDY, SUNENDRA REDDY	62	1/24/2018	260/P	180-P, 260-P	240, 245	Same
43	TIRUMURU	3121241000380	63	PUTHI, KRISHNA REDDY	45	1/24/2018	205/2	205-2	185, 190	Different
44	TIRUMURU	3121241000380	63	PUTHI, KRISHNA REDDY	45	11/27/2017	21-1	244, 245, 2	185, 190	Same
45	TIRUMURU	3121241000373	63	PINACHANNAMANGAR, BALAJAN MITT	61	11/27/2017	263/2, 263/1A	263-2, 263-1	185, 190	Same
46	TIRUMURU	3121241000373	63	PINACHANNAMANGAR, BALAJAN MITT	61	11/27/2017	263/2, 263/1A	263-2, 263-1	185, 190	Same
47	TIRUMURU	3121241000418	100	MAAMOPUDI, RAGAIAN	40	9/14/2018	DOCUMENTS NOT AVAILABLE	315-1A-P, 316-P	230, 232, 231	Different
48	TIRUMURU	3121241000402	100	KARLAPOOLADHAMMA	40	14/09/2018	DOCUMENTS NOT AVAILABLE	326-1P, 326-2P	234, 236	Different
49	TIRUMURU	3121241000385	63	PUCHALAPALLI, RAMANNAH	40	28/01/2018	335-P, 296-3P	296-3, 296-4, 296-2	180, 181, 182	Same
50	TIRUMURU	3121241000375	63	KUNCHAM DAYAKAR	45	21/01/2018	NOT AVAILABLE	236-2P, 264-2, 280-3P	127, 130, 132, 138, 139, 140, 167	Different
51	TIRUMURU	3121241000296	100	KUNCHAM CHINNAVENKATARAMANNAH	48	25/08/2014	NOT AVAILABLE	315-P, 219-P, 218-P	240, 241, 242	Different
52	TIRUMURU	3121241000285	63	G. SRINIVASULU REDDY	60	26/02/2011	NOT AVAILABLE	244-P	203, 220, 221	Different
53	TIRUMURU	3121241000284	63	P. KRISHNA REDDY	48	26/02/2011	NOT AVAILABLE	244-P	182, 183, 184, 185	Different
54	TIRUMURU	3121241000268	25	VANKA BHASKAR	30	12/1/2012	NOT AVAILABLE	121-1, 120-1, 122-2	186	Different
55	TIRUMURU	3121241000343	63	MAAMOPUDI, SUBRAMANIAM	45	12/6/2017	157-B	138-3, 138-1, 138-2	91, 90, 88	Different
56	TIRUMURU	3121241000262	63	KUNOORAM, ANJANAM	45	13/26/2017	343-B	316-1, 318-2	91	Different
57	TIRUMURU	3121241000418	100	YARATI APALI, RAVINDRA REDDY	64	3/6/2018	66-2, 85-3, 67-2, 83-4, 83-1	66, 79-1	61	Same

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SL NO	NAME OF THE DISTRIBUTION	SERVICE NO	OTR CAP	NAME OF THE SERVICE HOLDER	CL (K.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NO	SURVEY UTILIZING SURVEY NOS DURING JOINT INSPECTION	POND NOS AS PER SURVEYER MAP	REMARKS
58	TIRUMURU	3121241000412	100	YARATAPALLI,SUCHARSHANAMMA	65	7/6/2018	95-2,83-3,87-3,83-4,82-1	95-79-1	62	Same
59	TIRUMURU	3121241000411	100	YARATAPALLI,VEJY KUMAR	70	7/6/2018	79-1	79-1,95-2	63, 72, 73	Same
60	TIRUMURU	3121241000406	100	PUTTA,KRISHNAIAH	45	7/6/2018	69-2,145-3,136-4,101-6,75-1,145-2,132,101-6,75-1,89-2,243-6,182-3,179-3,150-2,148-6,145-5,146-4,101-3	75-1,75-2,75-3,75-5	68, 69, 67	Same
61	TIRUMURU	3121241000418	100	YARATAPALLI,RAVINDRA REDDY	54	7/6/2018	95-2,83-3,87-3,83-4,82-1	95-2,80-1,80-2	64	Same
62	TIRUMURU	3121241000413	100	YARATAPALLI,RAVINDRA REDDY	45	7/6/2018	95-2,83-3,87-3,83-4,82-1	82-1,85,80-4,80-4,80-2	65, 66, 75	Same
63	TIRUMURU	3121241000414	100	YARATAPALLI,RAVINDRA REDDY	45	7/6/2018	95-2,83-3,87-3,83-4,82-1	82-1,85,80-4,80-4,80-2	65, 66, 75	Same
64	TIRUMURU	3121241000409	100	SHAIK,KRUSHEED	70	7/6/2018	69-2,68-1	69-2,68-1,82-4	59, 60, 56	Same
65	TIRUMURU	3121241000410	100	SHAIK,KRUSHEED	45	7/6/2018	69-2,68-1	69-2,68-1,82-4	59, 60, 56	Same
66	TIRUMURU	3121241000421	100	YEKOLLU,JANAKAMMA	45	9/15/2018	77-1,74-2,214-6	77-1,78,77-2,74-1A,74-2B	74, 76, 77, 79	Same
67	TIRUMURU	3121241000423	100	PUTTA,RAMANNAIAH	45	9/17/2018	71-2	71-2,71-3,75-6	79	Same
68	TIRUMURU	3121241000420	100	PIRACHINNAIGHARL,MSHALAKSHMANAMMA	45	9/15/2018	75-6	75-4,75-5,74-2,74-3	78	Same
69	TIRUMURU	3121241000419	100	PUTTA,ACHEMMA	45	9/15/2018	70-2,293-20,293-13,293-4,299-18,293-11,242-1,175-6,70-4,70-20,342-8,336-10,241-3,70-4,70-2,348-17,336-8,172-6	70-2,70-1,69-3,69-4,69-5,70,71-1,71-2,71-3	70, 80	Same
70	TIRUMURU	3121241000422	100	HAMIDPOOLI,POLAMMA	45	9/15/2018	83-1	83-1,83-2,83-3	54	Same
71	TIRUMURU	3121241000386	25	TIRUMURU,VENKATAIAH	27	2/10/2018	345-8	301-4,301-5,301-6	146, 147	Different
72	TIRUMURU	3121241000390	63	VALLURU,CHENDRAMMA	95	22/03/2018	277-3	277-3,277-1,276,277-1	222, 223, 246, 250	Same
73	TIRUMURU	3121241000391	63	SHAIK,MASTHAN SAHEB	65	3/22/2018	65-3P,157-7,157-8,157-5,157-2,157-1,157-4P,157-8,157-4,87-6	157-7,157-8,158-2	81, 82, 83	Same
74	TIRUMURU	3121241000393	63	SHAIK,MAHAMMAD RAFI	48	4/25/2018	92-1P2,92-2P2,91-2P	91-2P, 90,96-2,85-2	44, 43, 42, 41, 23, 24, 25, 26, 27	Same
75	TIRUMURU	3121241000396	63	MILURU,SUBRAMANYAM	78	4/25/2018	65-1P	65-1P,64,63	30, 31, 32	Same
76	TIRUMURU	3121241000397	63	SHAIK,AMEEJABI	85	4/25/2018	85-2	85-2,84-1,86-2,65-1	20, 29, 44, 45, 46	Same
77	TIRUMURU	3121241000398	25	SHAIK,NOORJAHAN	35	28/04/2018	86-1,86-2P,90-1P	85-3,55-2,56,45	13, 17, 18	Different
78	TIRUMURU	3121241000404	63	GANDAVARAM,RAMACHAKORA REDDY	64	9/13/2018	169-2	169-2,169-3,170-6,172-11	118, 119, 120, 121	Same
79	TIRUMURU	3121241000405	63	SHAIK,BASHA	61	9/13/2018	120-3P	120-3,120-2,120-5,118-2,119-3	1, 2, 3, 4, 5, 6	Same
80	TIRUMURU	3121241000407	63	SHAIK,AMMULU	49	7/6/2018	125-2			Same
81	TIRUMURU	3121241000428	63	PABBAREDDY,SURENDRAREDDY	80	1/5/2019	270-3A,267-8,254-P,268-P,260-P1	253-P,254-P,260-P,255-P	167, 188, 206, 164	Same

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SL NO	NAME OF THE DISTRIBUTION	SERVICE NO	DTR CAP	NAME OF THE SERVICE HOLDER	C.L (H.P.)	DATE OF SUPPLY	PERMISSION GRANTED SURVEY NO	SERVICE UTILISING SURVEY NOS DURING HOME INSPECTION	POND NOS AS PER SURVEYER MAP	REMARKS
B2	TIRUMURU	3121241000406	63	KAPULELURU SUBRAMANYAM	51	7/8/2018	62-1-50-2P	62-1-53-2	7, 8	Same
B3	TIRUMURU	3121241000428	63	GANDAVANAM VARE	45	1/5/2009	285P	155-P	218, 219	Same
B4	TIRUMURU	3121241000427	63	SHAKU, MASTHAN SAMES	46	1/5/2009	576	62-4-37-5, 37-4	72	Same
B5	TIRUMURU	3121241000426	63	YARRAMATHI, VENKAIAH	30	12/7/2018	260-3, 262-1, 238-1, 262-2, 238-1, 229-4, 216-4F, 196-6, 216-1, 214-3, 213-4, 202-6, 202-4, 202-3, 215-12, 213-5, 213-4, 213-3, 213-1, 210-3, 202-1, 200-2, 275-3, 210-3, 208-2, 173-1, 208-2, 173-1, 208-2, 275-3, 204-1, 282-4, 187-8	302-4, 302-6, 302-1, 311-1, 311-2, 3, 4, 5, 6	230, 272	Same

Total Services	85	Survey numbers matched	60
OTRs	76	Survey numbers not matched	17
		Sanctioned survey number not available	8

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25/10/19
Executive Engineer
Operation : Gudur

Issued under RTI Act, 2005

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Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

[Signature]

Annexure - XIV
Report of the Assistant Director of Agriculture, Naidupet

From: B. Gopi Naik (B.Sc. Ag)
 Asst. Director of Agriculture (R)
 NAIDUPET, SPSR Nellore (Dt).

TO: The Sub-collector
GUDUR

Respected Sir,

Sub: - Aquaculture - Kota, Vakadu & Chittannuru mandals - soil samples analysis reports - suitable for Paddy cultivation - Lab reports received - submitted - Reg.

I submit to state that some farmers are cultivating aquaculture in their fields pertaining to Kota, Vakadu, Chittannuru mandals. Some of the neighboring farmers are complaining that due to their cultivation of aquaculture the Paddy fields are affected. On this concern the soil samples of the aquaculture fields are collected and sent to soil testing laboratory Nellore. The laboratory authorities has recommended suitable reclamation measures for getting Paddy normal yields.

Hence I am here with submitting the lab reports of the aquaculture growing farmers for your reference. Thanking you Sir

Yours faithfully

B. Gopi Naik
 Asst. Director of Agriculture (R)
 NAIDUPET, SPSR Nellore (Dt).

Encl: - Lab reports of
 Kota, Vakadu &
 Chittannuru mandals

S. S. S.
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

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Based on the report of the Soil Testing Laboratory (STL Nellore) Soil Samples Analysis report of CHITTAMURU, VAKADU & KOTA Mandals							
S N o	Name of the Manda l	Soil Quality				Avg Paddy Crop Yield Per Acre (in Qtls) - Based on the CC Experiments	Crop Quali ty
		EC		PH			
		Value	Recommendations	Value	Recommendations		
1	Chittam uru	0.2 - 4.4	Soils having EC Below 2.0 called Normal Soils, Soils having EC above 2.0 called problematic soils, problematic soils reclaim. Leaching of Salts by flooding with good irrigation water	5.3 - 8.2	Soils having PH below 7.0 called Acidic soils (Problematic Soils) these soils reclaim with 540 kgs of lime per Acre, Soils having above PH 7.0 called alkaline soils (Problematic Soils) ,these soils reclaim with application of FYM and Green manuring & Gypsum should be done.	25.55 Qtls	Avera ge
2	Vakadu	0.4 - 11.6	Soils having EC Below 2.0 called Normal Soils, Soils having EC above 2.0 called problematic soils, problematic soils reclaim. Leaching of Salts by flooding with good irrigation water	6.3 - 8.3	Soils having PH below 7.0 called Acidic soils (Problematic Soils) these soils reclaim with 540 kgs of lime per Acre, Soils having above PH 7.0 called alkaline soils (Problematic Soils) ,these soils reclaim with application of FYM and Green manuring & Gypsum should be done.	25.2 Qtls	Avera ge
3	Kota	0.2 - 4.9	Soils having EC Below 2.0 called Normal Soils, Soils having EC above 2.0 called problematic soils, problematic soils reclaim. Leaching of Salts by flooding with good irrigation water	5.7 - 7.4	Soils having PH below 7.0 called Acidic soils (Problematic Soils) these soils reclaim with 540 kgs of lime per Acre, Soils having above PH 7.0 called alkaline soils (Problematic Soils) ,these soils reclaim with application of FYM and Green manuring & Gypsum should be done.	24.63 Qtls	Avera ge

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SOIL SAMPLES ANALYSIS REPORT OF KOTA MANDAL

LAB NO	NAME OF THE FARMER	FATHER'S NAME	VILLAGE	CROP	SAMPLE NO.	DEPTH	PH			EC			ZN		OC		FYM (kg/ha)	
							VALUE	RANGE	Recommendation	VALUE	RANGE	Recommendation	VALUE	RANGE	VALUE	RANGE		
437	Pothugunta Babarajulu	Venkatiah	Karlapudi	paddy	222	4.39	6.3	Slightly Acidic	Apply FYM and Green manuring should be done.	0.2	Normal		0.286	Low	20kg/acre	0.42	Low	4
438	Karlapudi Kotamma	Chinniah	Karlapudi	paddy	141-1A	0.16	6	Moderately Acidic	Reclaim soil with 90kg of lime per acre.	2.8	Critical for germination	Leaching of salts byflooding with good irrigation water	0.356	Low	20kg/acre	0.44	Low	4
439	Sannareddy Hanumanthulu SrinivasuluReddy	SiribalaRamaReddy	Karlapudi	paddy	135-A	3.1	6.3	Slightly Acidic	Apply FYM and Green manuring should be done.	2.0	Critical for germination	Leaching of salts byflooding with good irrigation water	0.528	Low	20kg/acre	0.4	Low	4
440	Sannareddy MuraliKishanReddy	KrishnakrishnaReddy	Karlapudi	paddy	234	1.00	7.4	Slightly Alkaline	Apply FYM and Green manuring should be done.	4.0	Harmful for crop growth	Leaching of salts byflooding with good irrigation water	0.212	High		0.41	Low	4
431	Karlapudi Hegarware Rao	Chengalah	Karlapudi	paddy	208	1.68	3.7	Moderately Acidic	Reclaim soil with 360kg of lime per acre.	0.5	Normal		0.492	Low	20kg/acre	0.42	Low	4
432	Duvvuru Rajagopal Reddy	Raghava Reddy	Karlapudi	paddy	168	4.36	7.4	Slightly Alkaline	Apply FYM and Green manuring should be done.	3.8	Critical for germination	Leaching of salts byflooding with good irrigation water	12.26	High		0.66	Medium	4

NOTE: FARMERS FOLLOW THE ABOVE RECLAMATION (PRECAUTIONS) MEASURES GET PADDY YIELD NORMAL

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SOIL SAMPLES ANALYSIS REPORT OF VAKADU MANDAL

S.O. NO.	LAB NO.	NAME OF THE FARMER	FATHER'S NAME	VILLAGE	CROP	SURVEY YRS.	EXT. HT.	PH			EC			ZN		Zn DEF.		OC		FYM TONNE/ACRE
								VALUE	RANGE	Recommendation	VALUE	RANGE	Recommendation	VALUE	RANGE	VALUE	RANGE	VALUE	RANGE	
1	431	Pillimoorthi Gopal Reddy	VenkatReddy	Muttambaka	paddy	93	2.1	8.3	Moderately alkaline	Apply FYM and Green manuring should be done.	1.8	Normal	---	0.850	High		0.39	Low	4	
2	434	Chitteswankatalah	Meeralah	Muttambaka	paddy	134-8	0.5	8.1	Moderately alkaline	Apply FYM and Green manuring should be done.	0.9	Normal		0.574	Low	20KG/ACRE	0.4	Low	4	
3	435	Chinaganabamma	Vankateswaraiah	Muttambaka	paddy	134-10	0.23	7.9	Moderately alkaline	Apply FYM and Green manuring should be done.	0.5	Normal		0.806	High		0.41	Low	4	
4	438	Dara Sujatha	Mani	Muttambaka	paddy	135-2A	0.97	8	Moderately alkaline	Apply FYM and Green manuring should be done.	1.1	Normal		0.90	High		0.42	Low	4	
5	437	Chinaganavi	Venkateswaraiah	Muttambaka	paddy	139-2	0.8	7.2	Neutral	Apply FYM and Green manuring should be done.	1.1	Normal		0.412	Low	20KG/ACRE	0.38	Low	4	
6	439	Sannareddy Krishna Reddy	SeshuReddy	Muttambaka	paddy	140-10	0.64	8.3	Moderately alkaline	Apply FYM and Green manuring should be done.	0.5	Normal		0.946	High		0.66	Low	4	
7	439	Uppalamarthy Motaswara Reddy	Subbareddy	Thirumuru	paddy	340-1	1.24	6.5	Slightly Acidic	Application of FYM and Green manuring should be done.	4.7	Harmful for crop growth	Leaching of salts byflooding with good irrigation water	0.972	High		0.4	Low	4	
8	440	Tarunamohana annesw	Kanakalah	Thirumuru	paddy	290	1.1	7.8	Slightly Alkaline	Application of FYM and Green manuring should be done.	1.9	Normal		0.424	Low	20KG/ACRE	0.4	Low	4	
9	441	Thirumuru Kishnah	Venkatalah	Thirumuru	paddy	291	2.33	6.1	Moderately alkaline	Application of FYM and Green manuring should be done.	3.3	critical for germination	Leaching of salts byflooding with good irrigation water	0.984	High		0.41	Low	4	
10	442	Ramapuram Govindan	Subrahmanya m Achary	Thirumuru	paddy	56	0.5	6.3	Slightly Acidic	Reclaim soil with 90kg of lime per acre.	8.8	Injurious to crop	Leaching of salts byflooding with good irrigation water	0.906	High		0.44	Low	4	

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11	443	Ch.Kantham ma	Sukrahmanya m	Thirumuru	paddy	09-1	1.6	7.4	Slightly Alkaline	Application of FYM and Green manuring should be done.	11.6	Injurious to crop	Leaching of salts by flooding with good irrigation water	1.04	High		0.39	Low	4
12	444	Veluru Rambalah	Kathurajah	Thirumuru	paddy	326	6.7	6.8	Slightly Acidic	Application of FYM and Green manuring should be done.	0.4	Normal		0.412	Low	2000/ ACRE	0.4	Low	4

NOTE: FARMERS FOLLOW THE ABOVE RECLAMATION (PRECAUTIONS) MEASURES GET PADDY YIELD NORMAL

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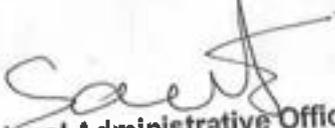
SOIL SAMPLES ANALYSIS REPORT OF CHITTAMUR MANDAL

S. NO.	LAB. NO.	NAME OF THE FARMER	FATHER'S NAME	VILLAGE	CROP	SURVEY NO.	EXTENT	PH			EC			Zn	INDEF.	OC	FYM TONNE/ACRE		
								VALUE	RANGE	Recommendation	VALUE	RANGE	Recommendation						
1	376	Nalajem Ramamma	chengalah	Ranganadhapuram	paddy	15-4	0.20	0.2	Moderately alkaline	Application of FYM and Green manuring should be done.	4.4	Harmful for crop growth	Leaching of salts by flooding with good irrigation water	0	Low	20kg/a cre	0.42	Low	4
2	376	Minjala Ramalah		Ranganadhapuram	paddy	8-2B	1.6	6.7	Neutral		1.6	Normal		0.27	Low	20kg/a cre	0.36	Low	4
3	377	Duvvuru Seshu Reddy	Hanumantharam Reddy	Ranganadhapuram	paddy	103-1	2.60	6.1	Neutral		0.8	Normal		0.16	Low	20kg/a cre	0.39	High	4
4	378	Duvvuru Ramamma	Hanumantharam Reddy	Ranganadhapuram	paddy	43-1c	0.34	6.1	Slightly Acidic	Reclaim soil with 135kg of lime per acre.	1.2	Normal		0.60	High		0.66	High	4
5	379	Nalajem Munirichalali	Gurvalah	Ranganadhapuram	paddy	42-2	5.29	6.2	Slightly Acidic	Reclaim soil with 135kg of lime per acre.	0.9	Normal		0.16	Low	20kg/a cre	0.4	Low	4
6	380	Poturu Murali	Anandalah	Ranganadhapuram	paddy	41	0.74	5.8	Moderately Acidic	Reclaim soil with 315kg of lime per acre.	0.5	Normal		0.01	Low	20kg/a cre	0.68	Medium	4
7	381	Gara C Nira Naratalah	Achalali	Ranganadhapuram	paddy	28-2	1.00	6.2	Slightly Acidic	Reclaim soil with 135kg of lime per acre.	0.9	Normal		0.15	Low	20kg/a cre	0.42	Low	4
8	382	Poturu Murali	Anandalah	Ranganadhapuram	paddy	39	3.09	5.9	Moderately Acidic	Reclaim soil with 270kg of lime per acre.	0.3	Normal		0.12	Low	20kg/a cre	0.68	High	4
9	383	Duvvuru Ramalinga Reddy	Hanumantharam Reddy	Ranganadhapuram	paddy	48-1c	0.34	6.1	Slightly Acidic	Reclaim soil with 100kg of lime per acre.	0.9	Normal		0.18	Low	20kg/a cre	0.4	Low	4
10	384	Angajala Kotamma	Subbalah	Ranganadhapuram	paddy	28-2	0.12	6.4	Slightly Acidic	Reclaim soil with 45kg of lime per acre.	0.4	Normal		0	Low	20kg/a cre	0.41	Low	4
11	385	Machireddy Sudhakar Reddy	Marthan Reddy	Ranganadhapuram	paddy	27-1c	0.68	6.7	Neutral		0.4	Normal		0	Low	20kg/a cre	0.39	Low	4
12	386	Saguturu Prabhakar Reddy	Venkatasubbar Reddy	Ranganadhapuram	paddy	4-Jun	0.42	6.3	Slightly Acidic	Reclaim soil with 90kg of lime per acre.	1.4	Normal		0	Low	20kg/a cre	0.44	Low	4
13	387	Duvvuru Sujathamma	Bhaskar Reddy	Ranganadhapuram	paddy	2-4A	1.56	7	Neutral		2.2	Critical for germination	leaching of salts by flooding with good irrigation water	0	Low	20kg/a cre	0.45	Low	4
14	388	Poturu Murali	Anandalah	Ranganadhapuram	paddy	77-1/10	0.3	5.3	Highly Acidic	Reclaim soil with 540kg of lime per acre.	0.6	Normal		0.22	Low	20kg/a cre	0.89	High	4

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15	364	Vijayashale Rathinath	Rathinath	Ranganadhapuram	paddy	76	0.48	5.6	Moderately Acidic	Reclaim soil with 210kg of lime per acre.	0.3	Normal	0	Low	20kg/a acre	0.38	Low	4	
16	390	puli Manalath		Ranganadhapuram	paddy	77-1/3	0.3	5.6	Moderately Acidic	Reclaim soil with 210kg of lime per acre.	0.1	Normal	0	Low	20kg/a acre	0.39	Low	4	
17	391	Munjala Madhu	Rajalah	Pitthivanipalle	paddy	107-0	0.16	6.3	Slightly Acidic	Application of FYM and Green manuring should be done.	0.4	Normal	0	Low	20kg/a acre	0.4	Low	4	
18	392	Pitthivanipalle	VenkataRamanala h	Pitthivanipalle	paddy	89-3A	0.31	7.1	Neutral		0.3	Normal	0	Low	20kg/a acre	0.41	Low	4	
19	393	Adi/Rala Venkateswarlu	JayaRamanath	Pitthivanipalle	paddy	97-8	0.20	6.9	Slightly Acidic	Application of FYM and Green manuring should be done.	0.3	Normal	0	Low	20kg/a acre	0.42	Low	4	
20	394	Theruvai Bhagyalakshmi	Thirupala	Pitthivanipalle	paddy	46-1A	0.21	7.9	Slightly Alkaline	Application of FYM and Green manuring should be done.	1.3	Normal	0	Low	20kg/a acre	0.44	Low	4	
21	395	Adi/Rala Venkateswarlu	JayaRamanath	Pitthivanipalle	paddy	109-2	0.32	7.2	Neutral		1.8	Normal	0	Low	20kg/a acre	0.45	Low	4	
22	396	Pallipati/Amarom ma	Devalah	Pitthivanipalle	paddy	104-1A	1.67	7	Neutral		2.1	Critical for germination	Leaching of salts by flooding with good irrigation water	0	Low	20kg/a acre	0.4	Low	4
23	397	Pitthivanipalle	VenkataRamanala h	Pitthivanipalle	paddy	112	1.00	5.5	Moderately Acidic	Reclaim soil with 240kg of lime per acre.	0.9	Normal	0.03	Low	20kg/a acre	0.39	Low	4	
24	398	Theruvai Thirupala	Srinivasulu	Pitthivanipalle	paddy	70-3F	0.34	6.3	Slightly Acidic	Application of FYM and Green manuring should be done.	0.2	Normal	0.1	Low	20kg/a acre	0.44	Low	4	
25	399	Kanapu Peddaguravah	Guravah	Pitthivanipalle	paddy	97-1	0.33	8	Moderately Alkaline	Application of FYM and Green manuring should be done.	0.6	Normal	0	Low	20kg/a acre	0.43	Low	4	
26	400	Kanapu Peddaguravah	Guravah	Pitthivanipalle	paddy	99-2A1	0.30	6.2	Slightly Acidic		0.3	Normal	0	Low	20kg/a acre	0.4	Low	4	
27	401	Pitthivanipalle	Ramanath	Pitthivanipalle	paddy	72-2	0.55	6.2	Slightly Acidic	Reclaim soil with 135kg of lime per acre.	0.4	Normal	0.07	Low	20kg/a acre	0.39	Low	4	
28	402	Madhira Rala Kotalah	Peddalah	Pitthivanipalle	paddy	73-10	0.80	6.1	Slightly Acidic	Reclaim soil with 180kg of lime per acre.	0.3	Normal	0.07	Low	20kg/a acre	0.4	Low	4	

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Sl. No.	Chickens	Standardized Feed	Feed Conversion Ratio	Feed	7-15	0.07	5.4	Highly Acidic	Reclaim soil with 50kg of lime per acre.	1	Normal	0.43	High	0.38	Low	4
1	Chickens	Y	1.5	50-1	0.11	3.3	Highly Acidic	Reclaim soil with 50kg of lime per acre.	1.3	Normal	0.04	Low	0.42	Low	4	
2	Chickens	Y	1.5	50-4	0.11	5.5	Highly Acidic	Reclaim soil with 50kg of lime per acre.	1.4	Normal	0.05	Low	0.41	Low	4	

NOTE :

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Annexure - XV
Data obtained from the Statistical Department

Mandal wise Village wise Cropped area and Yields particulars from 2005 to 2013 in Vakadu Mandal

Sl. NO.	Name of the Mandal	Name of the Village	Year	Season	Crop Paddy		
					Area	Yields per Acre (Kgs)	Total Production (Kgs)
1	Vakadu	Muttembaka	2005	Kharif	0	0	0
				Rabi	245	2358	577710
			2006	Kharif	0	0	0
				Rabi	254	2410	612140
			2007	Kharif	0	0	0
				Rabi	260	2210	574600
			2008	Kharif	0	0	0
				Rabi	242	2110	510620
			2009	Kharif	0	0	0
				Rabi	248	1920	476160
			2010	Kharif	0	0	0
				Rabi	240	2340	561600
			2011	Kharif	0	0	0
				Rabi	250	2350	587500
			2012	Kharif	0	0	0
				Rabi	245	2460	602700
			2013	Kharif	0	0	0
				Rabi	255	2240	571200
2	Vakadu	Thirumuru	2005	Kharif	0	0	0
				Rabi	1940	3345	6489300
			2006	Kharif	0	0	0
				Rabi	1910	3245	6197950
			2007	Kharif	0	0	0
				Rabi	1990	3150	6268500
			2008	Kharif	0	0	0
				Rabi	2006	3245	6509470
			2009	Kharif	0	0	0
				Rabi	1948	3100	6038800
			2010	Kharif	0	0	0
				Rabi	1964	3250	6383000
			2011	Kharif	0	0	0
				Rabi	1864	3050	5685200
			2012	Kharif	0	0	0
				Rabi	1856	3070	5697920
			2013	Kharif	0	0	0
				Rabi	1892	3010	5694920

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Mandal Wise and Village wise crop and yield Particulars from 2005 to 2013							
Sl.No.	Name of the Mandal	Name of the Village	Year	Season	Crop : Paddy		
					Area	Yield per Acre (In Kgs)	Total Production (In Kgs)
1		Padarthl Varti Kandrtga	2005	Kharif	0	0	0
				Rabi	123	2558	314634
			2006	Kharif	0	0	0
				Rabi	106	2410	255460
			2007	Kharif	0	0	0
				Rabi	102	2270	231540
			2008	Kharif	0	0	0
				Rabi	98	2010	196980
			2009	Kharif	0	0	0
				Rabi	95	1980	188100
			2010	Kharif	0	0	0
				Rabi	98	2240	219520
			2011	Kharif	0	0	0
				Rabi	115	2450	281750
			2012	Kharif	0	0	0
				Rabi	81	2360	191160
			2013	Kharif	0	0	0
				Rabi	119	2340	278460
2		Mallam	2005	Kharif	0	0	0
				Rabi	1410	2847	4014270
			2006	Kharif	0	0	0
				Rabi	1260	2209	2783340
			2007	Kharif	0	0	0
				Rabi	1210	2136	2584560
			2008	Kharif	0	0	0
				Rabi	1222	2345	2865590
			2009	Kharif	0	0	0
				Rabi	1358	2422	3289076
			2010	Kharif	0	0	0
				Rabi	1364	2925	3989700
			2011	Kharif	0	0	0
				Rabi	1430	2987	4271410
			2012	Kharif	0	0	0
				Rabi	1230	2949	3627270
			2013	Kharif	0	0	0
				Rabi	1349	2775	3743475
Chittamur			2005	Kharif	0	0	0
				Rabi	530	2749	1456970
			2006	Kharif	0	0	0
				Rabi	280	2432	680960
			2007	Kharif	0	0	0
				Rabi	0	0	0

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		Year	Area			
			Rabi	Kharif	Total	
3	Ranganadha Puram	2008	Rabi	192	2290	439680
			Kharif	0	0	0
		2009	Rabi	188	2240	421120
			Kharif	0	0	0
		2010	Rabi	187	2450	458150
			Kharif	0	0	0
		2011	Rabi	189	2850	538650
			Kharif	0	0	0
		2012	Rabi	202	2910	587820
			Kharif	0	0	0
		2013	Rabi	620	2860	1773200
			Kharif	0	0	0
4	Pittivani Palle	2005	Rabi	799	2755	2201245
			Kharif	0	0	0
		2006	Rabi	410	2638	1081580
			Kharif	0	0	0
		2007	Rabi	219	2410	527790
			Kharif	0	0	0
		2008	Rabi	175	2215	387625
			Kharif	0	0	0
		2009	Rabi	170	1960	333200
			Kharif	0	0	0
		2010	Rabi	165	2180	359700
			Kharif	0	0	0
		2011	Rabi	168	2380	399840
			Kharif	0	0	0
		2012	Rabi	195	2730	532350
			Kharif	0	0	0
		2013	Rabi	212	2670	566040
			Kharif	0	0	0
		Rabi	416	2710	1127360	

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Sl NO.	Name of the Mandal	Name of the Village	Year	Season	Crop Paddy			Crop Ground Nut		
					Area	Yields per Acre (Kgs)	Total Production (Kgs)	Area	Average Yields per Acre (Kgs)	Total Production (Kgs)
1	Kota	Kandapudi	2005	Kharif	50	1800	90000	20	1100	22000
				Rabi	320	2475	792000	10	1100	11000
			2006	Kharif	40	1850	74000	20	1100	22000
				Rabi	310	2450	759500	9	1100	9900
			2007	Kharif	35	1900	66500	22	1100	24200
				Rabi	325	2500	812500	10	1100	11000
			2008	Kharif	40	1800	72000	20	1100	22000
				Rabi	310	2450	759500	8	1100	8800
			2009	Kharif	40	1800	72000	19	1100	20900
				Rabi	320	2500	800000	10	1100	11000
			2010	Kharif	40	1850	74000	20	1100	22000
				Rabi	310	2400	744000	10	1100	11000
			2011	Kharif	35	1820	63700	25	1100	27500
				Rabi	310	2500	775000	12	1100	13200
2012	Kharif	30	1850	55500	26	1100	28600			
	Rabi	320	2500	800000	12	1100	13200			
2013	Kharif	40	1850	74000	25	1100	27500			
	Rabi	320	2350	752000	10	1100	11000			

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 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

Annexure - XVI
Report from the Irrigation Department

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT

From
Sri P.Suresh Babu, B.Tech.
Executive Engineer, W.R.D
Nellore South Division, Gudur.

To
The Sub Collector,
Gudur,
SPSR Nellore District.

Letter No. / DB/AEECD/4771/11 Date: 22.09.2020.

Sir,

Sub: Fisheries-SPSR Nellore Dt-Survey on Brackish water Aqua farms existing along with Pulikaluva , Royyalakaluva, Yetigattu Kaluva ,Palamadugu Drain of Vakadu & Chittamur Mandals , Perukaluva & Tsallakaluva of Kota Mandal - Member of Division level committee - Irrigation report submitted- Reg

- Ref: 1. District Collector, SPSR Nellore vide Proc No. 1053/D/2019 Dt. 03/07/2020
2. Letter No: DEE / Irrigation/ Vakadu/ 102^M DT: 21/08/2020 of Deputy Executive Engineer, Irrigation Sub-Division, Vakadu
3. Report of Deputy Executive Engineer, Regular Sub-Division, Gudur

@@@

Adverting to the above references cited I herewith submit that the river Swarnamukhi is an east flowing river. It flows at an altitude of 300 m in the Eastern Ghat ranges near Pakala village in Chittoor District of Andhra Pradesh at 13° 28' N and 79° 09' E. It runs for a length of 130 Km and finally joins into the Bay of Bengal near Pamanji Village of Vakadu Mandal. Tsallakaluva & Royyalakaluva both are tributaries to Swarnamukhi river. Tsallakaluva a branch of Swarnamukhi takes off at left from Swarnamukhi river at Gudali Village in Kota Mandal. Tsallakaluva runs completely in Kota Mandal until it joins in Swarnamukhi river near GovindaPalli Village of Kota Mandal. Kota Anicut & Jarugumalli Anicut are constructed across Tsallakaluva to Irrigate an ayacut of 8000 acres in Kota Mandal. Royyala Kaluva a branch of Swarnamukhi river takes off at right from Swarnamukhi river near Vemuguntapalem village in Naidupeta Mandal. Royyala Kaluva runs in Naidupeta , Vakadu & Chittamur Mandals and finally joins in the Salt creeks near Ravigunta Palem Village of Vakadu Mandal. Mallam Anicut is a

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Sant
Divisional Administrative Officer
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Minor Irrigation Scheme constructed across Royyala Kaluva, the Mallam tank supply channel called as Puli kaluva by the locals takes off left from Mallam Anicut near Eswarvaka Village of Chittamur Mandal. Puli Kaluva is the feeder channel to Mallam Minor Irrigation tank in Chittamur Mandal & Thirumuru Minor Irrigation tank in Vakadu Mandal. The Channel was designed to carry a discharge of 150 cusecs and to irrigate an ayacut of 3238 acres. Yetigattu Kaluva which takes off at right of Mallam tank supply channel (Puli Kaluva) near Muttembaka bridge is a direct feeder channel to the Agriculture fields in Pittuvani palli, Padarthi vari kandriga & Ranghanadha puram Villages in Chittamur Mandal. Palamadugu vagu is a Drain that carries excess flood water from Mallam tank Supply Channel. All these Channels carry fresh water during Monsoon periods.

Around 2000 farmers of 13 Revenue Villages 1. Mallam 2. Pallamparthi 3. Jala Paddi Gramam 4. Kokkupalem 5. Kothapalem 6. Gollapalem 7. Pothunayina Palli 8. Mangalavari Palli 9. Putra Gunta 10. Vadlavani palli 11. Devuni Kandriga 12. Gangupalem 13. Mukkidipalem are irrigating 6472 acres of land based on the Water in Mallam tank. Mallam tank supply Channel/ Puli Kaluva is the only source of water supply to Mallam tank. The farmers of 3 Revenue Villages 1. Pittuvani Palli 2. Padarthivari Kandriga 3. Ranghanadha Puram are cultivating their crops by lifting water from the Channels Yetigattu Kaluva, Palamadugu Drain & Royyala Kaluva. Karlapudi tank in Karlapudi village of Kota Mandal is a Minor Irrigation tank having an registered ayacut of 396 acres out of which 70 acres is converted from Agriculture to Aquaculture and an un-registered ayacut of 230 acres in karlapudi also converted into Aquaculture.

Aqua farms Aqua Pond owners of Vakadu, Gollapalem, Durgavaram & Muttembaka villages have constructed the Outlet structures and are discharging salt, chemical & waste effluents into the Pulikaluva. The Aqua pond owners of Pittuvani palli, Padarthi vari kandriga & Ranghanadha puram villages have also constructed the Outlet structures and are discharging salt, chemical & waste effluents into Yetigattu Kaluva, Palamadugu vagu & Royyala Kaluva. The Waste water from the Aqua ponds in Karlapudi are discharging into Tsallakaluva, a Irrigation source & Penukaluva which is the Irrigation field channel from Sluice no.4 of Karlapudi tank. Due to the release of Saline & Waste water into the Irrigation sources & channels during rainy seasons the salt water gets mixed with the fresh

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water in the channels there by decreasing the productivity of Agriculture crops when the water is used for Irrigation and the adjacent cultivable lands to these channels are not in a position to cultivate. The Irrigation Department have not issued any permission to Aqua Pond owners for constructing outlet structures into the irrigation channels and have also not granted any permission for discharging saline & waste water into the irrigation channels.

Hence, therefore request to stop the discharge of waste & saline effluents from Aqua Ponds into the Irrigation Sources & Channels Pulikaluva, Royyala Kaluva, Yetigattu Kaluva, Palamadugu Kaluva, Penukaluva & Tsallakaluva to safeguard the interests of Agriculture farmers and it is suggested to provide a separate dedicated Aqua culture waste water^{channel} pipeline to discharge aqua culture waste into near by Buckingham Canal or Uppu kaluva. This is submitted for information and for taking further necessary action.

Yours faithfully

Encl - Maps - 2 No's

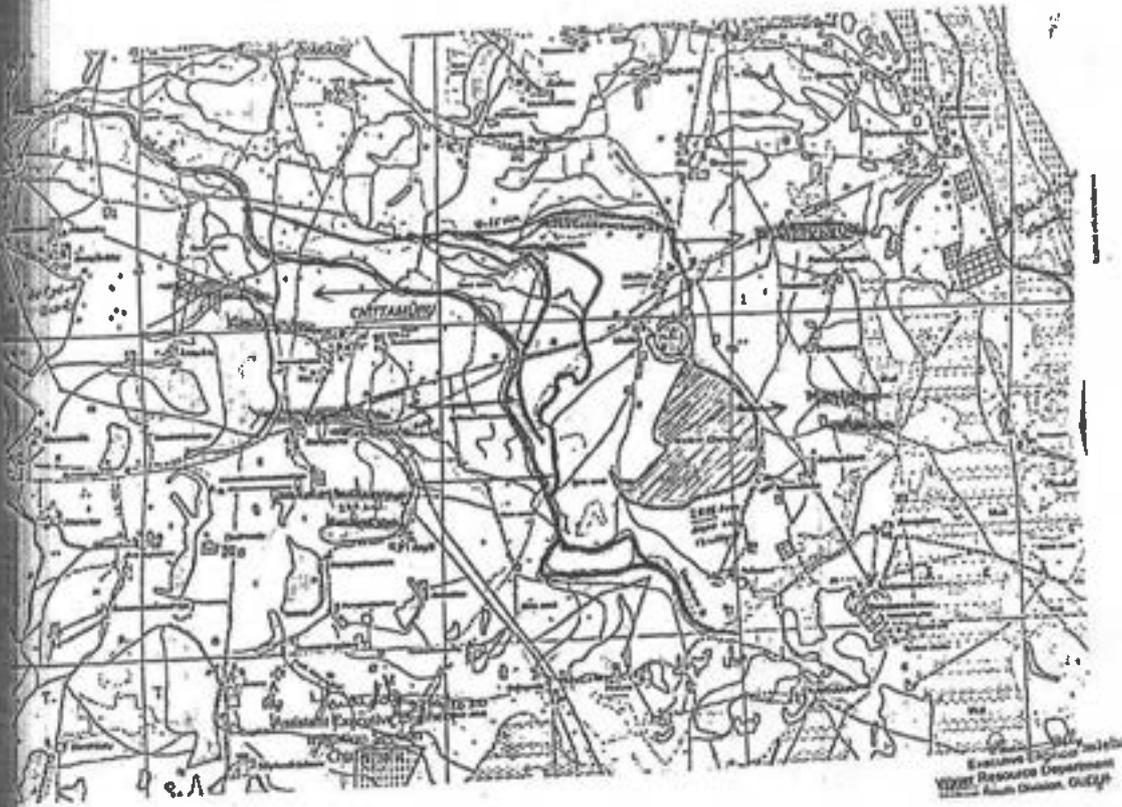

Executive Engineer, W.R.D.,
Nellore South Division,
Gudur.



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S. S. S.
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

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Annexure - XVII
Survey Report in the Chittamur Mandal

Rc.b.32/2020

Office of the Tahsildar, Chittamur.
Dated: 24.08.2020From:
Sri P.Ravi Kumar M.A.,
Tahsildar
Chittamur.To
The Sub-Collector,
Gudur.

Sir,

Sub:- Fisheries - SPSR Nellore District - Chittamur Mandal - Survey on Brackish water Aqua Farms existing alongwith Pulikaluva and Royyala Kaluva of Chittamur Mandal - Survey Report called for - Submitted - Reg.

Ref:- 1. The Dist. Collector, SPSR Nellore note orders dt.03.07.2020.
2. Proceedings No.1053/D/2019 dt.13.07.2020 of the District Collector, SPSR Nellore.
3. The Sub-Collector, Gudur Rc.No.1053/D/Fish/2019 dt.06.08.2020.

I invite kind attention to the references cited.

I submit that the District Collector, SPSR Nellore has constituted the Committee at Village level, Mandal level & Divisional level to take up detailed survey on existing Aqua Ponds in the villages of Pittivanipalli, Ranganadhapuram & Padarthivarikandruga which are effecting the MI Tank of Mallam village and directed to submit the report within 3 days.

In view of the above I have been surveyed on existing Aqua Ponds of Pittivanipalli, Ranganadhapuram & Padarthivarikandruga of Chittamur Mandal, the surveyed reports are submitted herewith.

End:- Survey Reports

A. N. S. L.
TAHSILDAR 24/8/2020
CHITTAMUR

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[Signature]
Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

[Signature]

STATEMENT SHOWING THE FINAL ABSTRACT OF AQUA SURVEY DATA IN CHITTAMUR MANDAL.

SL NO	NAME OF THE MANDAL	NAME OF VILLAGE	UNAUTHORISED				UNAUTHORISED				GOVERNMENT LAND	TOTAL NO. OF FARMERS	TOTAL EXTENT (HEC)	TOTAL NO OF PONDS	TOTAL NO. OF BOREWELLS	REMARKS
			LEASE		OWNERS		LEASE		OWNERS							
			NO. OF FARMERS	EXTENT IN HEC	NO. OF FARMERS	EXTENT IN HEC	NO. OF FARMERS	EXTENT IN HEC	NO. OF FARMERS	EXTENT IN HEC						
1		PITTIVANIPALLI	0	0	0	0	35	38.33	34	27.12	5	13.64	24	28.87	147	80
2	CHITTAMUR	PARBATHIVANKANDHOLA	6	16.17	1	0.76	0	0	5	9.00	1	0.92	11	23.83	48	15
3		RANGANATHANPURAM	0	0	0	0	6	32.35	16	31.36	5	6.28	20	72.01	90	35
GRAND TOTAL			6	16.17	1	0.76	41	70.76 HC	55	67.5 HC	11	22.75	119	178.88	286	60

[Signature]
Village Revenue Officer
Chittamur

[Signature]
Tahsildar
CHITTAMUR

VILLAGE WISE AQUA CULTURE ABSTRACT IN PITTIVANIPALLI VILLARE

SL.No	Land Description	Total Extent In Hec.	Own Farmers In Hec.		Lease Farmers In Hec	
			No	Extent	No	Extent
1	Porta Lands	34.2	9	11.12	16	23.08
2	DKT Lands	21.03	25	16.00	19	15.82
3	Govt. Lands	13.64	5	13.64	0	0
Grand Total		78.87	39	40.76	35	38.11

[Signature]
Village Revenue Officer
Pittivanipalli

[Signature]
Tahsildar
Chittamur

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Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

II. INFORMATION TO BE FURNISHED BY THE VILLAGE REVENUE OFFICER CONCERNED

Revenue Village	Survey No	Total Area in Ac	Whether the land is Government or Private	If Government Land, whether the land is available for cultivation as per norms	Name of the cultivator and his/her share as per Revenue Records	Whether the land is available for cultivation as per norms	If no specify the remarks	How the Agri Farmers have got the land from the Govt/other sources as stated if different mentioning the details of acquire with supporting documents	Whether the land belongs to agriculture land/forest/other land (including/Forest land under for public purposes/ other land)	If any other documents related during enquiry regarding land (including/Forest/other land)	Verify the all the village records and certify that they are correct and up to date	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
PITTIAMPALLI	3-4-30	4.5	GOVT(DRY)	NO	MANIBOLU VENKATAMA	YES		OWNERSHIP DOCUMENT	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	4-112 76	4.26	GOVT(DRY)	NO	PITTI SATHISH	YES		OWNERSHIP DOCUMENT	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	4-211 88	4.26	GOVT	NO	MANIBOLU	NO		OWNERSHIP DOCUMENT	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	TO BE EVICTED
PITTIAMPALLI	5-31 88	4.4	GOVT(DRY)	NO	KANTAM VENKATAM S/O MANIBOLU	YES		LEASEHOLD DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	5-31 88	4.4	GOVT(DRY)	NO	PITTI VENKATAM MANIBOLU	YES		LEASEHOLD DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	5-31 88	4.4	GOVT(DRY)	NO	THUPAKULA GANESH S/O SUBRAMAN	YES		LEASEHOLD DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	6-21 10	1.43	GOVT(DRY)	NO	THUPAKULA GANESH S/O SUBRAMAN	NO	GOVERNMENT LAND ENCROACHMENT	LEASEHOLD DOCUMENT NOT SUBMITTED	WALLA	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	8-11 10	2.31	GOVT(DRY)	NO	PITTI CHENDRAMMA S/O MANIBOLU	YES		LEASEHOLD DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	8-21 10	3.21	GOVT(DRY)	NO	THUPAKULA GANESH S/O SUBRAMAN	YES		LEASEHOLD DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED

Revenue Village	Survey No	Total Area in Ac	Whether the land is Government or Private	If Government Land, whether the land is available for cultivation as per norms	Name of the cultivator and his/her share as per Revenue Records	Whether the land is available for cultivation as per norms	If no specify the remarks	How the Agri Farmers have got the land from the Govt/other sources as stated if different mentioning the details of acquire with supporting documents	Whether the land belongs to agriculture land/forest/other land (including/Forest land under for public purposes/ other land)	If any other documents related during enquiry regarding land (including/Forest/other land)	Verify the all the village records and certify that they are correct and up to date	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
PITTIAMPALLI	100 25	2.02	GOVT(DRY)	NO	PITTI MANIBOLU VENKATAM S/O MANIBOLU	YES		OWNERSHIP DOCUMENT	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	101 25	3.37	GOVERNMENT LAND	NO	SRI SUBRAMAN S/O MANIBOLU	NO	GOVERNMENT LAND ENCROACHMENT	OWNERSHIP DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	TO BE EVICTED
PITTIAMPALLI	102 25	4.56	PATTA	NO	MANIBOLU BALARAMAN S/O MANIBOLU	YES		LEASEHOLD DOCUMENT PRODUCED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	103 25	6.05	GOVT(DRY)	NO	PITTI MANIBOLU VENKATAM S/O MANIBOLU	YES		LEASEHOLD DOCUMENT PRODUCED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	14-31 25	6.85	GOVT(DRY)	NO	THUPAKULA GANESH S/O SUBRAMAN	YES		LEASEHOLD DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	14-31 47	6.05	GOVT(DRY)	NO	MANIBOLU SATHISH S/O MANIBOLU	YES		OWNERSHIP DOCUMENT	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	15 25	2.58	GOVT(DRY)	NO	MANIBOLU SATHISH S/O MANIBOLU	YES		OWNERSHIP DOCUMENT	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	17-31 42	3.37	PATTA	NO	MANIBOLU BALARAMAN S/O MANIBOLU	YES		LEASEHOLD DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
PITTIAMPALLI	17-31 55	2.37	PATTA	NO	MANIBOLU SATHISH	YES		LEASEHOLD DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED

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Sl. No.	Revenue village	Survey No.	Total Area in A	Whether the land is Government or Patta	If Government land, whether it has been acquired for public purposes	Name of the holder and Independent as per Revenue Records	Whether the land form title is clear or not (Yes/No)	How the Agri farmer has got the land from the holder (if same owner) or name of different individuals with supporting documents	Whether the land belongs to 2% Cultivator and follow-up/ wet land	If any other category, specify the category and complete details	Verify the village records and documents produced and verify that the farmer got the land in detail	Subsidiary remarks	
13	PATTANAPALLI	24-311B	1.13	PATTA	NO	THEYVU VEGABATHAN	YES	AS PER GOVERNMENT RECORDS PATTANAPALLI SUBMITTED	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED	
14	PATTANAPALLI	24-421A	0.75	PATTA	NO	PIN GUNNAH	YES	AS PER GOVERNMENT RECORDS PATTANAPALLI SUBMITTED	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED	
15	PATTANAPALLI	24-421B	2.48	PATTA	NO	THEYVU VEGABATHAN	YES	AS PER GOVERNMENT RECORDS PATTANAPALLI SUBMITTED	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED	
16	PATTANAPALLI	24-421C	0.74	GOVT/RTI	NO	POUNJA GUNNAH	YES	OWN SWAM	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED	
17	PATTANAPALLI	24-421D	4.34	VAAGU POKKAMBOLE	NO	VAAGU POKKAMBOLE	NO	GOVERNMENT LAND NOT SUBMITTED	SEEMAN	VAAGU POKKAMBOLE LAND	NO	NOT SUBMITTED	TO BE CHECKED
18	PATTANAPALLI	24-421E	1.25	VAAGU POKKAMBOLE	NO	VAAGU POKKAMBOLE	NO	GOVERNMENT LAND NOT SUBMITTED	SEEMAN	VAAGU POKKAMBOLE LAND	NO	NOT SUBMITTED	TO BE CHECKED
19	PATTANAPALLI	27-101A	0.24	PATTA	NO	MAMBOLE PEDA POKKAM	YES	OWN MANIBOLU SATHISH	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED	
20	PATTANAPALLI	27-201B	0.15	PATTA	NO	MAMBOLE PEDA POKKAM	YES	OWN MANIBOLU SATHISH	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED	

Sl. No.	Revenue village	Survey No.	Total Area in A	Whether the land is Government or Patta	If Government land, whether it has been acquired for public purposes	Name of the holder and Independent as per Revenue Records	Whether the land form title is clear or not (Yes/No)	How the Agri farmer has got the land from the holder (if same owner) or name of different individuals with supporting documents	Whether the land belongs to 2% Cultivator and follow-up/ wet land	If any other category, specify the category and complete details	Verify the village records and documents produced and verify that the farmer got the land in detail	Subsidiary remarks
21	PATTANAPALLI	27-101B	3.84	PATTA	NO	MAMBOLE SATHISH	YES	OWN MANIBOLU SATHISH	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
22	PATTANAPALLI	27-101C	0.84	PATTA	YES	PANAMU CHINA CHENGAM	YES	OWN MANIBOLU SATHISH	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
23	PATTANAPALLI	27-101D	3.63	PATTA	YES	MAMBOLE SATHISH	YES	OWN MANIBOLU SATHISH	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
24	PATTANAPALLI	27-401B	0.30	PATTA	NO	MAMBOLE VEMARIPALLE	YES	AS PER GOVERNMENT RECORDS PATTANAPALLI SUBMITTED	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
25	PATTANAPALLI	27-401C	0.26	PATTA	NO	MAMBOLE PAMAM	YES	AS PER GOVERNMENT RECORDS PATTANAPALLI SUBMITTED	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
26	PATTANAPALLI	27-101E	0.19	PATTA	NO	PIN PULLAAN	YES	CASE GURU MADHANA JES SE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
27	PATTANAPALLI	27-401D	0.04	PATTA	NO	BEEMALA CHENGAM	YES	CASE GURU MADHANA JES SE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
28	PATTANAPALLI	27-811B	0.60	GOVT/RTI	NO	PANAMU CHINA CHENGAM	YES	OWN MANIBOLU SATHISH	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
29	PATTANAPALLI	20-121A	0.54	PATTA	NO	MAMBOLE SATHISH	NO	OWN MANIBOLU SATHISH	WET LAND	NO	PATTANAPALLI DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED

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 Sub Collector's Office, Gudur
 SPSR Nellore District

Revenue Village	Survey No	Total Area in Hectares	Whether the land is Government or Patta	If Government, any possession has obtained for cultivating in patta lands	Name of the possessor and Codagadar as per Government Record	Whether the land has been cleared or not	If no specific remarks	Has the Aqua farmer brought the land from the outside? If so, in what manner? If different, mentioning the details of aqua with supporting documents	Whether the land belongs to agriculture or other purpose? If agriculture, whether the land is irrigated or not	If any other conditions raised during enquiry regarding title dispute, boundary dispute or any complaints raised	Verify the all the village records and documents produced and certify that the farmer got the land in due	Whether correct
PITTAAMPALLI	26-10-88	5.44	PATTA	NO	MAHABOLU SATYESH	YES		OWNERSHIP DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	24-10-09	3.08	GOVT/RTI	NO	MAHABOLU MAHARAJA	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	25-10-30	3.76	GOVT/RTI	NO	PITTI PILLAI	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	24-10-38	3.76	GOVT/RTI	NO	ANADIRAM	NO	GOVERNMENT LAND ENCROACHMENT	LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	TO BE CHECKED
PITTAAMPALLI	26-10-70	4.72	GOVT/RTI	NO	CHENNETI CHENNAI	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	30-10-09	4.32	GOVT/RTI	NO	MAHABOLU SATYESH	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	31-10-02	0.42	PATTA	YES	MAHABOLU PAPANIKHILLU RAJENDRABABU	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	31-10-46	0.46	PATTA	YES	CHENNETI CHENNAI	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	33-10-14	0.14	PATTA	NO	MAHABOLU MAHARAJA	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED

Revenue Village	Survey No	Total Area in Hectares	Whether the land is Government or Patta	If Government, any possession has obtained for cultivating in patta lands	Name of the possessor and Codagadar as per Government Record	Whether the land has been cleared or not	If no specific remarks	Has the Aqua farmer brought the land from the outside? If so, in what manner? If different, mentioning the details of aqua with supporting documents	Whether the land belongs to agriculture or other purpose? If agriculture, whether the land is irrigated or not	If any other conditions raised during enquiry regarding title dispute, boundary dispute or any complaints raised	Verify the all the village records and documents produced and certify that the farmer got the land in due	Whether correct
PITTAAMPALLI	31-10-13	0.0	PATTA	NO	MAHABOLU CHENNAI	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	31-10-26	0.8	PATTA	NO	CHANNURU SURESH	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	31-10-49	1.45	PATTA	NO	CHENNETI CHENNAI	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	31-10-59	1.85	PATTA	NO	CHANNURU SURESH	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	31-10-70	0.39	PATTA	NO	MAHABOLU SATYESH	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	32-11-31	1.31	PATTA	NO	KALLURU RAJENDRABABU	YES		OWNERSHIP DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	32-11-08	0.08	PATTA	NO	KALLURU RAJENDRABABU	NO		OWNERSHIP DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	32-10-56	0.16	GOVT/RTI	NO	MAHABOLU CHENNAI	YES		OWNERSHIP DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
PITTAAMPALLI	32-10-68	0.58	PATTA	NO	KALLURU RAJENDRABABU	YES		LEASE, SHERMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED

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S. S. S.
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

1	2	3	4	5	6	7	8	9	10	11	12	13
Revenue Village	Survey No	Total Extent in Ac	Whether the land is Government or Patna	If Government, any permission has obtained for converting to other norms	Name of the possessor and Employer as per Revenue Records	Whether the land has been taken into consideration for public purpose	If no specify the varieties	Has the possessor got the land from the partner of some institution or some of different companies with supporting documents	Whether the land belongs to agriculture and/or other land use	If any other complaints received during inquiry regarding land dispute/boundary dispute or any complaints noted	Verify the all the relevant papers and documents produced and certify that how former got the land in detail	Additional remarks
	31-208(S1)	0.51	GOVT/PTA	NO	MANUBOLU CHINACHESMAN	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S1)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S2)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S3)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S4)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S5)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S6)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S7)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S8)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S9)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S10)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S11)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S12)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S13)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S14)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S15)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S16)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S17)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S18)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S19)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	31-161(S20)	2.5	GOVT/PTA	NO	MANUBOLU SULOCHANA	YES		LEASE PROCESSING DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED

1	2	3	4	5	6	7	8	9	10	11	12	13
Revenue Village	Survey No	Total Extent in Ac	Whether the land is Government or Patna	If Government, any permission has obtained for converting to other norms	Name of the possessor and Employer as per Revenue Records	Whether the land has been taken into consideration for public purpose	If no specify the varieties	Has the possessor got the land from the partner of some institution or some of different companies with supporting documents	Whether the land belongs to agriculture and/or other land use	If any other complaints received during inquiry regarding land dispute/boundary dispute or any complaints noted	Verify the all the relevant papers and documents produced and certify that how former got the land in detail	Additional remarks
	370-341	2.5	PATTA	NO	MANUBOLU SATHESH	YES	GOVERNMENT LAND ENCROACHMENT	SEEMAN	WET LAND	NO	NOT SUBMITTED	TO BE EVICTED
	38-10-005	3.55	PATTA	NO	MANUBOLU SATHESH	YES		LEASE SEEMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	38-1A(1.5)	1.55	PATTA	NO	MANUBOLU BAGANMA	YES		LEASE SEEMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	38-10-34	0.26	PATTA	NO	MANUBOLU SATHESH	YES		LEASE SEEMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	38-10-67	0.67	PATTA	NO	MANUBOLU SATHESH	YES		LEASE SEEMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	38-10-33	0.15	PATTA	NO	PAMANI CHINA CHEGGAN	YES		LEASE SEEMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	38-620-340	0.14	GOVT/PTA	NO	BREMANA CHEGGAN	YES		LEASE SEEMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	38-10-241	0.24	PATTA	NO	MANUBOLU VENKATAMA	YES		LEASE SEEMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
	38-10-441	0.44	PATTA	NO	PAMANI CHINA CHEGGAN	YES		LEASE SEEMAN LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED

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[Signature]
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

Revenue Type	Survey No	Total Area in Ac	Whether the land is Government or Private	If Government, any permission has obtained for utilizing as per norms	Name of the proprietor and his/her address as per Revenue Records	Whether the land has been used for any purpose	If no specify the reasons	How the Aqua Farmers got the land from the proprietor or how he/she got it in case of allotment regarding the details of acquire with supporting documents	Whether the land belongs to agriculture lands/wet lands/mangrove/forest land meant for public purposes/ other land	Whether other emissions, noise during enquiry regarding the disposal, boundary dispute or any complaint is raised	Whether the all the records and documents prepared and clearly that are kept for the record of detail	Remarks
PITTMAMPALLI	28-30-22	0.21	PATTA	NO	MANUBOLU VENKATAMA	YES		LEASE/SENNAM LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS, AND GROUND WATER USED
PITTMAMPALLI	28-30-24	0.26	PATTA	NO	MANUBOLU VENKATAMA	YES		LEASE/SENNAM LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS, AND GROUND WATER USED
PITTMAMPALLI	28-30-25	2.53	PATTA	YES	THELVU THIRUPALI	YES		LEASE/SENNAM LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	AQUA CULTURE PERMITIONS, AND GROUND WATER USED
PITTMAMPALLI	28-30-26	2.53	PATTA	YES	THELVU CHANDRAN	YES		LEASE/SENNAM LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	AQUA CULTURE PERMITIONS, AND GROUND WATER USED
PITTMAMPALLI	400-351	2.52	KALYANAPORAMBOLU (DU)	NO	KALYANAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	SAREDDY	KALYANAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED
PITTMAMPALLI	415-92	18.46	KALYANAPORAMBOLU (DU)	NO	KALYANAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	MANUBOLU SAREDDY	KALYANAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED
PITTMAMPALLI	412-05	18.46	KALYANAPORAMBOLU (DU)	NO	KALYANAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	MANUBOLU VENKATAMA	KALYANAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED

Revenue Type	Survey No	Total Area in Ac	Whether the land is Government or Private	If Government, any permission has obtained for utilizing as per norms	Name of the proprietor and his/her address as per Revenue Records	Whether the land has been used for any purpose	If no specify the reasons	How the Aqua Farmers got the land from the proprietor or how he/she got it in case of allotment regarding the details of acquire with supporting documents	Whether the land belongs to agriculture lands/wet lands/mangrove/forest land meant for public purposes/ other land	Whether other emissions, noise during enquiry regarding the disposal, boundary dispute or any complaint is raised	Whether the all the records and documents prepared and clearly that are kept for the record of detail	Remarks
PITTMAMPALLI	412-05	18.46	KALYANAPORAMBOLU (DU)	NO	KALYANAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	CHANDRAN	KALYANAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED
PITTMAMPALLI	412-05	18.46	KALYANAPORAMBOLU (DU)	NO	KALYANAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	JABALAN	KALYANAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED
PITTMAMPALLI	69-11-05	2.15	GOVT/PT	NO	GANANATHAN	NO	GOVERNMENT LAND ENCROACHMENT	CHANDRAN	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	TO BE EVICTED
PITTMAMPALLI	44-140-24	0.24	PATTA	NO	PANNI SABA	YES		CHANDRAN	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS, AND GROUND WATER USED
PITTMAMPALLI	28-30-25	0.44	PATTA	NO	THELVU CHANDRAN	YES		CHANDRAN	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS, AND GROUND WATER USED
PITTMAMPALLI	56-400-21	0.42	PATTA	NO	VENKATA SABA	YES		CHANDRAN	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS, AND GROUND WATER USED
PITTMAMPALLI	450-30	1.34	KALYANAPORAMBOLU (DU)	NO	KALYANAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	DISHNAREDDY	KALYANAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED
PITTMAMPALLI	60-10-34	1.46	GOVT/PT	NO	THELVU THIRUPALI	YES		CHANDRAN	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS, AND GROUND WATER USED
PITTMAMPALLI	60-10-36	1.42	GOVT/PT	NO	THELVU SABA	YES		CHANDRAN	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS, AND GROUND WATER USED

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Sent
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

Revenue village	Survey No	Total area in Ha	Whether the title is Government or Patta	If Government/any other person has obtained the certificate as per norms	Name of the petitioner and (Signature as per Revenue Records)	Whether the land is clear or not (Yes/No)	If no specify the remarks	How the Aqee farmers have got the land from the petitioner if same is not the same if different (specifying the details of acquire with supporting documents)	Whether the land belongs to agriculture land or not (dry/wet/other land) (specify for public purpose/ other land)	If any other complaints received during enquiry regarding title dispute, boundary dispute or any complaints arise	Verify the all the village records and documents produced and certify that the farmer got the land in clear	Subsidiary remarks
PITTAAMPALLI	60-100-29	0.34	GOVT(CT)	NO	MAHIBOLU CHIRACHENDAM	YES		OWN THE RUPAM THIRUPALI	LOW PRODUCTIVITY DRY LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	60-100-27	0.30	PATTA	NO	THIRUVAI VEERASWAMI	YES		OWN THE RUPAM THIRUPALI	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	61(1.05)	1.52	KALUNAPORAM ORA	NO	KALUNAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	OWN DUVURU DAYANAR REDDY	KALUNAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED
PITTAAMPALLI	62(2)	0.75	KALUNAPORAM ORA	NO	KALUNAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	OWN DUVURU DAYANAR REDDY	KALUNAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED
PITTAAMPALLI	63-31(14)	1.12	GOVT(CT)	NO	MAHIBOLU CHIRACHENDAM	YES		OWN DUVURU DAYANAR REDDY	LOW PRODUCTIVITY DRY LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	61-32(05)	1	GOVT(CT)	NO	DEVUNAI KANDHAM	YES		OWN KALLURU MANJANAR REDDY	LOW PRODUCTIVITY DRY LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	64(2.34)	0.89	KALUNAPORAM ORA	NO	KALUNAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	MADHUREDDY	KALUNAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED
PITTAAMPALLI	65(2.51)	3.1	GOVT(CT)	YES	DEVUNAI KANDHAM	YES		OWN DUVURU DAYANAR REDDY	LOW PRODUCTIVITY DRY LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	66(2.09)	1	GOVT(CT)	NO	DEVUNAI KANDHAM	YES		OWN KALLURU MANJANAR REDDY	LOW PRODUCTIVITY DRY LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED

Revenue village	Survey No	Total area in Ha	Whether the title is Government or Patta	If Government/any other person has obtained the certificate as per norms	Name of the petitioner and (Signature as per Revenue Records)	Whether the land is clear or not (Yes/No)	If no specify the remarks	How the Aqee farmers have got the land from the petitioner if same is not the same if different (specifying the details of acquire with supporting documents)	Whether the land belongs to agriculture land or not (dry/wet/other land) (specify for public purpose/ other land)	If any other complaints received during enquiry regarding title dispute, boundary dispute or any complaints arise	Verify the all the village records and documents produced and certify that the farmer got the land in clear	Subsidiary remarks
PITTAAMPALLI	66(2.08)	1	GOVT(CT)	NO	PITTI VENKATARAMANANNA	NO		GOVERNMENT LAND ENCROACHMENT	LOW PRODUCTIVITY DRY LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	67(2.74)	0.72	KALUNAPORAM ORA	NO	KALUNAPORAMBOLU	NO	GOVERNMENT LAND ENCROACHMENT	OWN DUVURU DAYANAR REDDY	KALUNAPORAMBOLU	NO	NOT SUBMITTED	TO BE EVICTED
PITTAAMPALLI	68-30(05)	0.93	GOVT(CT)	NO	PANU VEJAY RAMAN	YES		OWN PANU SARASWATHI	LOW PRODUCTIVITY DRY LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	68-32(04)	0.64	PATTA	NO	PANU ROTESWARANNA	YES		OWN PANU SARASWATHI	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	68-30(04)	0.54	PATTA	NO	PANU ROTESWARANNA	YES		OWN PANU SARASWATHI	LOW PRODUCTIVITY DRY LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	69-30(05)	0.96	PATTA	NO	PANU ROTESWARANNA	YES		OWN PANU SARASWATHI	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	69-30(05)	0.56	PATTA	NO	PANU VEJAY RAMAN	YES		OWN PANU SARASWATHI	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	69-30(05)	1.42	PATTA	NO	KAPURU VARALAKSHMI	YES		OWN PANU SARASWATHI	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
PITTAAMPALLI	70-166(01)	0.2	PATTA	NO	KAPURU VARALAKSHMI	YES		OWN THE RUPAM THIRUPALI	WET LAND	NO	PATTADAAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED

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Seetha
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

Sl. No.	Revenue Village	Survey No.	Total extent in ac.	Whether the land is Government or Patta	If Government, any permission has obtained for cultivating as per norms	Name of the possessor and occupier as per Revenue Records	Whether the land from 1950 to 1956 or not	If the land is dry	Whether the Agri farmers got the land from the pattadar (if same pattadar or same is different, mentioning the details of acquire with supporting documents)	whether the land belongs to agriculture land/irrigated land or not	whether the land belongs to public purpose/ other land	if any other documents related during enquiry regarding that document, document dispute or any complaints are filed	Whether the 28 (1) of Act records and documents produced and certify that how far they got the land in detail	Whether records are
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
128	PITTAAMPALLI	70-288-300	0.7	PATTA	NO	KAPILAKHAI VENKATACHARI	YES		OWN THE LAND THROUGH	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
129	PITTAAMPALLI	70-340-54	3.32	PATTA	NO	THEERUJI THIRUPALLI	YES		OWN THE LAND THROUGH	WET LAND	NO	PATTADA, DOCUMENT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
130	PITTAAMPALLI	70-380-391	2.52	PATTA	NO	THEERUJI THIRUPALLI	YES		OWN THE LAND THROUGH	WET LAND	NO	PATTADA, DOCUMENT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
131	PITTAAMPALLI	70-300-591	3.52	PATTA	NO	PANNI SOTESWARANAMA	YES		OWN THE LAND THROUGH	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
132	PITTAAMPALLI	70-300-391	1.52	PATTA	NO	THEERUJI THIRUPALLI	YES		OWN THE LAND THROUGH	WET LAND	NO	PATTADA, DOCUMENT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
133	PITTAAMPALLI	71-108-301	0.8	PATTA	NO	KAPILAKHAI VENKATACHARI	YES		OWN THE LAND THROUGH	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
134	PITTAAMPALLI	71-318-171	0.17	PATTA	NO	KAPILAKHAI VENKATACHARI	YES		OWN THE LAND THROUGH	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
135	PITTAAMPALLI	71-318-171	0.29	GOVT(CT)	NO	PANNI VENKATAM	YES		OWN THE LAND THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
136	PITTAAMPALLI	70-40-24	0.24	GOVT(CT)	NO	GANAPATI SHANMUKH	YES		OWN THE LAND THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	

Sl. No.	Revenue Village	Survey No.	Total extent in ac.	Whether the land is Government or Patta	If Government, any permission has obtained for cultivating as per norms	Name of the possessor and occupier as per Revenue Records	Whether the land from 1950 to 1956 or not	If the land is dry	Whether the Agri farmers got the land from the pattadar (if same pattadar or same is different, mentioning the details of acquire with supporting documents)	whether the land belongs to agriculture land/irrigated land or not	whether the land belongs to public purpose/ other land	if any other documents related during enquiry regarding that document, document dispute or any complaints are filed	Whether the 28 (1) of Act records and documents produced and certify that how far they got the land in detail	Whether records are
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
137	PITTAAMPALLI	71-510-300	0.3	GOVT(CT)	NO	CHIVU VENKATARAMANAM	YES		OWN THE LAND THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
138	PITTAAMPALLI	71-610-300	0.1	GOVT(CT)	NO	MADDIBALA BALAJOTAM	YES		OWN THE LAND THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
139	PITTAAMPALLI	70-100-300	5.86	GOVT(CT)	NO	DEVALA RUPAM	YES		LEASE THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
140	PITTAAMPALLI	70-600-411	5.86	GOVT(CT)	NO	KANNI VENKATASUBBAM	YES		LEASE THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
141	PITTAAMPALLI	70-710-051	5.86	GOVT(CT)	NO	BANDI BANDANAM	YES		LEASE THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
142	PITTAAMPALLI	70-710-271	5.86	GOVT(CT)	NO	BANDI BANDANAM	YES		LEASE THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
143	PITTAAMPALLI	70-720-300	5.86	GOVT(CT)	NO	GHANAM RAMANAM	YES		LEASE THROUGH	LOW PRODUCTIVITY DRY LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
144	PITTAAMPALLI	70-510-645	0.50	PATTA	NO	PANNI SOTESWARANAMA	YES		OWN THE LAND THROUGH	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	
145	PITTAAMPALLI	70-40-91	0.23	PATTA	NO	PANNI SOTESWARANAMA	YES		OWN THE LAND THROUGH	WET LAND	NO	PATTADA, DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITIONS, AND GROUND WATER USED	

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 SPSR Nellore District

Sl.No	Revenue village	Survey No	Total extent in Aa	Whether the land is Government or Patta	If Government land is allotted for cultivating as per norms	Name of the possessor and Occupancy as per Revenue Records	Whether the land has been used for any other purpose	If no specific the remarks	Has the Aqua farmers got the land from the collector or any other person as per the details of acquiring with supporting documents	Whether the land belongs to agriculture, land/forest/wet land or any other purpose for public purpose/ other land	If any other creation noticed during enquiry regarding the details of any acquisition	Verify the all the village records and documents prepared by the possessor for the land or not	Labels/remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
144	PITTHAMPALLI	79-50225	0.27	PATTA	NO	PABBI KOTTAHARASAM	YES		OWN FARMER	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
145	PITTHAMPALLI	80-50240	0.66	PATTA	NO	PODAMU MUNISWAMY	YES		OWN FARMER	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
146	PITTHAMPALLI	80-50243	0.6	PATTA	NO	PABBI KOTTAHARASAM	YES		OWN FARMER	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
147	PITTHAMPALLI	80-51108	3	PATTA	NO	PABBI SHARMA	YES		OWN FARMER	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
148	PITTHAMPALLI	80-50235	1.31	PATTA	NO	MURA KOTAM	YES		OWN FARMER	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
149	PITTHAMPALLI	84-10034	0.18	PATTA	NO	PABBI VENKATASUBRAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
150	PITTHAMPALLI	84-10038	0.38	PATTA	NO	KANAPA PEGANURAMAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
151	PITTHAMPALLI	84-10039	0.38	PATTA	NO	KANAPA CHIRAGURAMAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
152	PITTHAMPALLI	94-30051	0.85	PATTA	NO	PUBETI VETATASUBRAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED

Sl.No	Revenue village	Survey No	Total extent in Aa	Whether the land is Government or Patta	If Government land is allotted for cultivating as per norms	Name of the possessor and Occupancy as per Revenue Records	Whether the land has been used for any other purpose	If no specific the remarks	Has the Aqua farmers got the land from the collector or any other person as per the details of acquiring with supporting documents	Whether the land belongs to agriculture, land/forest/wet land or any other purpose for public purpose/ other land	If any other creation noticed during enquiry regarding the details of any acquisition	Verify the all the village records and documents prepared by the possessor for the land or not	Labels/remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	
153	PITTHAMPALLI	94-50129	0.21	PATTA	NO	PABBI VENKATASUBRAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
154	PITTHAMPALLI	94-74018	0.16	PATTA	NO	PABBI VENKATASUBRAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
155	PITTHAMPALLI	94-74019	0.16	PATTA	NO	PABBI VENKATASUBRAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
156	PITTHAMPALLI	94-80109	4.28	PATTA	NO	PABBI VENKATASUBRAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
157	PITTHAMPALLI	94-80110	4.28	PATTA	NO	PABBI VENKATASUBRAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
158	PITTHAMPALLI	95-10039	0.5	PATTA	NO	PABBI RAMANAMMA	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
159	PITTHAMPALLI	95-20088	1.07	PATTA	NO	PABBI VENKATASUBRAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
160	PITTHAMPALLI	95-20089	1.07	PATTA	NO	PABBI VENKATASUBRAM	YES		LEASE-GETHA LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
161	PITTHAMPALLI	80118 399	4.5	VACU FORAMBUKU	NO	VACU FORAMBUKU	NO	GOVERNMENT LAND ENCROACHMENT	ALL FARMER	VACU FORAMBUKU	NO	NOT SUBMITTED	TO BE REVISED

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 SPSR Nellore District

Sl. No.	Revenue Village	Survey No.	Total extent in Ac.	Whether the land is Government or Patta	If Government the process has obtained for collecting as per rules	Name of the parties and Employer or Revenue Record	Whether the land has been used or not for (P. No. 1)	If no strictly the revenue	Has the land been put to use for any other purpose as mentioned in the schedule of revenue laws	Whether the land belongs to Agriculture or other purpose	If any other occupation is being engaged in other than agriculture or any other purpose	Whether the village records are complete and ready for use or not	Remarks
1													
161	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
162	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
163	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
164	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
165	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
166	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
167	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
168	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
169	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
170	PITTHAMPALLI	163-240.50	2.83	PATTA	NO	ALLUPURU BABU	YES		OWN ALLUPURU BABU	WET LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED

Sl. No.	Revenue Village	Survey No.	Total extent in Ac.	Whether the land is Government or Patta	If Government the process has obtained for collecting as per rules	Name of the parties and Employer or Revenue Record	Whether the land has been used or not for (P. No. 1)	If no strictly the revenue	Has the land been put to use for any other purpose as mentioned in the schedule of revenue laws	Whether the land belongs to Agriculture or other purpose	If any other occupation is being engaged in other than agriculture or any other purpose	Whether the village records are complete and ready for use or not	Remarks
171	PITTHAMPALLI	1-312.50	36.6	GOVT(DCT)	YES	THEKALA BUSHANNA	YES		OWN THEKALA BUSHANNA	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT SUBMITTED	AQUA CULTURE PERMITIONS AND GROUND WATER USED
172	PITTHAMPALLI	1-342.00	25.6	GOVT(DCT)	NO	THEKALA BUSHANNA	YES		OWN THEKALA BUSHANNA	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
173	PITTHAMPALLI	1-311.25	66.4	GOVT(DCT)	NO	MALLI GURAVAN	YES		OWN MALLI GURAVAN	LOW PRODUCTIVITY DRY LAND	NO	PATTANAM DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITIONS AND GROUND WATER USED
174	PITTHAMPALLI	163.75	62.2	GOVERNMENT	NO	NO RECORD	NO		GOVERNMENT LAND	BARABOLI	NO	NO RECORD	TO BE EXCISED
175	PITTHAMPALLI	163.75	62.2	GOVERNMENT	NO	NO RECORD	NO		GOVERNMENT LAND	BARABOLI	NO	NO RECORD	TO BE EXCISED
176	PITTHAMPALLI	163.75	62.2	GOVERNMENT	NO	NO RECORD	NO		GOVERNMENT LAND	BARABOLI	NO	NO RECORD	TO BE EXCISED
177	PITTHAMPALLI	163.75	62.2	GOVERNMENT	NO	NO RECORD	NO		GOVERNMENT LAND	BARABOLI	NO	NO RECORD	TO BE EXCISED
178	PITTHAMPALLI	163.75	62.2	GOVERNMENT	NO	NO RECORD	NO		GOVERNMENT LAND	BARABOLI	NO	NO RECORD	TO BE EXCISED
179	PITTHAMPALLI	163.75	62.2	GOVERNMENT	NO	NO RECORD	NO		GOVERNMENT LAND	BARABOLI	NO	NO RECORD	TO BE EXCISED
180	PITTHAMPALLI	38-30.25	0.25	GOVERNMENT	NO	KALUYA	NO		GOVERNMENT LAND	KALUYA	NO	GOVERNMENT LAND	TO BE EXCISED
181	PITTHAMPALLI	38-30.25	0.25	GOVERNMENT	NO	KALUYA	NO		GOVERNMENT LAND	KALUYA	NO	GOVERNMENT LAND	TO BE EXCISED
182	PITTHAMPALLI	31-40.21	0.21	GOVERNMENT	NO	KALUYA	NO		GOVERNMENT LAND	KALUYA	NO	GOVERNMENT LAND	TO BE EXCISED
183	PITTHAMPALLI	451.00	1	GOVERNMENT	NO	KALUYA	NO		GOVERNMENT LAND	KALUYA	NO	GOVERNMENT LAND	TO BE EXCISED

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Seetha
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

Seetha

Sl. No.	Revenue village	Survey No.	Patta Extent in Hec.	Whether the land is Government or Patta	If Government, any person has claimed for cultivating as per norms	Name of the proprietor and holder as per Revenue Records	Whether the land has been cleared for use (Yes/No)	If no specify the remarks	How the Aqua Farmers have got the land from the contractor (if water connection or supply of different nature) (the details of documents)	Whether the land belongs to agriculture/forest/other land	(i) Any other cultivation/other use during empty periods (ii) Any other complaint received	Verify the if the village records and documents are correct and verify the same (Yes/No)	Tahsildar remarks
TOTAL EXTENT IN AQUA PONDS 172.13 AC													
SIGNATURE OF THE VILLAGE REVENUE OFFICER WITH SEAL							SIGNATURE OF THE MANDAL TAHSILDAR WITH SEAL						

VILLAGE WISE AQUA CULTURE ABSTRACT IN PADARTHIVARIKANDRIGA VILLAGE

Sl.No	Lend Description	Total Extent In Hec.	Own Farmers In Hec.		Lease Farmers In Hec	
			No	Extent	No	Extent
1	Patta Lands	19.82	0	0	4	19.82
2	DKT Lands	7.28	1	7.28	2	1.95
3	Govt.Lands	0.83	4	0.83	0	0
Grand Total		27.93	5	8.11	6	21.77

[Signature]
Village Revenue Officer
Padarthivarikandrige

[Signature]
Tahsildar
Chittalur

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Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

[Signature]

II. INFORMATION TO BE FURNISHED BY THE VILLAGE REVENUE OFFICER CONCERNED

Sl. No.	Village	Sanna No.	TOTAL EXTENT IN AC.	Whether the land is Government or Patta	Government, any permission has obtained for cultivating as per norms	Name of the pattadar and Endorser as per Revenue Records	Whether the land has been taken over or not. (Yes/No)	If no, mention the date	How the Aqua Farmers has got the land from the pattadar (if same mention as same if different mentioning the details of acquire with supporting documents)	Whether the land belongs to agriculture (Farm) land or not for public purpose/ other land	If Any other pattadars notified during enquiry regarding title (If any, then any dispute or any complaints arise)	Verify the all the village records and documents produced and certify the how farmer got the land in detail	Additional remarks
1	BARANTHIVARANDEGA	3-280.25	4.65	PATTA	YES	THEEGALA SURESH BABU S/O BHANUMATHI	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
2	BARANTHIVARANDEGA	1-3412.05	4.85	PATTA	YES	PVTI PARANADAMAM S/O BHANUMATHI	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
3	BARANTHIVARANDEGA	8-1922.05	4.65	PATTA	YES	PVTI VENKATESWARLU S/O VENKATARAMAMMAH	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
4	BARANTHIVARANDEGA	5-1312.10	4.86	PATTA	YES	PVTI VENKATESH VELLAM	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
5	BARANTHIVARANDEGA	5-1211.81	4.44	PATTA	YES	PVTI VENKATESWARLU S/O VENKATARAMAMMAH	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
6	BARANTHIVARANDEGA	1-1812.11	4.44	PATTA	YES	CHITTU SUDARSHANMAAS/O BHANTHUMAR	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED

Sl. No.	Village	Sanna No.	TOTAL EXTENT IN AC.	Whether the land is Government or Patta	Government, any permission has obtained for cultivating as per norms	Name of the pattadar and Endorser as per Revenue Records	Whether the land has been taken over or not. (Yes/No)	If no, mention the date	How the Aqua Farmers has got the land from the pattadar (if same mention as same if different mentioning the details of acquire with supporting documents)	Whether the land belongs to agriculture (Farm) land or not for public purpose/ other land	If Any other pattadars notified during enquiry regarding title (If any, then any dispute or any complaints arise)	Verify the all the village records and documents produced and certify the how farmer got the land in detail	Additional remarks
7	BARANTHIVARANDEGA	6-2911.42	4.88	PATTA	YES	MAHESWARI SATHISH/O ANANDAMMA	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
8	BARANTHIVARANDEGA	8-1811.03	5.4	PATTA	YES	CHITTU SUDARSHANMAAS/O BHANTHUMAR	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
9	BARANTHIVARANDEGA	8-1821.44	4.14	PATTA	YES	CHILLAMU BHASKAR REDDYS/O SUNDARARAMREDDY	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
10	BARANTHIVARANDEGA	8-1410.03	4.14	PATTA	YES	CHILLAMU BHASKAR REDDYS/O SUNDARARAMREDDY	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
11	BARANTHIVARANDEGA	8-1821.04	4.14	PATTA	YES	PVTI VENKATESWARLU S/O VENKATARAMAMMAH	YES		LEASE KRISHNAREDDY, LEASE DOCUMENTS NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
12	BARANTHIVARANDEGA	10-100.47	8.87	PATTA	YES	CHILLAMU BHASKAR REDDYS/O SUNDARARAMREDDY	YES		LEASE KRISHNAREDDY, LEASE DOCUMENT PRODUCED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS, AND GROUND WATER USED
13	BARANTHIVARANDEGA	11-150.11	3.08	PATTA	YES	PARVATHAREDDY VENKATARAMMA S/O BHANTHUMAR	YES		LEASE PRODUCED	LOW PRODUCTIVITY WET LAND	NO	PATTADAR DOCUMENT SUBMITTED	AQUA CULTURE PERMISSIONS, AND GROUND WATER USED

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30.12.2021

Sant
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

Sl. No.	Revenue village	Survey No.	TOTAL EXTENT IN AC	Whether the land is Government or Patta	Government, any permissions has obtained for cultivation as per norms	Name of the proprietor and enjoyer as per Revenue records	Whether the land is liable to be taken or not	Has the Area Survey been got the land from the proprietor (if same mention in same is different mentioning the details of acquire with supporting documents	Whether the land belongs to agriculture land/forest land/irrigation/forest land meant for public purpose/other land	Is Any other permissions taken during the survey regarding the land in any documents filed	Verify the all the village records and documents produced and verify that how far the land is clear	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
71	PAJARTHIVANKANDRIGA	17-741.00	2.24	PATTA	YES	CHILLARU MATHUSUDANANNAH/0 SUBBANNANAM	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
72	PAJARTHIVANKANDRIGA	17-740.00	2.24	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
73	PAJARTHIVANKANDRIGA	17-737.00	2.24	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
74	PAJARTHIVANKANDRIGA	18-242.00	8.1	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
75	PAJARTHIVANKANDRIGA	18-243.00	8.1	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
76	PAJARTHIVANKANDRIGA	18-244.00	8.1	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
77	PAJARTHIVANKANDRIGA	18-245.00	8.1	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
78	PAJARTHIVANKANDRIGA	18-246.00	8.1	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
79	PAJARTHIVANKANDRIGA	18-247.00	8.1	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
80	PAJARTHIVANKANDRIGA	18-248.00	8.1	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
81	PAJARTHIVANKANDRIGA	18-249.00	8.1	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
82	PAJARTHIVANKANDRIGA	18-250.00	8.1	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED

Sl. No.	Revenue village	Survey No.	TOTAL EXTENT IN AC	Whether the land is Government or Patta	Government, any permissions has obtained for cultivation as per norms	Name of the proprietor and enjoyer as per Revenue records	Whether the land is liable to be taken or not	Has the Area Survey been got the land from the proprietor (if same mention in same is different mentioning the details of acquire with supporting documents	Whether the land belongs to agriculture land/forest land/irrigation/forest land meant for public purpose/other land	Is Any other permissions taken during the survey regarding the land in any documents filed	Verify the all the village records and documents produced and verify that how far the land is clear	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13
83	PAJARTHIVANKANDRIGA	19-90	3.10	GOVT	YES	GARIBO SANTHOSH REDDANAM	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
84	PAJARTHIVANKANDRIGA	20-111.52	1.08	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT PRODUCED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
85	PAJARTHIVANKANDRIGA	20-311.53	1.08	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT PRODUCED	LOW PRODUCTIVITY DRY LAND	NO	PATTADA DOCUMENT SUBMITTED	AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
86	PAJARTHIVANKANDRIGA	21-311.54	4.35	PATTA	YES	PERNATI SUBBANNAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
87	PAJARTHIVANKANDRIGA	21-485.00	4.95	PATTA	YES	CHILLARU MATHUSUDANANNAH/0 SUBBANNANAM	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT NOT SUBMITTED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
88	PAJARTHIVANKANDRIGA	21-50.58	4.35	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
89	PAJARTHIVANKANDRIGA	21-60.92	4.35	PATTA	YES	PARVATHAREDDY VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	NO AQUA CULTURE PERMISSIONS,AND GROUND WATER USED
90	PAJARTHIVANKANDRIGA	21-60.93	4.35	PATTA	YES	PERNATI PRABHAKAR REDDUS/0 VENKATARAMANAREDDY	YES	LEASE VOUCHER SEENANAM,SHUDANAM VENKATARAM,LEASE DOCUMENT PRODUCED	WET LAND	NO	PATTADA DOCUMENT SUBMITTED	AQUA CULTURE PERMISSIONS,AND GROUND WATER USED

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 Vide 6(1) Register No:.....39../2021
 Dt.....24.12.2021

Correct
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

Sl. No	Assessment Officer	Survey No	Total Area in Ha	Whether the land is Government or Private	Is Document in any language other than English (Yes/No)	Name of the proprietor and Occupier as per Revenue records	Whether the land is in use (Yes/No)	Specify the remarks	Have the Revenue forms for the land been submitted (If some documents are submitted, mention the details of acquire with supporting documents)	Whether the land belongs to agricultural land/other land meant for public purpose/ other land	Any other relevant details regarding the boundary of the land as per compliance to act	Verify the other relevant documents and certify that the land is not	tabular remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
						CHILLANURU	YES		NO	WETLAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						HALANGU SAKKANNAPETA	YES		NO	WETLAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						CHILLANURU	YES		NO	WETLAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						VELURU SUBBARAMAN	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						VELURU SUBBARAMAN	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						VELURU SUBBARAMAN	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						VELURU SUBBARAMAN	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						VELURU SUBBARAMAN	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						VELURU SUBBARAMAN	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED

Sl. No	Assessment Officer	Survey No	Total Area in Ha	Whether the land is Government or Private	Is Document in any language other than English (Yes/No)	Name of the proprietor and Occupier as per Revenue records	Whether the land is in use (Yes/No)	Specify the remarks	Have the Revenue forms for the land been submitted (If some documents are submitted, mention the details of acquire with supporting documents)	Whether the land belongs to agricultural land/other land meant for public purpose/ other land	Any other relevant details regarding the boundary of the land as per compliance to act	Verify the other relevant documents and certify that the land is not	tabular remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14
						DAMARAPU PULAM	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						SANKU BANURATHALA SAMES	YES		NO	WETLAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						SLAVA SUBBAMANI/POBA SADDAN	YES		NO	WETLAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						CHILANURU SANKU	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						ANGAMLA VERAJASAMAN	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						VELURU SUBBARAMAN	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						ASHA ACHAMVEDU HALABAM	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED
						NALAMU VERRATHAN	YES		NO	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AGRICULTURE PERMITTED, AND GROUND WATER USED

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 Vide 6(1) Register No.....39...../2021
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Seen
 Divisional Administrative Officer,
 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

Sl. No.	Village	Survey No.	Area in Hectares	Category	Is the land in Government or Private possession?	Name of the proprietor and holder as per Revenue Records	Whether the land is in lease or not	Does the land have any other use?	Has the land been put to the land from the records (if name as given in the records is different from the actual name of the land, mention the details of actual name supporting documents)	Whether the land belongs to agriculture/forest/other land use for public or private purpose?	Is the land under any other use?	Verify the all the village records and documents produced and certify that the land is in fact	Remarks
13	BANGARACHAPURAM	78-118-07B	30.36	PATTA	NO	POLLURI POLAMAI	YES		LEASE: MARRI SWAMYDEVY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
14	BANGARACHAPURAM	78-120-07A	29.25	PATTA	NO	GOUDA PRASADHARI	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
15	BANGARACHAPURAM	78-120-08	29.25	PATTA	NO	INDRASEKAR PRASADHARI	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
16	BANGARACHAPURAM	78-120-08B	29.25	PATTA	NO	ANJALIA KUMARAI	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
17	BANGARACHAPURAM	78-120-20A	29.25	PATTA	NO	NALAJAN BHARATHI	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
18	BANGARACHAPURAM	78-121-15A	29.24	PATTA	NO	SATYANARAYANAN	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
19	BANGARACHAPURAM	79-111-25A	2.9	PATTA	NO	MAHARAJAN	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
20	BANGARACHAPURAM	79-111-25B	2.9	GOVT (DRT)	NO	NALAJAN BHARATHI	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED

Sl. No.	Village	Survey No.	Area in Hectares	Category	Is the land in Government or Private possession?	Name of the proprietor and holder as per Revenue Records	Whether the land is in lease or not	Does the land have any other use?	Has the land been put to the land from the records (if name as given in the records is different from the actual name of the land, mention the details of actual name supporting documents)	Whether the land belongs to agriculture/forest/other land use for public or private purpose?	Is the land under any other use?	Verify the all the village records and documents produced and certify that the land is in fact	Remarks
21	BANGARACHAPURAM	78-121-25A	2.9	GOVT (DRT)	NO	NALAJAN SVAMMA	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
22	BANGARACHAPURAM	78-121-25B	2.9	GOVT (DRT)	NO	POLLURI SUBBASHA	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
23	BANGARACHAPURAM	78-121-25C	2.9	GOVT (DRT)	NO	GOUDA PRASADHARI	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
24	BANGARACHAPURAM	78-121-25D	2.9	GOVT (DRT)	NO	MAHARAJAN	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
25	BANGARACHAPURAM	80-121-25A	10.78	GOVT (DRT)	NO	MAHARAJAN	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
26	BANGARACHAPURAM	81-121-25A	7.04	GOVT (DRT)	NO	MAHARAJAN	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
27	BANGARACHAPURAM	81-121-25B	7.04	GOVT (DRT)	NO	NALAJAN CHINNA	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
28	BANGARACHAPURAM	81-121-25C	7.04	GOVT (DRT)	NO	NALAJAN CHINNA	YES		LEASE: SHAMRATHY LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
29	BANGARACHAPURAM	82-121-20A	11.94	PATTA	NO	MAHARAJAN	YES		OWN: PAMALA GOPALAKRISHNA	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
30	BANGARACHAPURAM	82-121-20B	11.94	PATTA	NO	POLLURI MURALI	YES		OWN: PAMALA GOPALAKRISHNA	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED

Visuddi under RTI Act, 2005
 Vide G(1) Register No: 39/2021
 Dt: 28/4/2021

S. S. S.
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

Sl. No.	Survey No.	Area (Acres)	Category	Sub-category	Name of the possessor and holder as per Revenue Records	Whether the land is under cultivation	Whether the land belongs to the public purpose or other land	Is any other property situated in the land?	Remarks
1	85-101 (A)	4.21	PAT 76	NO	CHIKARUNU BACHAM MODY	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
2	85-141 (C)	4.21	GOVT (DET)	NO	CHIKARUNU BACHAM MODY	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
3	85-101 (B)	1.15	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
4	85-101 (D)	0.97	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
5	85-101 (E)	0.95	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
6	85-101 (F)	1.08	GOVT (DET)	NO	CHIKARUNU BACHAM MODY	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
7	85-111 (D)	14.94	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
8	85-111 (E)	14.38	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED

Sl. No.	Survey No.	Area (Acres)	Category	Sub-category	Name of the possessor and holder as per Revenue Records	Whether the land is under cultivation	Whether the land belongs to the public purpose or other land	Is any other property situated in the land?	Remarks
9	85-111 (A)	14.38	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
10	85-111 (B)	14.34	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
11	85-111 (C)	14.38	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
12	85-111 (D)	14.38	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
13	85-111 (E)	14.38	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
14	85-111 (F)	14.38	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
15	85-111 (G)	14.38	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED
16	85-111 (H)	14.38	GOVT (DET)	NO	PURSE R VEMATAASUBBARAM	YES	NO	NO	PATTANAR DOCUMENT NOT SUBMITTED NO AQUA CULTURE PERMITS, LAND GROUND WATER USED

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 SPSR Nellore District

S/N	Revenue village	Survey No.	Plot No.	Whether the land is Government or Private	Is the land being cultivated as per records	Name of the possessor and holder as per Revenue records	Whether the land is vacant or not	Is it specify the remarks	How the Aqua farmers got the land from the possessor (if some mention as to the details of acqui with supporting documents	Whether the land belongs to agriculture, horticulture and pisciculture and non-agricultural land meant for public purposes or other land	If any other	Verify the all the village records and documents produced and certify that the farmer got the land in detail	Remarks
57	BANGAMADHAPURAM	209-05	84.38	GOVT (DET)	NO	VAGU PONDARU	NO	GOVERNMENT LAND	PUNJAMALI VEMARATHNAM	LOW PRODUCTIVITY DRY LAND	NO	GOVERNMENT LAND	TO BE FACED
58	BANGAMADHAPURAM	210-02	87	GOVT (DET)	NO	VAGU PONDARU	NO	GOVERNMENT LAND	PUNJAMALI VEMARATHNAM	LOW PRODUCTIVITY DRY LAND	NO	GOVERNMENT LAND	TO BE FACED
59	BANGAMADHAPURAM	20-11-02	89.37	GOVT (DET)	NO	KANNESORA THEERATHAN	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
60	BANGAMADHAPURAM	20-21-01	90.37	GOVT (DET)	NO	CHENBETI PONDARU	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
61	BANGAMADHAPURAM	20-21-01	90.37	GOVT (DET)	NO	MALAIJA PONDARU	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
62	BANGAMADHAPURAM	20-21-01	91.33	GOVT (DET)	NO	MAI NALATHAN	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
63	BANGAMADHAPURAM	20-21-02	30.37	GOVT (DET)	NO	MAI NALATHAN	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
64	BANGAMADHAPURAM	20-21-02	30.37	GOVT (DET)	NO	MALAIJA PONDARU	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED

S/N	Revenue village	Survey No.	Plot No.	Whether the land is Government or Private	Is the land being cultivated as per records	Name of the possessor and holder as per Revenue records	Whether the land is vacant or not	Is it specify the remarks	How the Aqua farmers got the land from the possessor (if some mention as to the details of acqui with supporting documents	Whether the land belongs to agriculture, horticulture and pisciculture and non-agricultural land meant for public purposes or other land	If any other	Verify the all the village records and documents produced and certify that the farmer got the land in detail	Remarks
65	BANGAMADHAPURAM	20-21-02	30.37	GOVT LAND	NO	OCCUPIED	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
66	BANGAMADHAPURAM	20-21-02	8.55	GOVT (DET)	NO	DAIJA RAJESWAR	YES		OWN, PABALA GOPALAKRISHNA	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
67	BANGAMADHAPURAM	20-21-02	8.88	GOVT (DET)	NO	DAIJA RAJESWAR	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
68	BANGAMADHAPURAM	20-21-02	8.68	GOVT (DET)	NO	DAIJA RAJESWAR	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
69	BANGAMADHAPURAM	20-21-02	8.05	GOVT (DET)	NO	DAIJA RAJESWAR	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
70	BANGAMADHAPURAM	20-21-02	31.7	GOVT (DET)	NO	MAI NALATHAN	YES		OWN, PABALA GOPALAKRISHNA	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
71	BANGAMADHAPURAM	21-22-01	81.7	GOVT (DET)	NO	MAI NALATHAN	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED
72	BANGAMADHAPURAM	21-22-01	13.2	GOVERNMENT	NO	CHENBETI PONDARU	YES		LEASE SUBMAD, LEASE DOCUMENT NOT SUBMITTED	LOW PRODUCTIVITY DRY LAND	NO	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS, AND GROUND WATER USED

subd under 20-21-02, 200-
 Vide 20-21-02, 39, 1/2007
 Dt. 28/11/2007

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Sl. No.	Revenue village	Survey No.	Total Area in Hectares	Whether the land is Government or Patta	How the land is obtained or surveyed	Name of the holder and whether as per Revenue records	Whether the land is clear or not	How the Agri farmer has got the land from the purchase of some other person as same if it is not mentioning the details of purchase with supporting documents	Whether the land belongs to any other person or is held for public purpose or other land	Any other information relating to the land	Whether the holder has submitted the Pattadar document	Remarks
75	BANGARACHAPURAM	501 (1)	11.05	GOVERNMENT	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
76	BANGARACHAPURAM	512 (1, 2)	11.68	GOVERNMENT	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
77	BANGARACHAPURAM	525 (1)	11.65	GOVERNMENT	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
78	BANGARACHAPURAM	561 (1)	3.53	GOVERNMENT	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
79	BANGARACHAPURAM	571 (1)	11.71	GOVERNMENT	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
80	BANGARACHAPURAM	592 (1)	11.22	GOVERNMENT	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
81	BANGARACHAPURAM	609 (1)	11.96	GOVERNMENT	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
82	BANGARACHAPURAM	513 (1)	11.05	PATTA	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED

Sl. No.	Revenue village	Survey No.	Total Area in Hectares	Whether the land is Government or Patta	How the land is obtained or surveyed	Name of the holder and whether as per Revenue records	Whether the land is clear or not	How the Agri farmer has got the land from the purchase of some other person as same if it is not mentioning the details of purchase with supporting documents	Whether the land belongs to any other person or is held for public purpose or other land	Any other information relating to the land	Whether the holder has submitted the Pattadar document	Remarks
83	BANGARACHAPURAM	507 (1)	4.02	PATTA	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
84	BANGARACHAPURAM	517 (1)	6.92	GOVERNMENT	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
85	BANGARACHAPURAM	188 (1)	6.77	PATTA	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
86	BANGARACHAPURAM	11 (1)	4.76	GOVERNMENT	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
87	BANGARACHAPURAM	84 (1)	20.04	PATTA	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
88	BANGARACHAPURAM	84 (2)	20.04	PATTA	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
89	BANGARACHAPURAM	84 (3)	20.04	PATTA	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED
90	BANGARACHAPURAM	84 (4)	20.04	PATTA	NO	CHANDRAN SUBBARAO	YES	CHANDRAN SUBBARAO	NO	LOW PRODUCTIVITY DRY LAND	PATTADAR DOCUMENT NOT SUBMITTED	NO AQUA CULTURE PERMITS AND GROUND WATER USED

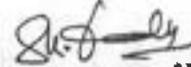
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Un Registered Aqua farm details

ANNEXURE - III(A)											
Revenue Village Wise, Water Source Wise and Farmer wise for Existing Aquaculture for Declaration of Aqua Zones In ___KOTA MANDAL,SPSNELLOREDistrict											
Mandal	GP Name	Village	Farmer Name	Father name	Extent (in Ha)	Survey No.	Reg. No.	Date of Registration	Date of Validity	Leaseway	Contact no
2	3	4	5		6	7	8	9	11	12	13
KOTA	KARLAPUDI	KARLAPUDI	MUTEMBAKA KOTAMMA		0.73333333	SY NO: 220-14,217-20 35 36	AP-II-2017(19043)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	DUVURU JANNAVI		1.73333333	SY NO: 177-0,174-8-1,172-2,1170-18P1	AP-II-2017(19040)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	PERNATI VENUGOPAL REDDY		0.68333333	SY NO: 173-2A, 171-10, 172-1A	AP-II-2017(19039)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	KAMUREDDY SUBBAMMA		1.23333333	SY NO: 176-1,193-1,181-11 2703	AP-II-2017(19038)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	KARLAPUDI VENKATAMMA		0.33333333	SY NO: 220-35,220-36,217-20,30,50	AP-II-2017(19031)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	KARLAPUDI ANCAMMA		0.78333333	SY NO: 220-20,217-41 104-8	AP-II-2017(19030)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	KARLAPUDI VENKATAMMA		0.8	SY NO: 340-17,220-36 217-33 39	AP-II-2017(19029)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	PERNATI SRINIVASULU REDDY		1.3	SY NO: 176-2,3,4,8,183/5 1970A	AP-II-2017(19028)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	DUVURU KALAPANA		3.16666667	SY NO: 252-4A1, 351 3, 211, 251-7A	AP-II-2017(19010)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	DUVURU KALAPANA		3	SY NO: 210-2,209-6 209-4P1	AP-II-2017(19009)	26-12-17	25-12-22		
KOTA	KARLAPUDI	KARLAPUDI	PERNATI RADHA KRISHNA REDDY		2.33333333	SY NO: 170/2,3, 172/3	AP-II-2017(18284)	13-07-17	12-07-22		
KOTA	KARLAPUDI	KARLAPUDI	PERNATI ANANDA REDDY		2	SY NO: 170/4	AP-II-2017(18283)	13-07-17	12-07-22		
KOTA	KARLAPUDI	KARLAPUDI	PERNATI YAMSI KRISHNA REDDY		1.11666667	SY NO: 174/82, 179/3	AP-II-2017(18281)	13-07-17	12-07-22		
KOTA	KARLAPUDI	KARLAPUDI	DUVURU ANANDHAMMA		0.45	233 - 1	AP-II-2015(18320)	14-09-15	13-09-20		

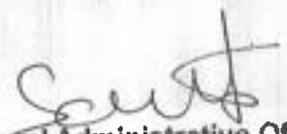
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Dt: 28.9.2021


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SPSR Nellore District



MUTTEMBAKA AQUACULTURE REGISTERED DATA												
S.No	Name of the Farmer	Registration No	Address of the Farmer	Water Body	OWN / LEASE	Surface Area	Extent (Acres)	Can be used for Aquaculture	Location of the Farm	Can be used for Aquaculture	REP.	REMARKS
1	PANNA SANKARANARAYAN / PANNASA SANKARANAYALI		MUTTEMBAKA		LEASE	152	7.04	YES	BELAGU	YES	NO	
2	P. LELURU PRABAKAR REDDY		VIDHYA NAGAR		OWN	157-A	1.01	YES	NEAR VEENASWAMY LAND	YES	NO	
3	P. LELURU SURESHWAR REDDY		VIDHYA NAGAR		OWN	157-B	7.21	YES	NEAR VEENASWAMY LAND	YES	NO	
4	P. LELURU PRABAKAR REDDY	AP-N-2019(1181)	MUTTEMBAKA		LEASE	151	2.83	YES	NEAR CHENNA VEENASWAMY POND	YES	NO	
5	P. LELURU PRABAKAR REDDY	AP-N-2016(1736)	VIDHYA NAGAR		OWN	151-B	6.09	YES	NEAR CHENNA VEENASWAMY POND	YES	NO	
6	MALLELA CHANDRANATH REDDY / CHENNA VEENASWAMY POND / MALLELA CHANDRANATH REDDY / MALLELA CHANDRANATH REDDY / MALLELA CHANDRANATH REDDY / MALLELA CHANDRANATH REDDY	AP-N-2016(1745)	MUTTEMBAKA		OWN	151	1.39	YES	BELAGU	YES	NO	
7	BURLA SANKARANARAYAN		MUTTEMBAKA		OWN	151-B	4	YES	NEAR PULKALUVA	YES	NO	
8	P. LELURU SURESHWAR REDDY		MUTTEMBAKA		OWN	151-A	6.79	YES	NEAR PULKALUVA	YES	NO	
9	BURLA SANKARANARAYAN		MUTTEMBAKA		OWN	151-B	4	YES	NEAR PULKALUVA	YES	NO	
10	BURLA CHANDRANATH REDDY		MUTTEMBAKA		OWN	151-A	3.54	YES	NEAR PULKALUVA	YES	NO	
11	W. SURESHWAR REDDY		MUTTEMBAKA		OWN	151	2.25	YES	NEAR PULKALUVA	YES	NO	
12	MALLELA REDDY / MALLELA CHANDRANATH REDDY	AP-N-3016(1735)	MUTTEMBAKA	9	OWN	153	2.7	YES	NEAR PULKALUVA	YES	NO	
13	W. SURESHWAR REDDY		MUTTEMBAKA		LEASE	151-A	6.36	YES	NEAR PULKALUVA	YES	NO	
14	W. SURESHWAR REDDY		MUTTEMBAKA		LEASE	151-A	1.25	YES	NEAR PULKALUVA	YES	NO	
15	W. SURESHWAR REDDY		MUTTEMBAKA		OWN	151	7.80	YES	NEAR PULKALUVA	YES	NO	
16	MALLELA REDDY / MALLELA CHANDRANATH REDDY	AP-N-2016(12346)	MUTTEMBAKA	1	OWN	151	1.06	YES	NEAR PULKALUVA	YES	NO	
17	P. LELURU SURESHWAR REDDY	AP-N-2016(1746)	MUTTEMBAKA		LEASE	151-B	6.89	YES	BELAGU	YES	NO	

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28/4/1

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[Handwritten mark]

18	NEDUNNAMAKKI KALUPPILAS REDDY	VARADU	32	OWN	150-C	1.5	YES	MALLA REDDY LAND	YES	NO
19	NEDUNNAMAKKI REDDY SIVANAR REDDY	VARADU		OWN	150-D	1.5	YES	MALLA REDDY LAND	YES	NO
20	NEDUNNAMAKKI BHARADU SEKHAR REDDY	VARADU		OWN	150-E	1.5	YES	KONAGADI	YES	NO
21	NEDUNNAMAKKI UDAY SIVANAR REDDY	VARADU		OWN	150-B	1.5	YES	KONAGADI	YES	NO
22	PERIYAR REDDY SIVANAR REDDY	MUTTEMBANA		LEASE	150-P36	0.40	YES	KONAGADI	YES	NO
23	PERIYAR REDDY SIVANAR REDDY	MUTTEMBANA		LEASE	150-P23	0.40	YES	DHODHATLA	YES	NO
24	PERIYAR REDDY SIVANAR REDDY	MUTTEMBANA		LEASE	150-P34	0.40	YES	DHODHATLA	YES	NO
25	PERIYAR REDDY SIVANAR REDDY	MUTTEMBANA		LEASE	150-P35	0.40	YES	DHODHATLA	YES	NO
26	PERIYAR REDDY SIVANAR REDDY	MUTTEMBANA		LEASE	150-P35	0.40	YES	DHODHATLA	YES	NO

S. J. S.
Asst. Director of Fisheries
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Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

[Signature]

Un Registered Aqua farmers in Mutembaka Village of Vakadu Mandal											
S.No	Name of the Farmer	Address of the Farmer	No. of Ponds	OWN / LEASE	Survey No	Area (Acres)	CAA Status (Yes/No)	Location of the Ponds	CAA notice followed	OTF	REMARKS
1	TIRUVU VEENASWAMY	PITUVANRAMPURGA		LEASE	123-1	2.15	NO	Border Pulicat	YES	NO	
2	RAMASUBBU PAPPAPPA	PITUVANRAMPURGA		OWN	123-2	0.41	NO	Border Pulicat	YES	NO	
3	RAMASUBBU PAPPAPPA	PITUVANRAMPURGA		OWN	123-3	0.66	NO	Border Pulicat	YES	NO	
4	PERUMALAKRISHNAN & CHINMAGA SUBRAMANYAM	MUTTEMBAKA		LEASE	123	3.04	YES	SELASU	NO	NO	
5	VELLURU PRASADH REDDY	VENKYA NAGAR		OWN	123-4	1.51	YES	NEAR VEERABHARATHI LAND	YES	NO	
6	VELLURU SUDHAKAR REDDY	VENKYA NAGAR		OWN	123-5	7.21	YES	NEAR VEERABHARATHI LAND	YES	NO	
7	PANDI MATHAN & CHINMAGA	MUTTEMBAKA	1	OWN	119-1,119-2,119-3	2.82	NO	PALAPULAYAGU	NO (Near By Reg. Pond)	NO	
8	PANDI CHINMAGA SUBRAMANYAM & PANDI VEERABHARATHI	MUTTEMBAKA	4	LEASE	120-1,120-2	2.8	NO	Border Pulicat	NO (Near By Reg. Pond)	NO	
9	PANDI POLAMAM	MUTTEMBAKA	4	OWN	120-1,120-2A,120-2B	0.80	NO	PALAPULAYAGU	YES	NO	
10	PANDI CHINMAGA SUBRAMANYAM & ASI NALLAIAH & ASI NALLAIAH	MUTTEMBAKA	1	OWN	120-4,120-5,120-6	2.05	NO	Border Pulicat	YES	NO	
11	CHINMAGA SUBRAMANYAM	MUTTEMBAKA	1	LEASE	125	1.89	NO	Border Pulicat	YES	NO	
12	ASI NALLAIAH & CHINMAGA SUBRAMANYAM	MUTTEMBAKA		LEASE	120-10,120-11A,120-11B,120-11C,120-11D,120-11E,120-11F,120-11G,120-11H,120-11I,120-11J,120-11K,120-11L,120-11M,120-11N,120-11O,120-11P,120-11Q,120-11R,120-11S,120-11T,120-11U,120-11V,120-11W,120-11X,120-11Y,120-11Z	1.84	NO	NEAR LAKSHMANAN LAND	YES	NO	
13	PANDI POLAMAM	MUTTEMBAKA		OWN	120-12,120-13	2.83	NO	NEAR LAKSHMANAN LAND	YES	NO	
14	PANDI MATHAN	MUTTEMBAKA		OWN	120-18	1.88	NO	PALAPULAYAGU	YES	NO	
15	ASI NALLAIAH & CHINMAGA SUBRAMANYAM	MUTTEMBAKA		OWN	120-19A,120-19B	0.95	NO	PALAPULAYAGU	YES	NO	
16	CHINMAGA SUBRAMANYAM & CHINMAGA VENKATA SUBRAMANYAM	MUTTEMBAKA		LEASE	120-4C,120-4	0.71	NO	PALAPULAYAGU	YES	NO	
17	ASI NALLAIAH & CHINMAGA VENKATA SUBRAMANYAM	MUTTEMBAKA		OWN	120-12A,120-12B	0.82	NO	PALAPULAYAGU	YES	NO	
18	CHINMAGA SUBRAMANYAM	MUTTEMBAKA		LEASE	120-12C	0.14	NO	PALAPULAYAGU	NO	NO	

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Sl No	NAME OF THE APPLICANT	VILLAGE	Sl No	TYPE OF INTEREST	Area (Acres)	Category	Location	Proximity to Airport	Proximity to Road	
15	PANDI CHENNAI	MUTTEMBAKA	1	LEASE	114-1A8, 116-1B1	2.01	NO	PALAPULAVAGU	YES	NO
16	MANIVANNA CHENNAI	MUTTEMBAKA	2	OWN	114-1A4, 1A7, 1A9, 1A11, 1A12, 1A15	0.98	NO	PALAPULAVAGU	YES	NO
17	RACHIDULLA CHENNAI	VAKADU	3	LEASE	116-1A5	0.17	NO	PALAPULAVAGU	YES	NO
18	ADI NAGANNA & ADI POLLAIA	MUTTEMBAKA	4	LEASE	114-1A4, 1A10, 1A14	0.47	NO	PALAPULAVAGU	YES	NO
19	Subramanian Chinnai & Venkatesh & Venkatesh	MUTTEMBAKA	5	LEASE	111-1, 1.1, 1.2, 1.3, 1.4, 1.5, 1.6	6.05	NO	PALAPULAVAGU	YES	NO
20	Subramanian Chinnai & Venkatesh & Venkatesh	MUTTEMBAKA	6	LEASE	120-12, 13, 15	1.63	NO	Near Pulikalpa	NO (Near By Air Field)	NO
21	POLUPATI NAGAI	GOLLAPALEM	7	OWN	140-1, 1.7, 1.10, 1.11	1.95	NO	ELAMMA BONDHA	YES	NO
22	POLUPATI NAGAI	GOLLAPALEM	8	OWN	140-1A, 1.9, 1.12	1.60	NO	ELAMMA BONDHA	YES	NO
23	POLUPATI NAGAI	GOLLAPALEM	9	LEASE	140-1, 1.8	1.10	NO	ELAMMA BONDHA	YES	NO
24	PELLURU SUDHAKAR REDDY	MUTTEMBAKA	10	LEASE	151	1.83	YES	NEAR CHINNA VEENAKHANI POND	YES	NO
25	PELLURU SUDHAKAR REDDY	VIDHYA NAGAR	11	OWN	131-B	6.89	YES	NEAR CHINNA VEENAKHANI POND	YES	NO
26	BURLA LAITHANNA	MUTTEMBAKA	12	OWN	181	2.39	YES	BELAGU	YES	NO
27	BURLA LAITHANNA	MUTTEMBAKA	13	OWN	181-B	4	YES	NEAR PULKALIPA	YES	NO
28	PELLURU SUDHAKAR REDDY	MUTTEMBAKA	14	OWN	181-A	0.70	YES	NEAR PULKALIPA	YES	NO
29	BURLA LAITHANNA	MUTTEMBAKA	15	OWN	181-D	4	YES	NEAR PULKALIPA	YES	NO
30	BURLA CHANDRAN REDDY	MUTTEMBAKA	16	OWN	181-P	3.84	YES	NEAR PULKALIPA	YES	NO
31	U CHIRU PICH REDDY	MUTTEMBAKA	17	OWN	153	1.25	YES	NEAR PULKALIPA	YES	NO
32	NALLA REDDY SANKHUSUDHAN REDDY	MUTTEMBAKA	18	OWN	154	2.7	YES	NEAR PULKALIPA	YES	NO
33	U CHIRU PICH REDDY	MUTTEMBAKA	19	LEASE	155-A	0.40	YES	NEAR PULKALIPA	YES	NO
34	U CHIRU PICH REDDY	MUTTEMBAKA	20	LEASE	155-A	1.75	YES	NEAR PULKALIPA	YES	NO

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39	PAJANIPETHI LAKSHMI & SUDHAKAR MADHUSUDHAN & PALANIKUMAR SRIKANTHARAO	MUTTEMBAKA	5	OWN	117	0.2	NO	Beside Pulikalva	YES	NO	
40	CHANDRA VENKATAM	MUTTEMBAKA	5	OWN	142-2	1.17	NO	MUTTEMBAKA ROAD	YES	NO	
41	BANDI SUBRAMANIAM & LAKSHMAN DEVI	MUTTEMBAKA	9	OWN	195-26,24,1,2KJC,135-3A,1	5.01	NO	Beside Pulikalva	NO (Near By Angi -land)	NO	SEEPAGE
42	MANJUNATHI INDIRASAPANA & PAAPAYA & RAJASARAJI	PITUVARIKALLI	4	OWN	117-4,5,6,7	0.5	NO	Beside Pulikalva	YES	NO	
43	VENKATU VENKAT & SUBBATHI THIRUKUMARISETTI VENKATESH MALEELA RAGANATHA POO BANQARANATH BANDI VENKATAMATHI GODUGU SUBRAMANIAM	MUTTEMBAKA	4	LEASE	134-92,90,89,44,43,41,70	1.19	NO	NEAR PULKALVA	NO (Near By Angi -land)	NO	
44	CHANDRA RAMANATH & CHANDRANATH DARA PULLAIAH BANDI MAHADEVA CHETTI MURUGANATH DARAM MURUGANATH ADI PAPPANAH	MUTTEMBAKA		LEASE	134-94,95,91,91,88,86,84,82,80,65	1.84	NO	NEAR PULKALVA	NO (Near By Angi -land)	NO	SEEPAGE
45	GODUGU SUBRAMANIAM BANDI MAHADEVA CHANDRANATH VENKATU SUBRAMANIAM POLAKUM DARA VENKATAMATHI ADI PAPPANAH	MUTTEMBAKA		LEASE	134-76,77,76,72,65,78,69,66,67,71	2.51	NO	NEAR PULKALVA	YES	NO	
46	VAKATI SANKHANA & ANANTHAN REDDY	DUGAVARANNA	2	LEASE	9-AL,3,0	0.29	NO	NEAR BUS STAND	NO (Near By Angi -land)	NO	
47	VAKATI SANKHANA	DUGAVARANNA	1	OWN	3	1	NO	NEAR BUS STAND	NO (Near By Angi -land)	NO	
48	MEENUPANATHI BHARATHI SETHUPATHI MOODHA KODURU ANANDHARAO	VAKADU	1	OWN	17-89,C,01,02	1.20	NO	NEAR BUS STAND	YES	NO	
49	HADAPATI BHARATHI	MUTTEMBAKA	3	OWN	4-41/2	0.43	NO	NEAR BUS STAND	NO (Near By Angi -land)	NO	
50	HADAPATI BALAR	MUTTEMBAKA		OWN	4-42,43,41,43,41	1.40	YES	NEAR BUS STAND	NO (Near By Angi -land)	NO	
51	PATAPU VENKATAMATHI MANJUNATHI SATISH	MUTTEMBAKA	1	LEASE	144-41,8,02,04	1.06	NO	NEAR PULKALVA	NO (Near By Angi -land)	NO	
52	CHITTEI MADHAN	MUTTEMBAKA	3	OWN	113-0	1.28	NO	BESIDE MUTTEMBAKA ROAD	YES	NO	
53	CHITTEI GOPI	MUTTEMBAKA		OWN	113-0	1.28	NO	BESIDE MUTTEMBAKA ROAD	NO (Near By Angi -land)	NO	
54	HADAPATI RAMANUJAM	MUTTEMBAKA	1	OWN	90	1.08	YES	REDDY BANAYAM	NO (Near By Angi -land)	NO	SEEPAGE

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55	UCURU PAPPANAN	MUTEMBARA	LEASE	150	2.30	NO	PANALAVELA	YES	NO
56	BAYU MATHANAH	MUTEMBARA	LEASE	120-1	0.54	NO	PANALAVELA	YES	NO
57	CHANDRANATH CHENGAM	MUTEMBARA	OWN	154-P1	0.5	NO	Brand Palakudi	YES	NO
58	VEDAVANATH KUNJAN NETTI	MUTEMBARA	OWN	154-P2	11.75	NO	KANAKA BONDHA	YES	NO
59	PAVIT SUBRAMAN	MUTEMBARA	OWN	154-P3	0.89	NO	PAJANAPUTLA	YES	NO
60	PATTAPU SESHAN	MUTEMBARA	OWN	154-P4	0.49	NO	NEAR CHINA WEIR/SHANZY LAND	YES	NO
61	VEDAGU PALETHANA	MUTEMBARA	OWN/NO CULTURE	154-P5	0.5	NO	PEENAPUTLA	YES	NO
62	PERIYATHI MANJANAN	MUTEMBARA	LEASE	154-P6	0.5	NO	KANAKA BONDHA	YES	NO
63	SALAMON SAMES	NOTA	OWN	154-P7	0.5	NO	KANAKA BONDHA	YES	NO
64	PANCI PEDHA BABANAN	MUTEMBARA	LEASE	154-P8	0.5	NO	PEENAPUTLA	YES	NO
65	THANAKULA CHENGAM	MUTEMBARA	LEASE	154-P9	0.5	NO	BELAGU	YES	NO
66	THANAKULU YUGAN	MUTEMBARA	LEASE	154-P10	0.5	NO	BELAGU	YES	NO
67	ADI NAGESH	MUTEMBARA	LEASE	154-P11	0.5	NO	BELAGU	YES	NO
68	PATTAPU VENKATRAM	MUTEMBARA	LEASE	154-12	0.89	YES	BELAGU	YES	NO
69	NEELAN VENKATESWARLU	MUTEMBARA	LEASE	154-13	0.5	NO	NEAR CHINA WEIR/SHANZY LAND	YES	NO
70	PATTAPU SUBBAN	MUTEMBARA	LEASE	154-14	0.40	NO	BELAGU	YES	NO
71	ADI CHINA CHENGAM	MUTEMBARA	LEASE	154-15	0.41	NO	BELAGU	YES	NO
72	CHINNA CHENGAM	MUTEMBARA	LEASE	154-16	0.41	NO	BELAGU	YES	NO
73	BAVITHA MATHANAN	MUTEMBARA	LEASE	154-17	0.40	NO	KANAKA BONDHA	YES	NO
74	CHITTEI BASHAN	MUTEMBARA	LEASE	154-18	0.40	NO	PEENAPUTLA	NO (Not by Any-hand)	NO
75	THANU NAGESH	MUTEMBARA	OWN	154-19	0.40	NO	PEENAPUTLA	YES	NO

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76	NETHAYANALU BERTHARAI REDDY	VADODU	OWN	150-C	1.5	YES	HALLA REDDY LAND	YES	NO
77	NEELANATHAN UDAY SUDHAN REDDY	VADODU	OWN	150-D	1.5	YES	WALLA REDDY LAND	YES	NO
78	NEELANATHAN UDAY SUDHAN REDDY	VADODU	OWN	150-E	1.5	YES	KONKALUR	YES	NO
79	POORANENDU SAIKUMAR REDDY	VADODU	OWN	150-F1	7	NO	EDUKKALAI	YES	NO
80	CHITRAKANTH UDAY SETHA REDDY	VADODU	OWN	150-G	1.5	YES	KONKALUR	YES	NO
81	POORANENDU SAIKUMAR REDDY	VADODU	OWN	150-H1	25.22	YES	KONKALUR	YES	NO
82	THIRUPATHIRAJU	MATTIPALLA	LEASE	150-I1	1	NO	ORUGATTALA	YES	NO
83	KARUNATHIRAJU	MATTIPALLA	OWN	150-J2	0.48	NO	ISALAI REDDY LAND	NO (Not Reg By Reg 15-4)	NO
84	KANAKASOLI CHIRAKANTH	MATTIPALLA	OWN	150-K2	0.48	NO	ORUGATTALA	YES	NO
85	KANAKASOLI CHIRAKANTH	MATTIPALLA	OWN	150-L/5	0.56	NO	ORUGATTALA	YES	NO
86	CHIRAKANTH CHIRAKANTH	MATTIPALLA	LEASE	150-P7	0.48	NO	ORUGATTALA	YES	NO
87	CHITTEJI REDDY	MATTIPALLA	OWN	150-Q8	0.48	NO	KONKALUR	YES	NO
88	CHITTEJI SIVAKANTH	MATTIPALLA	OWN	150-R9	0.48	NO	KONKALUR	NO (Not Reg By Reg 15-4)	NO
89	NEELANATHAN UDAY SUDHAN	MATTIPALLA	OWN	150-S/9	0.48	NO	KONKALUR	YES	NO
90	ASV CHIRAKANTH	MATTIPALLA	OWN	150-T/11	0.48	NO	EDUKKALUR KONKALUR	YES	NO
91	PAANDI DEVENKUMAR	MATTIPALLA	LEASE	150-U/11	0.44	NO	KONKALUR	YES	NO
92	PAANDI LAKSHMANAN	MATTIPALLA	LEASE	150-V/13	0.48	NO	KONKALUR	YES	NO
93	ASV KANTH	MATTIPALLA	LEASE	150-W/14	0.48	NO	KONKALUR	YES	NO
94	NEELANATHAN UDAY SUDHAN	MATTIPALLA	LEASE	150-X/15	0.38	NO	KONKALUR	YES	NO
95	CHIRAKANTH CHIRAKANTH	MATTIPALLA	LEASE	150-Y/16	0.44	YES	KONKALUR	YES	NO
96	NEELANATHAN UDAY SUDHAN	MATTIPALLA	LEASE	150-Z/17	0.48	NO	KONKALUR	YES	NO

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97	CHUNGA CHENGAYAM	MUTTEMBAKA
98	CHETTIYERAYAM	MUTTEMBAKA
99	CHETTIYERAYAM SUBBAYAM	MUTTEMBAKA
100	ALLARAYI PANCHAYATH	MUTTEMBAKA
101	LIKUNGA VENKATACHANDRAN	MUTTEMBAKA
102	MANJALA PERARAI MICHANDRAN	MUTTEMBAKA
103	PATTAPU VENKATACHANDRAN	MUTTEMBAKA
104	PAVADI CHUNGA VERGADAN	MUTTEMBAKA
105	POTTA MASTHANANNA	MUTTEMBAKA
106	REDDY KOTNAM	MUTTEMBAKA
107	REDDY CHUNGA KARANAM	MUTTEMBAKA
108	CHUNGA VENKATACHANDRAN	MUTTEMBAKA
109	CHUNGA ADHANNA	MUTTEMBAKA
110	THIRUPU RAGAN	MUTTEMBAKA
111	REDDYCHUNGA ANANDHAN	MUTTEMBAKA
112	SANDHAM PENCHALANNA	MUTTEMBAKA
113	MURUKATI ANANDHANNA	MUTTEMBAKA
114	JOGA CHELLANNA	MUTTEMBAKA
115	MANJALA VEERASWAMY	MUTTEMBAKA
116	BANDI SUBBAYAM	MUTTEMBAKA

LEASE	150-P18	0.48	NO	KOMAGADI	YES	NO
OWN	150-P19	0.48	NO	NEAR CHUNGA MICHANDRAN LEASE	YES	NO
OWN	150-P20	0.48	NO	KOMAGADI	YES	NO
OWN	150-P21	0.48	NO	KOMAGADI	YES	NO
LEASE	150-P12	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P23	0.48	YES	DHODKATLA	YES	NO
LEASE	150-P24	0.48	YES	DHODKATLA	YES	NO
LEASE	150-P25	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P26	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P27	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P28	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P29	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P30	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P31	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P32	0.48	NO	CHETTOPOLJAM	YES	NO
LEASE	150-P33	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P34	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P35	0.48	YES	DHODKATLA	YES	NO
LEASE	150-P36	0.48	NO	DHODKATLA	YES	NO
LEASE	150-P37	0.48	NO	DHODKATLA	YES	NO

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Un Registered Aqua farmers in Thirumuru Village - Vakadu Mandal													
S.No	Name of the Farmer	Address	No. of Ponds	OWNY / LEASE	Survey No	Extent (Acres)	CAA Status (Yes/No)	Location of the Pond	Flow in Station Tank	Safety (APF)	CAA norms followed	EW	REMARKS
1	DUPURU ANAPURUSHAM	KOTURU	2	LEASE	77-1	2.33	NO	KALAVANULA	NO	15	YES	NO	
2	SHIVAKUMAR SIVAPATI	KALAIKULI		LEASE	77-2	0.02	NO	KALAYANULA	NO	20	YES	NO	
3	MAAIAH POLANNA	THIRUMURU	4	LEASE	83-1	1.29	NO	KALAVANULA	NO	25	YES	NO	
4	EDHURU KUNARADHANY REDDY	MALLAM		LEASE	83-2	0.1	NO	KALAVANULA	NO	25	YES	NO	
5	EDHURU KUNARADHANY REDDY	MALLAM		LEASE	83-4	0.5	NO	KALAVANULA	NO	25	YES	NO	
6	THIRUMURU DURAIADHAM	CHENNAI	1	LEASE	158-1	0.29	NO	KALAVANULA	NO	25	YES	NO	
7	KANATHIAS SUBRAMIA	THIRUMURU	1	LEASE	71-1,71-3	0.08	NO	KALAVANULA	NO	25	NO (Near By Agr - land)	NO	
8	PUTA RASMAANAM	THIRUMURU		LEASE	71-2	0.5	NO	KALAVANULA	NO	25	YES	NO	
9	PERACHIVAYANAN (SUNDRAM)	CHENNAI	1	LEASE	158-0	0.38	NO	KALAVANULA	NO	25	NO (Near By Agr - land)	NO	
10	PERACHIVAYANAN (SUNDRAM)	THIRUMURU		LEASE	158-0	0.28	NO	KALAVANULA	NO	25	NO (Near By Agr - land)	NO	
11	KALACHANDRAN (KALYANAN) S in KALYANAN & KALYANAN SONS	CHENNAI	3	LEASE	103-3P, 1, 2, A	2.52	YES	KALAVANULA	NO	25	YES	NO	
12	PERACHIVAYANAN (SUNDRAM) S in KALYANAN & KALYANAN SONS	THIRUMURU		LEASE	103-3,5	1.25	NO	KALAVANULA	NO	25	YES	NO	
13	EDHURU KUNARADHANY REDDY	MALLAM	4	LEASE	82-1	0.58	NO	KALAVANULA	NO	25	NO (Near By Agr - land)	NO	
14	DUPURU BALARISHAMMAH	THIRUMURU		LEASE	82-2	2.59	NO	KALAVANULA	NO	18	YES	NO	
15	SRIKANTH VARU SWAMY (TEMPLE)	THIRUMURU		LEASE	82-5	0.44	NO	KALAVANULA	NO	25	YES	NO	
16	DUPURU BALARISHAMMAH	THIRUMURU		LEASE	82-3,4	0.37	NO	KALAVANULA	NO	25	NO (Near By Agr - land)	NO	

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17	VERULU LAKSHMI DEVI	CHERINA	LEASE	75-2	6.11	NO	KALAYAMULA	NO	25	NO (Near By Am - land)	NO	
18	SE SAKTHI DEVI	THIRUMURU	LEASE	81-2	0.96	NO	KALAYAMULA	NO	25	NO (Near By Am - land)	NO	
19	SA SURESH	THIRUMURU	LEASE	87-1&2	0.99	YES	KALAYAMULA	NO	25	YES	NO	
20	SE SURESH	THIRUMURU	LEASE	97-1,2	0.65	YES	KALAYAMULA	NO	25		NO	
21	SE SATHISH SURESH	THIRUMURU	LEASE	97-1	0.55	NO	NEELAKAVI AP - BAREDDUGA	NO	25		NO	
22	SRINATH POYANATH	THIRUMURU	LEASE	104-1	1.1	NO	NEELAKAVI AP - BAREDDUGA	NO	25	YES	NO	
23	SRINATH BOYANATH	THIRUMURU	LEASE	110-3	4.16	NO	NEELAKAVI AP - BAREDDUGA	NO	25	YES	NO	
24	SK MOHAMMED RAFI	THIRUMURU	LEASE	80-1	6.89	NO	SAYALLA	NO	25	YES	NO	DEPAGE
25	SK THASLEEM	THIRUMURU	LEASE	80-2	1.09	NO	SAYALLA	NO	25	NO (Near By Am - land)	NO	
26	GANDHARAJA SURESHVARA REDDY (100%)	SHEELAKASTH	LEASE	236-A,237-B	5	NO	BEDEE MALLAM ROAD	NO	25	NO (Near By Am - land)	NO	
27	GANDHARAJA SURESHVARA REDDY	SHEELAKASTH	LEASE	236-A	2.48	NO	BEDEE MALLAM ROAD	NO	25	YES	NO	
28	MAHENDRAN SURESHVARAN	THIRUMURU	LEASE	70-1	1.22	NO	KALAYAMULA	NO	25	NO (Near By Am - land)	NO	
29	SK MANJUN	THIRUMURU	LEASE	78-3,4	0.8	NO	KALAYAMULA	NO	25	YES	NO	
30	SK MASTHANI SANEH	THIRUMURU	LEASE	157-1,2,3,4,5,6,7,8,9	4.14	NO	KALAYAMULA	NO	25	NO (Near By Am - land)	NO	
31	SRI MALLAN SURESHVARAN SURESH (TEMPLE)	MALLAN	LEASE	190-2	2.46	NO	KALAYAMULA	NO	25	NO (Near By Am - land)	NO	
32	(PUNU KUMARASWAMY REDDY / SURESHVAR REDDY)	MALLAN	LEASE	80-2	4.88	NO	KALAYAMULA	NO	25	YES	NO	

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Handwritten initials/signature

Sl. No.	Name of the Applicant	Address	Category	Area (Acres)	Value (Rs.)	Ownership	Location	Remarks	Yes/No	Yes/No	Yes/No
33	PWACHYANAGARI MAHADEVAYARI	CHENNAI	LEASE	75-1	0.20	NO	KALAYAMULA		NO	YES	NO
34	LEASE	75-2	0.21	NO	KALAYAMULA		NO	YES	NO
35	SKANONADBI	THIRUVARUR	OWN	75-3,5	1.3	NO	KALAYAMULA		NO	YES	NO
36	DUVVURU VENKATA DEEPI	THIRUVARUR	LEASE	75-4	1.12	NO	KALAYAMULA		NO	YES	NO
37	PWACHYANAGARI VESALAKSHMAMA	CHENNAI	LEASE	75-6	1.09	NO	KALAYAMULA		NO	YES	NO
38	LEASE	69-1	1.21	NO	KALAYAMULA		NO	YES	NO
39	SHANMUKH SANKAR	THIRUVARUR	LEASE	69-2	0.54	NO	KALAYAMULA		NO	YES	NO
40	SHANMUKH SANKAR	GOVINDHARAJU	LEASE	69-3	0.43	NO	KALAYAMULA		NO	YES	NO
41	PWACHYANAGARI MAHADEVAYARI	CHENNAI	LEASE	69-7	0.67	NO	KALAYAMULA		NO	YES	NO
42	LEASE	69-8	0.13	NO	KALAYAMULA		NO	YES	NO
43	LEASE	69-4	0.08	NO	KALAYAMULA		NO	YES	NO
44	LEASE	69-5	0.89	NO	KALAYAMULA		NO	YES	NO
45	LEASE	299-1,2,3,4,5A	3.45	NO	DONNALASANDHU		NO	YES	NO
46	LEASE	299-7	1.06	NO	DONNALASANDHU		NO	YES	NO
47	LEASE	299-8	0.55	NO	DONNALASANDHU		NO	YES	NO
48	LEASE	61-1A,1B,1C	1.88	NO	SAVALA		NO	YES	NO
49	LEASE	61-4,5A	2	NO	SAVALA		NO	YES	NO
50	LEASE	61-2	0.44	NO	SAVALA		NO	YES	NO
51	LEASE	209-2	2.07	NO	NEAR BY BURNAL GROUND		NO	YES	NO
52	LEASE	209-3	1.50	NO	NEAR BY BURNAL GROUND		NO	YES	NO

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Sr	Name	Village	Category	Plot No.	Area	Ownership	Location	Adjoining Road	Frontage	Height	Area	Remarks
53	BRABOHU BOYANA	THIRUKURURU	LEASE	264-1	0.81	NO	BESIDE MALLAM ROAD	NO	29	YES	NO	
54	KUNCHAM BHAYAKAN	THIRUKURURU	OWN	264-2	1.06	NO	BESIDE MALLAM ROAD	NO	29	YES	NO	
55	KUNCHAM DASA BHANESWAR	THIRUKURURU	OWN	264-3	0.89	NO	BESIDE MALLAM ROAD	NO	25	YES	NO	
56	PUTHI SANKAR REDDY	THIRUKURURU	OWN	264-4	0.95	NO	BESIDE MALLAM ROAD	NO	25	YES	NO	
57	KARUNA KONA BABU	THIRUKURURU	LEASE	81	1	NO	KALAYAMULA	NO	25	YES	NO	
58	MOONVALURU NEHALATHA	THIRUKURURU	LEASE	79-1	1.88	NO	KALAYAMULA	NO	25	YES	NO	
59	KUNCHAM CHINA VENKATA SANKARA	THIRUKURURU	OWN	263-5A	1.42	NO	BESIDE MALLAM ROAD	NO	23	YES	NO	
60	KUNCHAM ADAPU SANKAR REDDY	CHENNAI	LEASE	263-3B	0.24	NO	BESIDE MALLAM ROAD	NO	25	YES	NO	
61	KALAYAMMULAM SANKARRETTY	THIRUKURURU	OWN	263-2A	0.81	NO	BESIDE MALLAM ROAD	NO	25	YES	NO	
62	PONCHAM BHATHANAGA	THIRUKURURU	OWN	263-10,11	1.41	NO	BESIDE MALLAM ROAD	NO	25	YES	NO	
63	KUNCHAM CHINA VENKATA SANKARA	THIRUKURURU	OWN	263-20	0.99	NO	BESIDE MALLAM ROAD	NO	25	YES	NO	
64	NOOR SIBHANAM	THIRUKURURU	OWN	67-1	1.48	NO	KALAYAMULA	NO	25	YES	NO	
65	KARULA KONDAL BABU	THIRUKURURU	LEASE	67-3	0.18	NO	KALAYAMULA	NO	25	YES	NO	
66	SRIPATHI SANKARRETTY REDDY	CHENNAI	LEASE	67-4	4.15	NO	KALAYAMULA	NO	25	YES	NO	
67	SANKETI VENKATA CHELAM	THIRUKURURU	LEASE	159	1.08	NO	KALAYAMULA	NO	29	YES	NO	
68	SKRISHNAMOORE (BAPI)	GOVINDAPALLE	LEASE	68-1	1.1	NO	KALAYAMULA	NO	25	YES	NO	
69	KAMAMPURAI POLAKI	THIRUKURURU	LEASE	68-3,5	0.75	NO	KALAYAMULA	NO	25	YES	NO	
70	PUPPETHI KRISHNA REDDY	THIRUKURURU	LEASE	266	4.43	NO	BESIDE MALLAM ROAD	NO	25	YES	NO	
71	SE KIRANI	THIRUKURURU	LEASE	179-1,2,3	1.38	NO	SAYALA	NO	25	YES	NO	

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71	SH RAMBARI	THIRUVARURU	2	LEASE	88-1	0.35	NO	SAVALLA	NO	25	YES	NO
72	SHIVREDDA SUDHAR (TEMPLE LAND)	THIRUVARURU	2	LEASE	88-2	0.98	NO	SAVALLA	NO	25	YES	NO
73	SH SUDHAR	THIRUVARURU	2	LEASE	88-3	0.75	YES	SAVALLA	NO	25	YES	NO
74	SH RAMBARI	THIRUVARURU	2	LEASE	88-4	1.36	YES	SAVALLA	NO	25	YES	NO
75	INDRA BANJA SHAFER	THIRUVARURU	1	LEASE	88-5	0.46	NO	SAVALLA	NO	25	NO	NO
76	SH RAMBARI	THIRUVARURU	1	LEASE	88-6	1.49	NO	SAVALLA	NO	25	NO	NO
77	KONTHAS PAMENAKI	THIRUVARURU	1	LEASE	88-7	2.33	NO	SAVALLA	NO	25	YES	NO
78	MAJAM REDDY (MURBA BUDY)	THIRUVARURU	1	LEASE	88-8	0.55	NO	SAVALLA	NO	25	YES	NO
79	SH BABULU	THIRUVARURU	4	LEASE	88-9	2.86	NO	SAVALLA	NO	25	YES	NO
80	SH RAMBARI	THIRUVARURU	4	LEASE	88-10	1.03	NO	SAVALLA	NO	25	YES	NO
81	SH RAMBARI	THIRUVARURU	4	LEASE	88-11	1.02	NO	SAVALLA	NO	25	YES	NO
82	SH RAMBARI	THIRUVARURU	4	LEASE	88-12	2.36	NO	SAVALLA	NO	25	YES	NO
83	SH RAMBARI	THIRUVARURU	4	LEASE	88-13	0.71	NO	SAVALLA	NO	25	YES	NO
84	SH RAMBARI	THIRUVARURU	3	LEASE	88-14	0.27	NO	SAVALLA	NO	25	YES	NO
85	SH RAMBARI	THIRUVARURU	3	LEASE	88-15	0.33	NO	SAVALLA	NO	25	YES	NO
86	SH RAMBARI	THIRUVARURU	5	OWN	88-16	1.11	NO	NEAR MOHALLAYAN NARANDA	NO	25	YES	NO
87	SH RAMBARI	THIRUVARURU	5	LEASE	88-17	2.35	NO	NEAR MOHALLAYAN NARANDA	NO	25	NO	NO
88	SH RAMBARI	THIRUVARURU	5	LEASE	88-18	2.55	NO	NEAR MOHALLAYAN NARANDA	NO	25	YES	NO

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NO	OWNER NAME	ADDRESS	TYPE	AREA	PRICE	STATUS	REMARKS	NO	DATE	YES	NO
90	THANUKKALA RAMADEV	KOTA	LEASE	327-2,2,3,3P	2	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
91	SAMI BORTYIA & SURENNA PERLANN	HOHALAVARI KANDIGA	LEASE	326-1	15	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
92	ELVONNA PERLANN & SURENNA PERLANN	THIRUVARUR	LEASE	326-2	137	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
93	KUNCIYAR PERLANN	THIRUVARUR	LEASE	326-3	077	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
94	RAPULURU SUBRAMANIAM	KALYANESWAR	LEASE	57-1	112	NO	SANJALA	NO	25	YES	NO
95	PAVITA POLANAN	THIRUVARUR	LEASE	52-2	052	NO	SANJALA	NO	25	YES	NO
96	PEDANALEEM SURENNAKULU	THIRUVARUR	OWN	320-3,4	113	NO	HOHALAVARI KANDIGA	NO	25	YES	NO
97	UNLAKA SURENNA KUREN	THIRUVARUR	LEASE	320-5,7	113	NO	HOHALAVARI KANDIGA	NO	25	YES	NO
98	DEVYUVA LAJANATH MARIYAMA	CHENNAI	OWN	320-6	046	YES	BEHIND MALLAMA ROAD	NO	25	YES	NO
99	TEJASWANI & SURENNA PERLANN	HOHALAVARI KANDIGA	LEASE	306-1,2,3,4	158	NO	HOHALAVARI KANDIGA	NO	25	YES	NO
100	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	306-5	193	NO	HOHALAVARI KANDIGA	NO	25	YES	NO
101	MAHARAJAN SURENNA PERLANN	THIRUVARUR	OWN	306-6,7,8	108	NO	BEHIND MALLAMA ROAD	NO	25	YES	NO
102	MAHARAJAN SURENNA PERLANN	THIRUVARUR	OWN	254-7	104	NO	BEHIND MALLAMA ROAD	NO	25	YES	NO
103	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	349-2,3,4,5,6,7,8,9,10,11	165	NO	HOHALAVARI KANDIGA	NO	25	YES	NO
104	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	349-12,13	240	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
105	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	315-1,5	117	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
106	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	308-1,2	14	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
107	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	308-3,4	145	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO

108	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	308-4	090	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
109	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	308-7	078	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
110	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	301-3,4,5,7	101	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
111	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	301-9	077	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
112	MAHARAJAN SURENNA PERLANN	THIRUVARUR	OWN	301-6	044	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
113	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	299-3,1,7	015	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
114	MAHARAJAN SURENNA PERLANN	THIRUVARUR	OWN	295-1,2,5,6	106	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
115	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	297-8	038	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
116	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	302-1,2,3	111	NO	NEAR HOHALAVARI KANDIGA	NO	25	YES	NO
117	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	301-7,8,9	136	NO	HOHALAVARI KANDIGA	NO	25	YES	NO
118	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	300-10	076	NO	HOHALAVARI KANDIGA	NO	25	YES	NO
119	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	300-5	066	NO	HOHALAVARI KANDIGA	NO	25	YES	NO
120	MAHARAJAN SURENNA PERLANN	MALLAMA	LEASE	60-1	280	NO	SANJALA	NO	25	YES	NO
121	MAHARAJAN SURENNA PERLANN	SANJALA	LEASE	60-2A	09	NO	SANJALA	NO	25	YES	NO
122	MAHARAJAN SURENNA PERLANN	MALLAMA	LEASE	60-2	125	NO	SANJALA	NO	25	YES	NO
123	MAHARAJAN SURENNA PERLANN	MALLAMA	LEASE	61-2A	037	NO	SANJALA	NO	25	YES	NO
124	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	306-1	186	NO	NEAR BY BURM GROUND	NO	25	YES	NO
125	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	300-2A	155	NO	NEAR BY BURM GROUND	NO	25	YES	NO
126	MAHARAJAN SURENNA PERLANN	THIRUVARUR	LEASE	281-2B	116	NO	NEAR BY BURM GROUND	NO	25	YES	NO

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127	KUNCIHARI PEDDA RAJASRAM	TIRUPURURU	LEASE	304 A.1	0.91	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
128	KUNCIHARI PEDDA NARASIMH	TIRUPURURU	LEASE	304 B	0.88	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
129	K. C. SATHYANARAYAN	TIRUPURURU	LEASE	304 C	0.88	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
130	SE. SATHYA SATHY	TIRUPURURU	LEASE	304 D	0.81	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
131	PALLARI VEERATEJAVARU	TIRUPURURU	LEASE	304 E	0.84	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
132	SE. SATHYA SATHY	TIRUPURURU	LEASE	304 F	0.89	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
133	EMCHINNA CHIRYAVARI	TIRUPURURU	LEASE	304 G	0.90	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
134	ODURU RAMMALA	DUGGARAPALLEM	LEASE	66-1A	0.75	NO	SAYALA	NO	25	YES	NO
135	UDURU RAMMALA	DUGGARAPALLEM	LEASE	66-1	0.75	NO	SAYALA	NO	25	YES	NO
136	RAMANA REDDY RAJURU	MALLAM	LEASE	66	1.86	NO	SAYALA	NO	25	YES	NO
137	RAMCH REDDY YARLA	MALLAM	LEASE	116-1B	3.85	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
138	RAMCH REDDY YARLA	MALLAM	LEASE	116-1C	0.75	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
139	RAMCH REDDY YARLA	MALLAM	LEASE	116-2, 1A, 1C, 1D, 1E	2.84	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
140	VELLURI VENKATARAM REDDY	TIRUPURURU	LEASE	178-1.1	3.89	NO	NEAR BY	NO	25	NO (Near By Prop)	NO
141	THIRUMURUGU KANAKALAKSHI	TIRUPURURU	LEASE	230-B	0.4	NO	NEAR BY HOKALAVARI KANDUGA	NO	25	NO (Near By Prop)	NO
142	UPALAKSHMI SUDHAKAR	TIRUPURURU	LEASE	250-C	1.4	NO	NEAR BY HOKALAVARI KANDUGA	NO	25	NO (Near By Prop)	NO
143	RAMCH REDDY YARLA	TIRUPURURU	LEASE	311 A, 2, 3, 4	1.86	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
144	RAMCH REDDY YARLA	TIRUPURURU	OWN	312-9 B	0.41	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO

145	SE. KALESHA SATHY	TIRUPURURU	LEASE	307 A, 2, 3, 7	1.47	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
146	SE. KALESHA SATHY	TIRUPURURU	LEASE	307-10, 11, 12	0.93	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
147	VELLURI RAMMALA	TIRUPURURU	LEASE	307 B	1.4	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
148	EMCHINNA CHIRYAVARI	TIRUPURURU	LEASE	307 C, D	1.25	NO	NEAR HOKALAVARI KANDUGA	NO	25	YES	NO
149	SE. KALESHA SATHY	TIRUPURURU	LEASE	310 A, 2, 3, 4	3.51	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
150	SE. KALESHA SATHY	TIRUPURURU	LEASE	309	4.14	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
151	EMCHINNA CHIRYAVARI	TIRUPURURU	LEASE	332-1, 2, 3, 4	3.46	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
152	RAMCH REDDY YARLA	MALLAM	LEASE	66-1	1.1	NO	SAYALA	NO	25	YES	NO
153	SE. KALESHA SATHY	GOMMATHAPALLEM	LEASE	154 A, 1, 2, 3	2.42	YES	NEAR BURNAL GROUND	NO	25	NO (Near By Prop)	NO
154	EMCHINNA CHIRYAVARI	TIRUPURURU	LEASE	269-B	0.71	NO	NEAR SAYALA	NO	25	YES	NO
155	K. C. SATHYANARAYAN	TIRUPURURU	LEASE	309 A, 2	3.00	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
156	KUNCIHARI DAYAKAR	TIRUPURURU	LEASE	332-A	3.4	YES	HOKALAVARI KANDUGA	NO	25	YES	NO
157	K. C. SATHYANARAYAN	TIRUPURURU	OWN	324	2.40	NO	HOKALAVARI KANDUGA	NO	25	YES	NO
158	EMCHINNA CHIRYAVARI	TIRUPURURU	LEASE	76	0.40	NO	SAYALA	NO	25	YES	NO
159	KANAKALAKSHI SUDHAKAR	TIRUPURURU	LEASE	60-A, 2, 3, 4	2.32	NO	SAYALA	NO	25	YES	NO
160	SE. KALESHA SATHY	TIRUPURURU	LEASE	66 B 2P1	0.94	NO	SAYALA	NO	25	YES	NO
161	EMCHINNA CHIRYAVARI	TIRUPURURU	LEASE	66-2P2	3.03	NO	SAYALA	NO	25	YES	NO
162	EMCHINNA CHIRYAVARI	TIRUPURURU	LEASE	66-2P	0.34	NO	SAYALA	NO	25	YES	NO
163	SE. KALESHA SATHY	TIRUPURURU	LEASE	45 B	0.99	NO	SAYALA	NO	25	YES	NO

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164	SE MITERASA-HB	THIRUVANURU	30	OWN	55-1,3P2	1.87	YES	SAVALLA	NO	29	YES	NO
165	AIAPALA VENKATARAMANAM	THIRUVANURU		LEASE	59-2	1.52	YES	SAVALLA	NO	25	YES	NO
166	SE JANDILU	THIRUVANURU		LEASE	53-3P3	2.80	YES	SAVALLA	NO	25	YES	NO
167	SE KASATHISETTY	THIRUVANURU		LEASE	55-4P1,3P1	1.71	YES	SAVALLA	NO	25	YES	NO
168	SE MATHIASIA	THIRUVANURU		LEASE	55-3P,2P2	3.91	YES	SAVALLA	NO	25	YES	NO
169	CHANDHA SAHEB	THIRUVANURU		LEASE	55-3P1	0.60	YES	SAVALLA	NO	25	YES	NO
170	SE SHARIFA	THIRUVANURU	1	LEASE	74-1P1,2,3	2.02	NO	NEAR SCHOOL ROAD	NO	25	YES	NO
171	SE MALLAM SUBRAMANIAM SUNDRAM & TEMBULU	MALLAM	1	LEASE	362	1.40	NO	BESIDE MALLAM ROAD	NO	25	YES	NO
172	SE KANDASAMURTHI SUNDRAMANIAM & SUNDRAMANIAM	CHENCHAI	1	LEASE	290-1A,10,1C,1D	1.43	NO		NO	25	YES	NO
173	SHANU VENKATASUBRAMANIAM RAMANATHAN	THIRUVANURU		LEASE	290-1A,1,6,7	1.43	YES		NO	25	YES	NO
174	CHENCHAI POLAM	THIRUVANURU	2	LEASE	293-1,2,3,4,5,6	1.86	NO	NEAR BURNAL GROUND	NO	25	YES	NO
175	MAANIPUDI GANAGAMBAL SUNDRAMANIAM & SUNDRAMANIAM	THIRUVANURU		LEASE	294-7,8,9,10,11,12,13	1.23	NO	NEAR BURNAL GROUND	NO	25	YES	NO
176	SHODI BAGAM & MAANIPUDI THIRUPAIGAL CHENCHAI CHENCHAI CHENCHAI CHENCHAI	THIRUVANURU		LEASE	293-14,15,16,17,18,19	1.11	NO	NEAR BURNAL GROUND	NO	25	YES	NO
177	MAANIPUDI THIRUPAIGAL & POLAM CHENCHAI SUNDRAMANIAM SUNDRAMANIAM & SUNDRAMANIAM	THIRUVANURU		LEASE	293-20,21,22,23,24,25,26	0.86	NO	NEAR BURNAL GROUND	NO	25	YES	NO
178	VENKULU RAMANAM & NAGA RATHNAM SETTY	THIRUVANURU	0	LEASE	277-1,2,3,4	4.85	NO	BESIDE MALLAM ROAD	NO	25	YES	NO
179	VENKULU RAMANATHAN SETTY & SUNDRAMANIAM	THIRUVANURU	1	LEASE	270-1,2,3,4P	5.65	NO	BESIDE MALLAM ROAD	NO	25	YES	NO
180	VENKULU RAMANATHAN SETTY & SUNDRAMANIAM	THIRUVANURU	2	LEASE	275-1,2,3	2.68	NO	BESIDE MALLAM ROAD	NO	25	YES	NO
181	VALLURU POLAM	THIRUVANURU	2	OWN	312-2	6.40	NO	BESIDE MALLAM ROAD	NO	25	YES	NO

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183	DOMBALASANDHU	THIRUVARUR	3	LEASE	200-15,192,193,194,198	5.30	YES		NO	25	YES	NO
184	DOMBALASANDHU	THIRUVARUR	3	LEASE	200-15,192,193,194,198	4.30	NO	DOMBALASANDHU	NO	25	YES	NO
185	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	2	LEASE	200-15,192,193,194,198	3.30	NO	DOMBALASANDHU	NO	25	YES	NO
186	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	5	LEASE	200-15,192,193,194,198	3.35	YES	NEAR TO SURESH GROUND	NO	25	YES	NO
187	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	1	LEASE	200-15,192,193,194,198	2.01	NO	NEAR TO SURESH KANDIGA	NO	25	YES	NO
188	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	4	OWN	200-15,192,193,194,198	3.17	YES	NEAR TO SURESH KANDIGA	NO	25	YES	NO
189	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	1	LEASE	200-15,192,193,194,198	2.81	NO	NEAR TO SURESH KANDIGA	NO	25	YES	NO
190	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	1	LEASE	200-15,192,193,194,198	4.36	YES	NEAR TO SURESH KANDIGA	NO	25	YES	NO
191	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	LEASE	200-15,192,193,194,198	4.33	NO	NEAR TO SURESH KANDIGA	NO	25	YES	NO
192	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	2	LEASE	200-15,192,193,194,198	5.14	NO	DOMBALASANDHU	NO	25	YES	NO
193	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	LEASE	200-15,192,193,194,198	3.04	NO	NEAR TO SURESH GROUND	NO	25	YES	NO
194	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	LEASE	200-15,192,193,194,198	8.13	NO	DOMBALASANDHU	NO	25	YES	NO
195	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	OWN	200-15,192,193,194,198	1.25	NO		NO	25	YES	NO
196	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	OWN	200-15,192,193,194,198	7.9	NO		NO	25	YES	NO
197	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	7	OWN	200-15,192,193,194,198	4.18	NO		NO	25	YES	NO
198	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	1	OWN	200-15,192,193,194,198	1.20	NO		NO	25	YES	NO
199	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	OWN	200-15,192,193,194,198	5.24	NO		NO	25	YES	NO

200	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	LEASE	200-15,192,193,194,198	0.40	NO		NO	25	YES	NO
201	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	2	LEASE	200-15,192,193,194,198	0.60	NO		NO	25	YES	NO
202	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	OWN	200-15,192,193,194,198	0.00	NO		NO	25	NO'S Area By APJ	NO
203	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	LEASE	200-15,192,193,194,198	1.58	NO		NO	25	YES	NO
204	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	2	LEASE	200-15,192,193,194,198	2.97	NO		NO	25	YES	NO
205	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	2	LEASE	200-15,192,193,194,198	3.34	NO		NO	25	YES	NO
206	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	3	OWN	200-15,192,193,194,198	2.14	YES		NO	25	YES	NO
207	NEAR TO SURESH & SURESH KANDIGA, KANDIGA	THIRUVARUR	1	LEASE	200-15,192,193,194,198	0.5	NO		NO	25	YES	NO

[Signature]
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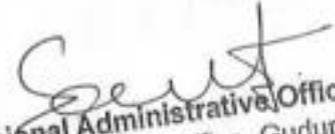
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SPSR Nellore District

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Un Registered Farmers in Karlapudi Village - KOTA HANBAL

Sl. No.	Name of the Farmer	Address	Age	Sex	Caste	Religion	Marital Status	Education	Occupation	Type of Land	Area (Acres)	Value (Rs.)	Cultivation		Irrigation		Remarks	
													Area (Acres)	Value (Rs.)	Area (Acres)	Value (Rs.)		
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Sl. No.	Particulars	Category	Unit	Rate	Quantity	Amount	Particulars	Category	Unit	Rate	Quantity	Amount	Total		Remarks
													Quantity	Amount	
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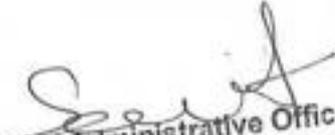
[Signature]
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

[Signature]

UnRegister Aqua farmers in Ranganathapuram Village, Chittamur Mandal, SPSR Nellore District					
S.No	Mandal	Village	Name of the Farmer	Survey Number and extent details as per the documents	
				Survey Number	Extent in Acres
1	Chittamur	Ranganathapuram	Merrli Siva Reddy	78-1,2	10.74
2	Chittamur	Ranganathapuram	Merrli Siva Reddy	79-8	1.2
3	Chittamur	Ranganathapuram	Merrli Siva Reddy	81-3,4	3
4	Chittamur	Ranganathapuram	Merrli Siva Reddy	79-1,2	1.92
5	Chittamur	Ranganathapuram	Nalajam Manjula	79	1.05
6	Chittamur	Ranganathapuram	Nalajam Syamala	79	0.75
7	Chittamur	Ranganathapuram	Pohara Bujamma	79	1
8	Chittamur	Ranganathapuram	Pulasa Kotalah	100	9.35
9	Chittamur	Ranganathapuram	Pulasa Kotalah	80	3.5

10	Chittamur	Ranganathapuram	Ramanalah	91	10.13
11	Chittamur	Ranganathapuram	Ramanalah	97	3.95
12	Chittamur	Ranganathapuram	Sivalentli Sudhakar	97	20
13	Chittamur	Ranganathapuram	Baleji	90	3.86
14	Chittamur	Ranganathapuram	Baleji	92	1.21
15	Chittamur	Ranganathapuram	Gudur Subba rao	92	5.9
16	Chittamur	Ranganathapuram	Gudur Subba rao	89-2,3,4	7.68
17	Chittamur	Ranganathapuram	Gopala Krishna	89-1	1
18	Chittamur	Ranganathapuram	Gopala Krishna	82-1,2	3.75
19	Chittamur	Ranganathapuram	Gudur Subba rao	88	9.05
20	Chittamur	Ranganathapuram	Purnamelli Venkatasubbalah	87	4.91
21	Chittamur	Ranganathapuram	Sesdu	93	0.85
22	Chittamur	Ranganathapuram	Seshu Reddy	111	2.35

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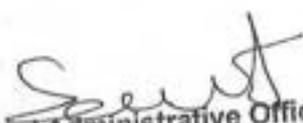


23	Chittamur	Ranganathapuram	Isuhu Reddy	107-1,2	9.7
24	Chittamur	Ranganathapuram	Sesha Reddy	106	0.7
25	Chittamur	Ranganathapuram	Valipi Seenalah	10-10-2	1.63
26	Chittamur	Ranganathapuram	Valipi Seenalah	9-2,3	2.5
27	Chittamur	Ranganathapuram	Valipi Seenalah	11-1,2,3	3.45
28	Chittamur	Ranganathapuram	Valipi Seenalah	12	2.58
29	Chittamur	Ranganathapuram	Valipi Seenalah	7	1.3
30	Chittamur	Ranganathapuram	Valipi Seenalah	6-1,3,7	0.43
31	Chittamur	Ranganathapuram	Bala Krishna Reddy	84	1
32	Chittamur	Ranganathapuram	M.Kavane Reddy	84	1.87
33	Chittamur	Ranganathapuram	Meram Reddy Chiranjeevi reddy	84-1	9
34	Chittamur	Ranganathapuram	Meram Reddy Kasthur reddy	84-1A	4.5
35	Chittamur	Ranganathapuram	Karni reddy Chandra Reddy	84-1A, 1P-2, 2-2	4.5

36	Chittamur	Ranganathapuram	Purnamali Venkatesubbalah	85	6.36
37	Chittamur	Ranganathapuram	Bala Krishna Reddy	83-1,2,4	6.41
38	Chittamur	Ranganathapuram	Purnamali Venkatesubbalah	86	8.35
39	Chittamur	Ranganathapuram	Meram Reddy Chiranjeevi reddy	85	7.34
40	Chittamur	Ranganathapuram	Valipi Seenalah	1-1	2.75
Total					177.04 Acres


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Unregister Aqua farmers in Pitlivanipalli Village, Chittoor Mandal, SPSR Nellore District					
SLNo.	Mandal	Village	Farmer Name	Extent (In Acre)	Survey No.
1	Chittoor	Pitlivanipalli	Theruvai Vairavamy	4	32-2,60-10,23-1,24-1,24-5
2	Chittoor	Pitlivanipalli	Manubolu chinnu chengalath	1.12	33-3,32-4,32-7,60-9
3	Chittoor	Pitlivanipalli	Kalluru Rajendra Babu	0.40	32-4
4	Chittoor	Pitlivanipalli	Manubolu Sathyaiah	4.92	33-1A,30-2,27-3,30-1
5	Chittoor	Pitlivanipalli	Pudetti Chinnaiah	1.50	33-10
6	Chittoor	Pitlivanipalli	Theruvai Thirupulu	1.72	33-3C, 60-1, 60-4, 60-7
7	Chittoor	Pitlivanipalli	Manjala Madhu	2.10	33-1C
8	Chittoor	Pitlivanipalli	Manubolu Rajamma	1.35	34-1A
9	Chittoor	Pitlivanipalli	Manubolu Venkatesh	3.05	30-4A,39-2,39-3,17-1,31-3,30-7
10	Chittoor	Pitlivanipalli	Pamangal chinnu chengalath	0.39	30-5,30-6
11	Chittoor	Pitlivanipalli	Chennala Chengalath	1.01	30-4,30-6A,30-6,30-9A
12	Chittoor	Pitlivanipalli	Pillai Chandramma	1.10	8-1
13	Chittoor	Pitlivanipalli	Pillai Venkateswaramma	5	66
14	Chittoor	Pitlivanipalli	Theruvai kanchath	3.00	63-2

15	Chittoor	Pitlivanipalli	Kanuru Venkatesh	0.20	70-2
16	Chittoor	Pitlivanipalli	Pandi Koteswaramma	2.76	50-2,70-1,70-3,70-4
17	Chittoor	Pitlivanipalli	Pandi Vijayakumar	0.43	50-2B
18	Chittoor	Pitlivanipalli	Aripudi Adharna	1.01	103-2A
19	Chittoor	Pitlivanipalli	Aripudi Srinivasulu	1.03	103-5
20	Chittoor	Pitlivanipalli	Theruvai Chandrasekh	2.54	39-4A,60-3,41
21	Chittoor	Pitlivanipalli	Pamangal chengamma	1.70	30-1A
22	Chittoor	Pitlivanipalli	Manubolu Indiramma	1.71	34-1B
23	Chittoor	Pitlivanipalli	Kalluru Sathyanamma	1.60	34-1C
24	Chittoor	Pitlivanipalli	Manjala Padma	0.65	36-1E1
25	Chittoor	Pitlivanipalli	Pudetti Manikanta	0.63	36-2
26	Chittoor	Pitlivanipalli	Theruvai Bhagyalakshmi	0.60	36-2
27	Chittoor	Pitlivanipalli	Theruvai Rajamma	0.95	60-1
28	Chittoor	Pitlivanipalli	Theruvai Adithiah	0.50	60-8,71-6A
29	Chittoor	Pitlivanipalli	Aripudi Babu	1.00	105-5
30	Chittoor	Pitlivanipalli	Pillai Ramachandrasekh	1.25	50-2C1
31	Chittoor	Pitlivanipalli	Pillai Munayamma	0.30	61-2C
32	Chittoor	Pitlivanipalli	Pillai Lakshmi	1.64	54
33	Chittoor	Pitlivanipalli	Pillai Venkateswarlu	1.50	63-2

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34	Chittoor	Pititivanipalli	Manubolu Venkateswara	2.00	41
35	Chittoor	Pititivanipalli	Keppala Guruvah	1.25	52-3,53-2
36	Chittoor	Pititivanipalli	Mangala Kumathi	1.00	1-6A
37	Chittoor	Pititivanipalli	Purru Subramanyam	1.00	1
38	Chittoor	Pititivanipalli	Pandi Koppala	1.00	1
39	Chittoor	Pititivanipalli	Kolani Chirigala	1.50	1
40	Chittoor	Pititivanipalli	Manubolu Venkanna	3.30	3
41	Chittoor	Pititivanipalli	PND Jayashankar	3.25	4-1
42	Chittoor	Pititivanipalli	Karyam Kirtimata	3.78	5-1,14-1
43	Chittoor	Pititivanipalli	Pititivanipattanamata	1.50	3-2
44	Chittoor	Pititivanipalli	Pititivanipattanamata	1.27	5-2A
45	Chittoor	Pititivanipalli	Thupakula Gangala	4.80	5-3,8-2,14-2
46	Chittoor	Pititivanipalli	PND Hanumanthala	19.33	10-28,9-2,10,11,30-2,18-2
47	Chittoor	Pititivanipalli	PND Kithala	4.26	10-3,13-5,13-6
48	Chittoor	Pititivanipalli	Theruvayalsharamata	1.50	22-2A
49	Chittoor	Pititivanipalli	Pandala Ramakrishna	0.90	18-2
50	Chittoor	Pititivanipalli	PND Gunala	0.20	14-1

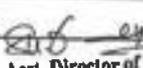
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to

UnRegister Aqua farmers in Padarthiyari kandriga Village, Chittamur Mandal, SPSR Nellore District					
Sl.No.	Mandal	Village	Farmer Name	Extent (In Acre)	Survey No.
1	Chittamur	Padarthiyari kandriga	Theogala Suresh Babu	2.07	13-20
2	Chittamur	Padarthiyari kandriga	Parwatha reddy Venkataramana reddy	2.17	16-2A,11-1A,13-3
3	Chittamur	Padarthiyari kandriga	Parwatha reddy Venkatakrishnaa reddy	2.19	16-20,11-2,13-2
4	Chittamur	Padarthiyari kandriga	Chillakuru Madhusudhanamma	1.39	12-2A,5
5	Chittamur	Padarthiyari kandriga	Kanuru Ramanaiah	1.95	13-1A,5
6	Chittamur	Padarthiyari kandriga	Pitti Chandamma	2.22	5-1
7	Chittamur	Padarthiyari kandriga	Pitti Parandhamalah	2.00	8-2A
8	Chittamur	Padarthiyari kandriga	Pitti venkateswarlu	2.32	3-P1
9	Chittamur	Padarthiyari kandriga	Kanuru chinnaiah	0.52	15-1,3
10	Chittamur	Padarthiyari kandriga	Kamireddy Balasuneel reddy	2.63	15-6

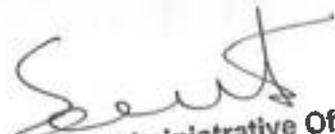
11	Chittamur	Padarthiyari kandriga	Patta Achemma	1.42	18-201
12	Chittamur	Padarthiyari kandriga	Kanuru Chenchamma	1.43	
13	Chittamur	Padarthiyari kandriga	Bandi polamma	2.76	19,27-9
14	Chittamur	Padarthiyari kandriga	Sathel santhi	3.78	19,27-7,29-2
15	Chittamur	Padarthiyari kandriga	Chembeti Rathamma	1.40	27-3
16	Chittamur	Padarthiyari kandriga	Dega nankamma	1.40	27-4
17	Chittamur	Padarthiyari kandriga	Sajja venkatamma	1.40	27-5
18	Chittamur	Padarthiyari kandriga	Kanuru Karnaswaramma	1.40	27-6
19	Chittamur	Padarthiyari kandriga	Mekala sunaetha	1.40	27-7
20	Chittamur	Padarthiyari kandriga	Kanuru jayamma	1.40	27-8
21	Chittamur	Padarthiyari kandriga	Dasari Adamma	1.40	29-1
22	Chittamur	Padarthiyari kandriga	Karyam Manamma	1.43	29-3
23	Chittamur	Padarthiyari kandriga	Pitti subbamma	2.06	29-2
Total				42.43	


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Annexure XVIII
Mandal Level Committee report of Kota Mandal on the Aqua forms

JOINT INSPECTION NOTES FOR THE ACQUAPONDS IN KARLAPUDI VILLAGE IN KOTA MANDAL AS PER THE PROCEEDINGS NO. 1053/D/2019, dt.3.7.2020 OF THE COLLECTOR, SPSR NELLORE DISTRICT VIDE

REVENUE DEPARTMENT

Inspected the Aqua Pond established in Karlapudi Village of Kota Mandal on 20.8.2020 (date) along with the Village Revenue Officer, Karlapudi Village, Mandal Surveyor, Agricultural Officer, DE Irrigation, AE Electricity, FDO, Kota as per the instructions of the Collector, SPSR Nellore District issued vide Rc. No.1053/D/2019, dated 3.7.2020.

OWNERSHIP/TITLE

(ACQUA CULTURE DETAILS OF KARLAPUDI VILLAGE)

As per the Fair Adangal of Karlapudi Village, an extent of Ac 140.22 cts are classified as Patta lands and an extent of 81.77cts classified as DKT land. And an extent of Ac 9.48 cts classified as Govt lands.

There is legal dispute over the land under Aqua pond and the cases are pending in High Court.

LOCATION:

It is located that all ponds are located in 1000 meters of distance from the existing village settlement of Karlapudi village/hamlet. The distance between the proposed farm and nearer agriculture land is 10 meters and 700 meters away from nearest drinking water source. The distance between the existing shrimp and proposed farm is 100 meters.

CROPPING PATTERN:

Before the construction of Aqua Pond, it was an agricultural land and crops like Paddy are being raised in the land with they aid of rain faied water These lands are not belonging to Mangrove/Forest/Salt/sand.

ENVIRONMENT IMPACT ASSESSMENT& SOCIAL IMPACT:

As the extent proposed is below 40 Hectors, the Environment Impact Assessment does not arise.The Villagers have not objected for establishment of Aquaculture but requested to protect the drinking water resource.

OMMISSIONS:

During my inspection, as far as land issues are concerned, Sri Duvuru Raja Gopal Reddy S/o Raghava Reddy are objected for his land Sy No 168 an extent of Ac. 0.50 Cts effected by Sy No. 169, 170, 171 and 174 an extent of Ac.12.86 Cts objected against the aqua pond established in Karlapudi village.

The following are the omission identified.

1. In contravention to aqua culture rules the ground water is being used for aqua culture.
2. There is no treatment plant for waste water and it will direct go to Agriculture channels.
3. There are no permission from Aqua culture authority for most of the ponds.
4. Most of the aqua farmers are non residents and they have taken the ponds on lease basis.

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Conclusion: Encroachment in Govt Lands and unauthorised ponds may be recommended for evaction.

Fisheries Department opinion Submitted to the Tahsildar, B.W. Aquaculture Mandal Level committee Kota Mandal.

It is to submit that the total No. of Aqua farmers in Kariapudi villages and Extent shown below.

S.No.	Name of the Village	Authorized		Un authorized		Total	
		No. of Farmers	Extent (Ac)	No. of Farmers	Extent (Ac)	No. of Farmers	Extent (Ac)
1.	Kariapudi	13	49.39	50	182.08	63	231.47

In this connection the aqua farmers released Drain water in Penukaluva which connected to Tsallakaluva.

Suggestions:

It is to suggest to it is opionioned that the Aqua ponds in the Tsallakalava river shall be removed and Aqua ponds which are releasing the wastage into Penukaluva may be diverted into separate drain after treatment and the same was conformed by the irrigation Department.

This is submitted for favour of kind information and necessary action.

Irrigation department report:-

Mandal level team inspected the site and takenup the detailed survey on existing aqua ponds which are affecting the adjacent Agricultural lands in Kariapudi village of Kota mandal.

During the inspection and detailed survey, it is observed that the Kariapudi M.I. Tank having registered ayacut of 395.92 Acres in which about 70 acres of Registered ayacut are converted into Aqua ponds and Remaining ayacut is under cultivation. The un registered ayacut 161.47 acres in Kariapudi village are also converted into Aqua ponds.

In detailed survey the total No. Of Acqua ponds in Kariapudi village is found 142 Nos. Out of 142 Ponds 31 Acqua ponds discharging the waste water into Penukaluva which is the Irrigation channel of Sluice No.4 of Kariapudi tank. Due to releasing of waste water into Penukaluva, the adjacent lands of Penukaluva are not in a position to cultivate due to salinity of water.

Further 111 Aqua ponds in Tsallakaluva river bed and Kariapudi village are releasing the wastage into the Tsallakaluva river directly. This will ausing the pollution of Ground Water which results increase of salinity in surrounding bore wells. Hence the Adjacent lands of Tsallakalava River are not in a position to cultivate.

During the inspection, some agricultural lands are also converted into Acqua Ponds. The Acqua ponds existing in the Tsallakalava river bed are obstructing the free flow of water in the Tsallakalava River. Due to obstructions i.e. the desilted soil of aqua ponds are depositing on the bund of aqua pond for increasing their height in order to storage of the water in the river bed the flood water comes during the monsoon period is overflow and

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causing breaches to the floods banks . As a result the Karlaudi village and surroundings lands are inundated in the year 2015 floods.

In view of the above, it is opinioned that the Aqua ponds in the Tsallakalava river shall be removed and Aqua ponds which are releasing the wastage into Penukaluva may be diverted into separate drain after treatment.

Fisheries Department:

This is to Inspected the 10% existing Aquaculture ponds of Karlapudi Villages at Kota Mandel below the following my openion of details.

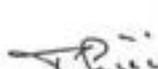
1. The Land and creeks water not used the shrimp farm only depend on bore well water.
2. The Shrimp farm should not be located in across in natural drainage canals and field drain.
3. The farm should be constructed wetlands and saltpan lands.
4. The farm waste water Challa kaluva using the canal discharge the drainage source and the shrimp farm
5. The Farm should not be maintain the Effluent Treatment System(ETS)
6. Mangroves, agricultural lands, ecologically sensitive areas like sanctuaries, marine parks, etc, Maintain the CAA Gudilines.
7. Shrimp farms should be located at least 100 m away from any human settlement in a village/ hamlet of less than 500 Population and beyond 300 m from any village/ hamlet of over 500 population. For major towns and heritage areas it should be around 2 km.
8. All shrimp farms should maintain 100 m distance from the nearest drinking water sources.
9. The shrimp farms should not be located across natural drainage canals/ flood drain.
10. A minimum distance of 50 - 100 Metres shall be maintained between the nearest agricultural land.

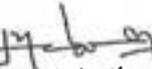
This is the Following the Coastal Aquaculture Authority, Chennai Guidelines

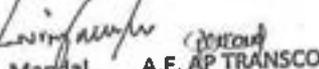
AGRICULTURE DEPT:

The Mandal agriculture officer has informed that based on the Soil test report soils are effected and farmers get paddy low yield but farmers based on the soil test recommended reclamation measures follow then will be get paddy normal yield.


Tasildar
Kota


Inspector
Fishers


D.E, Irrigation
Kota

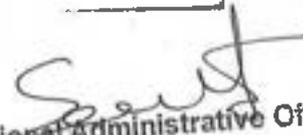

Mandal A.E, AP TRANSCO
Agrl. Officer Kota


Mandal Surveyor
Kota Mandal

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Fisheries Department opinion Submitted to the Tahsildar, B.W.

Aquaculture mandal Level committee Kota Mandal,

The Village Fisheries Assistants are inspected in Karlapudi village at Kota Mandel the following report are given below

S.No	Name of the Village	Authorized		Un authorized		Total	
		No.of Farmers	Exten t (Ha)	No.of Farmers	Exten t (Ha)	No.of Farmer s	Exten t (Ha)
1.	Karlapudi	13	40.77	35	51.17	48	91.94

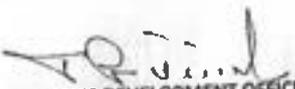
The above inspection report of Village Fisheries Assistants further It is to submit that the randam 10% of Mandel Level Committee inspection of Aqua farmers in Karlapudi village of Kota Mandal detils as shown below.

S.No	Name of the Village	Authorized		Un authorized		Total	
		No.of Farmers	Exten t (Ha)	No.of Farmers	Exten t (Ha)	No.of Farmer s	Exten t (Ha)
1.	Karlapudi	4	5.15	4	4.02	8	9.17

In view of the above Total 8 Farmers with total extent of 9.17 Ha. But 4 farmers are Authorised get licence holders with extent 5.15 Ha. 4 Farmers unauthorised extent 4.02 in Karlapudi villge. The Brackish water aqua farmers doing semi-intensive shrimp culture and drainage water release in to the Challakaluva.

The above proforma total Aquafarmers depending on the bore water only the Agriculture land to Aquaculture farm distance for 20 meters only but As per the Coastal Aquaculture Authority guldelines 50 to 100 meters minimum distance.

This is Submitted forfavor of Information and take necessary action


FISHERIES DEVELOPMENT OFFICER,

PADUGUPADU

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shows that in the financial year 1951 the total fish
 he country was 7.52 tonnes in which the share of marine
 71.01 and the remaining share was contributed by inland
 accounted for 28.99 crores. During the financial year 1960-61
 fish production was creased drastically to 11.60 lakh tonnes
 accounted for 24.14 at the same time
 fish production was dropped to 11.60 lakh tonnes
 share of inland fisheries raised to 5.86
 During the 1998-99 the total
 share of inland fisheries raised to 5.86
 During the 1998-99 the total
 share of inland fisheries raised to 5.86

Sl. No.	Mandal	GP Name	Village	Farmer Name	Extent (in Ha)	Survey No.	Reg. No.	Date of Registration	Date of Validity
1	KOTA	KARLAPUDI	KARLAPUDI	MUTEMBAKA KOTAMMA	0.73	SY.NO: 220-14,217-28,35,36	AP-II-2017(19043)	16-12-17	25-12-22
2	KOTA	KARLAPUDI	KARLAPUDI	DUVVURU JAINNAVI	1.73	SY.NO: 177-4,174-8-1,173-2,1,176-18P1	AP-II-2017(19040)	16-12-17	25-12-22
3	KOTA	KARLAPUDI	KARLAPUDI	PERNATI VENKOPAL REDDY	0.69	SY.NO: 173-2A, 173-1B, 173-1A	AP-II-2017(19039)	16-12-17	25-12-22
4	KOTA	KARLAPUDI	KARLAPUDI	KAMBREDDY SUBBAMMA	0.33	SY.NO: 176-1,197-1,183-11,276/1	AP-II-2017(19038)	16-12-17	25-12-22
5	KOTA	KARLAPUDI	KARLAPUDI	KARLAPUDI VENKATAMMA	0.34	SY.NO: 220-25,220-28,217-28,30,38	AP-II-2017(19031)	16-12-17	25-12-22
6	KOTA	KARLAPUDI	KARLAPUDI	KARLAPUDI ANKAMMA	0.404	SY.NO: 220-28,217-41	AP-II-2017(19030)	16-12-17	25-12-22
7	KOTA	KARLAPUDI	KARLAPUDI	KARLAPUDI VENKATAMMA	0.8	SY.NO: 240-13,220-36,217-33,39	AP-II-2017(19029)	16-12-17	25-12-22
8	KOTA	KARLAPUDI	KARLAPUDI	PERNATI SRINIVASULU REDDY	1.36	SY.NO: 176-2,3,4,8	AP-II-2017(19028)	16-12-17	25-12-22
9	KOTA	KARLAPUDI	KARLAPUDI	DUVVURU KALAPANA	3.17	SY.NO: 252-4A1, 251-3, 251, 251-7A	AP-II-2017(19010)	16-12-17	25-12-22
10	KOTA	KARLAPUDI	KARLAPUDI	DUVVURU KALAPANA	3	SY.NO: 210-2,209-4,209-4P1	AP-II-2017(19009)	16-12-17	25-12-22
11	KOTA	KARLAPUDI	KARLAPUDI	PERNATI RADHA KRISHNA REDDY	1.78	SY.NO: 179/3,3, 179/3	AP-II-2017(18284)	13-07-17	12-07-22
12	KOTA	KARLAPUDI	KARLAPUDI	PERNATI ANANDA REDDY	2	SY.NO: 179/4	AP-II-2017(18283)	13-07-17	12-07-22
13	KOTA	KARLAPUDI	KARLAPUDI	PERNATI VAMSI KRISHNA REDDY	1.12	SY.NO: 174/80, 179/3	AP-II-2017(18281)	13-07-17	12-07-22
14	KOTA	KARLAPUDI	KARLAPUDI	DUVVURU ANANDHAMMA	0.45	233 - 1	AP-II-2015(16328)	14-09-15	13-09-20
15	KOTA	KARLAPUDI	KARLAPUDI	pernati varadha reddy	1.88	171/b1;174/A	AP-II-2017(18297)	13-07-17	12-07-22

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Brief Note

JOINT SURVEY NOTES FOR THE EXISTING AQUA PONDS IN KARLAPUDI VILLAGE IN KOTA MANDAL AS PER THE PROCEEDINGS NO. 1053/D/2019, dt,3.7.2020 OF THE COLLECTOR, SPSR NELLORE DISTRICT VIDE

The survey of Brackish water Aquaculture farmers existing in Karlapudi village at Kota mandal has conducted and the following respective departments are participated and completed the survey on 26-08-2020. The following Respective Departments are participated are REVENUE, FISHERIES, AGRICULTURE, IRRIGATION, ELECTRICAL Departments participated.

Below following the details are :

KARLAPUDI : - In Karlapudi Village at Kota mandal Existing Aquaculture ponds the main drain channel of Challa kaluva Canal is originated from Kokkupadu village in Kota mandal and it enters into the Jarugumalli, Agraharam, Kottapalem, Kota and Karlapudi villages, it flows totally 6 villages in Kota mandal. The Total flowing distance of the canal in Kota mandal is 10 kms and finally it mixed to Bay of Bengal at Govindapalli Village, Kota Mandal.

The total Existing aquafarmers in Karlapudi village is 58 numbers and the total extent is 92.57 Hectares (231.47 acres) and Mainly Borewells is the only water source of their Aquaponds. The CAA Aqua licence authorised extent is 19.68 hectares (49.20 acres) the CAA licence authorized farmers is 13 numbers and the Remaining land is unauthorised land. The sample of the water is tested in laboratory and the salinity of the water is 17 PPT.

- The conclusion of the Survey is Karlapudi Aquaponds waste drain water flow to Challa Kaluva only and ending Osth Branch falls village at Bay of Bengal.

The following Village level Committee members are participated in this survey are

Village level Committee :Name of the Village Fisheries Asst

1. Village Fisheries Assistant

Mr. CH.Srinivasulu

Ch Srinivasulu

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Srinivasulu
Divisional Administrative Officer
Sub Collector's Office, Gudur
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Sl.No	Name of the Village	Name of the Mandal	No. of Farmers	Total Amount (in Rs)	No. of Posts	No. of Schemes	Authorized				Unauthorized				Total Amount in Rs				Remarks
							Authorized		Unauthorized		Authorized		Unauthorized		Authorized		Unauthorized		
							No. of Farmers	Amount in Rs	No. of Farmers	Amount in Rs	No. of Farmers	Amount in Rs							
1			50	92,570	142	44	6	16,000	7	9,07	20	32.6	28	40.3	25	41.6	30	49.97	Actual Farmers are 48 out of 50 members out of 48 savings for each authorized and unauthorized near 10
Total			50	92,570	142	44	6	16,004	7	9,07	20	32.6	28	40.3	25	41.6	30	49.97	

d. simha

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[Signature]
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Annexure XIX
Mandal Level Committee report of Vakadu Mandal on the Aqua forms

XV

JOINT INSPECTION NOTES FOR THE ACQUA PONDS IN THIRUMURU AND MUTTEMBAKA VILLAGES IN VAKADU MANDAL AS PER THE PROCEEDINGS NO. 1053/D/2019, dt,3.7.2020 OF THE COLLECTOR, SPSR NELLORE DISTRICT.

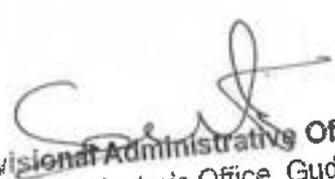
Inspected 10% of the Aqua Ponds established in Thirumuru and Muttembaka Villages of Vakadu Mandal on 18.8.2020 (date) along with the VRO,Thirumuru and Muttembaka villages, Mandal Surveyor, Mandal Agricultural Officer,DE Irrigation,AE Electricity,Inspector of Fisheries,Chittamur as per the instructions of the Collector, SPSR Nellore District issued vide Rc. No.1053/D/2019, dated 3.7.2020.

OWNERSHIP/TITLE:

1.Thirumuru villager:- The Mandal Team inspected the 10% of aqua ponds in Thirumuru village on 18.8.2020. There are 25 aqua ponds in an extent of 20.05 Hectares of 11 farmers. Out of which 3 farmers encroached an extent of 0.29 Hectares of Govt land. There are no authorizations to 9 farmers and 2 farmers are having authorizations. Out of which 11 farmers are cultivating own ponds. All are drawing ground water only for aqua ponds and no creek water is being used. Some of the aqua farmers stated that there is no Irrigation tank to their village and agricultural crops will be raised with the aid of rain water only and the ground water contains salinity. Hence they are raising aqua culture as an alternative measure for their livelihood. The waste water of aqua ponds were sent to Thungayalu channel and Bandla Revu it is not going to Mellam tank. Most of the aqua farmers are non residents and they have taken the ponds on lease basis. Hence it is recommended that the aqua culture in Govt. lands and un authorized ponds may be ordered to be closed.

2.Muttembaka villager:- The Mandal Team inspected the 10% of aqua ponds in Muttembaka village on 18.8.2020. There are 15 aqua ponds in an extent of 8.39 Hectares of 24 farmers. There are no authorizations to 4 farmers and 7 farmers are having authorisations. Out of which 1 farmer is cultivating own ponds and 10 farmers raised lease ponds. All are drawing ground water only for aqua ponds and no creek water is being used. Some of the aqua farmers stated that there is no Irrigation tank to their village and agricultural crops will be raised with the aid of rain water only and the ground water contains salinity. Hence they are raising aqua culture as an alternative measure for their livelihood. The waste water of aqua ponds were sent to Pull Kaluva channel which is mixing into Pull Kaluva and finally go to Mellam tank. Most of the aqua farmers are non residents and they have taken the ponds on lease basis. Hence it is recommended that the aqua culture in Govt. lands and unauthorized ponds may be ordered to be closed.

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OWNERSHIP/TITLE:

There are 413 aqua ponds in an extent of 265.91 Hectares (657.09 ACRS) of 357 farmers. Out of which 200 farmers encroached an extent of 9.50 Hectares (23.51 ACRS) of Govt.land. There are authorizations to 45 farmers. Out of 357 Remaining 317 farmers are unauthorized cultivating ponds and 200 farmers raised lease ponds. All are drawing ground water only for aqua ponds and no creek water is being used. Hence they are raising aqua culture as an alternative measure for their livelihood. Most of the aqua farmers are non residents and they have taken the ponds on lease basis. Hence Hence it is recommended that the aqua culture in Govt.lands and un authorized ponds may be ordered to be closed.

LOCATION:

It is located that all ponds are located in more than 500 meters of distance from the existing village of Thirumuru and Muttembaka. The distance between the proposed firm and nearer agriculture land is more than 500 meters and nearest drinking water source is 500 mts away.

AGRICULTURE DEPT:

The Mandal agriculture officer has informed over phone that the crops raised due to the water of Mallam tank are not fully affected due to the mixing of waste water of aqua ponds and it will be rectified by mixing fresh water in to the tank.

In Muttembaka Village soil sampling is done in 160 acres .The Analysis report submitted by soil testing laboratory Nellore has given PH in the soil is slightly alkaline and Recommended to apply FYM and green manuring to the soil as reclamation , EC is high and can be reclaimed by flooding the field with good irrigation water

In Thirumuru Village soil sampling is done in 120 acres .The Analysis report submitted by soil testing laboratory Nellore has given PH in the soil is slightly acidic and Recommended to apply FYM and green manuring to the soil as reclamation , EC is high and cause injury to the crop, recommended leaching salts by flooding with good irrigation water. Reclaim soil with 90 kg of lime per acre.

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CROPPING PATTERN:

Before the construction of Aqua Ponds, it was an agricultural land and crops like paddy and groundnut are being raised in the land with the aid of rainfed water. These lands are not belonging to Mangrove/Forest/Salt/sand. Some of the aqua farmers stated that there is no irrigation tank to their village and agricultural crops will be raised with the aid of rain water only and the ground water contains salinity. Hence they are raising aqua culture as an alternative measure for their livelihood.

OMISSIONS:

During my inspection, as far as land issues are concerned, the villagers have not objected against the aqua pond established in the village.

The following are the omission identified.

1. In contravention to aqua culture rules the ground water is being used for aqua culture.
2. There is no treatment plant for waste water and it will direct go to Agriculture channels.
3. There are no permission from Aqua culture authority for most of the ponds.
4. Most of the aqua farmers are non residents and they have taken the ponds on lease basis.

Conclusion:- It is concluded that the aqua ponds encroachment in Govt Lands and unauthorised ponds may be recommended for eviction. The waste water of Muttembaka Village leads to Kodiwaka Supply Chanal to Pulikaluva Chanal and Thirumuru Village. Tungayala Canal may be allotted for flowing of waste water of aqua ponds.

Fisheries Department opinion Submitted to the Tahsildar, B.W. Aquaculture mandal Level committee Vakadu Mandal.

It is to submit that the total No.of Aqua farmers in Thirumuru and Muttembaka villages and Extent shown below.

S.No.	Name of the Village	Authorized		Un authorized		Total	
		No.of Farmers	Extent (Ha)	No.of Farmers	Extent (Ha)	No.of Farmers	Extent (Ha)
1.	Muttembaka	13	40.77	35	51.17	48	91.94
2.	Thirumuru	21	20.93	184	148.74	205	169.67
Total:-		45	61.70	219	199.91	253	261.61

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The Coastal Aquaculture Authority, Chennai guidelines checklist is herewith enclosed for information

I have verified 10% of brackishwater Aquaculture ponds and submitting herewith the information for perusal.

Suggestions:

It is to suggest to allot Royyalavagu to the aqua farmers for release drainage water of aqua forms. It is not irrigation canal and the same was conformed by the irrigation Department.

This is submitted for favour of kind information and necessary action.

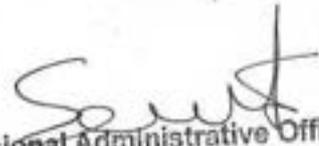
IRRIGATION DEPT:

D.E, Irrigation Vakadu in the check list submitted that the river Swarnamukhi is an east flowing river. It flows at an altitude of 300 m in the Eastern Ghat ranges near Pakala village in Chittoor District of Andhra Pradesh at 13° 28' N and 79° 09' E. It runs for a length of 130 Km and finally joins into the Bay of Bengal near Pamarji Village of Vakadu Mandal. Royyala Kaluva a branch of Swarnamukhi river takes off at right from Swarnamukhi river near Vemuguntapalem village in Naidupeta Mandal. Royyala Kaluva runs in Naidupeta, Vakadu & Chittamur Mandals and finally joins in the Salt creeks near Ravigunta Palem Village of Vakadu Mandal. Mallam Anicut is a Minor Irrigation Scheme constructed across Royyala Kaluva, the Mallam tank supply channel called as Puli Kaluva by the locals takes off left from Mallam Anicut near Eswarvaka Village of Chittamur Mandal. Puli Kaluva is the feeder channel to Mallam Minor Irrigation tank in Chittamur Mandal & Thirumuru Minor Irrigation tank in Vakadu Mandal. The Channel was designed to carry a discharge of 150 cusecs and to irrigate an ayacut of 3238 acres. Yetigattu Kaluva which takes off at right of Mallam tank supply channel (Puli Kaluva) near Muttembaka bridge is a direct feeder channel to the Agriculture fields in Pittuvani palli, Padarathi vari kandriga & Ranghanaditha puram Villages in Chittamur Mandal. Palamadugu vagu is a Drain that carries excess flood water from Mallam tank Supply Channel. All these Channels carry fresh water during Monsoon periods.

Around 2000 farmers of 13 Revenue Villages 1. Mallam Pallamparthi 3. Jala Paddi Gramam 4. Kokkupalem 5. Kothapalem 6. Gollapalem 7. Pothunayina Palli 8. Mangalavari Palli 9. Putra Gunta 10. Vadiavani palli

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28-4-2021


Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

Devuni Kandriga 12. Gangupalem 13. Mukkidipalem are irrigating 6682 acres of land based on the Water in Mallam tank. Mallam tank supply Channel/ Puli Kaluva is the only source of water supply to Mallam tank. The farmers of 3 Revenue Villages 1.Pittuvani Palli 2.Padarthivari Kandriga 3.Ranghanadha Puram are cultivating their crops by lifting water from the Channels Yetigattu Kaluva, Palamadugu Drain & Royyala Kaluva .

Aqua farms Aqua Pond owners of Vakadu, Gollapalem, Durgavaram & Muttembaka villages have constructed the Outlet structures and are discharging salt,chemical & waste effluents into the Pulikaluva. The Aqua pond owners of Pittuvani palli, Padarthi vani kandriga & Ranghanadha puram villages have also constructed the Outlet structures and are discharging salt,chemical & waste effluents into Yetigattu Kaluva, Palamadugu vagu & Royyala Kaluva. Due to the release of Saline & Waste water into the Irrigation channels during rainy seasons the salt water gets mixed with the fresh water in the channels there by decreasing the productivity of Agriculture crops when the water is used for Irrigation. The Irrigation Department have not issued any permission to Aqua Pond owners for constructing outlet structures into the irrigation channels and have also not granted any permission for discharging saline & waste water into the irrigation channels.

ELECTRICITY DEPT:

Mandal level team inspected and survey on existing aqua ponds at Muttembaka village and Tirumuru village in Vakadu Mandal.

During the inspection it is identified that 48 Nos electrical connections and 44 Nos Distribution Transformers under Muttembaka Village and 88 Nos electrical connections and 76 Nos Distribution Transformers under Tirumuru Village are utilizing for aqua culture purpose. Service wise check list here with enclosed.

It is also identified that the existing 51Nos electrical connections under Muttembaka Village and 82 Nos electrical connections under Tirumuru village are authorized connections issued to aqua farmers by recommendation of revenue and fisheries department .Electrical department always issue the electrical connections to survey numbers which are recommended by revenue and fisheries department.

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During the inspection it is also observed that the permission granted for electrical connection to particular survey number but some of the aqua farmers utilizing the same electrical connection to other near by survey numbers along with permission granted survey numbers and aqua farmer formation of ponds consisting of one or more survey numbers.

In view of the above at the time of giving the No Objection Certificate for the electrical connection for aqua culture purpose clearly identify the any remarks in the farmer survey numbers by the Revenue and Fisheries department.

The Mandal level committee has inspected the Aqua Firm in question and observed that it has been established with in the guidelines issued by the CAA on Regulating Coastal Aquaculture.

The Prescribed Check lists along with the the connected records/documents are enclosed here with.

[Signature]
Inspector of Fisheries, Vakkadu
INDUKURPET
Sri Potti Srinamulu Nellore Dt.

[Signature]
AO, Agrikulural, Vakadu

[Signature]
D.E, Irrigation, Vakadu Mandal

[Signature]
A.E, AP TRANSCO, Vakadu

[Signature]
Mandal Surveyor, Vakadau

[Signature]
Tasildar, Vakadu

Date 03/09/2020
39/17/2021
02-24-2021

[Signature]
Divisional Administrative Officer
Sub Collector's Office, Gudur
SPSR Nellore District

[Signature]

S.NO	NAME OF THE REVENUE VILLAGE	SUBMIT NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTI	IF GOVT GOVT PERMISSION HAS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATTANAM AND SHOWING AS PER REVENUE RECORDS	WHETHER THE LAND PATTI STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE LAND BARBERS HAS GOT THE LAND FROM THE PATTANAM IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO GO LAND/ S LAND/ SULTAN/ BY LAND/ SHAR GOVT/ PATTI LAND MEANT FOR PUBLIC PURPOSE/ OTHER LANDS	IS ANY OTHER MESSAGES NOTICES BY ANY BODY REGARDING TITLE DISPUTE OR BOUNDARY DISPUTE OR ANY COMPLAINT IS ARISEN	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
1	THIRUMURU	45-1	0.99	GOVERNMENT	NO	SHAK ANEFA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
2	THIRUMURU	51-2	0.92	GOVERNMENT	NO	SHAK ANEFA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
3	THIRUMURU	57-1	0.78	GOVERNMENT	NO	SHAK ANEFA	YES	VINAYATHULLA	NO DOCUMENTS	WET LAND	NO	DARAKASTU
4	THIRUMURU	57-2	0.21	GOVERNMENT	NO	SHAK ANEFA	YES	VINAYATHULLA	NO DOCUMENTS	WET LAND	NO	DARAKASTU
5	THIRUMURU	60-1	2.63	GOVERNMENT	NO	KURUNCHEM PONDAMAM	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
6	THIRUMURU	65-2	0.22	GOVERNMENT	NO	BHEEMES WARASWAMI	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DEVALAYA BHOOMI

7	THIRUMURU	71-1	0.23	GOVERNMENT	NO	KAMATHA M SUBBAMM A (P)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
8	THIRUMURU	71-3	0.65	GOVERNMENT	NO	KAMATHA M SUBBAMM A (P)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
9	THIRUMURU	84-1	0.18	GOVERNMENT	NO	KANDI POLAMM	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	DRY LAND	NO	DARAKASTU
10	THIRUMURU	97-5	0.26	GOVERNMENT	NO	PANDI POLAMM	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	DARAKASTU
11	THIRUMURU	166-7	0.19	GOVERNMENT	NO	KURUNCHEM KOTA CHENGAMAM	YES	PENCHALAM H (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
12	THIRUMURU	280-2A	2.5	GOVERNMENT	NO	DASAN SUBBAMM	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
13	THIRUMURU	216-2B	1.16	GOVERNMENT	NO	KURUNCHEM ANARAMM	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	DARAKASTU
14	THIRUMURU	56-1P2	1.2	GOVERNMENT	NO	SHAK MOULA TAMM	NO	SHAK AZBAR (LEASE)	NO DOCUMENTS	DRY LAND	NO	DARAKASTU
15	THIRUMURU	56-2	0.87	GOVERNMENT	NO	SHAK MOULA TAMM	NO	IF SAME MENTION AS SAM	NO DOCUMENTS	DRY LAND	NO	DARAKASTU
16	THIRUMURU	107-11	0.35	GOVERNMENT	NO	PINACHANA TAGARI RAMAKRES HINDALAN THARAKAMAT HI MANI	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	DARAKASTU
17	THIRUMURU	336-4	0.16	GOVERNMENT	NO	PUPPA PULLAMM	YES	PARAMAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU

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18	THIRUMURU	336-7	0.06	GOVERNMENT	NO	MAMMIDIPU DI CHIKATALA SAM (P) MAMIDIPU DI VENKATAMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
19	THIRUMURU	344-3	0.54	GOVERNMENT	NO	PAMANI KOTNAM	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	DARAKASTU
20	THIRUMURU	301-6	0.46	GOVERNMENT	NO	MAMMIDIPU DI PEDAVENKI KOTNAM	YES	VANKA SHANKER (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
21	THIRUMURU	12-1P3	0.2	GOVERNMENT	NO	PANDI POLKAM	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	DARAKASTU
22	THIRUMURU	120-1	0.34	GOVERNMENT	NO	SHAK BADA	YES	KARIMULLA SAMES (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
23	THIRUMURU	120-2	0.77	GOVERNMENT	NO	SHAK ANBALU	YES	KARIMULLA SAMES (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
26	THIRUMURU	120-5P3	0.15	GOVERNMENT	NO	EROLU SUBRAMA NYAM REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
27	THIRUMURU	297-8	0.1	GOVERNMENT	NO	KUNCHAM DENGABA H	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
28	THIRUMURU	297-6	0.19	GOVERNMENT	NO	TARRAMAT HI KOTNAM	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
29	THIRUMURU	297-4b	0.02	GOVERNMENT	NO	TARRAMAT HI KOTNAM	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

30	THIRUMURU	297-4c	0.2	GOVERNMENT	NO	TARRAMAT HI KOTNAM	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
31	THIRUMURU	297-4b	0.18	GOVERNMENT	NO	TARRAMAT HI CHINA MASTHAN AM	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
32	THIRUMURU	297-4A	0.23	GOVERNMENT	NO	TARRAMAT HI BANNELU	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
33	THIRUMURU	298-10	0.05	GOVERNMENT	NO	KARLAPUDI ACHANAMA A	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
34	THIRUMURU	298-12	0.28	GOVERNMENT	NO	KUNCHAM MASTHAN ANBALU	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
35	THIRUMURU	298-13	0.08	GOVERNMENT	NO	KUNCHAM MASTHAN ANBALU	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
36	THIRUMURU	298-14	0.16	GOVERNMENT	NO	KUNCHAM MASTHAN ANBALU	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
37	THIRUMURU	298-15	0.18	GOVERNMENT	NO	KUNCHAM MASTHAN ANBALU	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
38	THIRUMURU	298-6	0.1	GOVERNMENT	NO	KUNCHAM MASTHAN ANBALU	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	DARAKASTU
39	THIRUMURU	298-7	0.06	GOVERNMENT	NO	KUNCHAM MASTHAN ANBALU	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	DARAKASTU
40	THIRUMURU	298-8	0.03	GOVERNMENT	NO	DARA BAMAM	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	DARAKASTU
41	THIRUMURU	298-8	0.18	GOVERNMENT	NO	KANDIKOTI	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	VARASATHYAM

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42	THIRUMURU	298-8	8.28	GOVERNMENT	NO	DARA SANDOR P. ARUN LAKSHEE	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
43	THIRUMURU	264-20	2.44	GOVERNMENT	NO	P. ARUN LAKSHEE	YES	SANTHOSH REDDY	NO DOCUMENTS	WET LAND	NO	DARAKASTU
44	THIRUMURU	344-2A	2.39	GOVERNMENT	NO	P. CHALALA PALLI BALAKRISHNA REDDY	YES	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
45	THIRUMURU	344-1	1	GOVERNMENT	NO	CAO USAMAM	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
46	THIRUMURU	344-3	0.54	GOVERNMENT	NO	P. MANJUNATHAN	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
47	THIRUMURU	227-1	0.75	GOVERNMENT	NO	CHINTHALA KOTAMMA	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
48	THIRUMURU	337-3	0.36	GOVERNMENT	NO	KUNCHA M KOTAIAH	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
49	THIRUMURU	337-4	0.08	GOVERNMENT	NO	KUNCHA M KOTAIAH	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
50	THIRUMURU	337-2	0.29	HAM	NO	M. NACHIN SATYAGAN SARASWATI M. NACHIN CHINTHALA KOTAMMA	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU

51	THIRUMURU	295-1	0.75	GOVERNMENT	NO	DARA SANDOR P. ARUN LAKSHEE	YES	IF SAME MENTION AS SAME		WET LAND	NO	DARAKASTU
Total		51	25.75									
1	THIRUMURU	53-2P	1.00	PATTA	NO	GOOGA SUBRAMA NYANAR (P) SHAIK MEENA SAMEERU (P) GARGAPA THAI SUBRAMA NYANAR (P) SHAIK KALESHA (P)	YES	IF SAME MENTION AS SAME		WET LAND	NO	SADABANAMA
2	THIRUMURU	55-P1	0.82	PATTA	NO	SHAIK KALESHA (P)	YES	IF SAME MENTION AS SAME		WET LAND	NO	SADABANAMA
3	THIRUMURU	53-2P1	2.14	PATTA	YES	SHAIK FATHIMA BEEBE	YES	IF SAME MENTION AS SAME		WET LAND	NO	OWN
4	THIRUMURU	52-1	2.32	PATTA	NO	KAPUSURU SUBRAMA NYANAR	YES	MADHANKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
5	THIRUMURU	52-1	0.52	PATTA	NO	PANDI POLAMAM	YES	MADHANKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
6	THIRUMURU	55-6p1	0.6	PATTA	NO	SHAIK CHAND SAHEB (P) SHAIK MASTAN SAHEB (P)	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
7	THIRUMURU	55-6P2	0.56	PATTA	YES	SHAIK ILAKI BASHA	YES	MUCHAKAYA LA MAMI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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8	THIRUMURU	SS-SP	1.35	PATTA	YES	SHAK ILAN BAMA	YES	MURTHANA LA MAMI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
9	THIRUMURU	SS-4P1	1.14	PATTA	NO	SHAK MASTAN SHIR	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
10	THIRUMURU	SS-3P4	0.14	PATTA	NO	SHAK MASTAN SHIR (P) SHAK MEERA SHIR (A)	NO		IF SAME MENTION AS SAN	WET LAND	NO	SADABAHAMA
11	THIRUMURU	SS-3P3	2.8	PATTA	YES	SHAK LAKSHEDA SHIR	YES	SHAK RAPH (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
12	THIRUMURU	SS-3P	0.1	PATTA	NO	SHAK MASTAN SHIR (P)	YES	SHAK RAPH (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
13	THIRUMURU	SS-3P	0.5	PATTA	NO	POORANI VENKATA SHIR (P) SHAK MASTAN SHIR (A)	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
14	THIRUMURU	SS-2	0.02	PATTA	NO	ATAPAKA VENKATA SHIR (P)	YES	SHAK RAPH (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
15	THIRUMURU	SS-2	0.87	PATTA	NO	ATAPAKA VENKATA SHIR (P) ATAPAKA SHIR (A)	YES	SHAK RAPH (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA

16	THIRUMURU	SS-2	0.63	PATTA	NO	ATAPAKA VENKATA SHIR (P) SHAK AKBAR (A)	YES	SHAK SHABIR (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
17	THIRUMURU	SS-P1	2.06	PATTA	NO	SHAK BABULU	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
18	THIRUMURU	SS-P1	1.83	PATTA	NO	SHAK ANMULLA	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KOHUSOLU
19	THIRUMURU	SS-P2	1.03	PATTA	NO	SHAK KALESHA SHIR (P) SHAK KALESHAB SHIR (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
20	THIRUMURU	SS-P3	2.06	PATTA	NO	SHAK HABIB BAMA SHIR	NO	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
21	THIRUMURU	SS-2	0.05	PATTA	NO	ODURU SATHYANA RAYANA SHIR	YES	PRABHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KOMUSOLU
22	THIRUMURU	SS-2	0.19	PATTA	NO	CHILLARU U KANDAMUR REDDY (P) KAMPALA SHIR (A)	YES	KAMMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
23	THIRUMURU	SS-1	1.75	PATTA	NO	MARAM LEDDY SHIR	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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24	THIRUMURU	61-1A	1.26	PATTA	NO	CHILLAKURU NAGHAR REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
25	THIRUMURU	61-2	0.25	PATTA	NO	MARJAN REDDY MOUNSA (P) GURU SATHYANA RAYANA REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
26	THIRUMURU	61-1B	0.25	PATTA	NO	GURU KOMALA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
27	THIRUMURU	62-1	0.13	PATTA	NO	GURU SATHYANA RAYANA REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
28	THIRUMURU	62-3	2.25	PATTA	NO	MARJAN REDDY MOUNSA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
29	THIRUMURU	62-1A	0.5	PATTA	NO	GURU SATHYANA RAYANA REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
30	THIRUMURU	62-2A	0.27	PATTA	NO	GURU SATHYANA RAYANA REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
31	THIRUMURU	62-2	1.25	PATTA	NO	MARJAN REDDY MOUNSA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
32	THIRUMURU	63-1	0.46	PATTA	NO	MOOR SADHA SHAKTEERA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN

33	THIRUMURU	63-2	1.69	PATTA	NO	SHAK ISMAIL	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
34	THIRUMURU	65-1P	4.77	PATTA	NO	GURURU BALAKRISH NA REDDY	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
35	THIRUMURU	65-1P1	0.27	PATTA	NO	SHAK SHAKEELA BARE	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	VARASATHYAM
36	THIRUMURU	66-1	0.5	PATTA	NO	GURU KOMALA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
37	THIRUMURU	66-2	0.75	PATTA	NO	GURU SATHYANA RAYANA REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
38	THIRUMURU	66	0.16	PATTA	NO	GURU SATHYANA RAYANA REDDY	YES	AMARMADE REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
39	THIRUMURU	66	1	PATTA	NO	MARJAN REDDY MOUNSA	YES	AMARMADE REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
40	THIRUMURU	67-1	1.46	PATTA	NO	MOOR SIDDARH	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
41	THIRUMURU	67-9	0.18	PATTA	NO	KARALA KONDALRA O (P) SHAK MASTAN LAKSHMI	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

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43	THIRUMURU	67-4	4.15	PATTA	NO	EEDURU KUMARAS WAMI REDDY (P) VARATAPALI RAVEENDR A. REDDY	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
43	THIRUMURU	68-1	1.1	PATTA	NO	SHAIK KILSHED SAEED	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
44	THIRUMURU	48-2	0.97	PATTA	NO	MANIKOPU DI POLAMAH	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
45	THIRUMURU	68-3	0.38	PATTA	NO	MANIKOPU DI POLAMAH	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
46	THIRUMURU	69-1	1.21	PATTA	NO	THIRUPOLU SARADAN MA	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
47	THIRUMURU	88-2	0.08	PATTA	NO	PINACHINA YAGARI MAHADEVI MAH (P) PUTTA	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
48	THIRUMURU	69-2	0.42	PATTA	NO	SHAIK KILSHED SAEED	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
49	THIRUMURU	69-3	0.33	PATTA	NO	MAGESWAR RAO (P) EEPURU BALAKRISH NA REDDY	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

50	THIRUMURU	68-4	0.08	PATTA	NO	MANIKOPU DI RESHAMAH (P) EEPURU BALAKRISH NA REDDY	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
51	THIRUMURU	69-5	0.09	PATTA	NO	MANIKOPU DI CHINA SURESH	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
52	THIRUMURU	69-1	0.52	PATTA	NO	SHAIK GANMUR SAEED	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
53	THIRUMURU	70-1P	0.83	PATTA	NO	SHAIK KILSHED SAEED	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
54	THIRUMURU	70-2	0.8	PATTA	NO	MANIKOPU DI THIRUPOLU IAN PUTTA ANNAMAH (P)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
55	THIRUMURU	70-2	0.42	PATTA	NO	MANIKOPU DI THIRUPOLU CHINTHALA MADANUS SARABAMA MA (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
56	THIRUMURU	70-3	0.28	PATTA	NO	SHAIK KILSHED SAEED	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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57	THIRUMURU	70-4	0.12	PATTA	NO	MAMODPU DE THIRUPA H (P) PUTTA ACHANNA JI	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
58	THIRUMURU	70-4	0.2	PATTA	NO	MAMODPU DE THIRUPA H (P) CHINTHALA NAGABHU NAGANNA MA (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
59	THIRUMURU	71-2	0.5	PATTA	NO	PUTTA RAMANNA K	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
60	THIRUMURU	74-1P	0.06	PATTA	NO	SHAK SHAKEDA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
61	THIRUMURU	74-1P1	0.73	PATTA	NO	SHAK SHAKEDA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
62	THIRUMURU	74-2	1.23	PATTA	NO	SHAK SHAKEDA	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
63	THIRUMURU	75-1	0.19	PATTA	NO	PINACHINA TAGARI MAHADEV MAH (P) PUTTA KRISHNA JI	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

64	THIRUMURU	75-2	0.21	PATTA	NO	HANDEPETA VISHWANAD A SWAMI	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
65	THIRUMURU	75-3	0.35	PATTA	NO	SHAK MAHAMAD BISE	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
66	THIRUMURU	75-4	1.12	PATTA	NO	DUVVURU VENKATA REDDY (P) EEDU RU KUMARAS WAMI REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
67	THIRUMURU	75-5	0.85	PATTA	NO	SHAK MAHAMAD BISE		BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
68	THIRUMURU	75-6	3.09	PATTA	NO	PINACHINA TAGARI HEALASH JI	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
69	THIRUMURU	76	3.44	PATTA	NO	EEDURU KUMARAS WAMI REDDY (P) VARATAPAL U RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	RSD KONUGOLU

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70	THIRUMURU	79-1	3.68	PATTA	NO	KODAVALLU REBALATH AMMALA (P) YAKKATAPALU RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KOMUGOLU
71	THIRUMURU	79-2	0.13	PATTA	NO	YENDU NIRMALA	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
72	THIRUMURU	80-1	0.15	PATTA	NO	KARANAM KRISHNA BABU (P)		BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS			
73	THIRUMURU	80-2	0.36	PATTA	NO	KARANAM KRISHNA BABU (P) JEPURU KUMARAS WAMI REDDY (A)	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
74	THIRUMURU	80-3	0.44	PATTA	NO	KARANAM KRISHNA BABU (P) JEPURU KUMARAS WAMI REDDY (A)	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
75	THIRUMURU	80-4	1.57	PATTA	NO	KARANAM KRISHNA BABU (P) JEPURU KUMARAS WAMI REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

76	THIRUMURU	81	1	PATTA	NO	KARANAM KRISHNA BABU (P) JEPURU KUMARAS WAMI REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
77	THIRUMURU	82-1	6.58	PATTA	NO	JEPURU KUMARAS WAMI REDDY (P) YAKKATAPALU RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KOMUGOLU
78	THIRUMURU	82-2	2.59	PATTA	NO	DUVVURU BALAKISH NATH (P) YAKKATAPA LU RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KOMUGOLU
79	THIRUMURU	82-3	0.25	PATTA	NO	DUVVURU BALAKISH NATH (P) YAKKATAPA LU RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KOMUGOLU

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80	THIRUMURU	82-4	0.12	PATTA	NO	DUPPURU BALAKRISH NANAN (P) NARATAPA U RAVEENDR A REDDY (A)	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KONUGOLU
81	THIRUMURU	82-6	0.44	PATTA	NO	SIRAMUL A VARU (P) THAATAPAL U RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KONUGOLU
82	THIRUMURU	83-3	1.20	PATTA	NO	RAVINDR POLAJAM (P) THAATAPAL U RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KONUGOLU
83	THIRUMURU	83-3	4.2	PATTA	NO	REDURU KUMARAS WAMI REDDY (P) THAATAPAL U RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	RSD KONUGOLU

84	THIRUMURU	83-4	0.5	PATTA	NO	REDURU KUMARAS WAMI REDDY (P) THAATAPAL U RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	OWN
85	THIRUMURU	84-1	0.95	PATTA	NO	SHAK BAMELIA DILIP	YES	PRAJHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
86	THIRUMURU	84-2	0.68	PATTA	NO	BHEEMES WARASWA M	YES	PRAJHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DEVALAYA BHOOMI
88	THIRUMURU	86-2P1	1.3	PATTA	NO	SHAK HOORIA NAM	YES	PRAJHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
88	THIRUMURU	86-2P2	1.25	PATTA	NO	SHAK SUNMAN SASMA	YES	PRAJHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
89	THIRUMURU	86-2P2	1.15	PATTA	NO	SHAK DILIP	YES	PRAJHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
91	THIRUMURU	86-2P2	0.75	PATTA	NO	SHAK BAREELA DILIP	YES	PRAJHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
92	THIRUMURU	88-1	0.89	PATTA	NO	SHAK MAHAMAD DILIP	YES	PRAJHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
93	THIRUMURU	88-2	1.09	PATTA	NO	SHAK THASLEEM	YES	PRAJHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
94	THIRUMURU	85-1	0.55	PATTA	YES	SHAK JASHEEDA DILIP	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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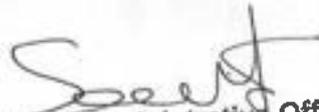
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95	THIRUMURU	86-2	1.96	PATTA	NO	SHAIK RAMAIEEA BHEE	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
96	THIRUMURU	90-P1	2	PATTA	NO	SHIVYUNU BALAKRISHN HAGURUP SHAIK AMEERA BHEE (AS SHAIK HOORJA MAM	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
97	THIRUMURU	90-P2	0.2	PATTA	NO	SHAIK HOORJA MAM	YES	MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
98	THIRUMURU	96-1	4.44	PATTA	NO	VEDURU KUMARAS WAMI REDDY (P) YARATAPAL U RAVEENDR A REDDY	YES	BRAMHANA NDAREDDY (LEASE)	SUPPORTING DOCUMENT	DRY LAND	NO	OWN
99	THIRUMURU	97-1	0.33	PATTA	NO	PIRACHINA YAGANI SURYANAR AYAN (P SHAIK RAHAM/TH SHELA	YES	MASTAN SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
100	THIRUMURU	97-2	0.22	PATTA	NO	SHAIK SHABEER	YES	MASTAN SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
101	THIRUMURU	97-3	0.29	PATTA	NO	SHAIK MABUBHEE	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
102	THIRUMURU	97-4	0.3	PATTA	NO	SHAIK MABUBHEE	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN

103	THIRUMURU	97-6	0.63	PATTA	NO	SHAIK MASTAN SAHEB	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
104	THIRUMURU	119-1	0.44	PATTA	NO	SHAIK HMAA BHEE (P) SHAIK JAANI BHEE (AS SHAIK HMAA BHEE (P) SHAIK JAANI BHEE (AS	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
105	THIRUMURU	119-2	0.16	PATTA	NO	SHAIK HMAA BHEE (P) SHAIK JAANI BHEE (AS	YES	BRAMHANA NDAREDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
106	THIRUMURU	169-2	2.03	PATTA	NO	GLAHDAYAR AM BREENWAS ULU REDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	VARASATHVAM
107	THIRUMURU	169-3	1.52	PATTA	NO	YANUNAKKA NAGARAJU	YES	IF SAME MENTION AS SAM		WET LAND	NO	VARASATHVAM
108	THIRUMURU	162	3.4	PATTA	NO	SRIMALLA M SUBRAMA NYAM	YES	SHAIK ALTHAF	NO DOCUMENTS	WET LAND	NO	OWN
109	THIRUMURU	158-1	0.29	PATTA	NO	THIRUMURU U GURUNAD AM	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
110	THIRUMURU	158-2	3.46	PATTA	NO	SRIMALLA M SUBRAMA NYAM	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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111	THIRUMURU	159	1.08	PATTA	NO	MANNETI VEDHAYAC MALAMANI (P) MANNETI	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	DRY LAND	NO	DARAKASTU
112	THIRUMURU	166-1	0.05	PATTA	NO	KUNCHEM KOTA CHENGAMA	YES	PENCHALAA H (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
113	THIRUMURU	166-2	0.41	PATTA	NO	KUNCHEM KOTA CHENGAMA	YES	PENCHALAA H (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU
114	THIRUMURU	166-3	0.21	PATTA	NO	KUNCHEM KOTA CHENGAMA	YES	PENCHALAA H (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
115	THIRUMURU	166-4	1.01	PATTA	NO	KUNCHEM KOTA CHENGAMA	YES	PENCHALAA H (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
116	THIRUMURU	166-5	0.08	PATTA	NO	KUNCHEM KOTA CHENGAMA	YES	PENCHALAA H (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
117	THIRUMURU	166-6	0.38	PATTA	NO	MANNIPU DI POTHAAH (P) PAMULA	YES	SANKAR SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

118	THIRUMURU	166-6b	0.61	PATTA	NO	PIRACHINA KANDARI NANDAMAM	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
119	THIRUMURU	157-1	0.36	PATTA	NO	SHAK MASTAN KAMES	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
120	THIRUMURU	157-2	0.32	PATTA	NO	SHAK MASTAN KAMES	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
121	THIRUMURU	157-3	0.87	PATTA	NO	SHAK MASTAN KAMES	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
122	THIRUMURU	157-4	0.45	PATTA	NO	SHAK MASTAN KAMES	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
123	THIRUMURU	157-5	0.49	PATTA	NO	SHAK MASTAN KAMES	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
124	THIRUMURU	157-6	0.71	PATTA	NO	SHAK MASTAN KAMES	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
125	THIRUMURU	157-7	0.07	PATTA	NO	SHAK MASTAN KAMES	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
126	THIRUMURU	157-8	0.29	PATTA	NO	SHAK MASTAN KAMES	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
127	THIRUMURU	157-8	0.26	PATTA	NO	MANNIPU DI POTHAAH (P) PAMULA	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
128	THIRUMURU	157-8P	0.5	PATTA	NO	SHAK MASTAN KAMES	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
129	THIRUMURU	161-3P	0.34	PATTA	NO	PIRACHINA KANDARI NANDAMAM	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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130	THIRUMURU	161-3	0.61	PATTA	NO	PRACHINA YASANI SUNRAMA NYASA	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
131	THIRUMURU	161-5	0.07	PATTA	NO	PRACHINA YASANI MANIHAR BETTY	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
132	THIRUMURU	161-4	0.31	PATTA	NO	SHAK MASTAN SAMES	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
133	THIRUMURU	161-2	1.2	PATTA	NO	SHAK MASTAN SAMES	YES	MASTAN(LEA SE)	NO DOCUMENTS	WET LAND	NO	OWN
134	THIRUMURU	161-1	1.01	PATTA	NO	SHAK RAMBEJA SAMES	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
135	THIRUMURU	161-5	0.28	PATTA	NO	SHAK MASTAN SAMES	YES	PADMAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
136	THIRUMURU	299-4	0.18	PATTA	NO	PRACHINA YASANI SUNRAMA NYASA (P) PAMANI ADAMAH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
137	THIRUMURU	299-3	0.16	PATTA	NO	PAMANI MANIHAR BETTY (P) PAMANI ADAMAH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

138	THIRUMURU	299-5	0.17	PATTA	NO	PAMANI MANIHAR BETTY (P) PAMANI ADAMAH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
139	THIRUMURU	299-2	3.21	PATTA	NO	TARRAMATI OR POTHASAH (P) PAMANI ADAMAH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
140	THIRUMURU	299-6	0.55	PATTA	YES	KARANAM DESHAMMA A (P) PAMANI ADAMAH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
141	THIRUMURU	299-8	0.99	PATTA	NO	KARANAM DESHAMMA A (P) PAMANI ADAMAH (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
142	THIRUMURU	299-7	0.58	PATTA	NO	TARRAMATI OR POTHASAH (P) RAYAPU MACHIRI (A)	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
143	THIRUMURU	296-1	0.09	PATTA	NO	MAMIDI CHENGALA H (P) PUCHALAP ALLI ROSANMA (A)	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

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144	THIRUMURU	296-2	0.12	PATTA	NO	MARIDI CHENGAM H (P) MUDALAP ALLI NOSAMMA	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA	
145	THIRUMURU	296-3	0.35	PATTA	NO	SHAK MASTAN KAMES (P) MUDALAP ALLI NOSAMMA	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA	
146	THIRUMURU	296-3P	1.52	PATTA	NO	MUDALAP ALLI NOSAMMA	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN	
147	THIRUMURU	296-4	2.18	PATTA	NO	MARIDI CHENGAM H (P)	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN	
148	THIRUMURU	296-5	1.5	PATTA	NO	KANDRA VALLEMMAN (P) CHINTHALA KAGABHIS KANDAMMA (A)	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
149	THIRUMURU	296-6	1.18	PATTA	NO	THIRUMURU NIPAMMA	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
150	THIRUMURU	296-7	0.35	PATTA	NO	CHINTALA KAGABHIS KANDAMMA	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	DARAKASTU

151	THIRUMURU	296-8	0.88	PATTA	NO	KANDRA VALLEMMAN (P) CHINTHALA KAGABHIS KANDAMMA (A)	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
152	THIRUMURU	298-1	1.86	PATTA	NO	VALLASIRI VENKATA REDDY (P) MAMIDIPU DI KOTAMMA (A)	YES	DAYAKAR (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
153	THIRUMURU	282-P1	5.14	PATTA	NO	VANRYAKA BESAMMA	YES	SAHKAIR SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
154	THIRUMURU	254-A	0.15	PATTA	NO	BANDAVAR M DREEMVAS ULU REDDY	YES	IF SAME MENTION AS SAME	DRY LAND	NO	OWN	
155	THIRUMURU	254-P	6.26	PATTA	NO	PABAREDDY SURENDRA REDDY	YES	IF SAME MENTION AS SAME	DRY LAND	NO	OWN	
156	THIRUMURU	277-1	1.81	PATTA	NO	EKOLLU RAMABAH (P) ELLURU RAMAMMA (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

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157	THIRUMURU	277-2	0.69	PATTA	NO	EROLU NAGARATH NAM SETTY (P) ELLURU POLAMAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
158	THIRUMURU	277-3	1.83	PATTA	NO	EROLU NAGARATH NAM SETTY(P) VALLURU CHANDRA UNALALI	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
159	THIRUMURU	277-4	0.5	PATTA	NO	EROLU NAGARATH NAM SETTY (P) ELLURU POLAMAH (A)	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
160	THIRUMURU	252-1A	2.36	PATTA	NO	DUVVURU LAKSHMI NARAYAN REDDY	YES		IF SAME MENTION AS SAM	DRY LAND	NO	OWN
161	THIRUMURU	252-1B	1.33	PATTA	NO	KOTAREDDY SOWJANYA	YES		IF SAME MENTION AS SAM	DRY LAND	NO	OWN
162	THIRUMURU	252-2	0.09	PATTA	NO	KOTAREDDY SOMMAMA	YES		IF SAME MENTION AS SAM	DRY LAND	NO	OWN
163	THIRUMURU	252-1C	0.92	PATTA	YES	UPPALAMA RTH SUDHEER REDDY	YES		IF SAME MENTION AS SAM	DRY LAND	NO	OWN

164	THIRUMURU	281-5	0.64	PATTA	NO	KUNCHEN DAYAKAR	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
165	THIRUMURU	281-4	0.68	PATTA	NO	KUNCHEN DAYAKAR	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
166	THIRUMURU	281-3	1.36	PATTA	NO	KUNCHEN DAYAKAR	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
167	THIRUMURU	281-2	0.85	PATTA	NO	KUNCHEN DAYAKAR	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
168	THIRUMURU	281-1	1.2	PATTA	NO	KUNCHEN OMMA VENKATAR RAMANUJAM	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
169	THIRUMURU	280-1P	0.5	PATTA	NO	PAMARU VENKATES AJAM (P) PAMARU RAMANUJAM R. 1.1	YES	PUCHAPALLI KRISHNAH	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
170	THIRUMURU	280-1P2	0.5	PATTA	NO	PAMARU RAGANAH	YES	FRASAD GOWD (R. 1.1)	NO DOCUMENTS	WET LAND	NO	OWN
171	THIRUMURU	280-1P5	0.14	PATTA	NO	PUTTEI SANKAR REDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
172	THIRUMURU	280-1P3	0.3	PATTA	NO	PUTTEI SANKAR REDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
173	THIRUMURU	280-1P4	0.3	PATTA	NO	PUTTEI SANKAR REDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
174	THIRUMURU	280-1P5	0.16	PATTA	NO	PAMARU VENKATES AJAM (P)	YES	PAMARU NAGENRA (R. 1.1)	NO DOCUMENTS	WET LAND	NO	OWN
175	THIRUMURU	279-1	1.55P	PATTA	NO	EROLU KAMAKSHA YA SETTY	YES	PADMAKAR REDDY (R. 1.1)	NO DOCUMENTS	WET LAND	NO	OWN

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176	THIRUMURU	273-2	0.33	PATTA	NO	EROLUNA NAGESHATA SETTY (P) TARRAMAT M CHANDRA MOHAN (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
177	THIRUMURU	273-3	0.42	PATTA	NO	TARRAMAT M BOYANA (P) TARRAMAT M CHANDRA MOHAN (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
178	THIRUMURU	288-P1	0.48	PATTA	NO	FRABARD BY JUMERDIA REDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
179	THIRUMURU	288-P1-1	0.70	PATTA	NO	PUNITTI DEVESENA	YES		IF SAME MENTION AS SAM	WET LAND	NO	RSD KORUGOLU
180	THIRUMURU	285-1	0.44	PATTA	NO	GANESHWAR AM VENKARAM ANAMMA THIRUMUR U SESHAMM (A)	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABANAMA

181	THIRUMURU	285-2	0.42	PATTA	NO	GANESHWAR AM VENKARAM ANAMMA THIRUMUR U SESHAMM (A)	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABANAMA
182	THIRUMURU	285-3	0.41	PATTA	NO	GANESHWAR AM VENKARAM ANAMMA THIRUMUR U SESHAMM (A)	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
183	THIRUMURU	285-4	0.21	PATTA	NO	GANESHWAR AM VENKARAM ANAMMA THIRUMUR U SESHAMM (A)	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
184	THIRUMURU	285-5	0.53	PATTA	NO	CHINTHALA NAGABHUS HANAMMA MA PUCHALAP ALLI KOTAMMA (A)	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABANAMA

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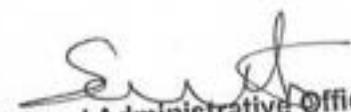
185	THIRUMURU	285-6	0.38	PATTA	NO	GANDAVAR AM BAKABAMA MA (P) THIRUMURU U NAGAMMA (A)	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
186	THIRUMURU	285-7	1.64	PATTA	NO	GANDAVAR AM VENKABAM AKABAMA THIRUMURU U SUDHAM (A)	NO	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
187	THIRUMURU	285-8	0.53	PATTA	NO	GANDAVAR AM VENKABAM AKABAMA THIRUMURU U SUDHAM (A)	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
188	THIRUMURU	255-A	5	PATTA	NO	GANDAVAR AM REENMAS LILU REDDI	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
189	THIRUMURU	255-B	2	PATTA	NO	GANDAVAR AM VAI	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
190	THIRUMURU	285-P1	2.43	PATTA	NO	GANDAVAR AM KAMACHA VEDAREDDI	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN

191	THIRUMURU	253	3.31	PATTA	NO	KOTAREDDI Y DOWLAHWA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
192	THIRUMURU	253-P	1.77	PATTA	NO	PABBAREDDI BY SUBBAMMA (A)	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
193	THIRUMURU	270-1	0.29	PATTA	NO	EKKILU KASHAYA SETTY (P) PABBAREDDI BY KAMALAM (A)	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
194	THIRUMURU	270-2	1.04	PATTA	NO	EKKILU KASHAYA SETTY (P) PABBAREDDI BY KAMALAM (A)	YES	IF SAME MENTION AS SAM	DRY LAND	NO	SADABAINAMA
195	THIRUMURU	270-3	2.3	PATTA	NO	EKKILU KAMAKSHI AYA SETTY (P) PENHABALI RAMANAMA (A)	YES	IF SAME MENTION AS SAM	DRY LAND	NO	SADABAINAMA
196	THIRUMURU	270-3P	2	PATTA	NO	PABBAREDDI BY SURENDRA REDDI	YES	IF SAME MENTION AS SAM	DRY LAND	NO	OWN
197	THIRUMURU	91-2P	0.7	PATTA	NO	PATTA VENKATAM MA	YES	IF SAME MENTION AS SAM	DRY LAND	NO	OWN

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198	THIRUMURU	91-2P	1.97	PATTA	NO	PUTTA PULISAM	NO	IF SAME MENTION AS SAM	DRY LAND	NO	OWN	
199	THIRUMURU	91-2P2	1.17	PATTA	NO	SHAKI AJAY THULLA	NO	FRASNAAR REDDY (LEASE)	DRY LAND	NO	KONUGOLU	
200	THIRUMURU	55-1	2.87	PATTA	NO	SHAKI MEERA SAHIB	NO	IF SAME MENTION AS SAM	WET LAND	NO	OWN	
201	THIRUMURU	55-3P2	0.8	PATTA	NO	SHAKI MEERA SAHIB	NO	IF SAME MENTION AS SAM	WET LAND	NO	OWN	
202	THIRUMURU	302-1	0.36	PATTA	NO	YARRAMAT HI BOYANA	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
203	THIRUMURU	302-2	0.97	PATTA	NO	YARRAMAT HI BOYANA(P) YARRAMAT HI RAMANAJA H	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
204	THIRUMURU	302-3	0.66	PATTA	NO	THIRUNUR U KARANAKAM MA	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
205	THIRUMURU	302-4	1.41	PATTA	NO	YARRAMAT HI BOYANA(P) YARRAMAT HI VENKAKAM (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM

206	THIRUMURU	302-5	0.37	PATTA	NO	YARRAMAT HI BOYANA	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
207	THIRUMURU	302-6	0.5	PATTA	NO	KUMCHEM POLABAI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
208	THIRUMURU	302-7	1.04	PATTA	NO	PAMAMU KARANAM (P) YARRAMAT HI BALARAMA MA	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
209	THIRUMURU	302-8	0.36	PATTA	NO	PAMAMU KARANAM (P) YARRAMAT HI VENKAKAM (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
210	THIRUMURU	302-9	0.38	PATTA	NO	PAMAMU KARANAM (P) YARRAMAT HI BALARAMA MA	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
211	THIRUMURU	302-10	0.76	PATTA	NO	YARRAMAT HI CHENGAI H	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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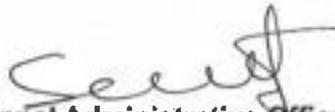
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212	THIRUMURU	303-2	1.23	PATTA	NO	SHAK KALISHA SAHREPI SHAK KALISHAB MELU	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
213	THIRUMURU	303-3 P	1.1	PATTA	NO	PAMANI VENKATES MELU	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
214	THIRUMURU	303-4	0.91	PATTA	NO	PUTTEI SANKAR REDDY	YES	IF SAME MENTION AS SAME		WET LAND	NO	OWN
215	THIRUMURU	303-5	0.98	PATTA	NO	SHAK DASTURAN MELU	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
216	THIRUMURU	303-6	1.34	PATTA	NO	PAMANI VENKATES MELU	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
217	THIRUMURU	303-7	0.4	PATTA	NO	PINACHINA YGARISAM AKKISHAN ANA MALLAPU PONDAMAM (MELU)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
218	THIRUMURU	307-10	0.29	PATTA	NO	SHAK KADAR SAHRE (P) YARRAKAT MELU MARDHAN MELU	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA

219	THIRUMURU	307-9	0.25	PATTA	NO	YARRAKAT MELU CHENGAM M (P) YARRAMAT MELU MELU	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	VARASATHVAM
220	THIRUMURU	307-9	0.8	PATTA	NO	YARRAKAT MELU CHENGAM M (P) YARRAMAT MELU MELU GOPAL MELU	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	VARASATHVAM
221	THIRUMURU	307-8	0.29	PATTA	NO	SHAK KADAR SAHRE (P) MELU J ROTAMAM (MELU)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
222	THIRUMURU	307-7	0.28	PATTA	NO	SHAK KADAR SAHRE (P) MELU ELLURU MUNISHA MELU MELU	YES	VENKATARA AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
223	THIRUMURU	307-6	0.2	PATTA	NO	CHENGAM M (P) ELLURU MUNISHA MELU MELU	YES	VENKATARA AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA

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224	THIRUMURU	307-5	1.8	PATTA	NO	SHAK MEERASAH ER (P) DODLU NARANAH MAL	NO	SHAK MEERA SAHES (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAHAMA
225	THIRUMURU	307-4	2.13	PATTA	NO	SHAK BANDE BHIE	YES	SHAK JILANI SAHES (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
226	THIRUMURU	307-3	0.53	PATTA	NO	SHAK KALESHA SAHES(P) SHAK KALESHA SARREJAL	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	DRY LAND	NO	OWN
227	THIRUMURU	304-1	0.12	PATTA	NO	KUNCHEM PEDA NARASAI H	YES	VANKA SHAKER (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
228	THIRUMURU	304-2	0.39	PATTA	NO	KUNCHEM NARASAI H	YES	VANKA SHAKER (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
229	THIRUMURU	304-2	0.4	PATTA	NO	KUNCHEM CHIRIA NARASAI H (P) EEDURU VENKATARA MAL	YES	VANKA SHAKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
230	THIRUMURU	304-3	0.74	PATTA	NO	KUNCHEM PEDA NARASAI H (P) MAMMI CHANDRA MAL	YES	VENKATARA MI REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA

231	THIRUMURU	304-3	0.3	PATTA	NO	KUNCHEM PEDA NARASAI H (P) EEDURU VENKATARA MAL	YES	VENKATARA MI REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
232	THIRUMURU	304-4	0.80	PATTA	NO	SHAK SASTUSAH ER (P) PAMAMI PADAMAM MAL	YES	PAMAMI NAGENRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
233	THIRUMURU	304-5	0.52	PATTA	NO	SHAK MEERA SAHES (P) PAMAMI PADAMAM MAL	YES	PAMAMI NAGENRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
234	THIRUMURU	304-6	0.84	PATTA	NO	PAMAMI VENKATES WARLU	YES	PAMAMI NAGENRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
235	THIRUMURU	304-7	0.65	PATTA	NO	SHAK KADAR SAHES (P) PAMAMI PADAMAM MAL	YES	PAMAMI NAGENRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
236	THIRUMURU	304-4	0.59	PATTA	NO	KUNCHEM CHENGSAI H (P) PAMAMI PADAMAM MAL	YES	PAMAMI NAGENRA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAHAMA
237	THIRUMURU	304-2	0.09	PATTA	NO	KUNCHEM POLAMI	YES	PARADAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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238	THIRUMURU	336-3	0.21	PATTA	NO	KUNCHERU SURESHNA	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHIVAM
239	THIRUMURU	336-5	0.13	PATTA	NO	KUNCHERU POLAMAH (P) PUCHALAP ALLI THIRUPOLA ANKALAI	NO	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	
240	THIRUMURU	336-6	0.08	PATTA	NO	KANDRA VALLEENNA (P) CHINTHALA NABABNIS NABANAMA (A)	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
241	THIRUMURU	336-8	0.08	PATTA	NO	MAMMOJU DI THIRUPAAN	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
242	THIRUMURU	336-9	0.25	PATTA	NO	DUDEE RAGANAH	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
243	THIRUMURU	336-10	0.24	PATTA	NO	MAMMOJU DI THIRUPAAN	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
244	THIRUMURU	336-11	0.12	PATTA	NO	KUNCHERU CHENGSAH (P) KUNCHERU KOTANAH (A)	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

245	THIRUMURU	336-12	0.12	PATTA	NO	MAMMOJU SANGAMMA A (P) KUNCHERU KOTANAH (A)	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
246	THIRUMURU	336-13	0.07	PATTA	NO	KUNCHERU CHENGSAH (P) KUNCHERU KOTANAH (A)	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
247	THIRUMURU	336-14	0.06	PATTA	NO	PATTA POLAMAH (P) PUCHALAP ALLI MASTANA ANKALAI	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
248	THIRUMURU	336-15	0.13	PATTA	NO	KUNCHERU NARASAMA MA (P) PUCHALAP ALLI MASTANA ANKALAI	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
249	THIRUMURU	336-16	0.46	PATTA	NO	KUNCHERU CHINA NARASAMA MA (P) MAMMOJU ANKABAH (A)	YES	PARAMDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

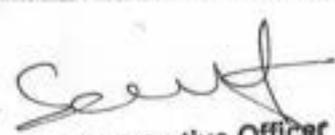
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250	THIRUMURU	296-17	0.17	PATTA	NO	PATTA POLAMAH (P) PUCHALAP ALLI MASTANA MAMALA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
251	THIRUMURU	296-18	0.14	PATTA	NO	KUNCHEM POLAMAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
252	THIRUMURU	324	2.44	PATTA	NO	SANGSETTI S SUBRAMANIAM (P) KUNCHEM VENKATAM ANANDH (A)	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
253	THIRUMURU	299-26	0.12	PATTA	NO	KUNCHEM POLAMAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
254	THIRUMURU	299-25	0.13	PATTA	NO	KUNCHEM POLAMAH (P) PUCHALAP ALLI ROSAMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
255	THIRUMURU	299-24	0.25	PATTA	NO	KUNCHEM CHINA PARASAMA (P) MAMIDI ACHUMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

256	THIRUMURU	299-23	0.11	PATTA	NO	KUNCHEM CHINA PARASAMA (P) MAMIDI PEDAPOLAI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
257	THIRUMURU	293-21	0.14	PATTA	NO	KUNCHEM CHENGAMA	YES	PERCHALAM (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
258	THIRUMURU	293-21	0.06	PATTA	NO	MAMIDI PU DI POLAMAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
259	THIRUMURU	293-20	0.02	PATTA	NO	MAMIDI PU DI POLAMAH (P) PUCHALAP ALLI ROSAMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
260	THIRUMURU	293-19	0.07	PATTA	NO	DUDDI RAGAMAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
261	THIRUMURU	293-18	0.15	PATTA	NO	KUNCHEM POLAMAH (P) PUCHALAP ALLI MASTANA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
262	THIRUMURU	293-17	0.07	PATTA	NO	MAMIDI GAMBAM A (P) KUNCHEM CHENGAMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

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Sl. No.	NAME OF THE REVENUE VILLAGE	TURFIDY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSIONS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATADAR AND WHETHER AS PER REVENUE RECORDS	WHETHER THE LAND FRESH STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE LAND FARMERS BUY THE LAND FROM THE PATADAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUISITION SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO TO AGRICULTURE LANDS/ RUST LAND MEANT FOR PUBLIC PURPOSES/ OTHER LANDS	IF ANY OTHER MISHONS NOTICED SURVEY BOUNDARY OR ANY DISPUTE OR COMPLAINTS ARE THERE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
93	MUTTEMBARA	136-1-38-2	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KORUGOJU
94	MUTTEMBARA	136-1-38-3	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KORUGOJU
95	MUTTEMBARA	136-1-38-4	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KORUGOJU
96	MUTTEMBARA	136-1-38-5	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KORUGOJU
97	MUTTEMBARA	136-1-38-6	1	PATTA	NO	SANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	KORUGOJU
	TOTAL	97	160									

S. Pruthi
 Village Revenue Officer
 THIRUMALURU SACHIVALAYAM
 Vakadu (M), SPSR Nellore Dist.

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263	THIRUMURU	293-16	0.21	PATTA	NO	KUNCHEM CHENBANA M	YES	PENCHALAI N (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
264	THIRUMURU	293-15	0.3	PATTA	NO	MAMIDIPU DI THIRUPA N (P) PUCHALAP ALLI MASTANA MAHARAJ	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
265	THIRUMURU	293-14	0.31	PATTA	NO	DUDDI RAGAJAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
266	THIRUMURU	293-13	0.06	PATTA	NO	MAMIDIPU DI THIRUPA N (P) PUCHALAP ALLI MASTANA MAHARAJ	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
267	THIRUMURU	293-12	0.08	PATTA	NO	MAMIDIPU DI PEDACHEN GAMBI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
268	THIRUMURU	293-11	0.66	PATTA	NO	MAMIDIPU DI THIRUPA N (P) PUCHALAP ALLI MASTANA MAHARAJ	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
269	THIRUMURU	293-10	0.17	PATTA	NO	DUDDI RAGAJAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN

270	THIRUMURU	293-9	0.14	PATTA	NO	KUNCHEM POLAMM (P) PUCHALAP ALLI MASTANA MAHARAJ	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
271	THIRUMURU	293-8	0.4	PATTA	NO	KUNCHEM CHENBANA M	YES	PENCHALAI N (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
272	THIRUMURU	293-7	0.04	PATTA	NO	MAMIDIPU DI THIRUPA N (P) POLAMM M	YES	SHAK KARIMULLA (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
273	THIRUMURU	293-6	0.07	PATTA	NO	KUNCHEM POLAMM (P) PUCHALAP ALLI MASTANA MAHARAJ	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
274	THIRUMURU	293-5	0.07	PATTA	NO	GANDRA VALLEMM (P) PUCHALAP ALLI SASAMMA M	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABANAMA
275	THIRUMURU	293-4	0.08	PATTA	NO	MAMIDIPU DI THIRUPA N	YES	SAVKAR SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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276	THIRUMURU	293-3	0.02	PATTA	NO	MAMMI CHINNA SUBBALAH (P) PUCHALAP ALLI MASTANA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
277	THIRUMURU	293-2	0.04	PATTA	NO	MAMMI CHINNA PEDDA POLAMM	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
278	THIRUMURU	293-1	0.34P	PATTA	NO	KUNCHEM POLAMM (P) PUCHALAP ALLI MASTANA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
279	THIRUMURU	279-1	0.15	PATTA	NO	MAMMI CHINNA VENKATAM H (P) PALURU SUBBARAM (A)	YES	SHAK RAPHI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
280	THIRUMURU	279-2	0.15	PATTA	NO	PUTTA CHINNAMMA (P) MAMMI ANKASAH (A)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA
281	THIRUMURU	279-3	0.26	PATTA	NO	MAMMI CHINNA VENKATAM H (P) PALURU SUBBARAM (A)	YES	ASHOK REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

282	THIRUMURU	279-4	0.2	PATTA	NO	PUTTA CHINNAMMA (P) MAMMI ANKASAH (A)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA
283	THIRUMURU	279-5	0.34	PATTA	NO	PAMARU VENKATESWARLU	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
284	THIRUMURU	279-6	0.26	PATTA	NO	PUTTEI SANKAR REDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
285	THIRUMURU	279-6	0.8	PATTA	NO	MAMMI CHINNA VENKATAM H	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
286	THIRUMURU	279-7	0.25	PATTA	NO	PUTTA ADAMAH (P) MAMMI ANKASAH (A)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA
287	THIRUMURU	279-8	1.09	PATTA	NO	PUTTEI SANKAR REDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
288	THIRUMURU	279-9	0.12	PATTA	NO	PUTTEI KRISHNAR REDDY	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
289	THIRUMURU	279-10	0.59	PATTA	NO	PAMARU RAMANAH (P) ELLURU POLAMM (A)	YES	SATHYANARAYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABANAMA

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290	THIRUMURU	279-11	0.59	PATTA	NO	PURTA ADAMAI (P) KARAIKAL (A)	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABANAMA	
291	THIRUMURU	290-2	0.17	PATTA	NO	THIRUMURU KARAIKAL MA (P) SULURU VENKATA SUBBAHAI (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
292	THIRUMURU	290-7	0.21	PATTA	NO	PINACHIA YAGANI KARAIKAL H (P) KUNCIEM ANKANAI (A)	YES	KARTHIK SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
293	THIRUMURU	290-6	0.23	PATTA	NO	PINACHIA YAGANI KARAIKAL HINAI KUMBALA ANKANAI (A)	YES	KARTHIK SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
294	THIRUMURU	290-5	0.08	PATTA	NO	SULURU VENKATA SUBBAHAI (P) KUNCIEM ANKANAI (A)	YES	KARTHIK SETTY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

295	THIRUMURU	290-4	0.42	PATTA	NO	SHAK KARAIKAL NEERI	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN	
296	THIRUMURU	290-3	0.44	PATTA	NO	SULURU VENKATA SUBBAHAI	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
297	THIRUMURU	290-1A	0.29	PATTA	NO	PINACHIN AYAGANI SUBRAMA NETAI	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
298	THIRUMURU	290-1B	0.27	PATTA	NO	PINACHIN AYAGANI KISHNAMA NETAI	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN	
299	THIRUMURU	290-1C	0.86	PATTA	NO	PINACHIN AYAGANI SUBRAMA NETAI	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
300	THIRUMURU	290-1D	0.86	PATTA	NO	PINACHIN AYAGANI SUBRAMA NETAI	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
301	THIRUMURU	263-1	0.29	PATTA	NO	RAJKA SUBBARAH MANI	YES	ANAM MANI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
302	THIRUMURU	263-2A	0.81	PATTA	NO	PINACHIA YAGANI BALAYASE NETAI	NO	KALTHIREDDY KRISHNA (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
303	THIRUMURU	263-2B	0.24	PATTA	NO	PINACHIA YAGANI MANOHAR SETTY (P) PARANAM CHENGAMA NETAI	YES	ANAM MANI (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

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304	THIRUMURU	263-2C	0.14	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
305	THIRUMURU	263-2D	0.99	PATTA	NO	KUNCHEM CHINA VENKATAR AMAMALAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
306	THIRUMURU	263-3	0.72	PATTA	NO	KUNCHEM CHINA VENKATAR AMAMALAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
307	THIRUMURU	263-4	1.07	PATTA	NO	KUNCHEM CHINA VENKATAR AMAMALAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
308	THIRUMURU	263-5	0.97	PATTA	NO	KUNCHEM CHINA VENKATAR AMAMALAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
309	THIRUMURU	263-6	0.71	PATTA	NO	PNACHINA YAGARI RAMANAH LETTY (P) PAMANN DUSHNAIA LILA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
310	THIRUMURU	263-7	0.81	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
311	THIRUMURU	263-8	0.18	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN

312	THIRUMURU	263-9	0.95	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
313	THIRUMURU	263-10	0.10	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
314	THIRUMURU	263-11	0.10	PATTA	NO	KUNCHEM MASTANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
315	THIRUMURU	263-13	0.36	PATTA	NO	PNACHINA YAGARI RAMANAH PNACHINA YAGARI RAMANAH SEEDS	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
316	THIRUMURU	263-10	0.26	PATTA	NO	SHAK RAHAMATH LILA	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
317	THIRUMURU	263-10	0.26	PATTA	NO	SHAK DILEEP	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
318	THIRUMURU	263-16	0.36	PATTA	NO	SHAK SHABER	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
319	THIRUMURU	263-15	0.25	PATTA	YES	SHAK SHABER	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
320	THIRUMURU	263-14	0.15	PATTA	YES	SHAK SHABER	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
321	THIRUMURU	263-13	0.33	PATTA	YES	SHAK SHABER	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
322	THIRUMURU	263-12	0.3	PATTA	YES	SHAK SHABER	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
323	THIRUMURU	263-9	0.61	PATTA	YES	SHAK SHABER	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
324	THIRUMURU	263-11	0.46	PATTA	YES	SHAK SHABER	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
325	THIRUMURU	263-17	0.09	PATTA	YES	SHAK SHABER	YES	FAIZ (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU

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Sl No	THIRUMURU	Sl No	Area	Patta	Yes/No	Shareholder Name	Yes/No	IF SAME MENTION AS SAME	WET LAND	NO	VARASATHYAM
326	THIRUMURU	349-10	2.28	PATTA	YES	SHAKI DILEEP	YES				
327	THIRUMURU	349-2	8.9	PATTA	NO	ELLURU POLAKAHI	NO	SATHYANAR AYAMA REDDY	NO DOCUMENTS	WET LAND	NO
328	THIRUMURU	308-2	1.66	PATTA	NO	YERRAMAM THIRUVA (P) YARRAMMAT H (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO
329	THIRUMURU	308-2	0.09	PATTA	NO	YARRAMMAT H BOYANA (P) YARRAMMAT H MARESHAN SH (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO
330	THIRUMURU	308-3	1.28	PATTA	NO	SHAKI KALESHA (P) YARRAMMAT H SARARAMA		PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO
331	THIRUMURU	308-3	0.54	PATTA	NO	SHAKI KALESHA (P) YARRAMMAT H MARESHAN SH (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO

332	THIRUMURU	308-4	0.63	PATTA	NO	SHAKI ABDUL SAHEB (P) YARRAMMAT H MARESHAN SH (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO
333	THIRUMURU	306-2	0.41	PATTA	NO	ELLURU ERISHANATH H (P) ELLURU MURUGESH H	YES	SATHYANAR AYAMA REDDY	NO DOCUMENTS	WET LAND	NO
334	THIRUMURU	306-3	0.33	PATTA	NO	SALAKHAI DEENANATH	YES	PAUNAKAR REDDY H (P)	NO DOCUMENTS	WET LAND	NO
335	THIRUMURU	306-4	0.68	PATTA	NO	ELLURU RAMANATH H	YES	SATHYANAR AYAMA REDDY	NO DOCUMENTS	WET LAND	NO
336	THIRUMURU	306-5	1.53	PATTA	NO	ANILA RAMANATH	YES	SATHYANAR AYAMA REDDY	NO DOCUMENTS	WET LAND	NO
337	THIRUMURU	330-1	1.21	PATTA	NO	SURESHWAR H (P) SURESH	YES	SUDHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO
338	THIRUMURU	330-3	0.55	PATTA	NO	VEDAPALE H SRINIVASU H	YES	SURENDRA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO
339	THIRUMURU	330-4	1.67	PATTA	NO	VEDAPALE H SRINIVASU H	YES	SURENDRA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO

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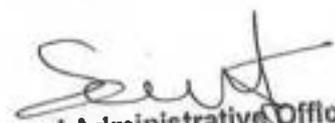
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340	THIRUMURU	310-2	0.54	PATTA	NO	SHAK KALESHA SAHES (P) YARRAMAT HI MARRAMAM ELAL	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
341	THIRUMURU	310-2	0.51	PATTA	NO	SHAK KALESHA SAHES (P) YARRAMAT HI MARRAMAM ELAL	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
342	THIRUMURU	310-3	0.2	PATTA	NO	YARRAMAT HI BOYAMAP] YARRAMAT HI BALARAMA HI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
343	THIRUMURU	310-3	0.55	PATTA	NO	YARRAMAT HI BOYAMAP] YARRAMAT HI MARRAMAM HI (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
344	THIRUMURU	310-4	1.04	PATTA	NO	SHAK SAHES (P) YARRAMAT HI BALARAMA HI (A)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

345	THIRUMURU	309	1.01	PATTA	NO	SHAK KALESHA SAHES (P) YARRAMAT HI MARRAMAM ELAL	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
346	THIRUMURU	309	2.38	PATTA	NO	SHAK KALESHA SAHES	YES	SATYANAR AYANA REDDY	NO DOCUMENTS	DRY LAND	NO	SADABAINAMA
347	THIRUMURU	309	0.77	PATTA	NO	SALAVADI SEENAMAM	YES	SATYANAR AYANA REDDY	NO DOCUMENTS	DRY LAND	NO	VARASATHVAM
348	THIRUMURU	314-1	0.55	PATTA	NO	SHAK KADAR SAHES (P) YARRAMAT HI BALARAMA HI (A)		PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
349	THIRUMURU	314-2	1.1	PATTA	NO	YARRAMAT HI POTTHAMAM] P] YARRAMAT HI BALARAMA HI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
350	THIRUMURU	314-3	4.16	PATTA	NO	YARRAMAT HI BOYAMAP] YARRAMAT HI BALARAMA HI	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

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351	THIRUMURU	315-1	0.69	PATTA	NO	LEBURU H (BOYANAM) YANNAMAT H (BALABANNA H)	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
352	THIRUMURU	315-2	0.33	PATTA	NO	LEBURU KRISHNAMA H (P) ELLURU POLAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
353	THIRUMURU	315-3	0.99	PATTA	NO	LEBURU RAMANAH (P) ELLURU POLAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
354	THIRUMURU	315-4	0.47	PATTA	NO	LEBURU RAMANAH (P) ELLURU POLAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
355	THIRUMURU	315-5	0.46	PATTA	NO	LEBURU KRISHNAMA H (P) ELLURU POLAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

356	THIRUMURU	315-6	0.69	PATTA	NO	THIRUMURU U PAPANAH (P) DUVVURU VENKU REDDY (A)	YES	GANDAYANA M SRIKRISHNA SULU REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
357	THIRUMURU	315-7A	0.16	PATTA	NO	CHENOHU REDDY (P) DUVVURU VENKU REDDY (A)	YES	SRIKRISHNA SULU REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHNAM
358	THIRUMURU	315-8A	0.59	PATTA	NO	PERNETI RAMAKRISHNA REDDY	YES	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
359	THIRUMURU	315-8B	1	PATTA	NO	PERNETI MAHESWARA REDDY	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
360	THIRUMURU	315-9	1.91	PATTA	NO	DUDDI RAGANAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
364	THIRUMURU	312-2P	6.3	PATTA	NO	VALURU POLAIAH	YES	SATHYANAR AYANA REDDY	NO DOCUMENTS	WET LAND	NO	OWN
365	THIRUMURU	301-1	0.97	PATTA	NO	MANGI VENKATA IAH (P) PANDI KRISHNAMA REDDY	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

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366	THIRUMURU	301-2	0.71	PATTA	NO	KUNCHEM CHIRANAR ASAH (P) PANCH KESHPANA M.S.A.	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
367	THIRUMURU	301-3	0.92	PATTA	NO	VARRAMATI NI CHENGAMA H (P) THIRUMUR U RAMANAM M.S.A.	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
368	THIRUMURU	301-4	0.3	PATTA	NO	DESHAMMA A (P) THIRUMUR U RAMANAM M.S.A.	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
369	THIRUMURU	301-5	0.43	PATTA	NO	PINACHINA YADANI RAMAYYA SETTI (P) THIRUMUR U RAMANAM M.S.A.	YES	VANKA BHASKER (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
370	THIRUMURU	300-4	1.76	PATTA	NO	MUTHUKU MU ARUNA	YES	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

371	THIRUMURU	300-3	0.28P	PATTA	NO	VARRAMATI NI BOYANA (P) THIRUMUR U RAMANAM M.S.A.	YES	THIRUMURU VENKATARA MANAM	NO DOCUMENTS	WET LAND	NO	SADABANAMA
372	THIRUMURU	300-2P	2.43	PATTA	NO	PUCHALAP ALLI (THIRUMURU)	NO	PRASAD GOWD (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
373	THIRUMURU	300-2	2.86	PATTA	NO	PINACHINA YADANI SVAKAYA (LEASE)	YES	SHAK MEERA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
374	THIRUMURU	92-1P1	0.93	PATTA	NO	PATTA VENKATAM M.S.A.	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
375	THIRUMURU	322	3.4	PATTA	YES	KUNCHEM DEVAKAR	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
376	THIRUMURU	323-3P2	0.18	PATTA	YES	MAMIDIPU DI PUSHPAM M.S.A.	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
377	THIRUMURU	323-1P	1.03	PATTA	NO	KUNCHEM CHINA VENKATAR RAMANAM	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
378	THIRUMURU	323-2	0.16	PATTA	YES	MAMIDIPU DI RAMANAM (P) MAMIDIPU DI PUSHPAM M.S.A.	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

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379	THIRUMURU	323-3	0.37	PATTA	NO	MAMIDIPI DI RAMANAH (P) MAMIDIPI DI PUSHPAM	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
380	THIRUMURU	323-4	2.58	PATTA	NO	MAMIDIPI DI RAMANAH (P) MAMIDIPI DI PUSHPAM	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
381	THIRUMURU	325-5	0.44	PATTA	NO	KUNCHEM CHINA VENKATAN AMANAH	YES	IF SAME MENTION AS SAM	NO DOCUMENTS	WET LAND	NO	OWN
382	THIRUMURU	325-1A	2.08	PATTA	NO	DUNYURU SARUNTAL ANNA	NO	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
383	THIRUMURU	325-1B	0.32	PATTA	NO	ANNA SUBBAMMA A (P) DUNYURU SARUNTAL ANNA	YES	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
384	THIRUMURU	325-2	0.2	PATTA	NO	KUNCHEM POLANAH (P) SAKATI SUBATHAM	YES	KRISHNA REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

385	THIRUMURU	325-P	1	PATTA	NO	KUNCHEM POLANAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
386	THIRUMURU	120-3P	0.75	PATTA	NO	SHAK BASHA	YES	KARIMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
387	THIRUMURU	120-3P1	0.5	PATTA	NO	SHAK BASHA	YES	KARIMULLA SAHEB (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
1	THIRUMURU	118-2	3.74	PATTA	NO	SHAK AHEEFA	YES	SHAK SHABBA (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
388	THIRUMURU	297-3C	0.03	PATTA	NO	YARRAMAT HI CHINA MASTANAH	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
389	THIRUMURU	297-5B	0.08	PATTA	NO	YARRAMAT HI CHINA MASTANAH	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
393	THIRUMURU	297-6A	0.17	PATTA	YES	YARRAMAT HI HANNESU	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
394	THIRUMURU	297-7a	0.075	PATTA	YES	YARRAMAT HI HANNESU	NO	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
395	THIRUMURU	297-11	0.22	PATTA	NO	THIRUMUR U PEDDA VEMANAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
396	THIRUMURU	297-9	0.31	PATTA	NO	DARA KARANAH	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN

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397	THIRUMURU	297-10	0.31	PATTA	NO	DARA RAMAIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
398	THIRUMURU	297-2	0.26	PATTA	NO	KUNCHAM CHENGAMMA	YES	PENCHASAI (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
399	THIRUMURU	297-5C	0.18	PATTA	NO	YARRAMAT HI KOTIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
400	THIRUMURU	297-3B	0.04	PATTA	NO	YARRAMAT HI KOTIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
401	THIRUMURU	297-5B	0.08	PATTA	NO	YARRAMAT HI KOTIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
402	THIRUMURU	297-1	0.24	PATTA	NO	YARRAMAT HI POTHAIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
403	THIRUMURU	297-3A	0.08	PATTA	NO	YARRAMAT HI POTHAIAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
404	THIRUMURU	298-1	0.74	PATTA	NO	KARLAPUDI ACCHAMMA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN	
405	THIRUMURU	298-16	0.88	PATTA	NO	K CHINNA RAMANAJA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN	

406	THIRUMURU	298-17	0.1	PATTA	NO	MAANDI BAGAMMA (P) SHAIK ABDUL SAMER	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
407	THIRUMURU	298-18	0.22	PATTA	NO	KARLAPUDI ACCHAMMA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
408	THIRUMURU	298-19	0.25	PATTA	NO	KARLAPUDI ACCHAMMA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
409	THIRUMURU	298-2	0.48	PATTA	NO	KUNCHAM CHENGAMMA (P) KANG	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
410	THIRUMURU	298-2	0.3	PATTA	NO	KAIJ MUTHI	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
411	THIRUMURU	298-20	0.3	PATTA	NO	MAANDI BOBBIAM	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
412	THIRUMURU	298-21	0.19	PATTA	NO	MAANDI GANGAMMA (P) SHAIK ABDUL SAMER	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
413	THIRUMURU	298-22	0.2	PATTA	NO	KAKI MASTHAN MAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
414	THIRUMURU	298-3	0.3	PATTA	NO	MAANDI GANGAMMA	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
415	THIRUMURU	298-4	0.28	PATTA	NO	KUNCHAM PEDDA VARASAMA	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN

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416	THIRUMURU	298-5	0.38	PATTA	NO	KARI MASTHAN AIAH	YES	IF SAME MENTION AS SAM	WET LAND	NO	VARASATHVAM
417	THIRUMURU	264-1	0.84	PATTA	NO	YARRAMA THI BOYANA (P) KUNCHEM CHENNA VENKATA RAMANAI AH	YES	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA
418	THIRUMURU	264-2	1.08	PATTA	NO	KUNCHEM DAYAKAR	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
419	THIRUMURU	264-3	0.89	PATTA	NO	KUNCHEM UMAMAH ESWAR	YES	IF SAME MENTION AS SAM	WET LAND	NO	KONUGOLU
420	THIRUMURU	264-4	0.95	PATTA	NO	PUTTETI SANKAR REDDY	YES	IF SAME MENTION AS SAM	WET LAND	NO	OWN
421	THIRUMURU	164	0.65	PATTA	NO	YALLASRI POLIREDD Y (P) KUNCHEM MASTANA NMA (A)	NO	IF SAME MENTION AS SAM	WET LAND	NO	SADABAINAMA

422	THIRUMURU	164	1.23	PATTA	NO	YALLASRI POLIREDD Y (P) MAMIDIP UDI KOTESWA RAMMA (A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
423	THIRUMURU	164	3	PATTA	NO	YALLASRI POLIREDD Y (P) CHINTALA VENKATAI AH (A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
424	THIRUMURU	164	1.6	PATTA	NO	YALLASRI POLIREDD Y (P) PALURU SEENAIHA (A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
425	THIRUMURU	164	3.22	PATTA	NO	YALLASRI POLIREDD Y (P) CHINTALA VENKATA RAMIRED DH(A)	NO	SANTHOSH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA

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426	THIRUMURU	335	2.42	PATTA	NO	PUCHALA PALLI THIRUPOL ASIAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
427	THIRUMURU	335-P	0.75	PATTA	NO	PUCHALA PALLI RAMANAI AH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
428	THIRUMURU	334-1	0.29	PATTA	NO	KUNCHEM PEDANAR ASAJAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
429	THIRUMURU	334-2	0.4	PATTA	NO	KUNCHEM PEDANAR ASAJAH (P) KANI BUNJAMM A (A)	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
430	THIRUMURU	334-3	0.11	PATTA	NO	KUNCHEM PEDANAR ASAJAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
431	THIRUMURU	334-4	1.1	PATTA	NO	TARRAMA THI POTHAIJAH (P) MAMIDI RAGAJAH (A)	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA

432	THIRUMURU	334-5	0.45	PATTA	NO	KUNCHEM CHINA NARASAIH (P) PAMANI CHANDR MMA (A)	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABANAMA
433	THIRUMURU	334-6	0.16	PATTA	NO	KUNCHEM PEDANAR ASAJAH	NO	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
434	THIRUMURU	327-2	0.06	PATTA	NO	LINGAMG UNTA SURESH	NO	VANKA RAMANAJAH (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
435	THIRUMURU	327-3	0.72P	PATTA	NO	ETHAMUK KALA RAMADEV I	NO	VANKA RAMANAJAH (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
436	THIRUMURU	326-2P	2.71	PATTA	YES	KUNCHEM POLAJAH	YES	IF SAME MENTION AS SAM		WET LAND	NO	OWN
437	THIRUMURU	326-3	0.77	PATTA	NO	KUNCHEM POLAJAH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
438	THIRUMURU	321-1	0.41	PATTA	NO	KUNCHEM CHIN NARASAIH (P) VANKA RAMANAI AH (AO)	YES	IF SAME MENTION AS SAM		WET LAND	NO	SADABANAMA

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439	THIRUMURU	321-2	3.13	PATTA	NO	LINGAM UNTA SURESH	YES	VANKA RAMANJAM (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
440	THIRUMURU	321-3	2.95	PATTA	NO	ETHAMUK KALA RAMADEV	YES	VANKA RAMANJAM (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
441	THIRUMURU	60-2	0.5	PATTA	NO	MARAME EDDY MOUNIA	YES	PRASHAKAR REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
442	THIRUMURU	301-8	0.77	PATTA	NO	DUVVURU VENKURE DOY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
443	THIRUMURU	301-7	0.56	PATTA	NO	THIRUMURU RAMANA MMA	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
444	THIRUMURU	66-A	0.25	PATTA	NO	ODURU KOMALA	YES	AMARNADH REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	RSD KONUGOLU
445	THIRUMURU	171-1	1.16p	PATTA	NO	VALLASARI VENKATA RAMREDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN

446	THIRUMURU	313-1	0.17	PATTA	NO	YARRAMA THI BOYANA (P) YARRAMA THI CHANDRA MOHAN	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
447	THIRUMURU	313-2	4	PATTA	NO	YARRAMA THI CHENGALAI H (P) YARRAMA THI CHANDRA MOHAN	YES	PURUSHOT HAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
448	THIRUMURU	313-3	0.38	PATTA	NO	YARRAMA THI CHENGALAI H (P) YARRAMA THI VENKAIAN	YES	PURUSHOTH AM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

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449	THIRUMURU	313-4	1.2	PATTA	NO	YARRAMATHI CHENGAMH (P) YARRAMATHI VENKATAJAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
450	THIRUMURU	313-5	0.36	PATTA	NO	YARRAMATHI CHENGAMH (P) YARRAMATHI VENKATAJAH	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
451	THIRUMURU	313-6	0.32	PATTA	NO	YARRAMATHI BOYANA (P) YARRAMATHI CHANDRA MOHAN	YES	PURUSHOTHAM REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

452	THIRUMURU	172-6	0.11	PATTA	NO	GANDAVARAM VENKATA RATHNAM MIMA (P) KUNCHEM VENKATAJAH (A)	NO		IF SAME MENTION AS SAME	WET LAND	NO	SADABAHAMA
453	THIRUMURU	172-6	0.18	PATTA	NO	GANDAVARAM VENKATA RATHNAM MIMA (P) KUNCHEM CHENGAMH (A)	NO		IF SAME MENTION AS SAME		NO	SADABAHAMA
454	THIRUMURU	172-7	0.1	PATTA	NO	VARIVAKA RAGAIAM	YES		IF SAME MENTION AS SAME	WET LAND	NO	VARASATHVAM
455	THIRUMURU	172-8	0.25	PATTA	NO	KAMORA VALLEMM A(P) CHINTALA NAGABIRU SHANAM	YES		IF SAME MENTION AS SAME	WET LAND	NO	SADABAHAMA

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452	THIRUMURU	172-6	0.11	PATTA	NO	GANDAVA RAM VENKATA RATHNAM MMA (P) KUNCHEM VENKATAI AH (A)	NO	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA
453	THIRUMURU	172-6	0.18	PATTA	NO	GANDAVA RAM VENKATA RATHNAM MMA (P) KUNCHEM CHENGAI AH (A)	NO	IF SAME MENTION AS SAME		NO	SADABAINAMA
454	THIRUMURU	172-7	0.1	PATTA	NO	VANIWAK A RAGAI AH	YES	IF SAME MENTION AS SAME	WET LAND	NO	VARASATHVAM
455	THIRUMURU	172-8	0.25	PATTA	NO	KANDRA VALLEMM A(P) CHINTALA NAGABHU SHANAM	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA

456	THIRUMURU	172-9	0.22	PATTA	NO	MAMDI THIRUPAI AH	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA
457	THIRUMURU	268-A	5.69	PATTA	NO	PUTTETI DEVASEN A	YES	IF SAME MENTION AS SAME	WET LAND	NO	RSD KONUGOLU
458	THIRUMURU	268-P	4.1	PATTA	NO	PABBARE DDY SURENDR A REDDY	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN
460	THIRUMURU	316-1b	3.52	PATTA	NO	MACHIRE DDY VLIAYA	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN
461	THIRUMURU	329-1	0.41	PATTA	NO	DUDDI RAGAI AH	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN
462	THIRUMURU	330	0.26	PATTA	NO	ELURU RAMANAJ AH	YES	IF SAME MENTION AS SAME	WET LAND	NO	VARASATHVAM
463	THIRUMURU	330	0.3	PATTA	NO	ELURU KOTAI AH	YES	IF SAME MENTION AS SAME	WET LAND	NO	VARASATHVAM
464	THIRUMURU	305-1	2.61	PATTA	NO	KUNCHAI M CHINA NARASAI AH	YES	IF SAME MENTION AS SAME	WET LAND	NO	OWN
465	THIRUMURU	77-1	2.3	PATTA	NO	DUVVURU ANNAPUR NAMMA YEKOLLU JANAKAM AH	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA

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466	THIRUMURU	77-2	0.82	PATTA	NO	SRINALLA M SUBRAMA NYAM	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
467	THIRUMURU	289-2	0.48	PATTA	NO	KUNCHA M CHANGAI AH KAKI ADESH	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABANAMA
468	THIRUMURU	289-3	0.3	PATTA	NO	MAMIDI GANGAM MA	YES		IF SAME MENTION AS SAM	WET LAND	NO	SADABANAMA
469	THIRUMURU	296-4	0.28	PATTA	NO	KUNCHA M PEDDA KARASALA M	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
470	THIRUMURU	333-11	0.15	PATTA	NO	THIRUMU RU VENKAIAH (P) THIRUMU RU VENKATAI H(A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
471	THIRUMURU	337-1P	1	PATTA	NO	PANDI MASTHAN AIAH	YES		IF SAME MENTION AS SAM	WET LAND	NO	RSD KONUGOLU
472	THIRUMURU	333-10B	0.31	PATTA	NO	MANUBOL U ADEMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU

473	THIRUMURU	333-10A	0.32	PATTA	NO	MANUBOL U ADEMMA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	KONUGOLU
474	THIRUMURU	266	3.3	PATTA	NO	PUTTHETI KRISHNAR EDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
475	THIRUMURU	333-9	0.65	PATTA	NO	MAMIDI VENKATAI AH	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
476	THIRUMURU	333-8	0.28	PATTA	NO	MAMIDI UDI VENKATAI AH (P) MAMIDI UDI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM
477	THIRUMURU	265-2	4.4	PATTA	NO	PUTTHETI KRISHNAR EDDY	YES		IF SAME MENTION AS SAM	WET LAND	NO	OWN
478	THIRUMURU	333-7	0.16	PATTA	NO	MAMIDI UDI VENKATAI AH (P) MAMIDI UDI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHYAM

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479	THIRUMURU	262-2	0.09	PATTA	NO	YARRAMA THI BOYANA YARRAMA THI VENKAIAN	YES	PAPAREDDY PURUSOTHAM REDDY	NO DOCUMENTS	WET LAND	NO	VARASATHVAM
480	THIRUMURU	333-6	0.11	PATTA	NO	MAMIDI PUSHPAM MA	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
481	THIRUMURU	333-5	0.19	PATTA	NO	MAMIDI UDI SUBRAMA NYAM	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
482	THIRUMURU	333-5	0.2	PATTA	NO	YARRAMA THI KOTAIAN	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	OWN
483	THIRUMURU	333-5	1.74	PATTA	NO	YARRAMA THI KANAKA H (P) YARRAMA THI MAINESU (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

484	THIRUMURU	333-4	0.1	PATTA	NO	THIRUMU RU VEMAIAN (P) MAMIDI UDI SUBRAMA NYAM(A)		PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
485	THIRUMURU	333-3	0.12	PATTA	NO	THIRUMU RU VEMAIAN (P) MAMIDI UDI PUSHPAM MA (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
486	THIRUMURU	333-2	0.39	PATTA	NO	PUTTA ACHAMM A (P) PAMANU RAGAIAN (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	SADABAINAMA
487	THIRUMURU	333-1	0.19	PATTA	NO	YARRAMA THI POTHAIAN (P) YARRAMA THI KANAKA H (A)	YES	PARANDAM A REDDY (LEASE)	NO DOCUMENTS	WET LAND	NO	VARASATHVAM

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488	THIRUMURU	311-6	0.24	PATTA	NO	PIACHIN AYAGARI RAMAKRISH NMAJAN	YES	IF SAME MENTION AS SAME	DRY LAND	NO	OWN
489	THIRUMURU	311-5	0.47	PATTA	NO	MAMIDI CHENGAI H (P) THIRUMU RU KOTAIKAI (A)	YES	IF SAME MENTION AS SAME	DRY LAND	NO	SADABAINAMA
490	THIRUMURU	311-3	0.17	PATTA	NO	PIACHIN AYAGARI RAMAKRISH NMAJAN	YES	IF SAME MENTION AS SAME	DRY LAND	NO	OWN
491	THIRUMURU	311-4	0.28	PATTA	NO	SHAKI KADAR SARIB (P) THIRUMU RU KOTAIKAI (A)	YES	IF SAME MENTION AS SAME	DRY LAND	NO	SADABAINAMA

492	THIRUMURU	311-3	0.24	PATTA	NO	MAMIDI CHENGAI H (P) THIRUMU RU KOTAIKAI (A)	YES	IF SAME MENTION AS SAME	DRY LAND	NO	SADABAINAMA
493	THIRUMURU	311-1	0.57	PATTA	NO	MAMIDI CHENGAI H(P) THIRUMU RU KOTAIKAI (A)	YES	IF SAME MENTION AS SAME	DRY LAND	NO	SADABAINAMA
494	THIRUMURU	295-2	0.53	PATTA	NO	KUNCHI M POLAIKAI PUCHALA PALLI MASTHAN ANNAI	YES	IF SAME MENTION AS SAME	WET LAND	NO	SADABAINAMA

383.22

A. Parthasarathy
Village Revenue Officer
THIRUMURU SACHIVALAYAM
Veladu (M), GPRR Nellore Dist.

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S. NO	NAME OF THE REVENUE VILLAGE	SR. NO.	SPRALL	WHETHER THE LAND IS GOVT OR PATERA	IF GOVT LAND WHETHER THE LAND IS GOVT OR PATERA	NAME OF THE PATRAN AND WHETHER THE LAND IS GOVT OR PATERA	WHETHER THE LAND IS GOVT OR PATERA	IF NO SPECIFY THE REASONS	IF THE LAND IS GOVT OR PATERA WHETHER THE LAND IS GOVT OR PATERA	WHETHER THE LAND IS GOVT OR PATERA	OF ANY OTHER DOCUMENTS WHICH MAY BE PRODUCED TO PROVE THE TITLE OF THE LAND	IF ANY OTHER DOCUMENTS WHICH MAY BE PRODUCED TO PROVE THE TITLE OF THE LAND
1	MUTTEMBARA	146	1.88	GOVERNMENT	NO	MAHARAJAN SAKALA	NO		IF SAME REASON SAME	WET LAND	NO	CF1
2	MUTTEMBARA	203	1.18	GOVERNMENT	NO	CHIVALLA VENKATESAN	NO		IF SAME REASON SAME	WET LAND	NO	CF1
3	MUTTEMBARA	181	0.82	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
4	MUTTEMBARA	195	0.31	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
5	MUTTEMBARA	135	2.1	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
6	MUTTEMBARA	192	0.72	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
7	MUTTEMBARA	135	2.1	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
8	MUTTEMBARA	135	2.1	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
9	MUTTEMBARA	136	2	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
10	MUTTEMBARA	136	2	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
11	MUTTEMBARA	136	2	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
12	MUTTEMBARA	144	0.71	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
13	MUTTEMBARA	144	0.71	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
14	MUTTEMBARA	144	0.71	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1
15	MUTTEMBARA	144	0.71	GOVERNMENT	NO	MAHARAJAN SAKALA	YES		IF SAME REASON SAME	WET LAND	NO	CF1

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Sl. No.	NAME OF THE REVENUE VILLAGE	SURCHUK NO.	TOTAL SURCHUK	WHETHER THE LAND IS GOVT OR PATRA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATTABAR AND SURCHUK NO. AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRICULTURE FARMERS USE THE LAND FROM THE PATTABAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF AGRICULTURE SUPPORTING DOCUMENTS.	WHETHER THE BELONGS TO GO AGRICULTURE LAND/ SALT/WATER WET LAND OR OTHER PURPOSE/OTHER LAND	IF ANY OTHER PERSONS NOTICED DURING SURCHUK REGARDING TITLE DISPUTE, HOW MANY COMPLAINTS ARE?	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
16	MUTTEMBARA	125-1	1.85	GOVERNMENT	NO	MANDI POLURAM	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
17	MUTTEMBARA	125-26	1.27	GOVERNMENT	NO	PANDI RAAMAM	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
18	MUTTEMBARA	125-30	0.94	GOVERNMENT	NO	PANDI POLURAM	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
19	MUTTEMBARA	128-1	0.42	GOVERNMENT	NO	PANDI MASTANAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
20	MUTTEMBARA	128-3	1.25	GOVERNMENT	NO	AMAZELA CHENRAM	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
21	MUTTEMBARA	128-3	1.25	GOVERNMENT	NO	PANDI CHENRAM	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
22	MUTTEMBARA	127-1	0.22	GOVERNMENT	NO	KUMARI VENKATADRI	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
23	MUTTEMBARA	127-2	1.81	GOVERNMENT	YES	ADU NARAYAN	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
24	MUTTEMBARA	127-3	1.06	GOVERNMENT	YES	ADU CHRISTANAM	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
25	MUTTEMBARA	127-4	0.43	GOVERNMENT	NO	CHANNARASAM	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
26	MUTTEMBARA	127-6	0.73	GOVERNMENT	NO	KUMARI VENKATADRI	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
27	MUTTEMBARA	127-7	0.88	GOVERNMENT	NO	CHITTY NARAYAN	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
28	MUTTEMBARA	127-8	0.71	GOVERNMENT	NO	CHITTY VENKATA SUBRAM	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
29	MUTTEMBARA	127-9	0.71	GOVERNMENT	NO	ADU KUMAR	NO	BARANAG (LEASE)	NO DOCUMENTS	WET LAND	NO	CFS
30	MUTTEMBARA	134-1	0.5	GOVERNMENT	NO	KRISHNAPATNAM CHENRAM	YES		IF SAME MENTION SAME	WET LAND	NO	CFS

Sl. No.	NAME OF THE REVENUE VILLAGE	SURCHUK NO.	TOTAL SURCHUK	WHETHER THE LAND IS GOVT OR PATRA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATTABAR AND SURCHUK NO. AS PER REVENUE RECORDS	WHETHER THE LAND FARM STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRICULTURE FARMERS USE THE LAND FROM THE PATTABAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF AGRICULTURE SUPPORTING DOCUMENTS.	WHETHER THE BELONGS TO GO AGRICULTURE LAND/ SALT/WATER WET LAND OR OTHER PURPOSE/OTHER LAND	IF ANY OTHER PERSONS NOTICED DURING SURCHUK REGARDING TITLE DISPUTE, HOW MANY COMPLAINTS ARE?	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
31	MUTTEMBARA	154-10	0.49	GOVERNMENT	NO	PANDI SUBRAM	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
32	MUTTEMBARA	154-14	0.5	GOVERNMENT	NO	PATTAPU SURESH	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
33	MUTTEMBARA	154-15	0.5	GOVERNMENT	NO	TATAPU PALETAMMA	NO	NARAYANA (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
34	MUTTEMBARA	154-16	0.5	GOVERNMENT	NO	PANDI MAMMATHA	NO	NARAYANA (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
35	MUTTEMBARA	154-17	0.5	GOVERNMENT	NO	SHAN MOODU SANGI	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
36	MUTTEMBARA	154-18	0.8	GOVERNMENT	NO	PANDI PEDDA RAAMAM	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
37	MUTTEMBARA	154-19	0.5	GOVERNMENT	NO	T. GOVINDAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
38	MUTTEMBARA	154-110	0.5	GOVERNMENT	NO	TRIVANURU MURUGAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
39	MUTTEMBARA	154-111	0.44	GOVERNMENT	NO	PATTAPU VENKATAM	NO	AMRUDHAM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
40	MUTTEMBARA	154-112	0.5	GOVERNMENT	NO	ADU RAJESH	NO	RAGHURAM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
41	MUTTEMBARA	154-113	0.5	GOVERNMENT	NO	MEERAM VENKATESWARAN	NO	RAGHURAM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
42	MUTTEMBARA	154-114	0.41	GOVERNMENT	NO	PATTAPU SUBRAM	NO	RAGHURAM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
43	MUTTEMBARA	154-115	0.44	GOVERNMENT	NO	ADU QUAMA CHENRAM	NO	RAGHURAM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
44	MUTTEMBARA	154-116	0.49	GOVERNMENT	NO	CHIRADA CHENRAM	NO	RAGHURAM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
45	MUTTEMBARA	154-117	0.44	GOVERNMENT	NO	KALAN MASTHANAM	NO	RAGHURAM REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS

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S.N	NAME OF THE VILLAGE	MARKET NO.	TOTAL ACRES	WHETHER THE LAND IS GOVT OR PASTA	IF GOVT ANY PERMISSION WAS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATENTEE AND WHETHER AS PER VILLAGE RECORDS	WHETHER THE LAND IS GOVT OR NOT	IF NO INDICATE THE REASON	WAS THE TITLE DOCUMENTS FOR THE LAND FROM THE PATENTEE OR FROM ANY OTHER PERSONS WHOSE NAME IS MENTIONED AS OWNER OF THE LAND WITH SUPPORTIVE DOCUMENTS	WHETHER THE RECORDS TO AGRICULTURE LAWS/REGULATIONS/ACTS/ORDINANCES FOR BEST LAND USE FOR PUBLIC PURPOSES/OTHER LAWS	DO ANY OTHER RECORDS SHOWING DISCREPANCY REGARDING TITLE DOCUMENTS NEARBY DEPT OR ANY OTHER AGENCY	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
46	MUTTENBAGA	134-738	0.6	GOVERNMENT	NO	KRISHNAPPAH CHEMBAN	NO		NO DOCUMENTS	DRY LAND	NO	CFS
47	MUTTENBAGA	134-739	0.46	GOVERNMENT	NO	THIRUPADIGAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
48	MUTTENBAGA	134-740	1.05	GOVERNMENT	NO	PANDI POLAMAI	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
49	MUTTENBAGA	134-741	0.04	GOVERNMENT	NO	PANDI POLAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
50	MUTTENBAGA	134-742	0.54	GOVERNMENT	NO	PANDI POLAMMA	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
51	MUTTENBAGA	134-743	5.53	GOVERNMENT	NO	PANDI POLAMAI	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
52	MUTTENBAGA	134-744	0.62	GOVERNMENT	NO	ADH METTANAI	YES		IF SAME MENTION SAME	WET LAND	NO	CFS
53	MUTTENBAGA	134-745	0.43	GOVERNMENT	NO	CHETTIYAN KACAMAI	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
54	MUTTENBAGA	134-746	0.01	GOVERNMENT	NO	MARAI KASTHINJALAM	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
55	MUTTENBAGA	134-747	0.53	GOVERNMENT	NO	GAJENDRIKANTHAI	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
56	MUTTENBAGA	134-748	0.52	GOVERNMENT	NO	PANDI POLAMMAI	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
57	MUTTENBAGA	134-749	0.51	GOVERNMENT	NO	ADH METTANAI	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
58	MUTTENBAGA	134-750	0.52	GOVERNMENT	NO	CHENNAI SUBBAYYAN	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
59	MUTTENBAGA	134-751	0.52	GOVERNMENT	NO	CHETTIYAN KACAMAI	YES	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
60	MUTTENBAGA	134-752	0.07	GOVERNMENT	NO	MAHESWARAN	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS

S.N	NAME OF THE VILLAGE	MARKET NO.	TOTAL ACRES	WHETHER THE LAND IS GOVT OR PASTA	IF GOVT ANY PERMISSION WAS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATENTEE AND WHETHER AS PER VILLAGE RECORDS	WHETHER THE LAND IS GOVT OR NOT	IF NO INDICATE THE REASON	WAS THE TITLE DOCUMENTS FOR THE LAND FROM THE PATENTEE OR FROM ANY OTHER PERSONS WHOSE NAME IS MENTIONED AS OWNER OF THE LAND WITH SUPPORTIVE DOCUMENTS	WHETHER THE RECORDS TO AGRICULTURE LAWS/REGULATIONS/ACTS/ORDINANCES FOR BEST LAND USE FOR PUBLIC PURPOSES/OTHER LAWS	DO ANY OTHER RECORDS SHOWING DISCREPANCY REGARDING TITLE DOCUMENTS NEARBY DEPT OR ANY OTHER AGENCY	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
61	MUTTENBAGA	134-753	0.62	GOVERNMENT	NO	CHENNAI SUBBAYYAN	NO		IF SAME MENTION SAME	WET LAND	NO	DANASTU
62	MUTTENBAGA	134-754	0.2	GOVERNMENT	NO	ADH METTANAI	NO		IF SAME MENTION SAME	WET LAND	NO	DANASTU
63	MUTTENBAGA	134-755	0.09	GOVERNMENT	NO	MAHESWARAN	NO		IF SAME MENTION SAME	WET LAND	NO	DANASTU
64	MUTTENBAGA	134-756	0.6	GOVERNMENT	NO	MAHESWARAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
65	MUTTENBAGA	134-757	0.08	GOVERNMENT	NO	ADH METTANAI	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
66	MUTTENBAGA	134-758	0.31	GOVERNMENT	NO	ADH METTANAI	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
67	MUTTENBAGA	134-759	0.52	GOVERNMENT	NO	MAHESWARAN	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
68	MUTTENBAGA	134-760	0.12	GOVERNMENT	NO	MAHESWARAN	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
69	MUTTENBAGA	134-761	0.15	GOVERNMENT	NO	PANDI POLAMMAI	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
70	MUTTENBAGA	134-762	0.52	GOVERNMENT	NO	PANDI POLAMMAI	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
71	MUTTENBAGA	134-763	0.52	GOVERNMENT	NO	ADH METTANAI	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
72	MUTTENBAGA	134-764	0.51	GOVERNMENT	NO	MAHESWARAN	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
73	MUTTENBAGA	134-765	0.52	GOVERNMENT	NO	MAHESWARAN	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
74	MUTTENBAGA	134-766	0.52	GOVERNMENT	NO	MAHESWARAN	NO	MAHESWARAN	NO DOCUMENTS	DRY LAND	NO	CFS
75	MUTTENBAGA	134-767	0.51	GOVERNMENT	NO	CHETTIYAN KACAMAI	NO	MAHESWARAN	IF SAME MENTION SAME	DRY LAND	NO	CFS

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 Sub Collector's Office, Gudur
 SPSR Nellore District

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S.N O	NAME OF THE REVENUE VILLAGE	SRPWT NO	TOTAL ACRES	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT AND PERMISSION HAS OBTAINED FOR CULTIVATION OR FOR HOUSING	NAME OF THE PATIDAR AND SHOUDAR AS PER REVENUE RECORDS	WHETHER THE LAND IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI FARMERS GOT THE LAND FROM THE PATIDAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO THE AGRICULTURE LAND/ WETLAND/ OTHER LAND OR NOT FOR PUBLIC PURPOSE/ OTHER LAND	IF ANY OTHER AGRICULTURE RELATED COMPLAINTS ARE THERE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
76	MUTTEMBAGA	131	0.31	GOVERNMENT	NO	THUPESALA BANNANAH	NO	THUPESALA BANNANAH	NO DOCUMENTS	DRY LAND	NO	C/F5
77	MUTTEMBAGA	131	0.47	GOVERNMENT	NO	CHINABA CHENDAMAH	NO	CHINABA SYAMAH (LEASE)	NO DOCUMENTS	DRY LAND	NO	C/F5
78	MUTTEMBAGA	131-40	0.3	GOVERNMENT	NO	ADI BANBARALAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
79	MUTTEMBAGA	131-44	0.26	GOVERNMENT	NO	MALLA RAJARAM	NO	ADI NARAYANA (LEASE)	NO DOCUMENTS	OTHER LAND (AW)	NO	C/F5
80	MUTTEMBAGA	131-43	0.4	GOVERNMENT	NO	ADI PAPAYYA	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
81	MUTTEMBAGA	131-46	0.42	GOVERNMENT	NO	ADI BANBARALAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
82	MUTTEMBAGA	131-47	0.62	GOVERNMENT	NO	PATTAPU CHINA BANBARALAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
83	MUTTEMBAGA	131-49	0.33	GOVERNMENT	NO	DEVA VEERASWAMI	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
84	MUTTEMBAGA	131-73	0.32	GOVERNMENT	NO	DATA VEERASWAMI	YES		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
85	MUTTEMBAGA	131-70	0.34	GOVERNMENT	NO	DEVA VEERASWAMI	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
86	MUTTEMBAGA	131-84	0.19	GOVERNMENT	NO	CHITTEI MENBAMAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
87	MUTTEMBAGA	131-85	0.02	GOVERNMENT	NO	DANDI BANBARALAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
88	MUTTEMBAGA	131-87	0.87	GOVERNMENT	NO	CHITTEI MENBAMAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
89	MUTTEMBAGA	131-91	0.15	GOVERNMENT	NO	RAMA PULLAM	NO	CHITTEI VEERASWAMI (LEASE)	NO DOCUMENTS	OTHER LAND (AW)	NO	C/F5
90	MUTTEMBAGA	131-92	0.06	GOVERNMENT	NO	BLOOMU VENKATA BANBARALAH	YES	CHITTEI VEERASWAMI (LEASE)	NO DOCUMENTS	OTHER LAND (AW)	NO	C/F5

S.N O	NAME OF THE REVENUE VILLAGE	SRPWT NO	TOTAL ACRES	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT AND PERMISSION HAS OBTAINED FOR CULTIVATION OR FOR HOUSING	NAME OF THE PATIDAR AND SHOUDAR AS PER REVENUE RECORDS	WHETHER THE LAND IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI FARMERS GOT THE LAND FROM THE PATIDAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO THE AGRICULTURE LAND/ WETLAND/ OTHER LAND OR NOT FOR PUBLIC PURPOSE/ OTHER LAND	IF ANY OTHER AGRICULTURE RELATED COMPLAINTS ARE THERE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
91	MUTTEMBAGA	131-83	0.17	GOVERNMENT	NO	CHINABA CHENDAMAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
92	MUTTEMBAGA	131-88	0.23	GOVERNMENT	NO	CHINABA BANBARALAH	YES		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
93	MUTTEMBAGA	131-90	0.35	GOVERNMENT	NO	CHINABA BANBARALAH	YES		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
94	MUTTEMBAGA	131-90	0.09	GOVERNMENT	NO	BANDI MATHAMAH	NO		IF SAME MENTION SAME	OTHER LAND (AW)	NO	C/F5
95	MUTTEMBAGA	131-93	1	GOVERNMENT	NO	THUPESALA BANBARALAH	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	C/F5
96	MUTTEMBAGA	131-92	0.43	GOVERNMENT	NO	MEDUNU BANBARALAH	YES		IF SAME MENTION SAME	DRY LAND	NO	C/F5
97	MUTTEMBAGA	131-93	0.46	GOVERNMENT	NO	RACHABALLU CHENDAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	C/F5
98	MUTTEMBAGA	131-94	0.41	GOVERNMENT	NO	MASURUNAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	C/F5
99	MUTTEMBAGA	131-95	0.48	GOVERNMENT	NO	MASURUNAMMA	YES		IF SAME MENTION SAME	DRY LAND	NO	C/F5
100	MUTTEMBAGA	131-99	0.46	GOVERNMENT	NO	CHITTEI VEERASWAMI	YES		IF SAME MENTION SAME	DRY LAND	NO	C/F5
101	MUTTEMBAGA	131-110	0.46	GOVERNMENT	NO	RAMALLA BANBARALAH	YES		IF SAME MENTION SAME	DRY LAND	NO	C/F5
102	MUTTEMBAGA	131-111	0.46	GOVERNMENT	NO	ADI CHENDAMAH	YES		IF SAME MENTION SAME	DRY LAND	NO	C/F5
103	MUTTEMBAGA	131-112	0.48	GOVERNMENT	NO	PANDI VEERASWAMI	YES		IF SAME MENTION SAME	DRY LAND	NO	C/F5
104	MUTTEMBAGA	131-113	0.46	GOVERNMENT	NO	MADHUSUDAN BANBARALAH	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	C/F5
105	MUTTEMBAGA	131-114	0.48	GOVERNMENT	NO	ADI MATHAMAH	YES		IF SAME MENTION SAME	DRY LAND	NO	C/F5

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S. NO	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT APT PERMISSIONS ARE OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATTADAR AND WHETHER AS PER REVENUE RECORDS	WHETHER THE LAND IS GOVT OR NOT	IF NO SPECIFY THE REASON	HOW THE AGRI. FARMERS GOT THE LAND FROM THE PATTADAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUISITION SUPPORTING DOCUMENTS.	WHETHER THE BELONGS TO AGRICULTURE LAND/ SALT PAN/WET LAND/ABANDONED/POST LAND ACQUISITION FOR PUBLIC PURPOSE/OTHER LANDS.	IF ANY OTHER ISSUES NOTICED DURING FIELDWORK REGARDING TITLE DISPUTE OR ANY COMPLAINTS ARISING.	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
108	MUTTEMBAKA	150-P19	0.48	GOVERNMENT	NO	MAJILA MATTAMBAKA	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
109	MUTTEMBAKA	150-P20	0.48	GOVERNMENT	NO	CHINAGA VENKATASUBRAMAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
110	MUTTEMBAKA	150-P21	0.48	GOVERNMENT	NO	NEEDHUKAR GOPALAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
111	MUTTEMBAKA	150-P22	0.48	GOVERNMENT	NO	CHINAGA VENKATASUBRAMAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
112	MUTTEMBAKA	150-P23	0.48	GOVERNMENT	NO	CHITTAI VENKATASUBRAMAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
113	MUTTEMBAKA	150-P24	0.48	GOVERNMENT	NO	CHITTAI VENKATASUBRAMAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
114	MUTTEMBAKA	150-P25	0.48	GOVERNMENT	NO	CHINAGA VENKATA SURESHKUMAR	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
115	MUTTEMBAKA	150-P26	0.48	GOVERNMENT	NO	MAJILA VENKATASUBRAMAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
116	MUTTEMBAKA	150-P27	0.48	GOVERNMENT	NO	PATTAPU VENKATASUBRAMAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
117	MUTTEMBAKA	150-P28	0.48	GOVERNMENT	NO	PANCAJANA VERNABAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
118	MUTTEMBAKA	150-P29	0.48	GOVERNMENT	NO	PANCAJANA VERNABAN	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
119	MUTTEMBAKA	150-P30	0.48	GOVERNMENT	NO	RAJAPU KOTANAMA	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
120	MUTTEMBAKA	150-P31	0.48	GOVERNMENT	NO	CHINAGA VENKATA SURESHKUMAR	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
121	MUTTEMBAKA	150-P32	0.48	GOVERNMENT	NO	CHINAGA VENKATA SURESHKUMAR	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS

S. NO	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT APT PERMISSIONS ARE OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATTADAR AND WHETHER AS PER REVENUE RECORDS	WHETHER THE LAND IS GOVT OR NOT	IF NO SPECIFY THE REASON	HOW THE AGRI. FARMERS GOT THE LAND FROM THE PATTADAR IF SAME MENTIONED AS SAME, IF DIFFERENT MENTIONING THE DETAILS OF ACQUISITION SUPPORTING DOCUMENTS.	WHETHER THE BELONGS TO AGRICULTURE LAND/ SALT PAN/WET LAND/ABANDONED/POST LAND ACQUISITION FOR PUBLIC PURPOSE/OTHER LANDS.	IF ANY OTHER ISSUES NOTICED DURING FIELDWORK REGARDING TITLE DISPUTE OR ANY COMPLAINTS ARISING.	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL.
122	MUTTEMBAKA	150-P33	0.48	GOVERNMENT	NO	CHINAGA ADINAGA	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
123	MUTTEMBAKA	150-P34	0.48	GOVERNMENT	NO	THIRUJI RAGHAVA	YES	PELLURU SUDHAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
124	MUTTEMBAKA	150-P35	0.48	GOVERNMENT	NO	NEEDHUKAR SURESHKUMAR	YES	PELLURU SUDHAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
125	MUTTEMBAKA	150-P36	0.48	GOVERNMENT	NO	SANDAM PENCHALAN	YES	PELLURU SUDHAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
126	MUTTEMBAKA	150-P37	0.48	GOVERNMENT	NO	KUNAPATI RAMANARAYANA	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
127	MUTTEMBAKA	150-P38	0.48	GOVERNMENT	NO	SODA CHALLANAMA	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
128	MUTTEMBAKA	150-P39	0.48	GOVERNMENT	NO	SHARALA VENKATASUBRAMAN	YES	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
129	MUTTEMBAKA	150-P40	0.48	GOVERNMENT	NO	BANDU SUBRAMAN	YES	PELLURU SUDHAKAR REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	CFS
130	MUTTEMBAKA	150-P41	0.48	GOVERNMENT	NO	SANDEEPAN SURESHKUMAR	YES		IF SAME MENTION SAME	DRY LAND	NO	CFS
131	MUTTEMBAKA	150-P42	0.48	GOVERNMENT	NO	KUROVEN SUBRAMANAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
132	MUTTEMBAKA	150-P43	0.48	GOVERNMENT	NO	CHINAGA VENKATASUBRAMAN	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
133	MUTTEMBAKA	150-P44	0.48	GOVERNMENT	NO	CHITTAI RAGHAVA	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
134	MUTTEMBAKA	150-P45	0.48	GOVERNMENT	NO	CHITTAI RAGHAVA	NO		IF SAME MENTION SAME	DRY LAND	NO	CFS
Total		230	71.1									
6	MUTTEMBAKA	153	2.7	PATTA	YES	MAJILA VENKATASUBRAMAN	YES		IF SAME MENTION SAME	DRY LAND	NO	REGISTRATION
7	MUTTEMBAKA	153	2.26	PATTA	NO	VENKATU PICHAYEDU (P) SUDHAKAR SURESHKUMAR	NO	MADHUSUDAN REDDY (LEASE)	NO DOCUMENTS	DRY LAND	NO	SALARY PATA

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Dt.....24.4.2021

[Signature]
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SP&R Nellore District

[Signature]

S.O.	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATTHAR AND BASTHAR AS PER REVENUE RECORDS	WHETHER THE LAND COMES UNDER C.E. OR NOT	IF NO SPECIFY THE REASONS	HOW THE AQUA FARMERS HAS SET THE LAND FROM THE PATTHAR BY SAME MENTIONED AS SAME, IF DEPENDENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WEY BEST LAND OR NOT FOR PUBLIC PURPOSE/OTHER LAND	IF ANY OTHER REMARKS NOTICED DURING SURVEY REGARDING SURVEY RECORDS TITLE DISPUTE OR ANY COMPLAINTS ARISED	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
33	MUTTEMBAKA	184-P2	01.70	PATTA	NO	SEKHAR MAJUMDAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
34	MUTTEMBAKA	140-1	0.8	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
35	MUTTEMBAKA	140-2	0.5	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHYAM
36	MUTTEMBAKA	140-3	1.31	PATTA	NO	POLAPATI BAPPA	NO		IF SAME MENTION SAME	DRY LAND	NO	OWN
37	MUTTEMBAKA	140-4	0.13	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
38	MUTTEMBAKA	140-5	0.25	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHYAM
39	MUTTEMBAKA	140-6	2.6	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
40	MUTTEMBAKA	140-7	0.17	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHYAM
41	MUTTEMBAKA	140-8	1.4	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
42	MUTTEMBAKA	140-9	0.46	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
43	MUTTEMBAKA	140-10	1.21	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHYAM
44	MUTTEMBAKA	140-11	0.90	PATTA	NO	POLAPATI BAPPA	NO		IF SAME MENTION SAME	DRY LAND	NO	VARASATHYAM
45	MUTTEMBAKA	140-12	0.31	PATTA	NO	POLAPATI BAPPA	NO		IF SAME MENTION SAME	DRY LAND	NO	OWN
46	MUTTEMBAKA	140-13	0.48	PATTA	NO	POLAPATI BAPPA	YES		IF SAME MENTION SAME	DRY LAND	NO	VARASATHYAM
47	MUTTEMBAKA	140-14	0.24	PATTA	YES	AND POLAPATI BAPPA	NO		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAM

S.O.	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL EXTENT	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION HAS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATTHAR AND BASTHAR AS PER REVENUE RECORDS	WHETHER THE LAND COMES UNDER C.E. OR NOT	IF NO SPECIFY THE REASONS	HOW THE AQUA FARMERS HAS SET THE LAND FROM THE PATTHAR BY SAME MENTIONED AS SAME, IF DEPENDENT MENTIONING THE DETAILS OF ACQUIRE WITH SUPPORTING DOCUMENTS	WHETHER THE BELONGS TO TO AGRICULTURE LAND/ SALTPAN/WEY BEST LAND OR NOT FOR PUBLIC PURPOSE/OTHER LAND	IF ANY OTHER REMARKS NOTICED DURING SURVEY REGARDING SURVEY RECORDS TITLE DISPUTE OR ANY COMPLAINTS ARISED	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY THAT HOW THE FARMERS GOT THE LAND IN DETAIL
63	MUTTEMBAKA	154-B	0.23	PATTA	NO	MALLANADY ANANDHARAJU (S)	YES		IF SAME MENTION SAME	WET LAND	NO	CPS
64	MUTTEMBAKA	152-B	3.21	PATTA	YES	PELLURU SUSHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	SELLETMENT
65	MUTTEMBAKA	152-A	1.91	PATTA	YES	PELLURU SUSHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	ASU KONUGODU
66	MUTTEMBAKA	150-B	6.09	PATTA	NO	PELLURU PRASHANTH REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	ASU KONUGODU
67	MUTTEMBAKA	161-A	0.79	PATTA	YES	PELLURU SUSHAKAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	SELLETMENT
68	MUTTEMBAKA	130-F	3.54	PATTA	YES	BURLA CHAKRABARTI REDDY	YES		IF SAME MENTION SAME	DRY LAND	YES	ASU KONUGODU
69	MUTTEMBAKA	120-D	4	PATTA	YES	BURLA LAJTHANNA	YES	GADDAM SREENIVASULU (LEASE)	NO DOCUMENTS	DRY LAND	YES	VARASATHYAM
70	MUTTEMBAKA	131-B	4	PATTA	YES	BURLA LAJTHANNA	YES	GADDAM SREENIVASULU (LEASE)	NO DOCUMENTS	DRY LAND	YES	VARASATHYAM
71	MUTTEMBAKA	4A1A	0.76	PATTA	YES	NADIPATI BESHANNAH	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
72	MUTTEMBAKA	4A2B	0.78	PATTA	YES	NADIPATI BALAN	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAM
73	MUTTEMBAKA	4B1	0.26	PATTA	NO	NADIPATI BALAN	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAM
74	MUTTEMBAKA	4C1	0.1	PATTA	NO	NADIPATI BALAN	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAM
75	MUTTEMBAKA	4C1	0.21	PATTA	NO	NADIPATI BALAN	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAM
76	MUTTEMBAKA	4C1	0.35	PATTA	NO	NADIPATI BALAN	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAM
77	MUTTEMBAKA	4D	0.42	PATTA	NO	NADIPATI BALAN	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAM

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 Dt. 28.6.2021

Srinivasulu
 Divisional Administrative Officer
 Sub Collector's Office, Warangal
 CRPR Projects District

S.N.O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL ACRES	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION WAS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATTEGAR AND WHETHER AS PER REVENUE RECORDS	WHETHER THE LAND NAME STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI. FARMERS GOT THE LAND FROM THE PATTEGAR IF SAME MENTIONED AS SAME, IN DETAIL OF AGRI. WITH SUPPORTIVE DOCUMENTS	WHETHER THE BELONGS TO THE AGRICULTURE LAND/ SALTPAN/WET LAND/NEARBY OR NOT PUBLIC PURPOSE/OTHER LAND	IF ANY OTHER AGENCIES HAD BEEN GRANTED PERMISSION WITH NEARBY SUPPLY OR ANY COMPLAINTS ARE THERE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY HOW THE FARMERS GOT THE LAND IN DETAIL
48	MUTTENBAGA	114-4A2	0.84	PATTA	NO	CHANDRA SUBRAMANIAM (P) ADI SUBRAMANIAM (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAN
49	MUTTENBAGA	114-4A3	0.14	PATTA	NO	PANCI PONDULAN (P) ADI SUBRAMANIAM (S)	NO		IF SAME MENTION SAME	WET LAND	NO	SADANATHAN
50	MUTTENBAGA	114-1A4	0.18	PATTA	NO	VANUNGA CHENGAMAM	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
51	MUTTENBAGA	114-4A8	0.17	PATTA	NO	NANDASALLI CHENGAMAM (P) ADI SUBRAMANIAM (S)	NO		IF SAME MENTION SAME	WET LAND	NO	SADANATHAN
52	MUTTENBAGA	114-1A6	0.1	PATTA	NO	ADI MATHAN (P) ADI PAPAN (S)	NO		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAN
53	MUTTENBAGA	114-1A7	0.46	PATTA	NO	VANUNGA CHENGAMAM	NO		IF SAME MENTION SAME	WET LAND	NO	OWN
54	MUTTENBAGA	114-1A8	0.72	PATTA	NO	ADI POLANNA (P) ADI SARANNA (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAN
55	MUTTENBAGA	114-1A9	0.75	PATTA	NO	VANUNGA CHENGAMAM (P) VANUNGA CHENGAMAM (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAN
56	MUTTENBAGA	114-1A10	0.22	PATTA	NO	ADINAGAMAM (P) ADI PAPAN (S)	NO		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAN
57	MUTTENBAGA	114-1A11	0.46	PATTA	NO	VANUNGA CHENGAMAM	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
58	MUTTENBAGA	114-1A12	0.06	PATTA	NO	VANUNGA CHENGAMAM (P) RAMO RAOJAN (S)	NO		IF SAME MENTION SAME	WET LAND	NO	SADANATHAN
59	MUTTENBAGA	114-1A13	0.1	PATTA	NO	ADI POLANNA (P) ADI PAPAN (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAN
60	MUTTENBAGA	114-1A14	0.83	PATTA	NO	ADINAGAMAM (P) ADI PAPAN (S)	YES		IF SAME MENTION SAME	WET LAND	NO	SADANATHAN
61	MUTTENBAGA	114-1A15	0.12	PATTA	NO	VANUNGA CHENGAMAM (P) CHANDRA SUBRAMANIAM (S)	YES		IF SAME MENTION SAME	WET LAND	NO	SADANATHAN
62	MUTTENBAGA	114-1A16	0.25	PATTA	NO	ADI POLANNA (P) ADI PAPAN (S)	YES		IF SAME MENTION SAME	WET LAND	NO	VARASATHYAN

S.N.O	NAME OF THE REVENUE VILLAGE	SURVEY NO.	TOTAL ACRES	WHETHER THE LAND IS GOVT OR PATTA	IF GOVT ANY PERMISSION WAS OBTAINED FOR CULTIVATION AS PER NORMS	NAME OF THE PATTEGAR AND WHETHER AS PER REVENUE RECORDS	WHETHER THE LAND NAME STATE IS CLEAR OR NOT	IF NO SPECIFY THE REASONS	HOW THE AGRI. FARMERS GOT THE LAND FROM THE PATTEGAR IF SAME MENTIONED AS SAME, IN DETAIL OF AGRI. WITH SUPPORTIVE DOCUMENTS	WHETHER THE BELONGS TO THE AGRICULTURE LAND/ SALTPAN/WET LAND/NEARBY OR NOT PUBLIC PURPOSE/OTHER LAND	IF ANY OTHER AGENCIES HAD BEEN GRANTED PERMISSION WITH NEARBY SUPPLY OR ANY COMPLAINTS ARE THERE	VERIFY ALL THE VILLAGE RECORDS AND DOCUMENTS PRODUCED AND CLARIFY HOW THE FARMERS GOT THE LAND IN DETAIL
70	MUTTENBAGA	4E	0.48	PATTA	NO	KANNAN BALAN	YES		IF SAME MENTION SAME	WET LAND	NO	RSI KORUGOLU
71	MUTTENBAGA	4-1	0.1	PATTA	YES	KANNAN SUBRAMANIAM	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
72	MUTTENBAGA	4-2	0.23	PATTA	YES	KANNAN SUBRAMANIAM	YES		IF SAME MENTION SAME	WET LAND	NO	OWN
73	MUTTENBAGA	150-D	1.5	PATTA	NO	NEELANAGALI CHENGAMAM REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
74	MUTTENBAGA	150-E	1.5	PATTA	NO	NEELANAGALI CHENGAMAM REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
75	MUTTENBAGA	150-F	5.17	PATTA	NO	PODAREDDY SAMPATH REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	RSI KORUGOLU
76	MUTTENBAGA	150-G	10.8	PATTA	YES	NEELANAGALI CHENGAMAM REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	SETTLEMENT
77	MUTTENBAGA	150-H	23.72	PATTA	NO	PODAREDDY BALAN	YES		IF SAME MENTION SAME	DRY LAND	NO	RSI KORUGOLU
78	MUTTENBAGA	150-I	0.5	PATTA	NO	NEELANAGALI CHENGAMAM REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	KORUGOLU
79	MUTTENBAGA	150-J	3.2	PATTA	NO	NALLURU SUBRAMANIAM REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	RSI KORUGOLU
80	MUTTENBAGA	119-11	3.77	PATTA	NO	SHANU NAREEM	YES		IF SAME MENTION SAME	DRY LAND	NO	RSI KORUGOLU
81	MUTTENBAGA	148-1C	0.02	PATTA	NO	KANNAREDDY ESHWAR REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
82	MUTTENBAGA	148-1D	0.29	PATTA	NO	KANNAREDDY PRASAD REDDY	YES		IF SAME MENTION SAME	DRY LAND	NO	OWN
83	MUTTENBAGA	148-1E	0.5	PATTA	NO	KANNAREDDY PRASAD REDDY (P) KANNAREDDY SUBRAMANIAM (S)	YES		IF SAME MENTION SAME	DRY LAND	NO	SADANATHAN
84	MUTTENBAGA	116-1-26-1	1	PATTA	NO	KANNAREDDY ASHOK REDDY	NO		IF SAME MENTION SAME	DRY LAND	NO	RSI KORUGOLU

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[Signature]
 Divisional Administrative Officer
 Sub Collector's Office, Gudur
 SPSR Nellore District

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Vellore Citizens Welfare Forum vs Union Of India & Ors on 28 August, 1996

Supreme Court of India

Vellore Citizens Welfare Forum vs Union Of India & Ors on 28 August, 1996

Bench: Kuldip Singh, Faizan Uddin, K. Venkataswami

PETITIONER:

VELLORE CITIZENS WELFARE FORUM

Vs.

RESPONDENT:

UNION OF INDIA & ORS.

DATE OF JUDGMENT: 28/08/1996

BENCH:

KULDIP SINGH, FAIZAN UDDIN, K. VENKATASWAMI

ACT:

HEADNOTE:

JUDGMENT:

THE 28TH DAY OF AUGUST, 1996 Present:

Hon'ble Mr. Justice Kuldip Singh Hon'ble Mr. Justice Faizan Uddin Hon'ble Mr, Justice K. Venkataswami R. Mohan, V.A. Bobde, Kapil Sibal, M.R. Sharma, V.C. Mahajan, and S.S. Ray, Sr. Advs., K.R.R. Pillai, M.C. Mehta, Ms. Seema Midha, V.G. Pragasam, Vijay Panjwani, S. Sukumaran, Sudhir Walia, A.T.M. Sampath, M.S. Dahiya, (Sudhir Walia, Roy Abraham, Advs. for Sm. Baby Krishna, P. Sukumar, Praveen Kumar, Romesh C. Pathak M.A. Krishnamurthy, V. Krishnamurthy, Mrs. Anil Katiyar, Ms. Indra Sawhney, Deepak Diwan, S.M, Jadhev, A.V. Rangam, Zafarullah Khan, Shahid Rizvi, Shakil Ahmed Syed, Jaideep Gupta and Sanjay Hegde, Advs. with them for the appearing parties.

J U D G M E N T The following Judgment of the Court was delivered:

J U D G M E N T Kuldip Singh, J..

This petition - public interest - under Article 32 of the Constitution of India has been filed by Vellore Citizens Welfare Forum and is directed against the pollution which is being caused by enormous discharge of untreated effluent by the tanneries and other industries in the State of Tamil Nadu . It

is stated that the tanneries are discharging untreated effluent into agricultural fields to, road-Sides, Water ways and open lands. The untreated effluent is finally discharged in river Palar which is the main source of water supply to the residents of the area. According to the petitioner the entire surface and sub-soil water of river Palar has been polluted resulting in non availability Potable water to the residents of the area. It is stated that the tanneries in the State of Tamil Nadu have caused environmental degradation in the area. According to the preliminary survey made by the Tamil Nadu Agricultural University Research Center Vellore nearly 35,000 hectares of agricultural land in the Tanneries Belt, has become either partially or totally unfit for cultivation. It has been further stated in the petition that the tanneries use about 170 types of chemicals in the chrome tanning processes. The said chemicals include sodium chloride, lime, sodium sulphate, chlorium sulphate, fat liquor Amonia and sulphuric acid besides dyes which are used in large quantities. Nearly 35 litres of water is used for processing one kilogram of finished leather, resulting in dangerously enormous quantities of toxic effluents being let out in the open by the tanning industry. These effluents have spoiled the physico-chemical properties of the soil, and have contaminated ground water by percolation. According to the petitioner an independent survey conducted by Peace Members, a non governmental organisation, covering 13 villages of Dindigal and Peddiar Chatram Anchayat Unions, reveals that 350 wells out of total of 467 used for drinking and irrigation purposes have been polluted. Women and children have to walk miles to get drinking water. Legal Aid and Advice Board of Tamil Nadu requested two lawyers namely, M.R, Ramanan and P.S. Subramaniam to visit the area and submit a report indicating the extent of pollution caused by the tanneries. Relevant part of the report is as under :

"As per the Technical Report dated 28.5.1983 of the Hydrological Investigations carried out in Solur village near Ambur it was noticed that 176 chemicals including acids were contained in the Tannery effluents. If 40 litres of water with chemicals are required for one Kilo of Leather, with the production of 200 tons of leather per day at present and likely to be increased multifold in the next four to five years with the springing up of more tanneries like mushroom in and around Ambur Town, the magnitude of the effluent water used with chemicals and acids let out daily can be shockingly imagined. The effluents are let out from the tanneries in the nearby lands, then to Goodar and Palar rivers. The lands, the rivulet and the river receive the effluents containing toxic chemicals and acids. The sub soil water is polluted ultimately affecting not only arable lands, wells used for agriculture but also drinking water wells. The entire Ambur Town and the villages situated nearby do not have good drinking water. Some of the influential and rich people are able to get drinking water from a far off place connected by a few pipes. During rainy days and floods, the chemicals deposited into the rivers and lands spread out quickly to other lands. The effluents thus let out, affect cultivation, either crops do not come up at all or if produced the yield is reduced abnormally too low. The Tanners have come to stay. The industry is a Foreign Exchange Earner. But one moot point is whether all the cost of the lives of lakhs of people with increasing human population the activities of the tanneries should be encouraged on monetary considerations. We find that the tanners have absolutely no regard for the healthy environment in and around their tanneries. The effluents discharged have been stored like a pond openly in the most

of the places adjacent to cultivable lands with easy access for the animals and the people. The Ambur Municipality, which can exercise its powers as per the provisions of the Madras District Municipalities Act (1920) more particularly under Sections 226 to 231, 249 to 253 and 338 to 342 seems to be a silent spectator probably it does not want to antagonise the highly influential and stupendously rich tanners. The powers given under Section 63 of the Water Prevention and Control of Pollution Act 1974 (6 of 1974) have not been exercised in the case of tanneries in Ambur and the surrounding areas."

Alongwith the affidavit dated July 21, 1992 filed by Deputy Secretary to Government, Environment and Forests Department of Tamil Nadu, a list of villages affected by the tanneries has been attached. The list mentions 59 villages in the three Divisions of Thirupathur, Vellore and Ranipath. There is acute shortage of drinking water in these 59 villages and as such alternative arrangements were being made by the Government for the supply of drinking water.

In the affidavit dated January 9, 1992 filed by Member Secretary, Tamil Nadu Pollution Control Board (the board), it has been stated as under :

"It is submitted that there are 584 tanneries in North Arcot Ambedkar District vide annexure 'A' and 'D'. Out of which 443 Tanneries have applied for consent of the Board. The Government were concerned with the treatment and disposal of effluent from tanneries. The Government gave time upto 31.7.1985 to tanneries to put up Effluent Treatment Plant (E.T.P.). So far 33 tanneries in North Arcot Ambedkar District have put up Effluent Treatment Plant. The Board has stipulated standards for the effluent to be disposed by the tanneries."

The affidavits filed on behalf of State of Tamil Nadu and the Board clearly indicate that the tanneries and other polluting industries in the State of Tamil Nadu are being persuaded for the last about 10 years to control the pollution generated by them. They were given option either to construct common effluent treatment plants for a cluster of industries or to set up individual pollution control devices. The Central Government agreed to give substantial subsidy for the construction of common effluent treatment plants (CETPs). It is a pity that till date most of the tanneries operating in the State of Tamil Nadu have not taken any step to Control the Pollution caused by the discharge of effluent. This Court on MAY 1, 1995 passed a detailed order. In the said order this Court noticed various earlier orders passed by this Court and finally directed as under :

"Mr. R. Mohan, learned senior counsel for the Tamil Nadu Pollution Control Board has placed before us a consolidated statement dividing the 553 industries into three parts. The first part in Statement No.1 and the second part in Statement No.2 relate to those tanneries who have set up the Effluent Treatment Plants either individually or collectively to the satisfaction of the Tamil Nadu Pollution Control Board. According to the report placed on the record by the Board, these industries in Statements 1 and 2 have not achieved the standard or have not started functioning to the satisfaction of the Board. So far as the industries in Statements 1 and 2 are

concerned, we give them three months notice from today to complete the setting up of Effluent Treatment Plant (either individually or collectively) failing which they shall be liable to pollution fine on the basis of their past working and also liable to be closed. We direct the Tamil Nadu Pollution Control Board to issue individual notices to all these industries within two weeks from today. The Board is also directed to issue a general notice on three consecutive days in a local newspaper which has circulation in the District concerned.

So far as the 57 tanneries listed in Statement III (including 12 industries who have filed writ petition, Nos. of which have been given above) are concerned, these units have not installed and commissioned the Effluent Treatment Plants despite various orders issued by this Court from time to time. Mr. R. Mohan, learned senior counsel appearing for Tamil Nadu Pollution Control Board states that the Board has issued separate notices to these units directing them to set up the Effluent Treatment Plants. Keeping in view the fact that this Court has been monitoring the matter for the last about four years and various orders have been issued by this Court from time to time, there is no justification to grant any further time to these industries. We, therefore, direct the- 57 industries listed hereunder to be closed with immediate effect. We direct the District Collector and the Senior Superintendent of Police of the District to have our orders complied with immediately. Both these Officers shall file a report in This Court within one week of the receipt of the order. We give opportunity to these 57 industries to approach this ' court as and when any steps towards the setting up of Effluent treatment Plants their plants and their commissioning have been taken by these industries. If any of the industries wish to be relocated to some other area they may come out with a proposal in that respect :

On July 28,1995 this Court suspended the closure order in respect or seven industries mentioned therein for a period of eight weeks. It was further observed as under:

"Mr. G . Ramaswamy, learned senior advocate appearing for some of the tanneries in Madras states that the setting up of the effluent treatment plants is progressing satisfactorily. According to him several lacs have already been spent and in a short time it would start operating. Mr. Mohan, learned counsel for the Tamil Nadu Pollution Control Board will inspect that project and file a report by 3rd August, 1995".

This Court on September 8, 1995 passed the following order :

"The Tamil Nadu pollution Control Board relates to about 299 industries stated by M.G. Ramaswamy, Mr. Kapil Sibal and Mr. Sanghi, learned senior advocates appearing f for these industries, that the setting up of projects is in progress. According to the learned counsel Tamil Nadu Leather Development Corporation (TALCO) is in charge of the project. The learned counsel state that the project shall be completed in every respect within 3 months from today. The details of these

industries and the projects undertaken by TALCO as per list No. I is as under..... We are of the view that it would be in the interest of justice to give a little more time to these industries to complete the project. Although the industries have asked time for three months, we give them time till 31st December, 1995. We make it clear that in case the projects are not completed by that time, the industries shall be liable to be closed forthwith. Apart from that, these industries shall also be liable to pollution fine for the past. period during which they had been operating. We also take this opportunity to direct TALCO to take full interest in these projects and have the projects completed within the time granted by us.

Mr. Kapil Sibal, learned counsel appearing for the tanneries, stated that Council, for Indian Finished Leather Manufacturers Export Association is a body which is collecting 5% on all exports. This body also helps the tanneries in various respect. We issue notice to the Association to be present in this Court and assist this Court in all the matters pertaining to the leather tanneries in Madras. Mr. Sampath takes notice .

So far as List No. II is concerned, it relates to about 163 tanneries (except M/s. Vibgyor Tanners & Co., Kailasagiri Roads, Mittalam-635 811 Ambur (via), The Pollution Control Board has inspected all these tanneries and placed its report before us. According to the report mosts of these tanneries have not even started primary work at spot. Some of them have not even located the land. The tanneries Should have themselves set, up the pollution control devices right at time when they started working. They have not done so. They are not even listening to various orders passed by this Court from time to time during the last more than 2 years. It is on the record that these tanneries are polluting the area. Even the water around the area where they are operating is not worth drinking. We give no further time to these tanneries. We direct all the following tanneries which are numbering about 162 to be closed with immediate effect.

It may be mentioned that this Court suspended the closure orders in respect of various industries from time to time enable the said industries to install the pollution control devices.

This Court by the order dated October 20, 1995 directed the National Environmental Engineering Research Institute, Nagpur (NEERI) to send a team of experts to examine, in particular, the feasibility of setting up of CETPs for cluster of tanneries situated at, different places in, the State of Tamil Nadu where the work of setting up of the CETPs has not started and also to inspect the existing CETPs including those where construction work was in progress . NEERI submitted its first report on December 9, 1995 and the second report on February 12, 1996. This Court examined the two reports and passed the following order on April 9, 1996:

"Pursuant to this Court's order dated December 15, 1995, NEERI has submitted Final Examination Report dated February 12, 1996, regarding CETPs constructed/under construction by the Tanneries in various districts of the State of Tamil Nadu. A four member team constituted by the Director, NEERJ inspected the CETPs from January

27 to February 12, 1996. According to the report, at present, 30 CETPs sites have been identified for tannery clusters in the five districts of Tamil Nadu viz., North Arcot Ambedkar, Erode Periyar, Dindigul Anna, Trichi and Chengai M.G.R. All the 30 CETPs are inspected by the Team. According to the report, only 7 CETPs are under operation, while 10 are under construction and 13 are proposed. The following 7 ETPs are under operation:

1. M/s. TALCO Ranipet Tannery
Effluent Treatment Co. Ltd.
Ranipet, Dist. North Arcot
Ambedkar.
2. M/s. TALCO Ambur Tannery
Effluent Treatment Co. Ltd.,

Thuthipet Sector, Ambur Dist. North Arcot Ambedkar.

3. M/s. TALCO Vaniyambadi Tanners Enviro Control Systems Ltd., Vaniyambattu, Vaniyambadi, Dt. North Arcot.
4. M/s. Pallavaram Tanners Industrial Effluent Treatment Co., Chrompet Area, Dist. Chengai) MGR.
5. M/s. Ranipet SIDCO Finished Leather Effluent Treatment Co. Pvt. Ltd., Ranipet, Dist. North Arcot Ambedkar.
6. M/s. TALCO Vaniyambadi Tanners Enviro Control Systems Ltd. Udayendiram, Vaniyambadi, Dist. North Arcot Ambedkar.
7. M/s. TALCO Pernambut Tannery Effluent Treatment Co. Ltd., Bakkalapalli, Pernambut, Dist. North Arcot Ambedkar.

The CETPs mentioned at Sl. Nos. 5, 6 & 7 were commissioned in January, 1996 and were on the date of report passing through stabilization period. The report indicates that so far as the above CETPs are concerned, although there is improvement in the performance they are still not operating at their optimal level and are not meeting the standards as laid down by the Ministry of Environment and Forests and the Tamil Nadu Pollution Control Board for inland surface water discharge. The NEERI has given various recommendations to be followed by the above mentioned units. We direct the units to comply with the recommendations of NEERI within two months from today. The Tamil Nadu Pollution Control Board shall monitor the directions and have the recommendations of the NEERI complied with. So far as the three units which are under stabilization, the NEERI Team may inspect the same and place a final report before this Court within the period of two months.

Apart from the tanneries which are connected with the above mentioned 7 units, there are large number of other tanneries operating in the 5 districts mentioned above which have not set up any satisfactory pollution control devices. Mr. Mohan learned counsel for the Tamil Nadu Pollution Control Board states that notices were issued to all those tanneries from time to time directing them to set up the necessary pollution control devices. It is mandatory for the tanneries to set up the pollution control devices. Despite notices it has not been done. This Court has been monitoring these matters for the last about 4 years. There is no awakening or realisation to control the pollution which is being generated by these tanneries. The NEERI has indicated the physico-chemical characteristics of ground water from dug wells near tannery clusters. According to the report, water samples show that well-waters around the tanneries are unfit for drinking. The report also shows that the quality of water in Paler river down stream from the place where effluent is discharged, is highly polluted. We, therefore, direct that all the tanneries in the districts of North Arcot Ambedkar, Erode Periyar, Dindigul Anna, Trichi and Chengai M.G.R which are not connected with the seven CETPs mentioned above, shall be closed with immediate effect. None of these tanneries shall be permitted to operate till the time the CETPs are constructed to the satisfaction of the Tamil Nadu Pollution control Board. We direct the District Magistrate and the Superintendent of Police of the area concerned, to have all these tanneries closed with immediate effect. Mr. Mehta has placed on record the report of Tamil Nadu Pollution Control board. In Statement I of the Index, there is a list of 30 industries which have also not been connected with any CETPs. According to the report, these industries have not, till date set up pollution control devices. We direct the closure of these industries also. List is as under. The Tamil Nadu Pollution Control] Board has filed another report dated January 18, 1996 pertaining to 51 Tanneries. There is dispute regarding the permissible limit of the quantity of total dissolved solids (TDS). Since the NEERI team is visiting these tanneries, they may examine the TDS aspect also and advise this Court accordingly. Meanwhile, we do not propose to close any of the tannery on the ground that it is discharging more than 2001 TDS. The report indicates that except the 17 units, all Other units are non-complaint units in the sense that they are not complying with the BOD standards. Excepting these 17 industries the remaining 34 tanneries listed hereunder are directed to be closed forthwith. We direct the District Magistrate and the Superintendent of the Police of the area concerned to have all these industries mentioned above closed forthwith The tanneries in the 5 districts of Tamil Nadu referred to in this order have been operating for a longtime. Some of the tanneries are operating for a period of- more than two decades. All this period these tanneries have been, polluting the area. Needless to say that the total environment in the area has been polluted the area. Needless issue show cause notice to these industries through their learned counsel who are present in Court why they be not subjected to heavy pollution fine. We direct the state of Tamil Nadu through the Industry Ministry, the Tamil Nadu Pollution Central Board and all other authorities concerned and also the Government of India through the Ministry of Environment and Forests not to permit the setting up of further tanneries in the State

of Tamil Nadu.

Copy of this order be communicated to the concerned authorities within three days. To come up for further consideration after the replies to the show cause. There are large number of tanneries in the State of Tamil Nadu which have set up individual pollution control devices and which according to the Tamil Nadu Pollution Control Board are operating satisfactorily. The fact however remains that all these tanneries are discharging the treated effluent within the factory precinct itself. We direct NEERI Team which is visiting this area to find out as to whether the discharge of the effluent on the land within the factory premises is permissible environmentally. M/s. Nandeem Tanning Company, Valayampet Vaniyambadi is one of such industries. Copy of the report submitted by the Tamil Nadu Pollution Control Board be forwarded to the NEERI. NEERI may inspect this industry within ten days and file a report in this Court. Copy of this order be communicated to NEERI.

Matter regarding Distilleries in the State of Tamil Nadu.

The Tamil Nadu Pollution Control Board has placed on record the factual report regarding Distilleries mentioned in page 4 of the Index of its report dated April 5, 1996. Learned counsel for the Board states that the Board shall issue necessary notices to these industries to set up pollution control devices to the satisfaction of the Board, failing which these distilleries shall be closed. The Pollution Control Board shall place a status report before this Court."

The NEERI submitted two further reports on May 1, 1996 and June 11, 1996 in respect of CETPs set up by various industries. The NEERI reports indicate that the physico-chemical characteristics of ground water from dug wells in Ranipath, Thuthipath, Valayambattu, Vandyambadi and various other places do not conform to the limits prescribed for drinking purposes.

This Court has been monitoring this petition for almost five years. The NEERI, Board and the Central Pollution Control Board (Central Board) have visited the tanning and other industries in the State of Tamil Nadu for several times. These expert bodies have offered all possible assistance to these industries. The NEERI reports indicate that even the seven operational CETPs are not functioning to its satisfaction. NEERI has made several recommendations to be followed by the operational CETPs. Out of the 30 CETP-sites which have been identified for tannery clusters in the five districts of North Arcot Ambedkar, Erode Periyar, Dindigul Anna, Thrichi and Chengai MGR, 10 are under operation, 10 are under construction and 13 are proposed. There are large number of tanneries which are not likely to be connected with any CETP and are required to set up pollution control devices on their own. Despite repeated extensions granted by this Court during the last five years and prior to that by the Board the tanneries in the State of Tamil Nadu have miserably failed to control the pollution generated by them.

It is no doubt correct that the leather industry in India has become a major foreign exchange earner and at present Tamil Nadu is the leading exporter of finished leather accounting for approximately

80% of the country's export. Though the leather industry is of vital importance to the country as it generates foreign exchange and provides employment avenues it has no right to destroy the ecology, degrade the environment and pose as a health hazard. It cannot be permitted to expand or even to continue with the present production unless it tackles by itself the problem of pollution created by the said industry.

The traditional concept that development and ecology are opposed to each other, is no longer acceptable. "Sustainable Development is the answer. In the International sphere "Sustainable Development" as a concept came to be known for the first time in the Stockholm Declaration of 1972. Thereafter, in 1987 the concept was given a definite shape by the World Commission on Environment and Development in its report called *Our Common Future*. The Commission was chaired by the then Prime Minister of Norway Ms. G.H. Brundtland and as such the report is popularly known as "Brundtland Report" 1991 the World Conservation Union, United Nations Environment Programme and World Wide Fund for Nature, jointly came out with a document called "Caring for the Earth" which is a strategy for sustainable living. Finally, came the Earth Summit held in June, 1992 at Rio which saw the largest gathering of world leaders ever in the history - deliberating and chalking out a blue print for the survival of the planet. Among the tangible achievements of the Rio Conference was the signing of two conventions, one on biological diversity and another on climate change. These conventions were signed by 153 nations. The delegates also approved by consensus three non binding documents namely, a Statement on Forestry Principles a declaration of principles on environmental policy and development and initiatives and Agenda 21 a programme of action into the next century in areas like poverty, population and pollution. during the two decades from Stockholm to Rio "sustainable Development" and came to be accepted as a viable concept to eradicate poverty and improve the quality of human life while living within the carrying capacity of the supporting eco-systems. "sustainable Development: as defined by the Brundtland Report means "Development that meets the needs of the present without compromising the ability of the future generations to meet their own needs". We have no hesitation in holding that "Sustainable Development' As a balancing concept between ecology and development has been accepted as a part of the Customary International Law though its salient features have yet to be finalised by the International Law Jurists.

Some of the salient principles of "Sustainable Development", as culled-out from Brundtland Report and other international documents, are Inter-Generational Equity, Use and Conservation of Nature Resources, Environmental Protection, the Precautionary Principle, Polluter Pays principle, Obligation to assist and cooperate, Eradication of Poverty and Financial Assistance to the developing countries. We are, however, of the view that "The Precautionary Principle" and "The Polluter Pays" principle are essential features of "Sustainable Development". The "Precautionary Principle" - in the context of the municipal law - means.

(i) Environment measures - by the State Government and the statutory Authorities must anticipate, prevent' and attack the causes of environmental degradation.

(ii) Where there are threats of serious and irreversible damage lack of scientific certainty should not be used as the reason for postponing, measures to prevent environmental degradation.

(iii)The "Onus of proof" is on the actor or the developer/industrial to show that his action is environmentally benign.

"The Polluter Pays" principle has been held to be a sound principle by this Court Indian Council for Enviro- Legal Action vs. Union of India J.T. 1996 (2) 196. The Court observed, "We are of the opinion that any principle evolved in this 'behalf should be simple practical and suited to the conditions obtaining in this country". The Court ruled that "Once the activity carried on is hazardous or inherently dangerous, the person carrying on such activity is liable to make good the loss caused to any other person by his activity irrespective of the fact whether he took reasonable care while carrying on his activity. The rule is premised upon the very nature of the activity carried on". Consequently the polluting industries are "absolutely liable to compensate for the harm caused by them to villagers in the affected area, to the soil and to the underground water and hence, they are bound to take all necessary measures to remove sludge and other pollutants lying in the affected areas". The "Polluter Pays" principle as interpreted by this Court means that the absolute liability for harm to the environment extends not only to compensate the victims of pollution but also the cost of restoring the environmental degradation. Remediation of the damaged environment is part of the process of "Sustainable Development" and as such polluter is liable to pay the cost to the individual sufferers as well as the cost of reversing the damaged ecology.

The precautionary principle and the polluter pays principle have been accepted as part of the law of the land. Article 21 of the Constitution of India guarantees protection of life and personal liberty. Articles 47, 48A and 51A(g) of the Constitution are as under:

"47. Duty of the State to raise the level of nutrition and the standard of living and to improve public health. The State shall regard the raising of the level of nutrition and the standard of living of its people and the improvement of public health as among its primary duties and in particular, The State shall endeavour to bring about prohibition of the consumption except for medicinal purposes of intoxicating drinks and of drugs which are injurious to health. 48A. (g) Protection and improvement of environment and safeguarding of forests and wild life. The State shall endeavour to protect and improve the environment and to safeguard the forests and wild life of the country.

51A.(g) To protect and improve the natural environment including forests, takes, rivers and wild life, and to have compassion for living creatures."

Apart from the constitutional mandate to protect and improve the environment there are plenty of post independence legislations on the subject but more relevant enactments for our purpose are: The Water (Prevention and Control of Pollution Act 1974 (the Water Act), The Air (Prevention and Control of Pollution) Act, 1981 (the Air Act) and the Environment Protection Act 1986 (the Environment Act). The Water Act provides for the constitution of the Central Pollution Control Board by the Central Government and the constitution of one State Pollution Control boards by various State Governments in the country. The Boards function under the control of the Governments concerned. The Water Act prohibits the use or streams and wells for disposal of

polluting matters. Also provides for restrictions on outlets and discharge of effluents without obtaining consent from the Board. Prosecution and penalties have been provided which include sentence of imprisonment. The Air Act provides that the Central Pollution Control Board and the State Pollution Control Boards constituted under the later Act shall also perform the powers and functions under the Air Act. The main function of the Boards, under the Air Act, is to improve the quality of the air and to prevent, control and abate air pollution in the country. We shall deal with the Environment Act in the later part of this judgement.

In view of the above mentioned constitutional and statutory provisions we have no hesitation in holding that the precautionary principle and the polluter pays principle are part of the environmental law of the country.

Even otherwise once these principles are accepted as part of the Customary International Law there would be no difficulty in accepting them as part of the domestic law. It is almost accepted proposition of law that the rule of Customary International Law which are not contrary to the municipal law shall be deemed to have been incorporated in the domestic law and shall be followed by the Courts of Law. To support we may refer to Justice H.R. Khanna's opinion in *Addl. Distt. Magistrate Jabalpur vs Shivakant Shukla* (AIR 1976 SC 1207) *Jolly George Varghese's case* (AIR 1980 SC 470) and *Gramophone Company's case* (AIR 1984 SC 667).

The Constitutional and statutory provision protect a persons right to fresh air, clean water and pollution free environment, but the source of the right is the inalienable common law right of clean environment. It would be useful to quote a paragraph from Blackstone's commentaries on the Laws of England (Commentaries on the Laws of England of Sir Willian Blackstone) Vol.III, fourth edition published in 1876. Chapter XIII, "Of Nuisance" depicts the law on the subject in the following words :

"Also, if a person keeps his hogs, or other noisome animals, 'or allows filth to accumulate on his premises, so near the house of another, that the stench incommodes him and makes the air unwholesome, this is an injurious nuisance, as it tends to deprive him of the use and benefit of his house. A like injury is, if one's neighbour sets up and exercises any offensive trade; as a tanner's, a tallow chandler's, or the like; for though these are lawful and necessary trades, yet they should be exercised in remote places; for the rule is, sic utere "tuo, ut alienum non laedas;" this therefore is an actionable nuisance. 'And on a similar principle a constant ringing of bells in one's immediate neighbourhood may be a nuisance With regard to other corporeal hereditaments; it is a nuisance to stop or divert water that used to run to another's meadow or mill; to corrupt or poison a water-course, by erecting a due house or a lime-pit, for the use of trade, in the upper part of the stream; 'to pollute a pond. from which another is entitled to water his cattle: to obstruct a drain; or in short to do any act in common property, that in its consequences must necessarily tend to the prejudice of one's neighbour. So closely does the law of England enforce that excellent rule of gospel-morality, of "doing to others. as we would they should do unto ourselves ."

Our legal system having been founded on the British Common law the right of a person to pollution free environment is a part of the basic jurisprudence of the land.

The Statement of Objects and Reasons to the Environment Act, inter alia, states as under :

"The decline in environmental quality has been evidenced by increasing pollution, loss of vegetal cover and biological diversity, excessive concentrations of harmful chemicals in the ambient atmosphere and in food chains, growing risks of environmental accidents and threats to life support systems. The world community's resolves to protect and enhance the environmental quality found expression in the decisions taken at the United Nations Conference on the Human Environment held in Stock hold in June, 1972. Government of India participated in the Conference and strongly voiced the environmental concerns. While several measures have been taken for environmental protection both before and after the Conference, the need for a general legislation further to implement the decisions of the Conference has become increasingly evident Existing lass generally focus on specific types of pollution or on specific categories of hazardous substances. Some major areas of environmental hazardous are not covered. There also exist uncovered gaps in areas of major environmental hazards. There are inadequate linkages in handling matters of industrial and environmental safety. Control mechanisms to guard against slow, insidious build up of hazardous substances, especially new chemicals, in the environment are weak. Because of a multiplicity of regulatory agencies, there is need for an authority which can. Assume the lead role for studying, planning and implementing long-term requirements of environmental safety and to give direction to, and co-ordinate a system of speedy and adequate response to emergency situations threatening the environment In view of what has been state above, there is urgent need for the enactment of a general legislation on environmental protection which inter alia, should enable co- ordination of activities of the various regulatory agencies, creation of an authority or authorities with adequate powers for environmental protection, regulation of discharge of environmental pollutants and handling of hazardous substances, speedy response in the event of accidents threatening environment and deterrent punishment to those who endanger human environment, safety and health".

Sections 3, 4, 5, 7 and 8 of the Environment Act which are relevant are as under :

"3. Power of Central Government to take measures to protect and improve environment - (1) Subject to the provisions of this Act the Central, Government shall have till power to take all such measures as it deems necessary or expedient for the purpose of protecting improving the quality of the environment and preventing controlling and abating environmental pollution. (2) In particular, and without prejudice to the Generality of the provisions of section (1), such measures may include measures with respect to all or any of the following matters, namely :-

- (i) co-ordination of actions by the State Governments, officers and other authorities -
 - (a) under this Act, or the rules made thereunder, or
 - (b) under any other law for the time being in force which is relatable to the objects of this Act;
- (ii) planning and execution of a nation-wide programme for the prevention, control and abatement of environmental pollution;
- (iii) laying down standards for the quality of environment in its various aspects;
- (iv) laying down standards for the emission or discharge of environmental pollutants from various sources whatsoever : Provided that different standards for emission or discharge may be laid down under this clause from different sources having regard to the quality or composition of the emission or discharge of environmental pollutants from such sources :
- (v) restriction of areas in which any industries, operation or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;
- (vi) laying down procedures and safeguards for the prevention of accidents which may cause environmental pollution and remedial measures for such accidents;
- (vii) laying down procedures and safeguards for the handling of hazardous substances;
- (viii) examination of such manufacturing processes, materials and substances as are likely to cause environmental pollution;
- (ix) carrying out and sponsoring investigations and research relating to problems of environmental pollution;
- (x) Inspection of any premises, plant, equipment, machinery, manufacturing or other processes, material or substances and giving, by order, of such direction to such authorities, officers or persons as it may consider necessary to take steps for the prevention, control and abatement of environmental pollution;
- (xi) establishment or recognition of environmental laboratories and institutes to carry out the functions entrusted to such environmental laboratories and institutes under this Act;
- (xii) collection and dissemination of information in respect of matters relating to environmental pollution;

(xiii) preparation of manuals, codes or guides relating to the prevention, control and abatement of environmental pollution;

(xiv) such other matters as the Central Government deems necessary or expedient for the purpose of securing the effective implementation of the provisions of this Act.

(3) The Central Government may, if it considers it necessary or expedient so to do for the purposes of this Act, by order, published in the powers and functions (including the power to issue directions under Section 5) of the Central Government under this act and for taking measures with respect to such of the matters referred to in sub-section (2) as may be mentioned in the order and subject to the supervision and control of the Central government and the provisions of such order, such authority or authorities may exercise the powers or perform the functions or take the measures so mentioned in the order as if such authority or authorities had been empowered by this Act to exercise those powers or perform those functions or take such measures.

4. Appointment of officers and their powers and functions (1) without prejudice to the provisions of sub-section (3) of section 3, the Central Government may appoint officers with such designations as it thinks fit for the purposes of this Act and may entrust to them such of the powers and functions under this Act as it may deem fit. (2) The officers appointed under sub-section (1) shall be subject to the general control and direction of the Central Government or, if so directed by that Government, also of the authority or authorities, if any, constituted under sub-section (3) of section 3 of any other authority or officer".

5. Power to give directions. - Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue direction in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.

Explanation. - for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct ---

(a) the closure, prohibition or regulation of any industry, operation or process; or

(b) stoppage or regulation of the supply of electricity or water or any other service.

7. Persons carrying on industry, operation etc. not to allow emission or discharge of environmental pollutants in excess of the standards. No. person carrying on any industry, operation or process shall discharge or emit or permit to be discharged or emitted any environmental pollutant in excess of such standards as may be prescribed.

8. Persons handling hazardous substances to comply with procedural safeguards. - No person shall handle or cause to be handled any hazardous substance except in accordance with such procedure and after complying with such safeguards as may be prescribed".

Rule 3(1), 3(2), and 5(1) of the Environment (Protection) Rules 1986 (the Rules) are as under:

"3. Standards for emission or discharge of environmental pollutants. - (1) For the purposes of protecting and improving the quality of the environment and preventing and abating environmental pollution, the standards for emission or discharge of environmental pollutants from the industries, operations or processes shall be as specified in Schedule I to IV).

3(2) Notwithstanding anything contained in sub-rule(1), the

Control Board or a State Board may specify more stringent standards from those provided in (Schedule to IV) in respect of any specific industry, operation or process depending upon the quality of the recipient system and after recording reasons, therefore, in writing.

5. Prohibition and restriction on the location of industries and the carrying on processes and operations in different areas - (1) The Central Government may take into consideration the following factors while prohibiting or restricting the location of industries and carrying on of processes and operations in different areas :

- (i) Standards for quality of environment in its various aspects laid down for an area.
- (ii) The maximum allowable limits of concentration of various environment pollutants (including noise) for an area.
- (iii) The likely emission or discharge of environmental pollutants from an industry, process or operation proposed to be prohibited or restricted.
- (iv) The topographic and climatic features of an area.
- (v) The biological diversity of the area which, in the opinion of the Central Government, needs to be preserved.
- (vi) Environmentally compatible land use.
- (vii) Net adverse environmental impact likely to be caused by an industry, process or operation proposed to be prohibited or restricted.

(viii) Proximity to a protected area under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 or a sanctuary, National Park, game reserve or closed area notified, as such under the Wild Life (Protection) Act, 19/2, or places protected under any treaty, agreement or convention with any other country or countries or in pursuance of any decision made in any international conference, association or other body.

(ix) Proximity to human settlements

(x) Any other factors as may be considered by the Central Government to be relevant to the protection of the environment in an area".

It is thus obvious that the Environment Act contains useful provisions for controlling pollution. The main purpose of the Act is to create an authority or authorities under Section 3(3) of the Act with adequate powers to control pollution and protect the environment. It is a pity that till date no authority has been constituted by the Central Government. The work which is required to be done by an authority in terms of Section 3(3) read with other provision of the Act is being done by this Court and the other Courts in the country. It is high time that the Central Government realises its responsibility and statutory duty to protect the degrading environment in the country. If the conditions in the five districts of Tamil Nadu, where tanneries are operating, are permitted to continue then in the near future all rivers/canals shall be polluted, underground waters contaminated, agricultural lands turned barren and the residents of the area exposed to serious diseases. It is, therefore, necessary for this Court to direct the Central Government to take immediate action under the provisions of the Environment Act.

There are more than 900 tanneries operating in the five districts of Tamil Nadu. Some of them may, by now, have installed the necessary pollution control measures, they have been polluting the environment for over a decade and in some cases even for a longer period. This Court has in various orders indicated that these tanneries are liable to pay pollution fine. The polluters must compensate the affected persons and also pay the cost of restoring the damaged ecology.

Mr. M.C. Mehta, learned counsel for the petitioner has invited our attention to the Notification GOMs No. 213 dated March 30, 1989 which reads are under :

"Order :-

In the Government Order first read above, the Government have ordered, among other things, that no industry causing serious water pollution should be permitted within one kilometer from the embankments of rivers, streams, dams etc, and that the Tamil Nadu Pollution Control Board Should furnish a list of such industries to all local bodies. It has been suggested that it is necessary to have a sharper definition for water sources so that ephemeral water collections like rein water ponds, drains, sewerages (bio-degradable) etc. may be excluded from the purview of the above order. The Chairman, Tamil Nadu Pollution Control Board has stated that the scope

of the Government Order may be restricted to reservoirs, rivers and public drinking water sources.

He has also stated that there should be a complete ban on location of highly polluting industries within 1 Kilometer of certain water sources.

2. The Government have carefully examined the above suggestions. The Government impose a total ban on the setting up of the highly polluting industries mentioned in Annexure - I to this order ' within one Kilometer from the embankments of the water sources mentioned in Annexure-II to this order.

3. The Government direct that under any circumstance if any highly polluting industry is proposed to be set up within one kilometer from the embankments of water sources other than those mentioned in Annexure-II to this order, the Tamil Nadu Pollution Control Board should examine the case and obtain the approval of the Government for it".

Annexure-I to the Notification includes Distilleries, tanneries, fertilizer, steel plants and foundries as the highly polluting industries. We have our doubts whether the above quoted government order is being enforced by the Tamil Nadu Government. The order has been issued to control pollution and protect the environment. We are of the view that the order should be strictly enforced and no industry listed in Annexure-I to the order should be permitted to be set up in the prohibited area.

Learned counsel for the tanneries raised an objection that the standard regarding total dissolved solids (TDS) fixed by the Board was no. justified. This Court by the order date April 9, 1996 directed the NEERI to examine this aspect and give its opinion. In its report dated June 11, 1996 NEERI has justified the standards stipulated by the Board. The reasoning of the NEERI given in its report dated June 11, 1996 is as under:

"The total dissolved solids in ambient water have physiological, industrial and economic significance. The consumer acceptance of mineralized water decreases in direct proportion to increased mineralization as indicated by Bruvold (1). High Total dissolved solids (TDS), including chlorides and sulphates, are objectionable due to possible physiological effect and mineral taste that they impart to water. High levels of total dissolved solids produce Laxative/cathartic/purgative effect in consumers. the requirement of soap and other detergents in household and industry is directly related to water hardness as brought out by DeBoer and Larsen (2). High concentration of mineral salts, particularly sulphates and chlorides, are also associated with costly corrosion damage in wastewater treatment systems, as detailed by patterson and Banker (3). Of par particular importance is the tendency of scale deposits with high TDS thereby resulting in high fuel consumption in boilers. The Ministry of Environment and forests (MEF) has not categorically laid down standards for inland surface water discharge for total dissolved solids (TDS), sulphates and chlorides. The Decision on these standards rests with the respective

state Pollution Control Boards as per the requirements based on local site conditions. The standards stipulated by the TNPCB are justified on the aforereffered considerations.

The prescribed standards of the TNPCB for inland surfaces water discharge can be met for tannery wastewaters cost-effectively through proper implant control measures in tanning operation, and rationally designed and effectively operated wastewater treatment plants (ETPs & CETPs). Tables 3 and 5 depict the quality of groundwater in some areas around tanneries during peak summer period (June 3- 5, 1996). Table 8 presents the data collection by TNPCB at individual ETPs indicating that TDS, sulphates and chlorides concentrations are below the prescribed standards for inland surface water discharge. The quality of ambient waters needs to be maintained through the standards stipulated by TNPCB."

The Board has Power under the Environment Act and the Rules to lay down standards for emissions or discharge of environmental Pollutants. Rule 3(2) of the Rules even permit the Board to specify more stringent standards from those provided under the Rules. The NEERI having justified the standards stipulated by the Board, We direct that these standards are to be maintained by the tanneries and other industries in the State of Tamil Nadu.

Keeping in view the scenario discussed by us in this judgment, we order and direct as Under:-

1. The Central Government shall constitute an authority under Section 3(3) of the Environment (Protection) Act, 1986 and shall confer on the said authority all the powers necessary to deal with the situation created by the tanneries and other polluting industries in the State of Tamil Nadu. The Authority shall be headed by a retired judge of the High Court and it may have other members-preferably with expertise in the field of pollution control and environment protection- to be appointed by the Central Government. The Central Government shall confer on the said authority the powers to issue directions under Section 5 of the Environment Act and for taking measures with respect to the matters referred to in Clause (v), (vi) (vii) (viii)

(ix) (x) and (xii) of Sub-Section (2) of Section 3. The Central Government shall constitute the authority before September 30, 1996.

2. The authority so constituted by the Central Government shall implement the "precautionary principle" and the "polluter pays" principle. The authority shall, with the help of expert opinion and after giving opportunity to the concerned polluters assess the loss to the ecology\environment in the affected areas and shall also identify the individuals/families who have suffered because of the pollution and shall assess the compensation to be paid to the said individuals/families. The authority shall further determine the compensation to be recovered from the polluters as cost of reversing the damaged environment. The authority shall lay down just and fair procedure for completing the exercise.

3. The authority shall compute the compensation under two heads namely, for reversing the ecology and for payment to individuals. A statement showing the total amount to be recovered, the names of the polluters from who the amount is to be recovered, the amount to be recovered from each polluter, the persons to who the compensation is to be paid and the amount payable to each of them shall be forwarded to the Collector\District Magistrates of the area concerned. The Collector\District magistrate shall recover the amount from the polluters, if necessary, as arrears of land revenue. He shall disburse the compensation awarded by the authority to be affected persons/families.

4. The authority shall direct the closure of the industry owned/managed by a polluter in case he evades or refuses to pay the compensation awarded against him. This shall be in addition to the recovery from his as arrears of land revenue.

5. An industry may have set up the necessary pollution control device at present but it shall be liable to pay for the past pollution generated by the said industry which has resulted in the environmental degradation and suffering to the residents of the area.

6. We impose pollution fine of Rs. 10,000/- each on all the tanneries in the districts of North Arcot Ambedkar, Erode Periyar, Dindigul Anna, Trichi and Chengai M.G.R. The fine shall be paid before October 31, 1996 in the office of the Collector/District Magistrate concerned. We direct the Collectors/District Magistrates of these districts to recover the fines from the tanneries. The money shall be deposited, alongwith the compensation amount recovered from the polluters, under a separate head called "Environment protection Fund" and shall be utilised for compensating the affected persons as identified by the authorities and also for restoring the damaged environment. The pollution fine is liable to the recovered as arrears of land revenue. The tanneries which fail to deposit the amount by October 31, 1996 shall be closed forthwith and shall also be liable under the Contempt of Courts Act.

7. The authority, in consultation with expert bodies like NEERI, Central Board, Board shall frame scheme/schemes for reversing the damage caused to the ecology and environment by pollution in the State of Tamil Nadu. The scheme/schemes so framed shall be executed by the State Government under the supervision of the Central Government. The expenditure shall be met from the "Environment protection fund" and from other sources provided by the state Government and the Central Government.

8. We suspend the closure orders in respect of all the tanneries in the five districts of North Arcot Ambedkar, Erode Periyar, Dindigul Anna, Trichi and Chengai M.G.R. We direct all the tanneries in the above five districts to set up CETPs or Individual Pollution control Devices on or before November 30, 1996. Those connected with CETPs shall have to install in addition the primary devices in the tanerries. All the tanneries in the above five districts shall obtain the consent of the Board to function and operate with effect from December 15, 1996. The tanneries who are refused consent or who fail to obtain the consent of the Board by December 15, 1996 shall be closed forthwith.

9. We direct the Superintendent of Police and the Collector/district Magistrate/Deputy Commissioner of the district concerned to close all those tanneries with immediate effect who fail to obtain the consent from the Board by the said date. Such tanneries shall not be reopened unless the authority permits them to do so. It would be open to the authority to close such tanneries permanently or to direct their relocation.

10. The Government Order No. 213 dated March 30, 1989 shall be enforced forthwith. No. new industry listed in Annexure-I to the Notification shall be permitted to be set up within the prohibited area. The authority shall review the case of all the industries which are already operating in the prohibited area and it would be open to authority to direct the relocation of any of such industries.

11. The standards stipuated by the Board regarding total dissolved solids (TDS) and approved by the NEERI shall be operative. All the tanneries and other industries in the State of Tamil Nadu shall comply with the said standards. The quality of ambient waters has to be maintained through the standards stipulated by the Board.

We have issued comprehensive directions for achieving the end result in this case. It is not necessary for this Court to monitor these matters any further. we are of the view that the Madras High Court would be in a better position to monitor these matters hereinafter. We, therefore, request the Chief Justice of the Madras High Court to constitute a special Bench "Green bench" to deal with this case and other environmental matters. We make it clear that it would be open to the Bench to pass any appropriate order/orders keeping in view the directions issued by us. We may mention that "Green Benches" are already functioning in Calcutta, Madhya Pradesh and some other High Courts. We Direct the Registry of this Court to send the records to the registry of the Madras High matter as a petition under Article 226 of the Constitution of India and deal with it in accordance with law and also in terms of the directions issued by us. We give liberty to the parties to approach the High Court as and when necessary.

Mr. M.C. Mehta has been assisting this Court to our utmost satisfaction. We place on record our appreciation for Mr. Mehta. We direct the State of Tamil Nadu to pay Rs. 50,000/- towards legal fees and other out of pocket expenses incurred by Mr. Mehta.

Item Nos. 03 to 06

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
SPECIAL BENCH**

(By Video Conferencing)

Original Application No. 14/2017 (SZ)

(With report dated 05.07.2022)

Meenava Thanthai K.R. Selva Raj Kumar
Meenavar Nala Sangam

Applicant

Versus

The Chairman, National Coastal Zone Management
Authority, Govt., of India, MoEF&CC
New Delhi and Ors.

Respondent(s)

With

Original Application No. 16/2017 (SZ)

Saravana Dakshinamurthy

Applicant

Versus

Union of India and Ors.

Respondent(s)

With

Original Application No. 38/2017 (SZ) (TPB)

Ashwini Kumar

Applicant

Versus

Union of India and Ors.

Respondent(s)

With

Original Application No. 40/2017(SZ) (TPB)

P. Soma Sundaram

Applicant

Versus

Union of India and Ors.

Respondent(s)

Date of hearing: 06.07.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER
HON'BLE PROF. A SENTHIL VEL, EXPERT MEMBER**

Item No.3:

Applicant(s): Mr. G. Stanley Hebzon Singh & Mr. K. Mageshwaran.

Respondent(s): Mr. G.M. Syed Nurullah Sheriff for R1 & R14.
Mr. Kumaresan, A.A.G. for Fisheries Department.
Dr. D. Shanmuganathan for R2 to R5, R7 & R8.
Mr. S. Sai Sathya Jith for R6.
Mr. Krishna Ravindran for R9.
Mr. Vasudevan for R10.
Mr. S. Raghunathan for R12.

Item No.4:

Applicant(s): Mr. A. Yogeshwaran.

For Respondent(s): Mr. G.M. Syed Nurullah Sheriff for R1.
Dr. D. Shanmuganathan for R4.
Mr. Krishna Ravindran for R5.
Mr. S. Vasudevan for R6.
Mr. S. Raghunathan for R7.
Mr. D.S. Ekambaram for R8.
Mr. S. Sai Sathya Jith for R9.

Item No.5:

For Respondent(s): Mrs. Me. Saraswathy for R1.
Dr. D. Shanmuganathan for R3.
Mr. S. Sai Sathya Jith for R4.
Mr. Krishna Ravindran for R5.
Mr. S. Raghunathan for R8.
Mr. S. Vasudevan for R9.

Item No.6:

For Respondent(s): Mrs. Me. Saraswathy for R1.
Mr. D.S. Ekambaram for R4.

ORDER

The Issue raised – restoration of damage to the environment and compensation to fishermen affected by oil spillage due to collision of two ships on 28.1.2017

1. This order will deal with four Applications mentioned above as they relate to same issue arising out of collision of two cargo ships near Kamarajar Port on 28.01.2017. The applicants seek restoration of

environment in surrounding areas by clearing the oil pollutant from sea water, creek, Kosasthalaiyar River, Buckingham Canal, Mangroves Forest, Birds Sanctuary etc. with the help of the latest scientific technology and to compensate the victims of damage to the environment in the form of loss of livelihood of the fishermen operating in the area.

2. It will suffice to refer to the pleadings in the first matter, the issue being same. Kamarajar Port Limited is located at Coromandel Coast near Ennore, Chennai and is engaged in shipping of Thermal Coals, Iron Ores, LNG, POL, Chemicals, Crude and other bulk and rock minerals. It primarily handled thermal coal with two berths but evolved itself into a full-fledged port with capacity to handle wide range of products. There are 21 fishery villages located in and around the Ennore area and the inhabitants are entirely depending upon the sea for their livelihood. The port is within the Kosasthalaiyar river. An accident took place around 4.00 a.m. on 28.01.2017. Two Cargo Ships M.T.BW Maple and the M.T. Dawn Kancheepuram collided just about 2 nautical miles from the Kamarajar Port. M.T.BW Maple ship came to the Kamarajar port with 18,844 tones of Butane and Propane (LPG) and after downloading the chemical gas, left the port on January 28th. The cargo ship M.T.Dawn Kancheepuram entered the port at 04.00 a.m. carrying with petrol and collided with cargo ship. As a result, there was leakage of oil which spread over the sea area, particularly sea shore of Pulicat, Ennore, Ernavore, Ramakrishna nagar, Nethagi nagar tsunami kudiyirupu, Thiruvotriyur, Tolgate, Kasimedu villages etc. Further Creek, River, River Bed of the Kosasthalaiyar River, Buckingham Canal, Mangroves Forest, and Birds Sanctuary etc., towards North and upto Thiruvanmiyur (West). This area was polluted with oil contents. The wealth of the Sea,

Organism, Micro-organism, Fish, other sea foods in and around these polluted area are vanished.

Procedural History

3. The application was filed on 31.01.2017 and came up for hearing on 01.02.2017, the Tribunal issued notice to the respondents and also directed CPCB and State PCB to inspect the entire place affected by the oil leakage and furnish a status report with regard to remediation measures. The parties impleaded to the application include the Port, District Magistrate, State PCB, State of Tamil Nadu, Ministry of Shipping and the owners of the Ships - M.T. Dawn Kancheepuram and M.T. BW Maple. CPCB was added as a party by the Tribunal *suo-motu*.

4. The matter has been dealt with in the last five years by several orders in light of stand of the parties and factual reports furnished in pursuance of directions of this Tribunal. It is not necessary to refer to all the orders and pleadings. It will suffice to refer to the some of the orders and stand of the parties which are found necessary for passing the present order.

5. Vide order dated 26.04.2017, the Tribunal noted the stand of the Ministry of Shipping with regard to steps taken for remediation of the affected areas. The Tribunal also noted that the Department of Fisheries, Tamil Nadu tentatively assessed the loss to be Rs. 135.35 crores. The Tribunal noted the contention that the sludge recovered was required to be disposed of in environmentally friendly manner. It was also noted that the Madras High Court has taken up the issue of determining compensation on 'Polluter Pays' principle.

6. Vide order dated 20.09.2017, the Tribunal noted that three Districts were affected and more than one lakh persons have lodged claims for compensation.

Madras High Court judgement on the issue of compensation

7. The Madras High Court vide judgment dated 12.04.2018 in *W.P. No. 8249 of 2018, Meenava Thanthai K.R. Sivaraj Kumar Vs. The Secretary to Government & Ors.* dealt with the prayer of the victims for compensation. It noted that a compromise was arrived at between the two shipping companies to pay Rs. 240 crores as compensation towards the claim of the State Government. Out of the said amount, Rs. 141 crores was deposited towards the claim of the Fisherman. Rs. 15 crores was separately deposited and for the remaining, bank guarantee for Rs. 84 crores was furnished. Rs. 10 crores was towards restoration of environment. High Court further noted that a Six Member Committee under the Chairmanship of Additional Director of Fisheries was formed to suggest manner of disbursement of compensation. Some of the relevant observations from the said order are reproduced below:-

“xxxxxx.....xxx

18. *Non-disbursement of compensation has been brought to the notice of this Court. Though Section 26 of the National Green Tribunal Act, 2010, envisages penal action, for non-compliance of the order or decision of the National Green Tribunal (South Zone), **Rs.141 crores has now been deposited with the Government by the insurers of the ships involved and meant for disbursing the same to the above said category of persons.** As on date, National Green Tribunal (South Zone) is not functioning. **About 1,12,051 applications have been received.** We cannot expect all the applicants to move the Principal Bench at Delhi, for suitable orders. Government have already constituted a Committee, which has submitted its report. Government is stated to be scrutinizing the report of the committee. Blank data format has already been prepared for de-duplication. Taking note of the orders of the National Green Tribunal (South Zone), extracted supra and of the fact that responding to the directions, steps have been taken, though claim of the petitioner is in the nature of public*

interest, on the basis of the representation, dated 10/5/2017, mandamus cannot be issued. However, having regard to the fact that large number of fishermen are affected, due to the collision of the ships and oil spillage, this Court, in exercise of the powers under Article 226 of the Constitution of India, entertains the suo motu Public Interest Litigation, based on the information.

19. *It is submitted that the Director of Fisheries is the competent authority, to disburse the compensation to the eligible persons, and he is not a party. To enable disbursement by a competent authority, in exercise of powers under Article 226 of the Constitution of India, we suo motu implead the Director of Fisheries, Chennai, as ninth respondent.*

20. ***Inasmuch as the report has already been submitted by the Secretary to the Department, Fisheries Department, second respondent, we direct scrutiny and approval be granted, as expeditiously as possible.*** *Preparation of de-duplication process be completed as expeditiously as possible. Disbursement of due compensation to those eligible be done by the Director of Fisheries, Chennai, within four weeks from today.*

21. *With the above directions, suo motu, public interest writ petition is disposed of. No costs. Consequently, the connected Miscellaneous Petition is closed.”*

Hearing today, consideration of rival submissions and final order

8. In the light of above background, we have heard learned Counsel for the parties on the issue of surviving issue to be dealt with. As suggested by learned Counsel for the parties, only documents which need consideration are of the written submissions of the applicants and the status report filed by the Fishing Department of Tamilnadu.

Applicants note

9. Surviving claim of applicants has been summed up in the written note as follows:-

- I. *Direct the Violators to pay Rs. 2,00,000/- per head to the persons who are directly into the profession of Fish and Rs. 1,00,000/- per head to the persons who sells the fish at sea shore in the district of Thiruvallur, Kanchipuram and Chennai. An about 1,12,051 verified applications have been received by the Government so far.*
- II. *Impose exemplary compensation on the violators for the damage caused to the coastal environment and loss of bio-*

diversity. The present report as well as the letter dated 06.02.2017 issued by Department of Environment and Forests, Tamil Nadu has observed that massive damage to the Environment, Coast and Marine Aquatic life as death of sea fish, Turtles Etc. Annexed as Annexure-A/3.

- III. Initiate penal actions against the authorities and the shipping companies for the degradation of coastal ecosystem of three districts of Tamil Nadu.*
- IV. Direct the Committee to analysis the sea water samples from the surface of the sea as well as from the bottom of the sea to ascertain the true impact of the oil spillage.*
- V. Constitute a high level committee to monitor the remediation and restoration process.”*

Status report of the Fisheries Department

10. Status report has been filed by the Fisheries Department on 05.07.2022 giving the details of the assessment of loss suffered by the Fishermen. In terms of orders of this Tribunal, affected persons were to file claims upto 10.08.2017. Considering such claims, compensation of Rs. 141 crores was released against total compensation of Rs. 240 crores in terms of agreement between the fishing companies and State on behalf of fishermen. Compensation was recommended to the maximum of 50 percent of assessed value of loss to the owners of mechanized fishing boats and crafts and 80 percent of assessed value of loss as given in the Table 1. Relevant extracts from the status report of the Fisheries Department are reproduced below:-

“2. It is submitted that 18 teams have been constituted with Fisheries Department officials in order to assess the exact quantum livelihood loss suffered by various sectors such as Fishing labourer, Fisherwomen in allied activities, allied activity labourer, Fish vendors, owners of Motorized boats, Non-motorized boats and Mechanized boats.

3. It is submitted that claim forms duly approved by the Insurance Company of the Shipping companies were distributed to individuals of above sector and fishermen Cooperative Society members.

4. It is submitted that, based on the above team report, claims were consolidated for each category and a proposal was sent to

Government for Rs.230.078 Crore for providing compensation to 1,12,051 affected fishermen. Accordingly, the Government of Tamil Nadu preferred a claim for compensation relief assistance of Rs.230.078 Crore.

5. It is submitted that considering the time delay in getting compensation from insurance companies and as a measure to provide immediate relief to the affected fishers, the State Government vide Government Order (Ms).No.58, Animal Husbandry and Fisheries (FS3) Department dated 03.03.2017, sanctioned a sum of Rs.15 crore to provide immediate relief at the rate of Rs.5000/- each to the 30,000 affected fishermen families on 08.11.2017 and the same was released by the Insurer of the Shipping company on 08.11,2017.

6. It is also submitted that, in the meantime, petitions were filed before this Hon'ble Tribunal by Meenavar Thanthai Selvaraj Kumar in Original Application No. 14 of 2017. This Hon'ble Tribunal directed the Fisheries Department to permit the affected persons to make their claim up to 10.8.2017 and make required study, conduct enquiries to arrive at an appropriate quantum of compensation to be recovered from the ship owners.

7. It is respectfully submitted that, based on the directions of this Hon'ble Tribunal, a team with the officials of the Fisheries Department was constituted to receive the applications from the affected fishermen who have not filed their claim earlier. Based on the scrutiny of applications received on the direction of this Hon'ble Tribunal, 2,442 applications were accepted and revised compensation proposal for Rs.240.07 crore to the affected 1,11,448 fishermen of Tiruvallur, Chennai and Kanchipuram coastal districts has been arrived and submitted to this Hon'ble Tribunal.

8. It is respectfully submitted that, **as per the orders of Hon'ble High Court, W.A.No.537 of 2018 and CMP. 5302 of 2018, the owners of the Shipping companies shall deposit Rs.141 crore towards the various claims preferred by Government of Tamil Nadu for a sum of Rs.240 crores including the eco restoration and to secure remaining claims out of Rs.240 crore arrange for the execution of Bank guarantee for a sum of Rs.84 crores. Accordingly, the Shipping Companies have released an amount of Rs.141 Crores (including Rs.10 Crore for Ecosystem restoration works) on 28.03.2018. And also, an irrevocable Bank Guarantee worth Rs.84 crore was obtained from the Shipping companies as per the directions of this Hon'ble High Court of Madras.**

9. It is also submitted that **a relief Recommendation Committee was constituted by the Director of Fisheries to disburse the relief amount of Rs.141 crore received from the insurer of companies under the Chairmanship of Additional Director of Fisheries / Managing Director of Fisheries, TAFCOFED. The Relief Recommendation Committee analyzed the compensation proposal of the Government of Tamil Nadu forwarded to Shipping companies in detail and recommended the following compensation package to the affected fishermen in the first phase, considering the**

release of compensation amount limited to Rs.141 crores by the insurers of Shipping Companies as against the total compensation of Rs.240 Crores. The Relief Recommendation Committee has recommended limited compensation to the categories of Owners of recommended Mechanized Fishing Boat, Motorized Fishing Crafts and Non-motorized Fishing crafts to the maximum of 50% of the assessed value of livelihood loss and for the categories Fishing labourer, Fisherwomen in Fisheries allied activities, Allied activity labourer, Fish vendors, limited to the maximum of 80% of the assessed value livelihood loss as given in the Table:1 below.

Affected Category	Total no of claims	Amount restricted based on amount released by Shipping Company (in Rs/Unit)	Total claim amount recommended (In lakh)
<i>MFB (Category I) Mechanised Fishing Boat Owner</i>	922	35,000	4,869.60
<i>FRP (Category II) Motorised boat Owner</i>	6,916	20,000	4,714.50
<i>Catamaran (Category I) Non Motorised boat owner</i>	2,467	15,000	909.00
<i>Society members (FCS) /Fishing Labourer</i>	40,580	12,000	188.50
<i>Society members (FWCS) Fisherwomen in allied activities</i>	47,145	10,000	322.70
<i>Vendors - Fish Vendors</i>	9,090	10,000	1,383.20
<i>Allied Activities - Labours</i>	1,885	10,000	370.05
<i>Additional members included as per NGT direction</i>	2,442	10,000	244.20
<i>TNFDC</i>	1	20 lakh	20.00
Total	1,11,448		13,021.75
<i>Restoration measures</i>			1,000.00
<i>Contingency</i>			12.00
Grand Total	1 11,448		14,033.75

10. It is submitted that since the Insurance Company has released only Rs.141 crores against the total claim of Rs.240 crores, based on the recommendation of Relief Recommendation Committee, the Assistant Director of Fisheries, Thiruvallur, Chennai and Kancheepuram districts have collected individual beneficiaries' information such as Aadhar card, Bank Account details, address proof, etc. and all these data were de-duplicated in order to avoid multiple payments to the beneficiaries. It is submitted that the Compensation amount was paid only to the eligible beneficiary after due verification and the compensation amount has been directly transferred to the Bank Account of beneficiary through ECS. The Department has followed the best possible procedure to ensure the transparency in the disbursement of Oil spill compensation to the beneficiaries.

11. It is submitted that, based on the Relief Recommendation Committee constituted under the chairmanship of Additional Director of Fisheries (Marine), and based on their recommendation, the first phase relief amount was disbursed to the applicants is detailed in the Table:2 below:

Table:2

Affected Category	Total no of claims	Total claim Amount Recommended (In lakh)
<i>MFB (Category I) Mechanised Fishing Boat Owner</i>	916	320.48
<i>FRP (Category II) Motorised boat Owner</i>	5,073	1,014.48
<i>Catamaran (Category I) Non Motorised boat owner</i>	314	47.10
<i>Society members (FCS) Fishing Labourer</i>	43,672	5,240.64
<i>Society members (FWCS) Fisherwomen in Fisheries allied activities</i>	44,760	4,476.00
<i>Vendors - Fish Vendors..</i>	7331	733.10
<i>Allied Activities - Labours</i>	1720	172.00
<i>Additional members included as per NGT direction</i>	941	92.60
<i>TNFDC</i>	1	20.00
<i>Total</i>	1,04,728	12,116.4
<i>Restoration measures</i>		1,000.00
<i>Contingency</i>		12.00

Grand Total		13,128.40
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12. It is respectfully submitted that out of 1,11,448 applications, relief assistance of Rs.121,16.40 lakh has been disbursed to 1,04,728 beneficiaries, 6,720 applications were rejected after de-duplication and scrutiny of documents. Thorough scrutiny of application and document verification were done before disbursement of compensation to 1,04,728 beneficiaries accounts as Direct Benefit Transfer (DBT).

13. It is submitted that 1,04,728 eligible members who are affected by the oil spill have received first phase compensation amount of Rs.13,128.40 lakh and the remaining compensation amount of Rs.7,211.14 lakh have to be paid to affected fishers from the available bank guarantee amount of Rs. 8,400.00 lakh. The detailed breakup of the remaining compensation amount of Rs.7,211.14 lakh is given in the Table: 3 below:

Table:3

Affected Category	Original claim		Amount Disbursed		Amount to be disbursed from Bank guarantee	
	Total no of claims	Total claim amount (Rs. in Lakh)	No of claims	Amount Disbursed (Rs. in Lakh)	No of claims	Amount to be Disbursed as per committee (Rs. in Lakh)
MFB (Category I)	922	2,496.29	916	320.48	916	2,161.76
Society members (FCS)/ fishing labourers	49,963	10,699.5	49,059	6,302.22	49,059	4,415.31
Society members (FWCS)/ fisher women in allied activities	47,145	8,646.64	44,760	4,476.00	44,760	3,580.8
Vendors	9,090	1,315.81	7,331	733.10	7,331	293.24
Allied Activities	1,885	416.35	1,720	172.00	1,720	172
Additional members included as per NGT direction	2,442	369.24	941	92.60	941	28.23
TNFDC	1	63.40	1	20.00	1	43.4
Total	1,11,448	24,007.23	1,04,728	12,116.4	1,04,728	10,694.74

<i>Interim relief amount disbursed to fisherfolk families</i>						1,500.00
<i>Contingency</i>						12.00
<i>Restoration measures</i>						1,000.00
<i>Unspent amount</i>						971.6
<i>Amount required from the available bank guarantee</i>						7,211.14

14. ***It is submitted that, in compliance to the order of this Hon'ble Tribunal, dated 26.04.2017 in Application nos. 14, 16, 38 & 40 of 2017, a report was submitted this Hon'ble Tribunal based on the site inspection dated 29.6.2017 by a Joint Committee comprising of officials from TNPCB, MoEFCC and Fisheries. During that inspection the committee visited 25 contaminated sites to verify the status and found that there was no deposit of oil residue. During the earlier inspection on 29.6.2017 following recommendations were given by the committee and the status of implementation was verified by the present Joint Committee during the visit dated 6.8.2020 and are given in the Table:4 as below:***

Table:4

SL No	Recommendation dated 29.6.2017	Committee Remarks
1	<i>Authorization under the provisions of Hazardous Wastes Management, Handling and Transboundary) Rules, 2016 needs to be obtained from TNPCB for the bio-remediating oil contaminated sand.</i>	<p>1. Tamil Nadu Pollution Control Board (TNPCB) had accorded authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, vide Authorization No.17HFC8126640 dated: 15.2.2017 to dispose the oily waste through the process of bio-remediation developed by M/s. Indian Oil Corporation Limited [IOCL] using Oilivorous Bacteria.</p> <p>2. Accordingly, about 184.42 MT of material consisting of sludge oil mixed with (159.35 KL) and oil contaminated sand (25.075 MT) was treated using bio-remediation, by M/s. IOCL. Subsequently, For phase treatment, the KPL has obtained authorization under Hazardous and Other</p>

		<p>Wastes (Management and Transboundary Movement) Rules 2016, for the disposal by bioremediation of the balance quantity of the oily wastes and oil contaminated sand from TNPCB vide Authorization No.19HRC27210863 dated 16.09.2019 for treating (i) 55 KL of oily sludge and (ii) 225 T of oil contaminated sand lying in the port by bio-remediation using Oilivorous bacteria developed by M/s. Indian Oil Corporation Limited. (iii) 15T of the solidwaste mixed with the contaminated sand for disposal through TSDF for incineration.</p> <p>3. Now the second phase bioremediation of oily waste of about 55 KL and oil contaminated sand of about 225 MT process is in progress.</p>
2	<p>Damaged poly-ethylene liners at the periphery of the bio-remediation site should be replaced at the earliest.</p>	<p>1. The damaged Poly ethylene liner at periphery of Bioremediation site was replaced immediately and process was completed in September 2017.</p> <p>2. Now the second phase bioremediation of oily waste of about 55 KL and oil contaminated sand of about 225 MT process is in progress.</p>
3	<p>Dedicated closed sheds with impervious concrete lining shall be provided for storage of balance quantity of oily sludge as well as oil contaminated sand. The shed shall be equipped with Adequate fire safety arrangements in order to meet any exigency.</p>	<p>3. As directed by the Committee, dedicated closed shed with impervious lining was provided for the storage of oil contaminated sand. The oily sludge was stored in leak proof plastic barrels of various sizes and the same were kept covered with plastic sheets and placed on concrete surface. Regular monitoring of the barrels was carried out. The bio-remediation pit and the shed are located adjacent to KPL fire station, where fire tender, fire extinguishers and crew are available round the clock. Personnel are deployed to continuously monitor the bioremediation site on regular basis.</p> <p>4.. The oil contaminated sand stored in the shed and the oily sludge stored in the barrels are put in a pit and is being treated by bioremediation process, and the shed was now dismantled and removed.</p>
4	<p>Empty buckets, empty barrels, sintex tanks used for collection of oily sludge, sand contaminated</p>	<p>1. Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 was obtained from Tamil Nadu Pollution</p>

	<p>with oil residues, HDPE bags, gunny bags soiled with oily residues, used gum boots & other oil contaminated personnel protective equipment, oil contaminated absorbent booms/ absorbent pads and fishing nets with oily deposits are to be considered as Hazardous Wastes and authorization has to be obtained at the earliest and the waste needs to be Disposed immediately. Further, Dedicated closed sheds with impervious concrete lining shall be provided for storage of these materials</p>	<p>Control Board (TNPCB) vide authorization No.17HFC8126640 dated 15.2.20 17. As per Clause 13 under Additional Specific conditions, the waste barrels/ drums were disposed to TSDF, Gummudipoondi.</p> <p>2. The balance quantity of the solid wastes was stored in a covered shed adjacent to the bio-remediation pit. Authorization was obtained from TNPCB under Hazardous and Other Wastes (Management and transboundary Movement) Rules 2016 vide Authorization No. 19HRC27210863, dated: 16.09.2019 for the second phase of bioremediation process. Accordingly, the oil contaminated</p>
5	<p>Bio-remediation site required to be fenced and display sign boards needs to be kept for every 30 meters along the periphery of the site. Krib wall around the periphery of the site shall be constructed immediately.</p>	<p>During the 1st phase of bio-remediation fencing a long with display boards were erected and later removed. Agreed to make fencing for the second phase also.</p>
6	<p>Total Petroleum Hydrocarbons content in the oily sludge& oil contaminated sand which is being bio-remediated should be continuously monitored.</p>	<p>1. The 1st phase bioremediation was initiated on 06.02.2017 by M/s.Indian Oil Corporation Limited. Subsequently at every 15th day, the composite soil samples were taken from the site and analyzed for Total Petroleum Hydrocarbons and Polycyclic aromatic hydrocarbons content.</p> <p>2. The final report on "Bioremediation of oil sludge and oil contaminated sand from Ennore Port, at Kamarajar Port Limited (KPL), Chennai" submitted by IOCL, Faridabad was forwarded to TNPCB by KPL</p>
7	<p>Total Petroleum Hydrocarbons content in the ground water Samples and soil samples needs to be analyzed by M/s KPL through a MoEF&CC recognized laboratory.</p>	<p>1. During the Phase-I Bio-Remediation process, for monitoring of ground water contamination, 12 peizometric wells were installed around the pit having a depth of 20 feet. Water samples were analyzed for oil content and heavy metals. The analysis results are given in the report submitted by M/s. IOCL, the final report on "Bioremediation of oil</p>

		<p>sludge and oil contaminated sand from Ennore Port, at Kamarajar Port Limited (KPL), Chennai. KPL monitored ground water through M/ s. Richardson & Cruddas (1972) Ltd. [A Govt. of India Undertaking], a recognized laboratory, during the process of bioremediation.</p> <p>2. The report of analysis revealed that oil and grease and petroleum hydrocarbons in all the wells are Below detection Limit (BDL). The analysis reports along the final report submitted by M/s. IOCL was forwarded to Tamil Nadu Pollution Control Board vide our letter dated 08.01.2018.</p>
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15. It is also submitted that, the Joint Committee Inspection team noticed that the Authorities (M/s. Kamaraj Pvt Ltd and Indian Oil Corporation Ltd.) has implemented the recommendation of the committee report based on the inspection dated 29.6.2017 in its letter and spirit. The committee members carried out the inspection at 1st and 2nd phase of Bioremedial site in M/s Kamarajar Port Limited and the shoreline stretch of Ennore in Tiruvallur District. It is also observed that the parameters are within the limit and therefore no evidence of seepage of oil from the bioremediation site to the surrounding area.

16. It is respectfully submitted that the Oil spill incident has led to mortality of aquatic organisms and in certain cases profound impact on the physical status of these organisms. There is a remarkable decline in the quantity of fish catches consequent to the oil spill particularly in near shore areas. Aquatic resources need to be enhanced in the Oil spill affected districts which would enable enhancement of livelihood of Fishers, As a measure to restore ecosystem, out of the total amount of Rs.141 Crore released by the Insurer of the Shipping companies an amount of Rs.10.00 Crore has been included towards restoration of marine ecosystem in the three districts affected due by oil spill incident. The said amount has been allocated for fabrication and installation of artificial reefs in 30 locations in the oil spill affected districts viz., Chennai, Thiruvallur and Kancheepuram. CMFRI has been entrusted with the Consultancy services and site identification and deployment has been completed. Now the condition in the affected area is normal.

17. It is submitted that the joint inspection committee has submitted the following conclusion.

"During the visit no oil residue was noticed at the affected site and also the fishing activities are now in normal condition which was resumed soon after 2 to 3 months after the incident as per the data of Fisheries department, So far an amount of Rs.13128.40 lakh (including restoration amount) has been utilized and disbursed to fisherfolk. It is also noted that the port authorities and Indian Oil Corporation teams has successfully completed stage I of bioremediation process using IOC, R&D developed bioremediation technology, which was initiated on 6.2.2017 for treating 184 MT of oil sludge and oil contaminated sand. Now all the environmental parameters at the bioremediation site is found to be within the permissible limit and no contamination was observed in the site including ground water and soil quality, which was also evident from the analysis report. It is also noted that vegetation has started growing on the stage-I site, which is an indicator of good soil quality. Now for treating the balance oil sludge/oil contaminated soil, stage II bioremediation process is in progress and will continue till the Total Petroleum Hydrocarbon reaches to the permissible level (THP less than 1%). The committee observed that condition of the affected areas due to oil spill is now reaches to normal".

18. It is submitted that, the bank guarantee furnished for Rs.84 Crore by the Shipping Companies need to be kept alive until the release of balance insurance amount will be paid to beneficiaries. The details of disbursement of claims, the Shipping Companies has been informed vide Director of Fisheries letter No.2836/P3/2017 Dated 08.08.2019 that an amount of Rs.121.164 Crore was disbursed to 1,04,728 affected fishermen and details of category wise disbursement was furnished stating that the disbursement of remaining compensation is in progress. This information has been informed to the Shipping Companies through email dated 08.08.2019 also.

19. It is also submitted that the Shipping Companies' claim that all the claims including an account of loss of ecology, restoration cost, remedial measures etc., has already been taken care of by the deposit of Rs. 156 crore and there are no further claims which are either pending nor arise in future and all the claims of different nature have been finally settled, cannot be sustained and Bank Guarantee executed in favour of Department of Fisheries, Government of Tamil Nadu cannot be returned because the original compensation preferred by Government of Tamil Nadu before the National Green Tribunal is for Rs.240 crores against which only Rs.156 crores has been released by the Shipping Companies towards compensation. Hence, to accommodate all the fishermen affected by the oil spill within the amount of Rs.156 crores released by the Oil Companies, the extent of compensation has been limited against the original claim.

20. Finally, it is submitted that if the Bank guarantee amount of Rs.84 crore executed in favour of Department of Fisheries, Government of Tamil Nadu is release at this point of time, there is no amount or guarantee or any other source to receive the

compensation amount from the Shipping Companies to release the balance compensation of Rs.72.11 crore claimed by the Department of Fisheries, Government of Tamil Nadu.”

Tribunal’s Finding and order

11. From the above, it is seen that compensation of Rs. 141 crores stands released against total compensation claim of Rs. 240 crores in terms of agreement between the fishing companies and State on behalf of fishermen, approved by the High Court which order has been acted upon and attained finality. Neither any material has been produced to substantiate higher claim nor it is possible for the tribunal to go beyond the order of the High Court. Thus, the Tribunal has to act within the purview of the said order. Thus, claim of the applicants beyond the order of the High Court cannot be accepted.

12. What remains is the claim for payment of unpaid amount of compensation available to the extent of verified claim and remediation/rehabilitation of ecological integrity. Remediation measures which remain to be taken in terms of status report may now be expeditiously completed, utilizing the amount already allocated for the purpose, in the interest of aquatic flora and fauna. Bank guarantees may be encashed and after deducting the amount to be appropriated towards restoration measures, the remaining unpaid amount be disbursed proportionately to the affected persons, already identified, but not exceeding the verified claim. This may be overseen by a joint Committee headed by the Principal Secretary, Fisheries, Tamil Nadu with Director Fisheries, Tamil Nadu and the District Magistrate, Chengalpattu as members. The Director, Fisheries, Tamil Nadu will be the nodal agency for coordination and compliance. The Committee will be at liberty to take assistance from any other individual/institution as may be found

necessary for executing the work. Since it is stated that there are some errors in calculations in Table 3 furnished in the status report of Fisheries Department, the same may be looked into by the Committee.

All the applications stand disposed of accordingly. If any grievance survives, it will open to the aggrieved party to take remedies afresh as per law.

A copy of this order be forwarded to Principal Secretary, Fisheries, Tamil Nadu, Director Fisheries, Tamil Nadu and District Magistrate, Chengalpattu by e-mail for compliance.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Sudhir Agarwal, JM

Dr. Satyagopal Korlapati, EM

Prof. A. Senthil Vel, EM

July 6, 2022
Original Application No. 14/2017 (SZ)
and other connected matters
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